**BEFORE THE NATIONAL GREEN TRIBUNAL**
**SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No.46 OF 2022 (SZ)**

**IN THE MATTER OF:**

Perala Shekhar Rao,
R/o. Hyderabad .....Applicant

Versus

Union of India,
Through its Secretary,
MoEF&CC, New Delhi & Others .....Respondent(s)

**REPORT OF THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, TELANGANA**
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**Place:** Hyderabad

**Date:** 22.02.2025 **COUNSEL FOR RESPONDENT BOARD (R2)**

**Report dated 14.02.2025 in Original Application No. 46 of 2022 filed by Sri Perala Shekhar Rao R/o. L.B.Nagar, Hyderabad against Union of India & Others:**

It is to submit that a mail dt.02.12.2024 was received from Standing counsel, NGT pertaining to O.A. No. 46 of 2022 filed by Sri Perala Shekhar Rao.

It is to submit that earlier Hon'ble NGT vide order dt.19.04.2022 in Original Application No.46 of 2022 directed that Senior Officer from the respondent Departments may be entrusted the job of inspection and to file individual report. In compliance with the Hon'ble NGT order dt.19.04.2022, report of the SEIAA, Telangana was submitted vide report dt.13.09.2022 (Annexure-I), submitting the status of the Environmental Clearance orders issued to the (23) projects who are Respondents in OA No.46 of 2022.

Now, the Standing Counsel vide e-mail dt.30.11.2024 informed that the Hon'ble NGT has directed SEIAA to file status report and to cancel the ECs if no mining activity was being carried out in the mining area and as to why they were not closed yet is to be specified in the report. The next hearing is scheduled on 18.02.2025.

In this regard, it is submitted that as per G.O.Ms.No.15, dt.14.03.2024 (Annexure-II) the Government of Telangana notified the Telangana State Pollution Control Board, as the Agency to act as Secretariat for the State Level Environment Impact Assessment Authority Telangana (SEIAA) and as per G.O.Ms. No.8, dt: 08.02.2018(Annexure-III), the SEIAA of Telangana shall monitor compliance of the stipulated conditions through the Telangana Pollution Control Board.

Further, the Telangana Pollution Control Board has submitted status report on the (27) projects pertaining to Respondent Nos. 11, 12 & 13 to Hon'ble NGT on 27.11.2024 (Annexure-IV). As per the report submitted by TGPCB to the Hon'ble NGT, the status of mining activity is as follows:

| Respondent | Name of the Project | S. No. | Details of Project(s) | Status of EC validity | Status of Mining activity as per PCB Report |
|---|---|---|---|---|---|
| **Respondent No.11** | **M/s. Swetha Granites & M/s. Swetha Agencies, Reg Office: 3-1-227, Christian Colony, Karimnagar.** | 1. | 4.2 Ha. Colour Granite mine of M/s. Swetha Granite, Sy.No.104, Baddipally (V), Kothapally (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite-3,644m3/year for 20 years i.e, upto 28.11.2032. | No granite mining operations have been started. |
| | | 2. | 1.44 Ha. Colour Granite mine of M/s. Swetha Granite, Sy.No.94/A, Odyaram (V), Gangadhara(M), Karimnagar District. | EC order dt.01.04.2021 (Extension of Validity of EC dt.03.07.2015) for mining of Colour Granite-10,800 m3/year for 30 years (or) Life of | Unit not in operation - The representative informed unit became sick and not in operations for last 3 years. |

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| | | | | mine whichever is earlier. As per mine plan, Life of mine is reported as 5 years. | |
| | | 3. | 9.267 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 169, 170, 177, 178, & 179, Odayaram (V), Gangadhara (M), Karimnagar District. | EC order dt.03.10.2013 for mining of Colour Granite- 13,577.40 m3/year for 20 years i.e, upto 02.10.2033. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |
| | | 4. | 3.800 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 451, 453, 454, 463, 464, 465 & 466 , Nagulamalyala (V), Kothapally (M), Karimangar District. | EC order dt.10.07.2013 for mining of Colour Granite - 9,888 m3/year for 20 years i.e, upto 09.07.2033. | Not in operation - The representative of the unit informed that the unit has not been in operations for last 3 years due to market issues. |
| | | 5. | 0.967 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite - 2,334.7 m3/year for 20 years i.e, upto 28.11.2032. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |
| | | 6. | 1.35 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.278, Asifnagar (V), Kothapally(M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite – 2,314 m3/year for 20 years i.e, upto 28.11.2032. | Unit in operation |
| | | 7. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 452, Nagulamalyal (V), Kothapally(M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite- 942 m3/year for 16 years i.e, upto 28.11.2028. | Not in operation - The representative of the unit informed that unit was not in operation for the last 3 years due to market problems |

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| | | 8. | 20.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.64 & 65, B.B. Rajpally(V), Gollapally (M), Jagityal District. | EC order dt.29.11.2012 for mining of Colour Granite – 15,000 m3/year for 20 years i.e, upto 28.11.2032. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |
| | | 9. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite - 1,506.72 m3/year for 20 years i.e, upto 28.11.2032. | Unit not in operation - The representative informed unit became sick and not in operations for last 3 years. |
| | | 10. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites Exports (P) Ltd., Sy.No. 168, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite – 2,064 m3/year for 20 years i.e, upto 28.11.2032. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |
| | | 11. | 0.2 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite- 851 m3/year for 20 years i.e, upto 28.11.2032. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |
| | | 12. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite – 3,255 m3/year for 20 years i.e, upto 28.11.2032. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |

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| | | 13. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite- 1,295 m3/year for 20 years i.e, upto 28.11.2032. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |
| | | 14 | M/s. Manoj Granites (Earlier M/s. Swetha Guptha) (2.674 Ha. of Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District. | EC order dt.08.03.2013 for mining of Colour Granite- 2275 m3/year for 20 years i.e, upto 07.03.2033. | Unit was in operation |
| | | 15 | (1.610 Ha. Colour Granite Mine) M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District. | EC order dt.26.02.2013 for mining of Colour Granite- 2180 m3/year for 20 years i.e, upto 25.02.2033. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |
| | | 16 | (4.65 Ha. Colour Granite Mine) M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District. | EC order dt.26.02.2013 for mining of Colour Granite- 3855.84 m3/year for 20 years i.e, upto 25.02.2033. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |
| | | 17 | (1.30 Ha. Colour Granite Mine) M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District. | EC order dt.26.02.2013 for mining of Colour Granite- 2422.80 m3/year for 20 years i.e, upto 25.02.2033. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |

| Respondent | Name of the Project | S. No. | Details of Project(s) | Status of EC validity | Status of Mining activity as per PCB Report |
|---|---|---|---|---|---|
| **Respondent No.12** | **M/s. Sandiya International Granites, H.No.7-2-677, Mankamma Thota, Karimnagar City** | 1. | 1.58 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.500, Odela (V&M), Peddapalli District | EC order dt.25.10.2013 for mining of Colour Granite – 3,223 m3/year for 20 years i.e, upto 24.10.2033. | Not in operation for last 6 years |
| | | 2. | 1.953 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.325,326 &327, Asifnagar (V), Kothapally (M), Karimnagar District. | EC order dt.26.02.2013 for mining of Colour Granite – 1,715 m3/year for 20 years i.e, upto 25.02.2033. | Not in operation – PCB issued closure order |
| | | 3. | 2.00 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Mine-II, Sy.No.500, Odela (V&M), Peddapalli District | EC order dt.25.10.2013 for mining of Colour Granite – 1,550 m3/year for 20 years i.e, upto 24.10.2033. | Not in operation for last 6 years |
| | | 4. | 1.0 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V), Kothapally (M), Karimnagar District. | EC order dt.25.10.2013 for mining of Colour Granite – 1,812 m3/year for 20 years i.e, upto 24.10.2033. | unit in operation |
| | | 5. | 3.8 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.500, Odela (V &M), Peddapalli District. | EC order dt.26.02.2013 for mining of Colour Granite – 2028 m3/annum for 20 years i.e, upto 25.02.2033. | Not in operation for last 6 years |
| | | 6. | 2.57 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V), Kothapally (M), Karimnagar District. | EC order dt.08.03.2013 for mining of Colour Granite – 2,038 m3/year for 20 years i.e, upto 24.10.2033. | Unit in operation |
| | | 7. | 2.00 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Mine-I, Sy.No.500, Odela (V & M), Peddapalli District. | EC Order dt.25.10.2013 for mining of Colour Granite – 3,465 m3/year for 20 years i.e, upto 24.10.2033. | Not in operation for last 6 years |
| | | 8. | 2.00 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V) Kothapally (M), Karimnagar District. | EC Order dt.08.05.2013 for mining of Colour Granite – 2,438 m3/year for 20 years i.e, upto 24.10.2033. | Unit in operation |

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|---|---|---|---|---|---|
| | | 9. | 5.30 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V) Kothapally (M), Karimnagar District. | EC Order dt.10.06.2013 for mining of Colour Granite – 1,933 m3/year for 20 years i.e, upto 24.10.2033. | Unit in operation |

| Respondent | Name of the Project | S.No. | Details of Project | Status of EC validity | Status of Mining activity as per PCB Report |
|---|---|---|---|---|---|
| **Respondent No.13** | **M/s. Aravind Granites, Eedulagattapalli (V), Manakondur (M), Karimnagar** | 1 | 2.0 Ha. Colour Granite Mine of M/s. Aravind Granites, Sy.No.178, Eedulagattapalli (V), Manakondur (M), Karimnagar District. | EC order dt.03.10.2013 for mining of Colour Granite – 9,360 m3/year for 20 years i.e, upto 02.10.2033. | Unit not in operation - The representative of the unit informed that the mining operations have been temporarily stopped because of market issues |

From the report submitted by the PCB, the Secretariat Department of SEIAA, the sick status of the mines could not be ascertained. In this regard, SEIAA has requested TGPCB to submit the year wise production details for the past five years along with sick status of mines for taking further necessary action in the OA No.46 of 2022 in the Hon'ble NGT and also requested to issue a Show Cause Notice to the sick mines.

Submitted for kind information.

**Member Secretary,**
**SEAC, Telangana**

# ANNEXURE-1



**State Level Environment Impact Assessment Authority (SEIAA)**
**Telangana State**
**Government of India**
**Ministry of Environment, Forests & Climate Change**
**A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.**

**Lr.No.4/EC/SEIAA/General/2015-** **Dt:13.09.2022.**

To

**Sri T. Sai Krishnan, Advocate,**
**Standing Counsel for SEIAA, Telangana,**
**Chennai - 600001**

Sir,

**Sub:** **SEIAA, TS - Hon'ble NGT, Chennai – Original Application No. 46 of 2022 filed by Sri Perala Shekhar Rao R/o. L.B.Nagar, Hyderabad against Union of India & Others – Report- Submitted - Reg.**

**Ref:** Hon'ble NGT order dt.19.04.2022.

* * *

It is to submit that an Original Application was filed before the Hon'ble NGT, Chennai by Sri Perala Shekar Rao, Hyderabad regarding environmental issues arising out of illegal / unregulated mining activity in Karimnagar District by M/s. Swetha Granites & M/s. Swetha Agencies (Respondent No.11), M/s. Sandiya International Granites (Respondent No12) and M/s. Aravind Granites (Respondent No13).

The Member Secretary, State Level Environment Impact Assessment Authority is arrayed as Respondent (R2).

The Hon'ble NGT vide order dt.19.04.2022 in Original Application No.46 of 2022 directed that SEIAA,Telangana would inspect the spot and file an individual report. In compliance with the Hon'ble NGT order dt.19.04.2022, report of the SEIAA, Telangana is herewith submitted for kind information.

It is requested that the above report may kindly be placed before the Hon'ble NGT for further action.

Encl: As above.

Yours faithfully,

13/9

**Member Secretary,**
**SEIAA, Telangana**

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**Report w.r.t. Hon'ble NGT Chennai order dt.19.04.2022 in Original Application No. 46 of 2022 filed by Sri Perala Shekhar Rao R/o. L.B.Nagar, Hyderabad against Union of India & Others:**

It is to submit that as per the provisions laid under para 2 of EIA Notification, 2006 & it's amendments, the activities listed in the EIA Notification require prior Environmental clearance. As per the EIA Notification, 2006, the activity "Mining of Minerals" require prior Environmental clearance (EC) under I (a) of the schedule.

The Hon'ble NGT vide order dt.19.04.2022 directed that State Level Environment Impact Assessment Authority (SEIAA) would inspect the site and file individual report. In this regard, it is submitted that Telangana State Pollution Control Board (TSPCB) is the monitoring agency for compliance of EIA Notification,2006 in addition to the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

**Status of Environmental clearance orders issued to the projects who are respondents in OA.No. 46 of 2022 is as follows:**

As per the records, presently, M/s. Swetha Granites & M/s. Swetha Agencies (Respondent No.11) is having Environmental Clearances (EC) for 13 no.of Colour Granite mines, M/s. Sandiya International Granites (Respondent No.12) is having ECs for 9 no.of Colour Granite mines & M/s. Aravind Granites (Respondent No.13) is having EC for one Colour Granite mine. All the 23 mines are having validity period. The details of ECs of the above mines are follows:

| Respondent | Name of the Project | S. No. | Details of Project(s) | Status of compliance of EIA Notification, 2006 |
|---|---|---|---|---|
| **Respondent No.11** | **M/s. Swetha Granites & M/s. Swetha Agencies, Reg Office: 3-1-227, Christian Colony, Karimnagar.** | 1. | 4.2 Ha. Colour Granite mine of M/s. Swetha Granite, Sy.No.104, Baddipally (V), Karimnagar (Mandal & District) | EC order dt.29.11.2012 for mining of Colour Granite-3,644m3/year for 20 years i.e, upto 28.11.2032. |
| | | 2. | 1.44 Ha. Colour Granite mine of M/s. Swetha Granite, Sy.No.94/A, Odyaram (V), Gangadhara(M), Karimnagar District. | EC order dt.01.04.2021 (Extension of Validity of EC dt.03.07.2015) for mining of Colour Granite-10,800 m3/year for 30 years (or) Life of mine whichever is earlier. As per mine plan, Life of mine is reported as 5 years. |
| | | 3. | 9.267 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 169, 170, 177, 178, & 179, Odayaram (V), Gangadhara (M), Karimnagar District. | EC order dt.03.10.2013 for mining of Colour Granite- 1,881 m3/year for 20 years i.e, upto 02.10.2033. |

| Respondent | Name of the Project | S. No. | Details of Project(s) | Status of compliance of EIA Notification, 2006 |
|---|---|---|---|---|
| | | 4. | 3.800 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 451, 453, 454, 463, 464,465 & 466 , Nagulamalyala (V), Karimangar (Mandal & District) | EC order dt.10.07.2013 for mining of Colour Granite - 1,307 m3/year for 20 years i.e, upto 09.07.2033. |
| | | 5. | 0.967 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite - 2,334.7 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 6. | 1.35 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.278, Asifnagar (V), Karimnagar (Mandal & District) | EC order dt.29.11.2012 for mining of Colour Granite – 2,314 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 7. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 452, Nagulamalyal (V), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite- 942 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 8. | 20.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.64 & 65, B.B. Rajpally(V), Gollapally (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite – 15,000 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 9. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite - 1,506.72 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 10. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites Exports (P) Ltd., Sy.No. 168, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite – 2,064 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 11. | 0.2 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite- 851 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 12. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite – 3,255 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 13. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite- 1,251 m3/year for 20 years i.e, upto 28.11.2032. |

| Respondent | Name of the Project | S. No. | Details of Project(s) | Status of compliance of EIA Notification, 2006 |
|---|---|---|---|---|
| **Respondent No.12** | **M/s. Sandiya International Granites, H.No.7-2-677, Mankamma Thota, Karimnagar City** | 1. | 1.58 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.500, Odela (V&M), Peddapalli District | EC order dt.25.10.2013 for mining of Colour Granite – 3,223 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 2. | 1.953 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.325,326 &327, Asifnagar (V), Karimnagar ( Mandal &District) | EC order dt.25.10.2013 for mining of Colour Granite – 1,715 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 3. | 2.00 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Mine-II, Sy.No.500, Odela (V&M), Peddapalli District | EC order dt.25.10.2013 for mining of Colour Granite – 1,550 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 4. | 1.0 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V), Karimnagar (M), Karimnagar District. | EC order dt.25.10.2013 for mining of Colour Granite – 1,812 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 5. | 3.8 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.500, Odela (V &M), Peddapalli District. | EC order dt.26.02.2013 for mining of Colour Granite for 20 years i.e, upto 25.02.2033. |
| | | 6. | 2.57 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V), Karimnagar (M), Karimnagar District. | EC order dt.08.03.2013 for mining of Colour Granite – 2,083 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 7. | 2.00 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Mine-I, Sy.No.500, Odela (V & M), Peddapalli District. | EC Order dt.25.10.2013 for mining of Colour Granite – 3,465 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 8. | 2.00 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V) Karimangar (M), Karimnagar District. | EC Order dt.08.05.2013 for mining of Colour Granite – 2,438 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 9. | 5.30 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V) Karimangar (M), Karimnagar District. | EC Order dt.10.06.2013 for mining of Colour Granite – 1,933 m3/year for 20 years i.e, upto 24.10.2033. |

| Respondent | Name of the Project | S.No. | Details of Project | Status of compliance of EIA Notification, 2006 |
|---|---|---|---|---|
| **Respondent No.13** | **M/s. Aravind Granites, Eedulagattapalli (V), Manakondur (M), Karimnagar** | 1 | 2.0 Ha. Colour Granite Mine of M/s. Aravind Granites, Sy.No.178, Eedulagattapalli (V), Manakondur (M), Karimnagar District. | EC order dt.03.10.2013 for mining of Colour Granite – 9,360 m3/year for 20 years i.e, upto 02.10.2033. |

13/9/22

**Member Secretary,**
**SEIAA, Telangana**

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# ANNEXURE-II

GOVERNMENT OF TELANGANA
ABSTRACT

Environment, Forests, Science & Technology Department – Agency to act as Secretariat for State Level Environment Impact Assessment Authority Telangana (SEIAAT), and State Level Expert Appraisal Committee Telangana (SEACT), for the Telangana State under Environment (Protection) Act, 1986 – Notification – Orders – Issued.

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ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (For.III) DEPARTMENT

G.O.Ms.No. 15 Dated: 14-03-2024.
Read:

Notification No.S.O.1201 (E), dated.11.03.2024 of Ministry of Environment, Forests and Climate Change, Government of India, New Delhi, published in the Gazette of India, Extraordinary, Part-II, Extraordinary No. 1139, dated:11.03.2024.

*****

O R D E R:-

In pursuance of the Notification No. S.O.1201 (E), issued by the Ministry of Environment, Forests and Climate Change dated:11.03.2024 read above, State Government of Telangana hereby notify the Agency to lookafter secretarial functions for the effective functioning of the State Level Environment Impact Assessment Authority Telangana (SEIAAT), and the State Level Expert Appraisal Committee Telangana (SEACT) constituted for the Telangana State under Environment (Protection) Act, 1986 (Act 29 of 1986).

2. Accordingly, the following notification shall be published in an Extra-Ordinary issue of the Telangana State Gazette, Dated:27.03.2024.

NOTIFICATION

In exercise of the powers conferred by paras 10 and 11 of the Notification No.S.O.1201 (E), issued by the Ministry of Environment, Forests and Climate Change, Government of India, dated.11.03.2024 the Government of Telangana hereby notify the Telangana State Pollution Control Board, as the Agency to act as Secretariat for the State Level Environment Impact Assessment Authority Telangana (SEIAAT), and the State Level Expert Appraisal Committee Telangana (SEACT), so as to provide all financial and logistic support including accommodation, transportation and such other facilities in respect of discharging their statutory functions.

3. Further, the Telangana State Pollution Control Board shall arrange to pay sitting fee, traveling allowance and dearness allowance to the Chairman and Members of the State Level Environment Impact Assessment Authority Telangana (SEIAAT) and the State Level Expert Appraisal Committee Telangana (SEACT) as per the rules of the Government of Telangana.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A. VANI PRASAD
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Commissioner, Printing & Stationery, Chanchalguda.(for notification of the above G.O. in the Extraordinary issue of State Gazette.)
The Member Secretary, Telangana State Pollution Control Board, Hyderabad.

(P.T.O)

Copy to:

The Secretary, Ministry of Environment, Forests & Climate Change,
Indira Paryavaram Bhawan, Vayu Wing, 3rd Floor, Aliganj, Jor Bagh Road,
New Delhi- 110003.

The PS to Secretary to C.M.

The OSD to Chief Secretary to Government.

The PS to M(E&F)

The PS to Principal Secretary to Government .

Dr. Gowravaram Sabitha, Chairman, State Level Environment Impact Assessment Authority, Telangana.

Sri Swargam Srinivas, IFS ( Retd), Member, State Level Environment Impact Assessment Authority, Telangana.

The Special Secretary, Environment , Forests , Science and Technology Department, Government of Telangana , Member Secretary, State Level Environment Impact Assessment Authority, Telangana.

Dr .M. Ram Gopal Reddy, Chairman, State Level Expert Appraisal Committee, Telangana.

Dr. Dinesh Kumar Bharatraj, Member, State Level Expert Appraisal Committee, Telangana.

Dr. A. Venkata Rajashekhar, Member, State Level Expert Appraisal Committee, Telangana.

Dr. Solipuram Venkat Reddy, Member, State Level Expert Appraisal Committee, Telangana.

Dr. Sarita Sajja, Member, State Level Expert Appraisal Committee, Telangana.

Dr. Shaik Basha, Member, State Level Expert Appraisal Committee, Telangana.

Dr. K. Mruthyunjaya Reddy, Member, State Level Expert Appraisal Committee, Telangana.

Dr. Sireesh Saride, Member, State Level Expert Appraisal Committee, Telangana.

Dr. K.L. Radhika, Member, State Level Expert Appraisal Committee, Telangana.

Dr. A. Sabitha Rani , Member, State Level Expert Appraisal Committee, Telangana.

Dr. K. L. N. Reddy , Member, State Level Expert Appraisal Committee, Telangana.

Prof. Gade Dayakar, Member, State Level Expert Appraisal Committee, Telangana.

Dr. Polisetty Venkateswara Rao, Member, State Level Expert Appraisal Committee, Telangana.

Prof. Bhukya Rajam, Member, State Level Expert Appraisal Committee, Telangana.

The Joint Chief Environmental Engineer, Member -Secretary Telangana, State Pollution Control Board , Hyderabad.

The Law Department (G) Department, Telangana State Secretariat

Sc.

//FORWARDED :: BY ORDER//

SECTION OFFICER

# ANNEXURE-III

GOVERNMENT OF TELANGANA
ABSTRACT

EFS&T Department - Monitoring the Environmental Clearances issued to the projects by the State Environmental Impact Assessment Authorities (SEIAAs) & District Environmental Impact Assessment Authorities (DEIAAs) of the State of Telangana – Entrusting the monitoring the conditions of Environmental Clearances and compliance to the Telangana State Pollution Control Board (TSPCB) – Accorded – Orders – Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (For.III) DEPARTMENT

G.O.Ms. No.8 Dated:8.2.2018.

Read the following:-

Ref: 1.From the Secretary, MoEF&CC, GoI, New Delhi. D.O. Lr.No.J-11013/2/2013-IA.I, dated: 7.2.2014.
2. From the Addl. PCCF (Central), MoEF&CC, R.O. (South Eastern Zone), Chennai, Letter F.No. DP/12.1/2016-17/ROSEZ/Mon.SEIAA&DEIAA/1457, dated: 12.9.2017.

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ORDER:

The Secretary, Ministry of Environment & Forests, Government of India his letter 1st read above, has stated that, as per the scheme of things under the Environment Impact Assessment Notification, 2006 the State Environmental Impact Assessment Authority (SEIAA) deals with category 'B' projects. The Environmental Clearance letters issued by SEIAA contain a number of conditions which need to be monitored. The Ministry of Environment Forests (MoEF) has Regional Offices which monitor the conditions of Environmental Clearances granted for various projects in different sectors spread throughout the country. The Ministry of Environmental Forests & Climate Change has put in place a mechanism, through its Regional Offices, for monitoring the conditions of Environmental Clearances granted by it. The SEIAA also need to put in place an appropriate mechanism to monitor the conditions stipulated in the Environmental Clearances issued by them in respect of the projects in the State. The State Government need to help SEIAAs in putting in place of mechanism, the monitoring mechanism would essentially involve visiting the sites of various projects, verifying the compliance of conditions stipulated in the Environmental Clearances and sending the reports to the SEIAA for taking further necessary action. This monitoring work could perhaps be given to the State Pollution Control Board (including their Regional Offices) and/ or an appropriate mechanism may be put in place by the State Government in consultation with SEIAA. The monitoring mechanism may be such that it is able to regularly monitor all the projects for which Environmental Clearances have been issued by SEIAA in the State at reasonable intervals.

2. He has further stated that, in addition to the aforesaid proposed monitoring mechanism by SEIAA, it is decided that the concerned Regional Office of Ministry of Environment, Forests (MoEF) would also do random monitoring of the projects for which SEIAA has granted Environmental Clearances. During a year, the concerned Regional Office may do such monitoring in respect of about 10% of the average of the number of Environmental Clearances granted by SEIAA during the last three years. Such random checking would envisage covering the entire State to the extent possible and the projects in different sectors. He has therefore, requested to look into the matter and facilitate putting in place at the earliest a mechanism for monitoring of the Environmental Clearances granted by SEIAA in the State of Telangana.

( P.T.O.)

3. The Additional PCCF (Central), MoEF&CC & R.O. (SEZ) Chennai in his letter 2nd read above, has also stated that, it is observed that the Environmental Clearances accorded by the State Environment Impact Assessment Authority (SEIAA) and District Environmental Impact Assessment Authority (DEIAA) in Telangana are running into thousands now and observed that the SEIAA and DEIAA while according Environmental Clearances stipulate "the Regional Office of MoEFCC located in Chennai shall monitor compliance of stipulated conditions," which has become really impossible for the same on its own other than monitoring on random basis. He has therefore, requested to identify the suitable agency to help SEIAAs.

4. Government after careful consideration of the request of Government of India in the letters 1st and 2nd read above, hereby appoint the Telangana State Pollution Control Board, including their Regional Offices, Hyderabad to assist the SEIAAs and DEIAAs to monitor the conditions stipulated in the ECs issued by SEIAAs and DEIAAs in respect of the projects of the Telangana State which essentially involve visiting the sites of various projects, verifying the compliance of conditions stipulated in Environmental Clearances, and sending the reports to the SEIAA, on a quarterly basis for necessary action, henceforth. The procedure of random monitoring of projects for which SEIAA/DEIAAs has granted Environmental Clearances remain as usual with the Regional Office, MoEF&CC, Chennai.

5. The Member Secretary, State Environmental Impact Assessment Authority (SEIAA), State of Telangana Shall evolve appropriate mechanism to monitor the conditions stipulated in the Environmental Clearances to be monitored by the TSPCB. He is directed to substitute the sentence, " the Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions" with " The SEIAA and DEIAA of Telangana shall monitor compliance of the stipulated conditions through the Telangana State Pollution Control Board" while issuing Environmental and /CRZ clearances.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

Dr. RAJAT KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Member Secretary, State Environment Impact Assessment Authority, Hyderabad.
All the District Collectors in the State.
The Member Secretary, Telangana State Pollution Control Board, Hyderabad.

Copy to:

All District Member Secretaries, District Environment Impact Assessment Authority in the State.
All Departments in the Secretariat, Telangana State.
The Director General of Police, Hyderabad.
The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority , Hyderabad.
The Secretary, Ministry of Environment Forests & Climate Change, Government of India, New Delhi.
The Additional PCCF (Central), MoEF&CC, Regional Office , Chennai.
All HoDs/ Bodies under the control of Environment Forests Science & Technology Department.
The Municipal Administration & Urban Development Department, Telangana Secretariat, Hyderabad.

(Contd...3)

The Panchayat Raj & Rural Development Department, Telangana Secretariat, Hyderabad.
The Transport Roads & Buildings Department, Telangana Secretariat, Hyderabad .
The Health Medical & Family Welfare Department, Telangana Secretariat, Hyderabad
The Irrigation & Command Area Developrnent Department, Telangana Secretariat, Hyderabad.
The P.S. to Minister (F&E) .
The P.S. to Principal Secretary, EFS&T Deptt.,
The P.A. to Spl. Secretary (FAC), EFS&T Deptt.,
SF & SC.

// FORWARDED :: BY ORDER //

SECTION OFFICER

# ANNEXURE-IV

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 46 OF 2022 (SZ)**

**IN THE MATTER OF:**

Perala Shekhar Rao,
R/o.Hyderabad. .... Applicant(s)

Versus

Union of India,
Through its Secretary,
MoEF&CC, New Delhi & Others .... Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R4)**

**RUNNING INDEX**

| Sl. No. | Particulars | Page Nos. |
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| 1. | Report of Telangana Pollution Control Board (R4) dated 23.11.2024. | 1 – 20 |
| 2. | **Annexure–I** – Statement showing list of 27 Colour Granite units obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA). | 21 – 29 |
| 3. | **Annexure–II** – Consent for Establishment Orders, Consent for Operation Orders, Notices etc., issued to 27 Colour Granite units. | 30 – 214 |
| 4. | **Annexure–III** – Photographs of Colour Granite units. | 215 – 238 |
| 5. | **Annexure–IV** – Hon'ble NGT, Chennai Order dated 25.09.2024. | 240 - 241 |

**Place:** Hyderabad

**Date:** 27-11-2024.

**COUNSEL FOR RESPONDENT BOARD (R4)**

(1)

**REPORT DATED 23.11.2024 OF THE ENVIRONMENTAL ENGINEER, TGPCB, REGIONAL OFFICE, RAMAGUNDAM (RESPONDENT NO.4) IN O.A NO.46 OF 2022 FILED BY SRI PERALA SHEKAR RAO.**

It is to submit that, Sri Perala Shekar Rao, R/o. H.No.104, 11-14-262, Manjeer Heights-II, Chitra Layout, L.B.Nagar, Hyderabad, Telangana filed O.A.No.46 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against Colour Granite/Stone & Metal Mining, Stone polishing and Stone crushing activities by private respondents in erstwhile Karimnagar District.

The Hon'ble NGT, Southern Zone, Chennai vide order dated 25.09.2024, listed the matter for final hearing on 02.12.2024.

**In this regard, the details of the respondent Granite mining units (27) and status is submitted as follows:**

- It is submitted that the respondent 27 no.s of Colour Granite mining units are located in the following Districts:
  - Karimnagar District – 22 nos.
  - Peddapalli District – 4 nos and
  - Jagtial District – 1 no.
- The 27 Respondent Colour Granite units have obtained Environmental Clearances (EC) from State Level Environment Impact Assessment Authority (SEIAA) and all the 27 units have valid EC. (ANNEXURE-I)
- Further all the 27 Respondent units have obtained Consent for Establishment (CFE) from the Board. Presently, out of the 27 Colour Granite mining units, 21 units have valid Consent for Operation (CFO) of the Board.
- The CFO validity of the remaining 6 units has been expired and these units has not been in operation for the last 6 years, the Board issued Closure Order to One unit and notices to Five (5) units and actually these Five (5) units were closed by the unit holders on their own which is also confirmed by the Mines & Geology department.
- The Board officials inspected all the 27 Respondent units on 12.11.2024 and the following is submitted:
  - The process of mining of granite involves the following: The Granite block is marked and removal of Granite block from the quarry is carried out by semi-mechanized opencast method. The mined blocks are loaded into the trucks using cranes / excavators and transported to processing units.
  - It was observed that the respondent units are carrying out semi-mechanized open cast mining. The granite mining units are carrying out wet drilling & wire saw cutting operations and using hydraulic drill machines fitted with

dust collectors for control of dust emissions. The units are using non explosive chemical cracking powder for separation of individual blocks from mother rock and to control dust emissions and reduce vibration.

- No blasting operations were observed. The granite mining units representatives have informed that no blasting operations are being conducted.
- The respondent granite mining has provided dedicated water tankers for carrying out water sprinkling on the haul roads and other service roads to suppress the fugitive dust emissions.
- The respondent granite mining units are collecting the solid waste i.e. overburden (top soil and rock waste) properly and dumping it within the quarry lease area premises.

**The details of the individual granite units are submitted as below:**

1. **M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.452, Nagulamalyala (V), Kothapalli (M), Karimnagar District.**

- M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.452, Nagulamalyala (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 942 Cum/Year. The E.C order is valid for a period of 16 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 16 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 29.01.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 03.12.2014 & 21.12.2016.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that their unit has not been in operation for the last 3 years due to market problems.

- Nearest human habitation i.e., Baopet village is existing at a distance of about 630 meters in South-East direction and Nagulamalyala village is existing at a distance of about 640 meters in North-West direction from the colour granite unit.

2. **M/s. Sandiya International Granites, (1.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District.**

   - M/s. Sandiya International Granites, (1.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
   - The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite - 1812 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 36 years.
   - The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) from the Board vide orders dated 01.04.2017.
   - Further, the unit has obtained CFO (renewal) from the Board vide orders dated 22.10.2022 and which is valid upto 31.01.2026.
   - The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the granite unit was in operation.
   - Nearest human habitation i.e., Nagulamalyala village is existing at a distance of about 830 meters in East direction from the colour granite unit.

3. **M/s. Manoj Granites (Earlier M/s. Swetha Guptha) (2.674 Ha. of Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

   - M/s. Manoj Granites (Earlier M/s. Swetha Guptha) (2.674 Ha. of Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
   - The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 08.03.2013 for Mining of Colour Granite-2275 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 56 years. The Mine was transferred from M/s. Swetha Guptha Granites to M/s. Manoj Granites vide EC orders dated 26.04.2018.

- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 27.10.2014 and obtained Consent for Operation (CFO) from the Board vide orders dated 07.01.2015. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 17.02.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 19.01.2021 and which is valid upto 31.12.2024.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was in operation.
- Nearest human habitation i.e., Gattubuthkur village is existing at a distance of about 300 meters in North-East & North-West directions from the colour granite unit.

**4. M/s. Sandiya International Granites, (1.953 Ha. Colour Granite Mine), Sy.No.325, 326 & 327, Asifnagar (V), Kothapalli (M), Karimnagar District.**

- M/s. Sandiya International Granites, (1.953 Ha. Colour Granite Mine), Sy.No.325, 326 & 327, Asifnagar (V), Kothapalli (M), Karimnagar District and is a colour granite mining unit.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite - 1715 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 74 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 09.07.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 02.09.2013.
- Further, the unit has obtained CFO renewal from the Board vide orders dated 19.03.2015 and which was expired on 31.03.2017.
- The Board has issued Closure orders to the unit vide orders dated 03.10.2017. The granite unit is not in operation after the issue of closure order.
- The Board officials inspected the colour granite unit on 12.11.2024.
- Nearest human habitation i.e., Odyaram village is existing at a distance of about 400 meters from the colour granite unit in West direction.

**5. M/s. Swetha Granites, (0.2 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (0.2 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-851 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 46 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 03.12.2014. Subsequently, the unit has obtained CFO renewal from the vide orders dated 21.12.2016.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Baopet village is existing at a distance of about 600 meters from the colour granite unit in North-East direction.

**6. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-2064 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 22 years.

(6)

- The granite unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 29.01.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 03.12.2014 & 21.12.2016.
- Presently, the unit has CFO renewal of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Baopet village is existing at a distance of about 1.3 KM on North-East direction and Odyaram village is existing at distance of about 1.3 KM in North-West direction from the colour granite unit.

**7. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 3,255 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 33 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 29.01.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 03.12.2014 & 21.12.2016.
- Presntly, the unit has CFO (renewal) of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.

- Nearest human habitation i.e., Odyaram village is existing at a distance of about 500 meters from the colour granite unit in North-West direction.

**8. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-1295 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 25 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 03.12.2014. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 21.12.2016.
- Further, the unit has obtained CFO renewal from the Board vide orders dated 01.02.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Odyaram village is existing at a distance of about 1.2 KM from the colour granite unit in North-West direction.

**9. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District is a colour granite mine.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-1506.72 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 93 years.

(8)

- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 21.08.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 02.12.2014 & 27.04.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 13.06.2022 and which is valid upto 31.05.2027.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that their unit became sick and has not been in operation for the last 3 years.
- Nearest human habitation i.e., Odyaram village is existing at a distance of about 1.3 Km from the colour granite unit in North-West direction.

**10. M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.610 Ha. Colour Granite Mine), Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

- M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.610 Ha. Colour Granite Mine), Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite - 2,180 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 62 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.12.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 28.12.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 03.12.2014 & 08.05.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 09.05.2022 and which is valid upto 31.03.2027.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.

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- Nearest human habitation i.e., Gattubuthkur village is existing at a distance of about 480 meters from the colour granite unit in North-East direction.

**11. M/s. Swetha Granites, (1.350 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Kothapalli (M), Karimnagar District.**

- M/s. Swetha Granites, (1.350 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 2314 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 56 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 19.03.2015. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 27.02.2016 & 12.11.2018.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 20.02.2024 and which is valid upto 31.12.2028.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was in operation.
- Nearest human habitation of i.e., Baopet village is existing at a distance of about 730 meters from the colour granite unit in North-West direction.

**12. M/s. Swetha Granites, (1.44 Ha. Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (1.44 Ha. Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gangadhara (M), Karimnagar District is a colour granite mine.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Telangana vide orders dated 03.07.2015 and obtained extension EC from (SEIAA), Telangana vide orders dated 01.04.2021 for Mining of Colour Granite - 10,800 $m^3$/annum. The extension E.C order is valid for a period of 30 years from EC order date 03.07.2015 OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 5 years.

- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 15.10.2015 obtained Consent for Operation (CFO) from the Board vide orders dated 10.11.2016.
- Further, the unit has obtained CFO renewal from the Board vide orders dated 05.02.2022 and which is valid upto 30.09.2026.
- The Board officials inspected the colour granite unit on 12.11.2024, and it was observed that the unit has not been in operation. The representative of the granite unit informed that their unit became sick and has not been in operation for the last 3 years.
- Nearest human habitation i.e., Nagulamalyala village is existing at a distance of about 800 meters from the colour granite unit in North-East direction.

**13. M/s. Swetha Granites, (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Kothapalli (M), Karimnagar District.**

- M/s. Swetha Granites, (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Kothapalli (M), Karimnagar District is a colour granite mine.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 3,644 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 284 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 obtained Consent for Operation (CFO) from the Board vide orders dated 19.03.2015. Subsequently, the unit has obtained CFO renewal from the Board vide orders dated 29.02.2016.
- Further, the unit has obtained CFO (renewal) of the Board vide orders dated 12.11.2018 and which was expired on 31.12.2023.
- The Board officials inspected the colour granite unit on 12.11.2024, and it was observed that no granite mining operations have been started.
- The Mines & Geology department has determined the quarry lease vide Proceeding No.1738540/R1-3/2022, dated.18.06.2024.
- Nearest human habitation i.e., Baddipally village is existing at a distance of about 380 meters from the colour granite unit in North-East direction.

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**14. M/s. Sandiya International Granites, (2.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District.**

- M/s. Sandiya International Granites, (2.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 08.05.2013 for Mining of Colour Granite - 2,438 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 213 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 25.09.2013 obtained Consent for Operation (CFO) from the Board vide orders dated 08.10.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 16.09.2016 & 24.03.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 23.11.2021 and which is valid upto 31.07.2026.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was in operation.
- Nearest human habitation i.e., Nagulamalyala village is existing at a distance of about 720 meters from the colour granite unit in East direction.

**15. M/s. Sandiya International Granites, (5.30 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District.**

- M/s. Sandiya International Granites, (5.30 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 10.06.2013 for Mining of Colour Granite - 1933 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 821 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 24.09.2013 obtained Consent for Operation (CFO) from the Board vide orders dated 08.10.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 14.09.2016.

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- Presently, the unit has CFO (renewal) of the Board vide orders dated 23.11.2021 and which is valid upto 31.07.2026.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was in operation.
- Nearest human habitation of Nagulamalyala village is existing at a distance of about 800 meters from the colour granite unit in East direction.

**16. M/s. Sandiya International Granites, (2.570 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Kothapalli (M), Karimnagar District.**

- M/s. Sandiya International Granites, (2.570 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 08.03.2013 for Mining of Colour Granite - 2038 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 128.72 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 13.05.2013 obtained Consent for Operation (CFO) from the Board vide orders dated 02.07.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 19.03.2015 & 19.01.2019.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 04.03.2024 and which is valid upto 31.12.2028.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was in operation.
- Nearest human habitation i.e., Nagulamalyala village is existing at a distance of about 800 meters from the colour granite unit in East direction.

**17. M/s. Swetha Granites, (9.267 Ha. Colour Granite Mine), Sy.No.169, 170, 177, 178 & 179, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (9.267 Ha. Colour Granite Mine), Sy.No.169, 170, 177, 178 & 179, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 03.10.2013 for Mining of Colour Granite - 13577.40 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry

date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 54 years.

- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 30.11.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 31.12.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 23.01.2015 & 11.12.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 06.01.2023 and which is valid upto 31.03.2025.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Valasanenipalli village is existing at a distance of about 1 KM from the colour granite unit in South-East direction.

**18. M/s. Swetha Granites, (3.80 Ha. Mining of Colour Granite), Sy.No.451, 452, 453, 454,463, 464, 465 & 466, Nagulamalyala (V), Kothapalli (M), Karimnagar District.**

- M/s. Swetha Granites, (3.80 Ha. Mining of Colour Granite), Sy.No.451, 452, 453, 454,463, 464, 465 & 466, Nagulamalyala (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 10.07.2013 for Mining of Colour Granite - 9888 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 55 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 25.09.2013 obtained Consent for Operation (CFO) from the Board vide orders dated 02.12.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 23.01.2015 & 11.12.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 06.01.2023 and which is valid upto 31.03.2025.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite

unit informed that their unit has not been in operation for the last 3 years due to market problems.

- Nearest human habitation i.e., Nagulamalyala village is existing at a distance of about 470 meters from the colour granite unit in North-West direction.

**19. M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (4.65 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

- M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (4.65 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite - 3855.84 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 68 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 25.06.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 21.12.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 09.12.2014 & 27.04.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 13.06.2022 and which is valid upto 30.04.2027.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Gattubuthkur village is existing at a distance of about 520 meters from the colour granite unit in North-East direction.

**20. M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.30 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

- M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.30 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.

- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite - 2422.80 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 32 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.12.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 28.12.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 09.12.2014 & 27.04.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 10.05.2022 and which is valid upto 30.04.2027.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Gattubuthkur village is existing at a distance of about 510 meters from the colour granite unit in North-East direction.

**21. M/s. Swetha Granites, (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 2334.72 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 12 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 03.12.2014. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 21.12.2016.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.

- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Odyaram village is existing at a distance of about 1.2 KM in North-West direction and Baopet village is existing at a distance of about 1.2 KM in North-East direction from the colour granite unit.

**22. M/s. Aravind Granites, (2.0 Ha. Colour Granite Mine), Sy.No.178, Edulagattepally (V), Manakondur (M), Karimnagar District.**

- M/s. Aravind Granites, (2.0 Ha. Colour Granite Mine), Sy.No.178, Edulagattepally (V), Manakondur (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 03.10.2013 for Mining of Colour Granite - 9360 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 49 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 07.02.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 16.04.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 27.11.2014 & 21.04.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 06.02.2020 and which is valid upto 31.12.2024.
- The Board officials inspected the colour granite unit on 12.11.2024 and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Edulagattepally village is existing at a distance of about 700 meters from the colour granite unit in South-East direction.

**23. M/s. Sandiya International Granites, (Mine-I-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District.**

- M/s. Sandiya International Granites, (Mine-I-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District and is a colour granite mining unit.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite - 3465 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 125 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) from the Board vide orders dated 01.04.2017 and which was expired on 31.01.2022.
- The Board officials inspected the colour granite unit on 12.11.2024. The unit has not been in operation for the last 6 years.
- The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.
- The Mines & Geology department has determined the quarry lease vide Proceeding No.9656/R1-3/2017, dated.03.03.2018.
- Nearest human habitation i.e., Odela village is existing at a distance of about 1 KM from the colour granite unit in North-West direction.

**24. M/s. Sandiya International Granites, (1.58 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District.**

- M/s. Sandiya International Granites, (1.58 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District and is a colour granite mining unit.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite - 3223 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 87 years.

- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) from the Board vide orders dated 24.03.2017 and which was expired on 31.01.2022.
- The Board officials inspected the colour granite unit on 12.11.2024. The unit has not been in operation for the last 6 years.
- The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.
- The Mines & Geology department has determined the quarry lease vide Proceeding No.9659/R1-3/2017, dated.03.03.2018.
- Nearest human habitation i.e., Odela village is existing at a distance of about 1.2 KM from the colour granite unit in North-West direction.

**25. M/s. Sandiya International Granites, (3.80 Ha. Colour Granite Mine), Sy.No.500, Odela (V&M), Peddapalli District.**

- M/s. Sandiya International Granites, (3.80 Ha. Colour Granite Mine), Sy.No.500, Odela (V&M), Peddapalli District and is a colour granite mining unit.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite - 2028 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 481.63 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 29.10.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 12.11.2013.
- Further, the unit has obtained CFO renewal from the Board vide orders dated 14.09.2016 and which was expired on 31.07.2021.
- The Board officials inspected the colour granite unit on 12.11.2024. The unit has not been in operation for the last 6 years.
- The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.
- The Mines & Geology department has determined the quarry lease vide Proceeding No.9658/R1-3/2017, dated.03.03.2018.
- Nearest human habitation i.e., Odela village is existing at a distance of about 1 KM from the colour granite unit in North-West direction.

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**26. M/s. Sandiya International Granites, (Mine-II-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District.**

- M/s. Sandiya International Granites, (Mine-II-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District is a colour granite mining unit.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite - 1550 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 217 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) from the Board vide orders dated 01.04.2017 and which was expired on 31.01.2022.
- The Board officials inspected the colour granite unit on 12.11.2024. The unit has not been in operation for the last 6 years.
- The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.
- The Mines & Geology department has determined the quarry lease vide Proceeding No.9657/R1-3/2017, dated.03.03.2018.
- Nearest human habitation i.e., Odela village is existing at a distance of about 980 meters from the colour granite unit in North-West direction.

**27. M/s. Swetha Granites, (20.0 Ha. Colour Granite Mine), Sy.No.64&65, B.B. Rajpalli (V), Gollapalli (M), Jagtial District.**

- M/s. Swetha Granites, (20.0 Ha. Colour Granite Mine), Sy.No.64&65, B.B. Rajpalli (V), Gollapalli (M), Jagtial District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 15000 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 30 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 29.01.2013. Subsequently, the unit has

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obtained CFO renewals from the Board vide orders dated 03.12.2014 & 21.12.2016.

- Presently, the unit has CFO (renewal) of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., B.B.Rajpally village is existing at a distance of about 850 meters from the colour granite unit in North-West direction.

The granite unit wise CFE & CFO initially and their dates of renewals of the same up to date in tabular form along with latest CFO orders, Notices and Closure order are submitted as Annexure-II and Photographs are submitted as Annexure-III.

It is to further submit that the Respondent Board will continue the regular monitoring of the units to ensure compliance of the directions / conditions. In case any violation is observed, the Respondent Board will initiate necessary action.

**Place: Ramagundam,**
**Date: 23.11.2024.**

B. Bhikshapathi
**ENVIRONMENTAL ENGINEER**

Environmental Engineer
Telangana Pollution Control Board
REGIONAL OFFICE,
RAMAGUNDAM

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Annexure-I

| S. No. | Name & Address of the industry | EC Order Date & Validity | CFE issued Date | First CFO order date | Renewal CFO order dates | Remarks |
|---|---|---|---|---|---|---|
| 1. | M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.452, Nagulamalyala (V), Kothapalli (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 16 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 29.01.2013 | 03.12.2014, 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |
| 2. | M/s. Sandiya International Granites, (1.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Kothapalli (M), Karimnagar District. | E.C order date 25.10.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.09.2016 | 01.04.2017 | 22.10.2022 & valid upto 31.01.2026 | -- |
| 3. | M/s. Manoj Granites (Earlier M/s. Swetha Guptha) (2.674 Ha. of Colour Granite Mine), Sy No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District. | E.C order date 08.03.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 27.10.2014 | 07.01.2015 | 17.02.2017, 19.01.2021 & valid upto 31.12.2024 | -- |

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|---|---|---|---|---|---|---|
| 4. | M/s. Sandiya International Granites, (1.953 Ha. Colour Granite Mine), Sy.No.325, 326 & 327, Asifnagar (V), Kothapalli (M), Karimnagar District. | E.C order date 26.02.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 09.07.2013 | 02.09.2013 | 19.03.2015 & expired on 31.03.2017 | Closure orders issued by the Board vide orders dated 03.10.2017. The unit is not in operation after issue of Closure Order. |
| 5. | M/s. Swetha Granites, (0.2 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 03.12.2014 | 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |
| 6. | M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 29.01.2013 | 03.12.2014, 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |
| 7. | M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date | 28.01.2013 | 29.01.2013 | 03.12.2014, 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |

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| | | of Mine lease period, whichever is earlier | | | | |
| 8. | M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 03.12.2014 | 21.12.2016, 01.02.2022 & valid upto 31.12.2026 | -- |
| 9. | M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 21.08.2013 | 02.12.2014, 27.04.2017, 13.06.2022 & valid upto 31.05.2027 | -- |
| 10. | M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.610 Ha. Colour Granite Mine), Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District. | E.C order date 26.02.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.12.2013 | 28.12.2013 | 03.12.2014, 08.05.2017 09.05.2022 & valid upto 31.03.2027 | -- |

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| 11. | M/s. Swetha Granites, (1.350 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Kothapalli (M), Karimnagar District | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 19.03.2015 | 27.02.2016, 12.11.2018 20.02.2024 & valid upto 31.12.2028 | -- |
| 12. | M/s. Swetha Granites, (1.44 Ha. Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C extension order date 01.04.2021 and which is valid for a period of 30 years from EC order date 03.07.2015 OR the expiry date of Mine lease period, whichever is earlier | 15.10.2015 | 10.11.2016 | 05.02.2022 & valid upto 30.09.2026 | -- |
| 13. | M/s. Swetha Granites, (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Kothapalli (M), Karimnagar District | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 19.03.2015 | 29.02.2016, 12.11.2018 & expired on 31.12.2023 | The Board officials inspected the colour granite unit on 12.11.2024, and it was observed that no granite mining operations have been started. The unit was closed by their own and also further, the Mines & Geology department has determined the quarry lease vide Proceeding No.1738540/R1- |

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| | | | | | | 3/2022, dated.18.06.2024. |
| 14. | M/s. Sandiya International Granites, (2.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapally (M), Karimnagar District | E.C order date 08.05.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 25.09.2013 | 08.10.2013 | 16.09.2016, 24.03.2017 23.11.2021 & valid upto 31.07.2026. | -- |
| 15. | M/s. Sandiya International Granites, (5.30 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapally (M), Karimnagar District | E.C order date 10.06.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 24.09.2013 | 08.10.2013 | 14.09.2016, 23.11.2021 & valid upto 31.07.2026. | -- |
| 16. | M/s. Sandiya International Granites, (2.570 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Kothapally (M), KarimnagarMandal& District. | E.C order date 08.03.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 13.05.2013 | 02.07.2013 | 19.03.2015, 19.01.2019, 04.03.2024 & valid upto 31.12.2028. | -- |
| 17. | M/s. Swetha Granites, (9.267 Ha. Colour Granite Mine), Sy.No.169, 170, 177, 178 & 179, Odyaram (V), Gangadhara (M), Karimnagar District | E.C order date 03.10.2013 and which is valid for a period of 20 years | 30.11.2013 | 31.12.2013 | 23.01.2015, 11.12.2017, 06.01.2023 & valid upto 31.03.2025 | -- |

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| | | OR the expiry date of Mine lease period, whichever is earlier | | | | |
| 18. | M/s. Swetha Granites, (3.80 Ha. Mining of Colour Granite), Sy.No.451, 452, 453, 454,463, 464, 465 & 466, Nagulamalyala (V), Kothapally (M), Karimnagar District. | E.C order date 10.07.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 25.09.2013 | 02.12.2013 | 23.01.2015, 11.12.2017, 06.01.2023 & valid upto 31.03.2025 | -- |
| 19. | M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (4.65 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District. | E.C order date 26.02.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 25.06.2013 | 21.12.2013 | 09.12.2014, 27.04.2017, 13.06.2022 & valid upto 30.04.2027 | -- |
| 20. | M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.30 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District | E.C order date 26.02.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.12.2013 | 28.12.2013 | 09.12.2014, 27.04.2017, 10.05.2022 & valid upto 30.04.2027 | -- |

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| 21. | M/s. Swetha Granites, (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 03.12.2014 | 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |
| 22. | M/s. Aravind Granites, (2.0 Ha. Colour Granite Mine), Sy.No.178, Edulagattepally (V), Manakondur (M), Karimnagar District | E.C order date 03.10.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 07.02.2013 | 16.04.2013 | 27.11.2014, 21.04.2017, 06.02.2020 & valid upto 31.12.2024 | -- |
| 23. | M/s. Sandiya International Granites, (Mine-I-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District | E.C order date 25.10.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.09.2016 | 01.04.2017 | 01.04.2017 & expired on 31.01.2022 | The unit has not been in operation for the last 6 years.<br>The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.<br>The unit was closed by their own and also further, the Mines & Geology department has determined the quarry lease vide Proceeding dated.03.03.2018. |

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| 24. | M/s. Sandiya International Granites, (1.58 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District | E.C order date 25.10.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.09.2016 | 24.03.2017 | 24.03.2017 & expired on 31.01.2022 | The colour granite has not been in operation for the last 6 years.<br>The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.<br>The unit was closed by their own and also further, the Mines & Geology department has determined the quarry lease vide Proceeding dated.03.03.2018. |
| 25. | M/s. Sandiya International Granites, (3.80 Ha. Colour Granite Mine), Sy.No.500, Odela (V&M), Peddapalli District | E.C order date 26.02.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 29.10.2013 | 12.11.2013 | 14.09.2016 & expired on 31.07.2021. | The colour granite has not been in operation for the last 6 years.<br>The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.<br>The unit was closed by their own and also further, the Mines & Geology department has determined the quarry lease vide Proceeding dated.03.03.2018. |

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| 26. | M/s. Sandiya International Granites, (Mine-II-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District | E.C order date 25.10.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.09.2016 | 01.04.2017 | 01.04.2017 & expired on 31.01.2022 | The colour granite has not been in operation for the last 6 years.<br>The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.<br>The unit was closed by their own and also further, the Mines & Geology department has determined the quarry lease vide Proceeding dated.03.03.2018. |
| 27. | M/s. Swetha Granites, (20.0 Ha. Colour Granite Mine), Sy.No.64&65, B.B. Rajpalli (V), Gollapalli (M), Jagtial District | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 29.01.2013 | 03.12.2014, 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |

# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 281-RGM/TSPCB/ZOH/CFO/2022-** 1396 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(1.0 Ha. of colour granite mine),**
**Sy No.452 , Nagulamalyala (V),**
**Karimnagar( M), Karimnagar (Dist)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 0.8 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. of colour granite mine), Sy No.452 , Nagulamalyala (V), Karimnagar( M), Karimnagar (Dist) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.0 Ha.) | 2.58 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026.** ***The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016***

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(1.0 Ha. of colour granite mine),**
**Sy No.452 , Nagulamalyala (V),**
**Karimnagar( M), Karimnagar (Dist)**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

(33)

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 32,000/- upto 31.12.2024. The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order i.e., upto 31.12.2026.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.2 KLD |
| 2. | Green belt development | 0.4 KLD |
| 3. | Domestic | 1.4 KLD |
| | **TOTAL** | **3.0 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

low explosive blasting and shall carryout mining of colour granite in an area of **1.0 Ha.** only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

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**SCHEDULE - C**
**(See Rule 6(2))**
**|SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE|**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(1.0 Ha. of colour granite mine),**
**Sy No.452 , Nagulamalyala (V), Karimnagar( M),**
**Karimnagar (Dist Karimnagar (Dist).**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 846-RGM/TSPCB/ZOH/CFO/2022-** 1076 **Date:22.10.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Sandiya International Granites**
**(1.0 Ha. Colour Granite mine), Sy.No.596,**
**Nagulamalyal (V), Karimnagar (M & Dist.)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.8 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 100 KVA | -- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granites (1.0 Ha. Colour Granite mine), Sy.No.596, Nagulamalyal (V), Karimnagar (M & Dist.) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous /solid waste | Stream | Quantity | Disposal option |
|---|---|---|---|---|
| 1 | Waste Oil | 5.1 of Sch-I | -- | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

| | | | | |
|---|---|---|---|---|
| | **Other Waste** | | | |
| 2 | Overburden / waste of granite blocks | --- | 2,553.12 $m^3$/Annum | Shall be dumped in the dump yard within the quarry lease area. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.0 Ha.) | 1,812 $m^3$/Annum |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.01.2026.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Sandiya International Granites**
**(1.0 Ha. Colour Granite mine), Sy.No.596,**
**Nagulamalyal (V), Karimnagar (M & Dist.)**
**Email Id: ecpcbsoluations@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust suppression & Drilling | 1.0 KLD |
| 2 | Greenbelt development | 1.0 KLD |
| 3 | Domestic | 1.0 KLD |
| | **TOTAL** | **3.0 KLD** |

2. The industry shall remit water cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
5. The industry shall carry out only semi-mechanized open cast mining and shall carryout colour granite mining in an area of **1.0 Ha only**.
6. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw and excavation. The separated blocks shall be dressed manually.

7. The industry shall adopt wet drilling & wire saw cutting method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
8. The industry shall not carry out any blasting operations.
9. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
10. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
11. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 25.10.2013.
12. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
13. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
14. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
15. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
16. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
17. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
18. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
19. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
20. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
21. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

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22. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
23. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
24. The industry shall stack the top soil properly with proper slope with adequate measures.
25. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
26. The industry shall comply with all the directions issued by the Board from time to time.
27. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
28. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
29. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
30. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**

**|SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE|**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**
**M/s. Sandiya International Granites**
**(1.0 Ha. Colour Granite mine), Sy.No.596,**
**Nagulamalyal (V), Karimnagar (M & Dist.).**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED ON 19/01/2021

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 412-RGM/TSPCB/ZOH/CFO/2021-** 1673 **Date: 19.01.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Manoj Granites**
**(Earlier M/s. Swetha Guptha),**
**(2.674 Ha. Colour Granite Mine),**
**Sy.No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic | 1.0 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| ---- | ---- | --- | --- |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Manoj Granites (Earlier M/s. Swetha Guptha), (2.674 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Overburden (OB) and waste of granite blocks of various sizes and shapes of about 6,825.0 m3/year | --- | Shall be dumped in the dump yard towards western side of the quarry lease area. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S. No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour granite<br>(Over an extent of 2.674 Ha.) | 6.23 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2024**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A & B

**To**
**M/s. Manoj Granites**
**(Earlier M/s. Swetha Guptha),**
**(2.674 Ha. Colour Granite Mine),**
**Sy.No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**
**Email Id: manojgranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule – B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30$^{th}$ September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| S. No. | Purpose | Total Consumption (KLD) |
|---|---|---|
| 1. | Dust Suppression & Drilling and Green belt development | 1.0 KLD |
| 2. | Domestic | 2.0 KLD |
| . | TOTAL | 3.0 KLD |

2. The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

| S. No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

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6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **2.764 Ha** only.
8. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall not carryout blasting operations.
10. The industry shall adopt wet drilling method to control dust emissions.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the SEIAA, (State level Environment Impact Assessment Authority) in the Environmental Clearance order dated 26.04.2018.
14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard towards north-western side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

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22. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.

25. The industry shall stack the top soil properly with proper slope with adequate measures.

26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

27. The industry shall comply with all the directions issued by the Board from time to time.

28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

30. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Manoj Granites**
**(Earlier M/s. Swetha Guptha),**
**(2.674 Ha. Colour Granite Mine),**
**Sy.No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**B.Raghu**
Joint Chief Environmental Engineer (FAC)

4th Floor, Hyderabad Collectorate Complex,
Nampally, Hyderabad
Phone: 23202486, Fax: 23202503
Email:hyd.zo.jcec@pcb.ap.gov.in

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17/04/2015

**BY REGISTERED POST WITH ACKNOWLEDEMENT DUE**

**CONSENT & HW AUTHORIZATION ORDER**

**Order No:356-RGM/PCB/ZOH/CFO/2015-** 3998 **Date: 19.03.2015**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to.

**M/s. Sandiya International Granites**
**(1.953 Ha Colour Granite Mine),**
**Sy.No.325, 326 & 327, Asifnagar,**
**Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

AEE

**i) Outlets for discharge of effluents:**

17/4/15

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.5 | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 60 KVA | ---- | SPM – 115 $mg/Nm^3$ |

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

**iii) Hazardous Waste Authorization: (Form – II) [See Rule 5(4)]:**

M/s. Sandiya International Granites (1.953 Ha Colour Granite Mine), Sy.No.325, 326 & 327, Asifnagar, Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.953 Ha.) | 4.69 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2017.**

Applied 20/4/2015

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**Encl:** Schedules A, B & C

**To**
**M/s. Sandiya International Granites**
**(1.953 Ha Colour Granite Mine),**
**H. No. 7-2-677, Mankammathota,**
**Karimnagar – 505 001**
**E-mail:** sandiya-granites@yahoo.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

33. The authorization issued under Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, shall comply with the provision of the Environment (Protection) act, 1986.

34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 1.0 |
| 2 | Domestic / Gardening/ irrigation | 1.5 |
| | TOTAL | 2.5 KLD |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water-meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **1.953 Ha only**.
7. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw. The separated blocks shall be dressed manually.
8. The industry shall adopt wet drilling method to control dust emissions.
9. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
10. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
11. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 26.02.2013.
12. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
13. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.

- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

14. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
15. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
16. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
17. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
18. The rock waste shall be dumped in the dump yard towards the north-west side of the quarry in their own land / lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
19. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
20. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
21. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
22. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
23. The industry shall comply with all the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
26. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

## SCHEDULE - C

**(See Rule 5(4))**

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management. Handling and Transboundary Movement) Rules, 2008 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.

5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and amendments thereof.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorised recyclers / re-processors only.

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**
**M/s. Sandiya International Granites**
**(1.953 Ha Colour Granite Mine),**
**Sy.No.325, 326 & 327, Asifnagar,**
**Karimnagar District**

(56)

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.
# 6-3-1219, Block – C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

Website : tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

Order No. 15-RGM /TSPCB/ZO-HYD/2017 1439 Date:03.10.2017

Sub: **TSPCB, ZOH - 1.953 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy. No. 325, 326 & 327, Asifnagar (V), Karimnagar (M) & District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without valid CFO of the Board – **CLOSURE ORDERS – ISSUED** – Reg.

2642 16/10/17

Ref:
1. CFO order dated 19.03.2015.
2. Hon'ble NGT order dated 25.01.2017.
3. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
4. Show Cause Notice dated 29.08.2017.
5. B.O. Lr. No. Gen-RGM/TSPCB/U-I/TF/2017-1915, dated: 23.09.2017.

AEE 16/10/17

***

1. WHEREAS, you are operating the industry located at Sy. No. 325, 326 & 327, Asifnagar (V), Karimnagar (M) & District.
2. WHEREAS, it is mandatory on the part of industry to obtain consents from the Board for establishing and operating the industry, under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
3. WHEREAS, vide reference 1st cited, the Board issued Consent for Operation (CFO) to the industry which was expired on 31.03.2017, stipulating certain conditions to comply, including a condition to apply for renewal of the CFO within stipulated validity period. You have failed to apply for renewal of the same and operating without Consents of the Board violating the provisions under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
4. WHEREAS, vide reference 2nd cited, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
5. WHEREAS, vide reference 3rd cited, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
6. WHEREAS, vide reference 4th cited, the Board issued Show Cause Notice to your industry for non-compliance of Board directions and operating without valid consents of the Board.
7. WHEREAS, in-spite of giving an opportunity to submit the explanation, the industry has failed to furnish the reply till date.
8. WHEREAS, you are operating the industry without CFO of the Board, inspite of giving sufficient time and notice and continuing to operate, thereby violating the statutory provisions of Water & Air Acts.
9. In view of the above and after careful consideration of material facts of the case, the Board hereby issues **Closure Orders** to your industry, under the powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and for the reasons stated above, in the

interest of protecting public health and environment. You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

10. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987,the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

11. You are further directed to take note that the TSNPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., **03.10.2017**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**1.953 Ha. Colour Granite Mine of**
**M/s. Sandiya International Granites,**
**Sy. No. 325, 326 & 327, Asifnagar (V),**
**Karimnagar (M) & District**

Copy to:

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. Copy submitted to the JCEE-I, TSPCB, Board Office, Hyderabad for kind information.
3. The Chairman & Managing Director, TSNPDCL, Vidyuth Bhavan, Nakkalagutta, Hanamkonda, Warangal – 506 001 for favour of information and necessary action.
4. The Collector & District Magistrate, Karimnagar for favour of information.
5. The Superintending Engineer (Operations), TSNPDCL, Opp. Court Buildings, Jagitial Road, Karimnagar for favour of information and necessary action
6. The AD (Mines & Geology), Karimnagar District with a request to stop the issue of permits and not to renew the lease licenses till obtained revocation of closure orders of the Board
7. The Environmental Engineer, Regional Office, Ramagundam for information and necessary action.

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 276-RGM/TSPCB/ZOH/CFO/2022-** 1397 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(0.2 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 0.5 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 100 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (0.2 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 0.2 Ha.) | 2.33 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026.** ***The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(0.2 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 22,000/- upto 31.12.2024. The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order i.e., upto 31.12.2026.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 0.25 KLD |
| 2. | Green belt development | 0.15 KLD |
| 3. | Domestic | 0.64 KLD |
| | **TOTAL** | **1.04 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

low explosive blasting and shall carryout mining of colour granite in an area of **0.20 Ha.** only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

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## SCHEDULE - C
**(See Rule 6(2))**
## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take nccessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(0.2 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 278-RGM/TSPCB/ZOH/CFO/2022-** 1400 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 2.5 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 1.0 Ha.) | 5.65 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 0.9 KLD |
| 2. | Green belt development | 0.7 KLD |
| 3. | Domestic | 3.1 KLD |
| | TOTAL | 4.7 KLD |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **1.0 Ha.** only.

5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

8. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

   - Road shall be graded to mitigate the dust emissions.

- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
- shall not cause any pollution to the surrounding agricultural lands

9. The industry shall implement the following measures to reduce the noise pollution.
   - The proper and regular maintenance of the vehicles and other equipment.
   - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
   - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
10. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The industry shall dump within quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
11. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
12. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
13. The industry shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
16. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
17. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C
**(See Rule 6(2))**
## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.

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6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
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## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 275-RGM/TSPCB/ZOH/CFO/2022-** 1399 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.106, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 2.7 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 125 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.0 Ha.) | 8.92 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026.** ***The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.106, Odyaram (V), Gangadhara (M),**
**Karimnagar District**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 25,000/- upto 31.12.2024. The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order i.e., upto 31.12.2026.**

2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**

3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.06 KLD |
| 2. | Green belt development | 0.79 KLD |
| 3. | Domestic | 3.45 KLD |
| | **TOTAL** | **5.30 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

low explosive blasting and shall carryout mining of colour granite in an area of **1.0 Ha.** only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped within quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

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## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.106, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 277-RGM/TSPCB/ZOH/CFO/2022-** 1411 **Date: 01.02.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.178, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 1.7 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.0 Ha.) | 3.54 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026.** ***The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.178, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 18,000/- upto 31.12.2023. The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order i.e., upto 31.12.2026.**

2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**

3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.5 KLD |
| 2. | Green belt development | 0.64 KLD |
| 3. | Domestic | 2.14 KLD |
| | **TOTAL** | **4.28 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

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low explosive blasting and shall carryout mining of colour granite in an area of **1.0 Ha.** only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

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**SCHEDULE - C**
**(See Rule 6(2))**
**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.178, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 284-RGM/TSPCB/ZOH/CFO/2022-** 400 **Date:13.06.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites,**
**(1.0 Ha Colour Granite Mine),**
**Sy.No.162 & 165, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.7 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to DG Set of capacity – 120 KVA | -- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites, (1.0 Ha Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M),Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous /solid waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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| | | | |
|---|---|---|---|
| 2 | Overburden / waste of granite blocks (2700 $m^3$/year) | --- | Shall be dumped in the dump yard towards west side of the quarry lease area |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.0 Ha.) | 4.13 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.05.2027.** ***The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites,**
**(1.0 Ha Colour Granite Mine),**
**Sy.No.162 & 165, Odyaram (V), Gangadhara (M),**
**Karimnagar District**
**Email: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year based on the fixed assets (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

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12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. **The industry has paid consent fee upto 31.05.2023. The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order i.e., upto 31.05.2027.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year based on the fixed assets (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
3. **The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
4. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 1.0 KLD |
| 2 | Green belt development | 0.5 KLD |
| 3 | Domestic | 1.0 KLD |
| | **TOTAL** | **2.5 KLD** |

5. The industry shall remit water cess as per the assessment orders as and when issued by Board.
6. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

(a)

7. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
8. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
9. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **1.0 Ha only**.
10. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw and excavation. The separated blocks shall be dressed manually.
11. The industry shall adopt wet drilling & wire saw cutting method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
12. The industry shall not carry out any blasting operations.
13. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
14. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
15. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 29.11.2012.
16. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
17. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
18. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
19. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
20. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
21. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
22. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden

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soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

23. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
24. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
25. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
27. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
28. The industry shall stack the top soil properly with proper slope with adequate measures.
29. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
30. The industry shall comply with all the directions issued by the Board from time to time.
31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
32. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
33. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
34. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.

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7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**
**M/s. Swetha Granites,**
**(1.0 Ha Colour Granite Mine),**
**Sy.No.162 & 165, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
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## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 415-RGM/TSPCB/ZOH/CFO/2022-** 211 **Date: 09.05.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.610 Ha Colour Granite Mine)**
**Sy. No.1174, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.8 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to DG Set of capacity – 120 KVA | -- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites) (1.610 Ha Colour Granite Mine) Sy. No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous/solid waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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| | | | |
|---|---|---|---|
| 2 | Overburden / waste of granite blocks (3,270.60 $m^3$/Annum) | --- | Shall be dumped in the dump yard within the quarry lease area. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.610 Ha.) | 5.97 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2027**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.610 Ha Colour Granite Mine)**
**Sy. No.1174, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**
**Email:** swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

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27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.0 KLD |
| 2. | Green belt development | 0.5 KLD |
| 3. | Domestic | 1.5 KLD |
| | **TOTAL** | **3.0 KLD** |

2. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **1.610 Ha only**.
7. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw and excavation. The separated blocks shall be dressed manually.
8. The industry shall adopt wet drilling & wire saw cutting method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust
9. The industry shall not carry out any blasting operations.
10. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

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11. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
12. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, and Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 26.02.2013 and 07.12.2019.
13. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
14. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
15. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
16. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
17. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
18. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
19. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
20. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
21. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
22. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
23. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
24. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.

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25. The industry shall stack the top soil properly with proper slope with adequate measures.
26. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
27. The industry shall comply with all the directions issued by the Board from time to time.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
29. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
30. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
31. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**
**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.610 Ha Colour Granite Mine)**
**Sy. No.1174, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

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**TELANGANA STATE POLLUTION CONTROL BOARD**
**ZONAL OFFICE: HYDERABAD**
H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No:283-RGM/TSPCB/ZOH/CFO/2024-** 1235 **Date:20.02.2024**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites**
**(1.35 Ha. Colour Granite Mine),**
**Sy.No.278, Asifnagar (V),**
**Karimnagar (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 2.9 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.35 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Karimnagar (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (30 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |
| 2 | Overburden (3000 m$^3$/annum) | -- | Shall be disposed in the dump yard located in the western part within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only:

| S.No. | Name of the Product / Activity | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 1.35 Ha.) | 6.34 $m^3$ / day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2028**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(1.35 Ha. Colour Granite Mine),**
**Sy.No.278, Asifnagar (V),**
**Karimnagar (M), Karimnagar District.**
**Email Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| S.No. | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.1 KLD |
| 2. | Gardening / greenbelt / Domestic | 4.4 KLD |
| | **Total** | **5.5 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of Colour Granite in an area of 1.35 Ha. only.
5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

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6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
8. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh (Combined State) in the Environmental Clearance order dated 29.11.2012.
9. The industry shall not cause any pollution to the surrounding agricultural lands.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
15. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
16. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
17. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
18. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
19. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
20. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

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21. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
22. The industry shall stack the top soil properly with proper slope with adequate measures.
23. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
24. The industry shall comply with all the directions issued by the Board from time to time.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
26. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(1.35 Ha. Colour Granite Mine),**
**Sy.No.278, Asifnagar (V),**
**Karimnagar (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 748-RGM/TSPCB/ZOH/CFO/2022-** 1470 **Date:05.02.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites,**
**(1.44 Ha Colour Granite Mine),**
**Sy.No.94/A, Odyaram (V), Gagadhara (M),**
**Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 0.8 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization:Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites, (1.44 Ha Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gagadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Over burden (Top soil & rock waste) (43,200 m$^3$/year) | --- | Shall be dumped in the dump yard of the quarry lease area at Northern side of the area and back filling of mine excavation. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 1.44 Ha.) | 10,800 $m^{3/}$Annum |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **30.09.2026.** ***The industry shall pay the consent fees annually from the financial year 2025-2026 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites,**
**(1.44 Ha Colour Granite Mine),**
**Sy.No.94/A, Odyaram (V), Gagadhara (M),**
**Karimnagar District.**
**Email Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 24000/- upto 30.09.2025. The industry shall pay the consent fees annually from the financial year 2025-2026 to till the validity of the consent order i.e., upto 30.09.2026.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust suppression / Wet Drilling Operations | 1.0 KLD |
| 2. | Gardening / greenbelt | 1.0 KLD |
| 3. | Domestic | 1.0 KLD |
| | **TOTAL** | **3.0 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **1.44 Ha.** only.

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7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
- The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
- The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
12. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
13. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
14. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
15. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
16. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
17. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
21. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
22. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**
**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites,**
**(1.44 Ha Colour Granite Mine),**
**Sy.No.94/A, Odyaram (V), Gagadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad – 500 016.
Email: jcee-zhyd-tspcb@telangana.gov.in

D.....
Dt. 12/11/2018

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 282-RGM/TSPCB/ZOH/CFO/2018-** 2007 **Date: 12.11.2018**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites**
**(4.2 Ha. Colour Granite Mine),**
**Sy.No.104, Baddipally (V), Karimangar (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1 | Domestic effluents | 2.5 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | — | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – II) [See Rule 5(4)]-**

M/s. Swetha Granites (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Karimangar (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (30 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |
| 2 | Overburden (3000 m$^3$/annum) | — | Shall be disposed in the dump yard located in the western part of the quarry lease area. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

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This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 4.2 Ha.) | 9.98 $m^3$ / day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2023.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
Sri G.Sudhakar,
M/s. Swetha Granites
(4.2 Ha. Colour Granite Mine),
H.No.3-1-205 (Old), 3-1-227(New),
Christian Colony,
Karimnagar – 505 001
Email: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information

## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule – B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air

pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font

size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

33. The authorization issued under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE – B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 2.0 KLD |
| 2 | Gardening / greenbelt / Domestic | 4.0 KLD |
| | **Total** | **6.0 KLD** |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of 4.2 Ha only.
8. The blocks are cut by using jack hammer drilling, blasting and wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall adopt wet drilling and wire saw cutting method to control dust emissions.
10. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana (formerly Andhra Pradesh), Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 29.11.2012.
14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stocked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard towards west side within the quarry lease. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
22. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.

25. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

26. The industry shall comply with all the directions issued by the Board from time to time.

27. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

28. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

29. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

30. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

## SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorised recyclers / re-processors only.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Swetha Granites
(4.2 Ha. Colour Granite Mine),
Sy.No.104, Baddipally(V), Karimangar (M),
Karimnagar District.

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 505-RGM/TSPCB/ZOH/CFO/2021-** 1019 **Date:23.11.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granites**
**(2.00 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V),**
**Kothapally (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 1.0 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granites (2.00 Ha. Colour Granite Mine), Sy.No.596, Nagulamalayala (V), Kothapally (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 2.0 Ha.) | 6.67 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.07.2026.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Sandiya International Granites**
**(2.00 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V),**
**Kothapally (M), Karimnagar District**
**Email Id: ecpcbsolutions@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

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Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 2.0 KLD |
| 2. | Domestic / Gardening/ irrigation | 2.0 KLD |
| | TOTAL | 4.0 KLD |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **2.0 Ha.** only.

5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
   - Road shall be graded to mitigate the dust emissions.
   - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
   - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
   - shall not cause any pollution to the surrounding agricultural lands

7. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

8. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard towards south-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
9. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
10. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
11. The industry shall comply with all the directions issued by the Board from time to time.
12. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
13. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
14. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
15. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers. The industry shall check the certificate/Authrisation/ order of MoEF issued to the Re-user/Recycler units while disposing the waste oil. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
5. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
6. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & other wastes (Management, Handling &Transboundary Movement) Rules, 2016 and amendments thereof

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7. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with Authorization. In case of Violation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/CFE/CFO in this regard.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**
**M/s. Sandiya International Granites**
**(2.00 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V),**
**Kothapally (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
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## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 504-RGM/TSPCB/ZOH/CFO/2021-** 1018 **Date:23.11.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granites**
**(5.30 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V),**
**Kothapally (M), Karimnagar (Dist)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 1.0 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization:Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granites (5.30 Ha. Colour Granite Mine), Sy.No.596, Nagulamalayala (V), Kothapally (M), Karimnagar (Dist) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 5.30 Ha.) | 5.29 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.07.2026.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Sandiya International Granites**
**(5.30 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V), Kothapally (M),**
**Karimnagar (Dist).**
**Email Id: ecpcbsolutions@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 3.0 KLD |
| 2. | Domestic / Gardening/ irrigation | 2.0 KLD |
| | **TOTAL** | **5.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **5.30 Ha.** only.

5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

7. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

   - Road shall be graded to mitigate the dust emissions.
   - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
   - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

- shall not cause any pollution to the surrounding agricultural lands

8. The industry shall implement the following measures to reduce the noise pollution.
   - The proper and regular maintenance of the vehicles and other equipment.
   - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
   - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
9. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard towards south-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
10. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
11. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
12. The industry shall comply with all the directions issued by the Board from time to time.
13. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
14. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
15. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
16. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers. The industry shall check the certificate/Authrisation/ order of MoEF issued to the Re-user/Recycler units while disposing the waste oil. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
5. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
6. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e quantity of incinerable waste, land

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disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & other wastes (Management, Handling &Transboundary Movement) Rules, 2016 and amendments thereof

7. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with Authorization. In case of Violation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/CFE/CFO in this regard.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**
**M/s. Sandiya International Granites**
**(5.30 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V), Kothapally (M),**
**Karimnagar (Dist).**

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD
H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No:407-RGM/TSPCB/ZOH/CFO/2024-** 1267 **Date:04.03.2024**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Sandiya International Granites**
**(2.57 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalyal (V),**
**Karimnagar (Mandal & District)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 1.0 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granites (2.57 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Karimnagar (Mandal & District) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |
| 2 | Over Burden (OB) & Waste of granite blocks (3,057 $m^3$/year) | --- | Shall be dumped in the dump yard towards north-east side of the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only:

| S.No. | Name of the Product / Activity | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 2.57 Ha.) | 5.58 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2028.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Sandiya International Granites**
**(2.57 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalyal (V),**
**Karimnagar (Mandal & District).**
**Email Id:** ecpcbsoluations@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

## SCHEDULE – B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| S.No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 1.0 KLD |
| 2 | Domestic / Gardening/ irrigation | 3.0 KLD |
| | **Total** | **4.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. **The industry shall operate only after obtaining revocation of Closure Orders issued by the Board.**
5. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of Colour Granite in an area of **2.57 Ha.** only.

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6. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
7. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
8. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
9. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh (Combined State) in the Environmental Clearance order dated 08.03.2013.
10. The industry shall not cause any pollution to the surrounding agricultural lands.
11. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
12. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
13. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
14. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
15. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
16. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
17. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
18. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
19. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
20. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

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21. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
22. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
23. The industry shall stack the top soil properly with proper slope with adequate measures.
24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
25. The industry shall comply with all the directions issued by the Board from time to time.
26. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
27. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Sandiya International Granites**
**(2.57 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalyal (V),**
**Karimnagar (Mandal & District).**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT ORDER – RED CATEGORY

**Order No: 576-RGM/TSPCB/ZOH/CFO/2023-** 1795 **Date:06.01.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and orders made thereunder to

**M/s. Swetha Granites**
**(9.267 Ha Colour Granite Mine),**
**Sy.No.169,170,177,178 & 179, Odyaram (V),**
**Gangadhara (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 2.0 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| -- | -- | -- | -- |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 9.267 Ha.) | 37.198 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2025**

JOINT CHIEF ENVIRONMENTAL ENGINEER

T.S. POLLUTION CONTROL BOARD ZONAL OFFICE, HYDERABAD-16

**Encl:** Schedules A & B.

**To**
**M/s. Swetha Granites**
**(9.267 Ha Colour Granite Mine),**
**Sy.No.169,170,177,178 & 179, Odyaram (V),**
**Gangadhara (M), Karimnagar District**
**Email Id: swethagranites@gmail.com**
Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 3.0 KLD |
| 2 | Green belt development | 2.0 KLD |
| 3 | Domestic | 4.0 KLD |
| | **TOTAL** | **9.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **9.267 Ha.** only.
5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
8. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 03.10.2013.
9. The industry shall not cause any pollution to the surrounding agricultural lands.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
15. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
16. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
17. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
18. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
19. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
20. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
21. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.

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22. The industry shall stack the top soil properly with proper slope with adequate measures.
23. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
24. The industry shall comply with all the directions issued by the Board from time to time.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
26. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

JOINT CHIEF ENVIRONMENTAL ENGINEER

T.S. POLLUTION CONTROL BOARD ZONAL OFFICE, HYDERABAD-16

**To**
**M/s. Swetha Granites**
**(9.267 Ha Colour Granite Mine),**
**Sy.No.169,170,177,178 & 179, Odyaram (V),**
**Gangadhara (M), Karimnagar District.**

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**TELANGANA STATE POLLUTION CONTROL BOARD**
**ZONAL OFFICE: HYDERABAD**
H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 506-RGM/TSPCB/ZOH/CFO/2023-** 1794 **Date:06.01.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites**
**(3.8 Ha Colour Granite Mine),**
**Sy.No.451,452,453,454,463,464,465 & 466,**
**Nagulamalyala (V), Kothapally (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.5 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 125 KVA | -- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (3.8 Ha Colour Granite Mine), Sy.No.451,452,453,454,463,464,465 & 466, Nagulamalyala (V), Kothapally (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous /solid waste | Stream | Quantity | Disposal option |
|---|---|---|---|---|
| 1 | Waste Oil | 5.1 of Sch-I | 20 LPA | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |
| 2 | Over burden & waste of granite blocks | -- | 6,591.84 m$^3$/year | Shall be disposed in the dump yard situated towards north-east side within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 3.8 Ha.) | 27.09 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2025**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(3.8 Ha Colour Granite Mine),**
**Sy.No.451,452,453,454,463,464,465 & 466,**
**Nagulamalyala (V), Kothapally (M), Karimnagar District**
**Email Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 1.5 KLD |
| 2 | Green belt development | 0.5 KLD |
| 3 | Domestic | 1.0 KLD |
| | **TOTAL** | **3.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **3.8 Ha.** only.
5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

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6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
8. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 10.07.2013.
9. The industry shall not cause any pollution to the surrounding agricultural lands.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and car muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
15. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
16. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
17. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
18. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
19. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall bc carried out without prior approval from the Board.
20. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

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21. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
22. The industry shall stack the top soil properly with proper slope with adequate measures.
23. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
24. The industry shall comply with all the directions issued by the Board from time to time.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
26. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

POLLUTION CONTROL BOARD * ZONAL OFFICE, HYDERABAD-16 *

**To**
**M/s. Swetha Granites**
**(3.8 Ha Colour Granite Mine),**
**Sy.No.451,452,453,454,463,464,465 & 466,**
**Nagulamalyala (V), Kothapally (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 416-RGM/TSPCB/ZOH/CFO/2022-** 387 **Date:13.06.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(4.65 Ha. Colour Granite Mine),**
**Sy. No.1160 Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.8 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to DG Set of capacity – 100 KVA | -- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites) (4.65 Ha. Colour Granite Mine), Sy. No.1160 Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous /solid waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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| | | | |
|---|---|---|---|
| 2 | Overburden / waste of granite blocks (5,783.76 $m^3$/Annum) | --- | Shall be dumped in the dump yard towards south-west within the quarry lease area. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 4.65 Ha.) | 10.56 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **30.04.2027**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(4.65 Ha. Colour Granite Mine),**
**Sy. No.1160 Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District**
**Email: mahalaxmigranites2018@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

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27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 2.0 KLD |
| 2 | Green belt development | 0.5 KLD |
| 3 | Domestic | 1.0 KLD |
| | TOTAL | 3.5 KLD |

2. The industry shall remit water cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **4.65 Ha only**.
7. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw and excavation. The separated blocks shall be dressed manually.
8. The industry shall adopt wet drilling & wire saw cutting method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
9. The industry shall not carry out any blasting operations.
10. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

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11. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

12. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 26.02.2013.

13. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

14. The industry shall implement the following measures to reduce the noise pollution.

    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

15. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

16. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

17. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

18. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

19. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

20. The industry shall adopt the following measures to control erosion of dumps:

    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

21. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

22. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

23. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

24. The industry shall submit Environmental Statement in Form V before 30$^{th}$ September every year as per Rule No.14 of Environmental (Protection) Act, 1986.

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25. The industry shall stack the top soil properly with proper slope with adequate measures.
26. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
27. The industry shall comply with all the directions issued by the Board from time to time.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
29. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
30. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
31. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C
**(See Rule 6(2))**
## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(4.65 Ha. Colour Granite Mine),**
**Sy. No.1160 Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 414-RGM/TSPCB/ZOH/CFO/2022-** 221 **Date: 10.05.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.30 Ha Colour Granite Mine),**
**Sy. No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 1.0 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to DG Set of capacity – 120 KVA | -- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization:Form – 2) [See Rule 6(2)]:**

M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites) (1.30 Ha Colour Granite Mine), Sy. No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous /solid waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil |

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| | | | |
|---|---|---|---|
| | | | Re-Processors / Re – Cycling units. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 1.30 Ha.) | 6.63 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30.04.2027. ***The industry shall pay the consent fees annually from the financial year 2025-26 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.30 Ha Colour Granite Mine),**
**Sy. No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**
**Email: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year based on the fixed assets (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

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12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

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26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. **The industry has paid consent fee upto 30.04.2025. The industry shall pay the consent fees annually from the financial year 2025-26 to till the validity of the consent order i.e., upto 30.04.2027.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year based on the fixed assets (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
3. **The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
4. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 2.0 KLD |
| 2 | Green belt development | 0.5 KLD |
| 3 | Domestic | 2.0 KLD |
| | **TOTAL** | **4.5 KLD** |

5. The industry shall remit water cess as per the assessment orders as and when issued by Board.
6. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

7. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
8. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
9. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **1.30 Ha only**.
10. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw and excavation. The separated blocks shall be dressed manually.
11. The industry shall adopt wet drilling & wire saw cutting method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
12. The industry shall not carry out any blasting operations.
13. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
14. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
15. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 26.02.2013.
16. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
17. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
18. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
19. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
20. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
21. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
22. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden

soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

23. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
24. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
25. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
27. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
28. The industry shall stack the top soil properly with proper slope with adequate measures.
29. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
30. The industry shall comply with all the directions issued by the Board from time to time.
31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
32. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
33. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
34. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.

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7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half-yearly basis to Board Office, Hydcrabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.30 Ha Colour Granite Mine),**
**Sy. No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
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## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 279-RGM/TSPCB/ZOH/CFO/2022-** 1395 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(0.967 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 0.8 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 0.967 Ha.) | 6.40 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026.** ***The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(0.967 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 28,000/- upto 31.12.2024. The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order i.e., upto 31.12.2026.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.2 KLD |
| 2. | Green belt development | 0.7 KLD |
| 3. | Domestic | 1.1 KLD |
| | **TOTAL** | **3.0 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

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low explosive blasting and shall carryout mining of colour granite in an area of **0.967 Ha.** only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped within quarry lease area.Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

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**SCHEDULE - C**
**(See Rule 6(2))**
**|SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE|**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hydcrabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(0.967 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**G. Hanmantha Reddy**
Joint Chief Environmental Engineer (FAC)

H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad – 500 016.
Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED
ON 07/02/2020

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 590-RGM/TSPCB/ZOH/CFO/2020-** 869 **Date: 06.02.2020**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s Aravind Granites,**
**(2.0 Ha Colour Granite Mine),**
**Sy. No. 178, Edulagattepally (V),**
**Manakondur (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.5 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 82.5 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s Aravind Granites (2.0 Ha Colour Granite Mine), Sy. No. 178, Edulagattepally (V), Manakondur (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |
| 2 | Over burden (2,600 m3/year) | --- | Shall be dumped in the dump yard towards Western side within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 2.0 Ha.) | 25.64 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2024**

6/02/2020

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**Encl:** Schedules A, B & C

**To**
**Sri Aravind Vyas, Proprietor,**
**C/o M/s. Aravind Granites,**
**(2.0 Ha Colour Granite Mine),**
**H. No. 1-5-275, Kaman Road,**
**Karimnagar – 505 001**
**Email Id: suryanarayana222@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule – B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-

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compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust suppression & Drilling | 14.0 KLD |
| 2. | Domestic | 1.0 KLD |
| | **Total:** | **15.0 KLD** |

2. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **2.0 Ha** only.
8. The blocks are cut by using jack hammer drilling, blasting and wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall adopt wet drilling and wire saw cutting method to control dust emissions.
10. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
11. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
12. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State (Formerly Andhra Pradesh), Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 03.10.2013.
13. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
14. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
15. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
16. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
17. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
18. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stocked properly with proper slope with adequate measures and should be used for plantation purpose.
19. The rock waste shall be dumped in the dump yard towards north-west side within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

20. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
21. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
22. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
23. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
28. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
29. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

## SCHEDULE - C
**(See Rule 6(2))**

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
7. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.

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11. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

26/02/2020

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**
**M/s Aravind Granites,**
**(2.0 Ha Colour Granite Mine),**
**Sy. No. 178, Edulagattepally (V),**
**Manakondur (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

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02/05/17

**BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No:843-RGM/TSPCB/ZOH/CFO/2017-** 09 **Date: 01.04.2017**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granite**
**(Mine-I-2.0 Ha. Mining of Colour Granite),**
**Sy.No. 500, Odela (V & M),**
**Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.5 | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granite (Mine-I-2.0 Ha. Mining of Colour Granite), Sy.No. 500, Odela (V & M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Overburden / waste of granite blocks (4,524 m$^3$/Annum) | --- | Shall be dumped in the dump yard within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 2.0 Ha.) | 3,465 $m^3$/Annum |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.01.2022**

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**Shree. J. Linga Rao (The Managing Partner),**
**C/o. M/s. Sandiya International Granites,**
**H.No.7-2-677, Mankammathota,**
**Karimnagar District - 505001**
**Email Id: sandiya_granites@yahoo.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the JCEE(CESS), TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.

19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE – B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and T.S. Pollution Control Board, Regional Office, Ramagundam regularly.
3. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of 2.0 Ha only.
4. The blocks shall be separated from the mother rock by jack hammer drilling, wedge cutting by wire saw. The separated blocks shall be dressed manually.
5. The industry shall not carry out any blasting operations.
6. The industry shall adopt wet drilling method to control dust emissions.
7. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
8. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
9. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 25.10.2013.
10. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

| S. No. | Purpose | Total (KLD) |
|---|---|---|
| 1. | Process | 2.0 KLD |
| 2. | Greenbelt | 1.0 KLD |
| 3. | Domestic | 1.0 KLD |
| | Total | 4.0 KLD |

11. The maximum waste water generation (KLD) shall not exceed the following:

| S. No. | Wastewater generation | Total (KLD) | Mode of disposal |
|---|---|---|---|
| 1. | Domestic | 0.5 KLD | Septic tank followed by soak pit |
| | Total | 0.5 KLD | |

12. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
13. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

14. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

15. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

16. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

17. The proponent shall comply with the following for controlling air pollution.

| S. No. | Details of Stack | Stack 1 |
|---|---|---|
| a) | Attached to | DG Set |
| b) | Capacity | 80 KVA |
| c) | Fuel | HSD |
| d) | Stack height from GL | $H = h + 0.2 (KVA)^{0.5}$<br>H = height of the stack from GL in mtrs.<br>h = height of the building where DG set is installed, in mtrs. |
| e) | Diameter / Size, in mm | 100 mm |
| f) | Details of Air Pollution Control Equipment | Acoustic Enclosure. |
| g) | Standards to be complied | SPM – 115 mg/Nm$^3$ |

18. The Solid wastes generated shall not exceed the following breakup quantities:

| S.No. | Solid Waste generation | Hazardous / as defined under HWM Rules, 2016 | Method of Disposal |
|---|---|---|---|
| 1 | Overburden / waste of granite blocks (4,524 m$^3$/Annum) | --- | Shall be dumped in the dump yard within the quarry lease area. |

19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

20. The rock waste shall be dumped in the dump yard towards southern side of the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

21. The industry shall adopt the following measures to control erosion of dumps:

- Retention/toe walls shall be provided at the foot of the dumps.
- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

22. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

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23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
25. The industry shall develop 33% of the total area as thick green belt all along the boundary of the mine lease area and also in all the vacant places within the mine lease area with tall growing trees with wide leaf area.
26. The industry shall not dispose the solid waste outside the factory premises.
27. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
28. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
29. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
30. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
31. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
32. The industry shall comply with all the directions issued by the Board from time to time.
33. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
34. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
35. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

16/9/2016

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sandiya International Granite
(Mine-I-2.0 Ha. Mining of Colour Granite),
Sy.No. 500, Odela (V & M), Karimnagar District.

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TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAMAGUNDAM
Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar – 505 215, Peddapally District
Phone:08728-272597
Email: ee-rgm-tspcb@telangana.gov.in

Notice No.217/PCB/RO-RGM/CFO/2022-782 Date:26.09.2022

NOTICE

Sub: TSPCB – RO – RGM – M/s. Sandiya International Granites, (Mine-I, 2 Ha. Mining of Colour granite), Sy.No.500, Odela (V&M), Peddapalli District – Operating the granite mine/quarry without valid CFO of the Board as required under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 – Notice issued – Reg.

Ref : CFO Order.No.843-RGM/PCB/ZOH/CFO/2017-09, Dt.01.04.2017.

***

WHEREAS you are operating a granite mine/quarry in the name & style of M/s. Sandiya International Granites(Mine-I, 2 Ha. Mining of Colour granite), Sy.No.500, Odela (V&M), Peddapalli District and engaged in mining of colour granite 3,465 $m^3$/Annum in an area of 2.0 Ha.

WHEREAS the Board has issued Consent for Operation (CFO) to your unit with certain conditions vide reference cited and same was **expired on 31.01.2022**. As per the Consent condition, you are required to apply for renewal at least 30 days before the expiry of consent order.

WHEREAS operation of the industry without having valid consents of the Board is violation of Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

Hence, you are hereby directed to take notice as to why action should not be initiated against your industry under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. Your reply, if any should reach this office within 15 days from the date of receipt of this notice. You are further directed to apply consents of the Board immediately, failing which action will be initiated against your industry without further notice.

B. Bhimeshapathi
ENVIRONMENTAL ENGINEER
Environmental Engineer
Telangana State Pollution Control Board
REGIONAL OFFICE
RAMAGUNDAM

To
**M/s. Sandiya International Granites,**
**(Mine-I, 2 Ha. Mining of Colour granite),**
**Sy.No.500, Odela (V&M),**
**Peddapalli District.**

Copy submitted to the JCEE, TSPCB, Zonal Office, Begumpet, Hyderabad for information and necessary action

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

**BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No:844-RGM/PCB/ZOH/CFO/2017-** 2063 **Date: 24.03.2017**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granites,**
**(1.58 Ha Colour Granite Mine),**
**Sy.No.500, Odela (V & M),**
**Karimnagar District – 505001**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 1.0 | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 mg/Nm$^3$ |

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granites, (1.58 Ha Colour Granite Mine), Sy.No.500, Odela (V & M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Overburden / waste of granite blocks (4,252.32 m$^3$/Annum) | -- | Shall be dumped in the dump yard within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.58 Ha.) | 3,223 $m^3$/Annum |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.01.2022**

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**To**
**Shree. J. Linga Rao (The Managing Partner),**
**C/o. M/s. Sandiya International Granites,**
**H.No.7-2-677, Mankammathota,**
**Karimnagar District - 505001**
**Email Id: sandiya_granites@yahoo.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the JCEE(CESS), TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30$^{th}$ September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

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14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Process | 2.0 KLD |
| 2 | Greenbelt | 1.0 KLD |
| 3 | Domestic | 1.0 KLD |
| | TOTAL | 4.0 KLD |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| Sl. No. | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

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6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **1.58 Ha** only.
8. The blocks shall be separated from the mother rock by jack hammer drilling, wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall not carry out any blasting operations.
10. The industry shall adopt wet drilling method to control dust emissions.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 25.10.2013.
14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

15. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard towards southern side of the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
22. Retention/toe walls shall be provided at the foot of the dumps.
23. Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
24. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

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25. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
26. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
27. The industry shall develop 33% of the total area as thick green belt all along the boundary of the mine lease area and also in all the vacant places within the mine lease area with tall growing trees with wide leaf area.
28. The industry shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
31. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

## SCHEDULE - C

(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sandiya International Granites,
(2.0 Ha Colour Granite Mine),
Sy.No.596, Nagulamalyala (V & M),
Karimnagar District – 505 001.

(19)

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAMAGUNDAM
Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar – 505 215, Peddapally District
Phone:08728-272597
Email: ee-rgm-tspcb@telangana.gov.in

Notice No.217/PCB/RO-RGM/CFO/2022-782 Date:26.09.2022

NOTICE

Sub: TSPCB – RO – RGM – M/s. Sandiya International Granites (1.58 Ha Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District – Operating the granite mine/quarry without valid CFO of the Board as required under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 – Notice issued – Reg.

Ref : CFO Order.No.844-RGM/PCB/ZOH/CFO/2017-2063, Dt.24.03.2017.

***

WHEREAS you are operating a granite mining/quarry in the name & style of M/s. Sandiya International Granites (1.58 Ha Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District and engaged in mining of colour granite 3,223 $m^3$/Annum in an area of 1.58 Ha.

WHEREAS the Board has issued Consent for Operation (CFO) to your unit with certain conditions vide reference cited and same was **expired on 31.01.2022**. As per the Consent condition, you are required to apply for renewal at least 30 days before the expiry of consent order.

WHEREAS operation of the industry without having valid consents of the Board is violation of Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

Hence, you are hereby directed to take notice as to why action should not be initiated against your industry under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 Your reply, if any should reach this office within 15 days from the date of receipt of this notice. You are further directed to apply consents of the Board immediately, failing which action will be initiated against your industry without further notice.

B. Bhikshapathi
ENVIRONMENTAL ENGINEER
పెద్దపల్లి జిల్లా
తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి
ప్రాంతీయ కార్యాలయము, రామగుండం

To
**M/s. Sandiya International Granites,**
**(1.58 Ha Colour Granite Mine),**
**Sy.No.500, Odela (V&M),**
**Peddapalli District.**

Copy submitted to the JCEE, TSPCB, Zonal Office, Begumpet, Hyderabad for information and necessary action.

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer (FAC)

1255
10/10/16

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

BY REGISTERED POST WITH ACKNOWLEDEMENT DUE

CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Order No:495-RGM/PCB/ZOH/CFO/2016- 962 Date: 14.09.2016

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granites,**
**(3.80 Ha Colour Granite Mine),**
**Sy.No. 500, Odela (V& M),**
**Karimnagar District – 505 506.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 1.0 | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 mg/Nm$^3$ |

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

**iii) Hazardous Waste Authorization:**

M/s. Sandiya International Granites, (3.80 Ha Colour Granite Mine), Sy.No.500, Odela (V& M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 3.80 Ha.) | 5.55 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.07.2021

14/9/2016

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Encl: Schedules A, B & C.

To
Shree. J. Linga Rao (The Managing Partner),
C/o. M/s. Sandiya International Granites,
H.No.7-2-677, Mankammathota,
Karimnagar District - 505001
Email Id: sandiya_granites@yahoo.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the JCEE (CESS), TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the** CFO.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

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14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

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other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **3.80 Ha** only.
8. It is a semi mechanized open cast quarry. The blocks are cut by using jack hammer drilling, blasting and wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall not carryout blasting operations.
10. The industry shall adopt wet drilling method to control dust emissions.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 26.02.2013.
14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard towards north side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

33. The authorization issued under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 3.0 |
| 2 | Domestic / Gardening/ irrigation | 2.0 |
| | TOTAL | 5.0 KLD |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and

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- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

22. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
28. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

## SCHEDULE - C

(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

14/9/2016

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sandiya International Granites,
(3.80 Ha Colour Granite Mine),
Sy.No. 500, Odela (V& M),
Karimnagar District – 505 506.

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TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAMAGUNDAM
Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar – 505 215, Peddapally District
Phone:08728-272597
Email: ee-rgm-tspcb@telangana.gov.in

Notice No.217/PCB/RO-RGM/CFO/2022-782 Date:26.09.2022

NOTICE

Sub: TSPCB – RO – RGM – M/s. Sandiya International Granites (3.80 Ha. Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District – Operating the granite mine/quarry without valid CFO of the Board as required under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 – Notice issued – Reg.

Ref : CFO Order.No.495-RGM/PCB/ZOH/CFO/2016-962, Dt.14.09.2016.

***

WHEREAS you are operating a granite mine/quarry in the name & style of M/s. Sandiya International Granites(3.80 Ha. Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District and engaged in mining of colour granite 5.55 $m^3$/day in an area of 3.80 Ha.

WHEREAS the Board has issued Consent for Operation (CFO) to your unit with certain conditions vide reference cited and same was **expired on 31.07.2021**. As per the Consent condition, you are required to apply for renewal at least 30 days before the expiry of consent order.

WHEREAS operation of the industry without having valid consents of the Board is violation of Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

Hence, you are hereby directed to take notice as to why action should not be initiated against your industry under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. Your reply, if any should reach this office within 15 days from the date of receipt of this notice. You are further directed to apply consents of the Board immediately, failing which action will be initiated against your industry without further notice.

B. Bhaskapathi
ENVIRONMENTAL ENGINEER

To
**M/s. Sandiya International Granites,**
**(3.80 Ha Colour Granite Mine),**
**Sy.No.500, Odela (V&M),**
**Peddapalli District.**

Copy submitted to the JCEE, TSPCB, Zonal Office, Begumpet, Hyderabad for information and necessary action

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

1190
02/05/17

**BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No:845-RGM/TSPCB/ZOH/CFO/2017-** 06 **Date: 01.04.2017**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granite**
**(Mine-II-2.0 Ha. Mining of Colour Granite),**
**Sy.No. 500, Odela (V & M),**
**Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.5 | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granite (Mine-II-2.0 Ha. Mining of Colour Granite), Sy.No. 500, Odela (V & M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Overburden / waste of granite blocks (3,042 m$^3$/Annum) | --- | Shall be dumped in the dump yard within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 2.0 Ha.) | 1,550 $m^3$/Annum |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.01.2022**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

**To**
**Shree. J. Linga Rao (The Managing Partner),**
**C/o. M/s. Sandiya International Granites,**
**H.No.7-2-677, Mankammathota,**
**Karimnagar District - 505001**
**Email Id: sandiya_granites@yahoo.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the JCEE(CESS), TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30$^{th}$ September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

Special Conditions :

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Process | 2.0 KLD |
| 2 | Greenbelt | 1.0 KLD |
| 3 | Domestic | 1.0 KLD |
| | TOTAL | 4.0 KLD |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| Sl. No. | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **2.0 Ha** only.
8. It is a semi mechanized open cast quarry. The blocks are cut by using jack hammer drilling, blasting and wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall not carryout blasting operations.
10. The industry shall adopt wet drilling method to control dust emissions.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 25.10.2013.
14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard towards north side of within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

22. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

25. The industry shall comply with all the directions issued by the Board from time to time.

26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

27. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

28. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

## SCHEDULE - C

(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Sandiya International Granite**
**(Mine-II-2.0 Ha. Mining of Colour Granite),**
**Sy.No. 500, Odela (V & M), Karimnagar District.**

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TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAMAGUNDAM
Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar – 505 215, Peddapally District
Phone:08728-272597
Email: ee-rgm-tspcb@telangana.gov.in

Notice No.217/PCB/RO-RGM/CFO/2022-782 Date:26.09.2022

NOTICE

Sub: TSPCB – RO – RGM – M/s. Sandiya International Granites (Mine – II - 2.0 Ha. Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District – Operating the granite mine/quarry without valid CFO of the Board as required under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 – Notice issued – Reg.

Ref : CFO Order.No.845-RGM/TSPCB/ZOH/CFO/2017-06, Dt.01.04.2017.

***

**WHEREAS** you are operating a granite mine/quarry in the name & style of M/s. Sandiya International Granites (Mine-II-2.0 Ha. Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District and engaged in mining of colour granite 1,550 $m^3$/Annum in an area of 2.0 Ha.

**WHEREAS** the Board has issued Consent for Operation (CFO) to your unit with certain conditions vide reference cited and same was **expired on 31.01.2022**. As per the Consent condition, you are required to apply for renewal at least 30 days before the expiry of consent order.

**WHEREAS** operation of the industry without having valid consents of the Board is violation of Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

Hence, you are hereby directed to take notice as to why action should not be initiated against your industry under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. Your reply, if any should reach this office within 15 days from the date of receipt of this notice. You are further directed to apply consents of the Board immediately, failing which action will be initiated against your industry without further notice.

B. Bhikshapathi
ENVIRONMENTAL ENGINEER

To
**M/s. Sandiya International Granites,**
**(Mine-II-2.0 Ha. Colour granite mine),**
**Sy.No.500, Odela (V&M),**
**Peddapalli District.**

Copy submitted to the JCEE, TSPCB, Zonal Office, Begumpet, Hyderabad for information and necessary action

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 280-RGM/TSPCB/ZOH/CFO/2022-** 1398 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites Export**
**(20.0 Ha. of colour granite mine),**
**Sy No.64 & 65, B.B Rajpalli (V),**
**Gollapalli M), Jagtial (Dist)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 1.0 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 250 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites Export (20.0 Ha. of colour granite mine),Sy No.64 & 65, B.B Rajpalli (V), Gollapalli M), Jagtial (Dist) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 20.0 Ha.) | 41.09 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites Export**
**(20.0 Ha. of colour granite mine),**
**Sy No.64 & 65, B.B Rajpalli (V),**
**Gollapalli M), Jagtial (Dist)**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

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Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 2.7 KLD |
| 2. | Green belt development | 1.0 KLD |
| 3. | Domestic | 1.3 KLD |
| | **TOTAL** | **5.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **20.0 Ha.** only.

5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

8. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

   - Road shall be graded to mitigate the dust emissions.

- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
- shall not cause any pollution to the surrounding agricultural lands

9. The industry shall implement the following measures to reduce the noise pollution.
   - The proper and regular maintenance of the vehicles and other equipment.
   - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
   - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
10. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped within quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
11. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
12. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
13. The industry shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
16. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
17. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.

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6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**
**M/s. Swetha Granites Export**
**(20.0 Ha. of colour granite mine),**
**Sy No.64 & 65, B.B Rajpalli (V),**
**Gollapalli M), Jagtial (Dist).**

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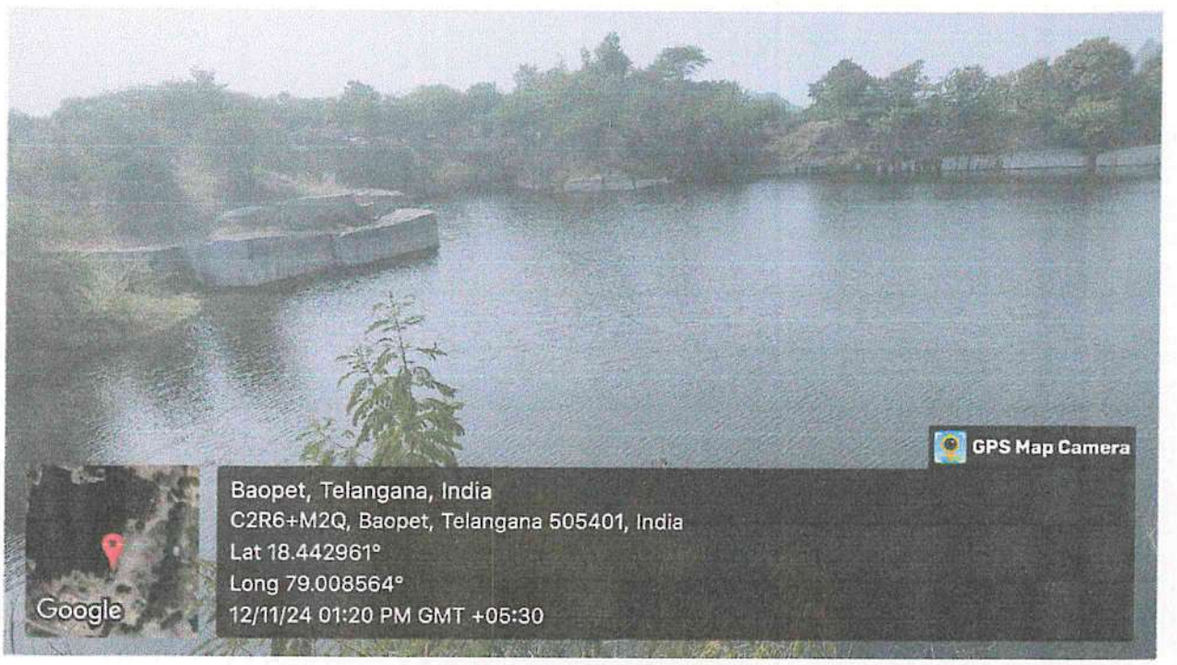
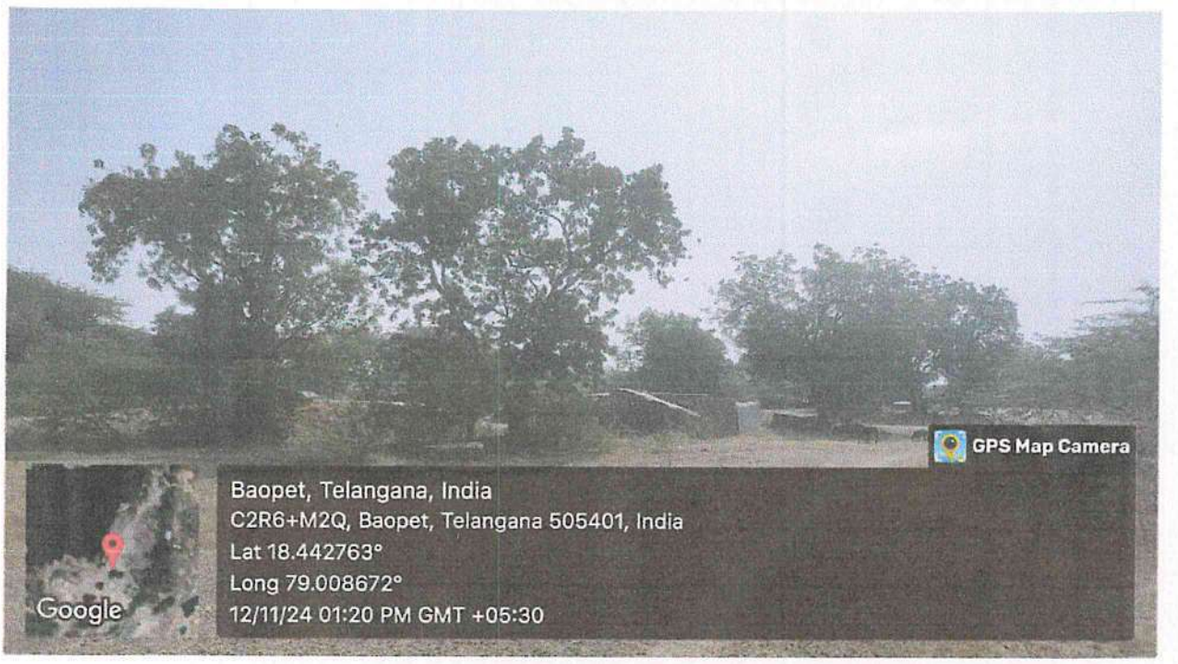
Annexure-III

**Photographs submitted in connection with O.A.No.46 of 2022:**

M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.452, Nagulamalyala (V), Kothapalli (M), Karimnagar District (S.No.1).



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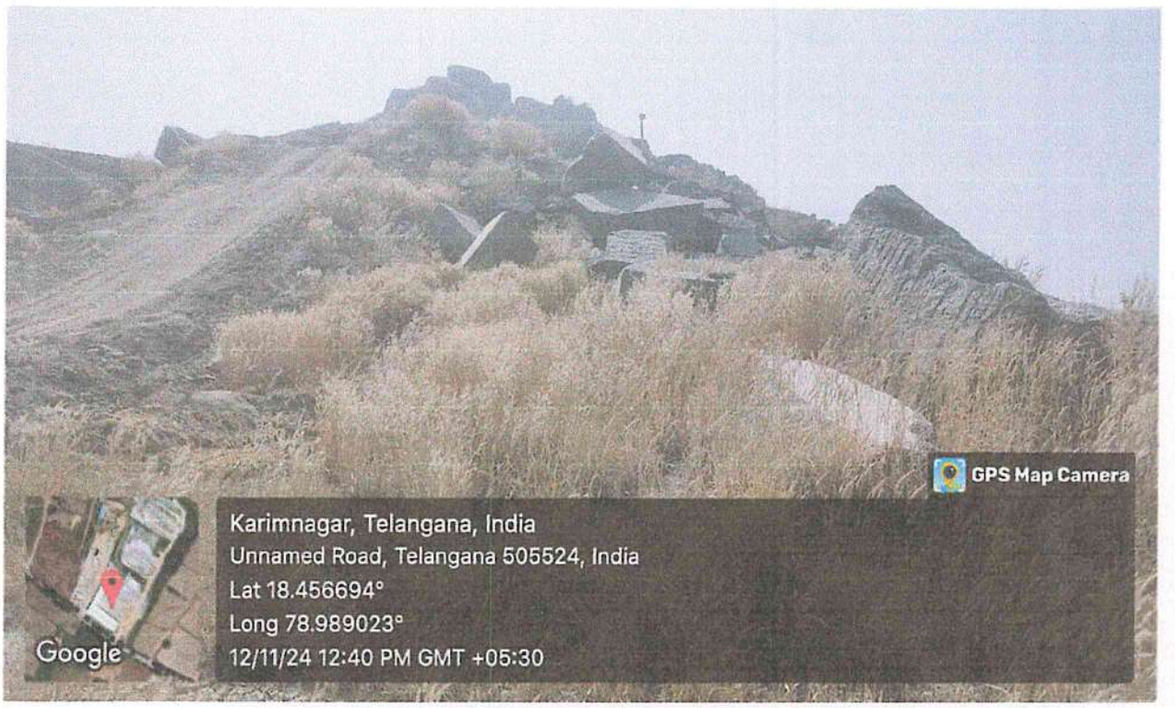
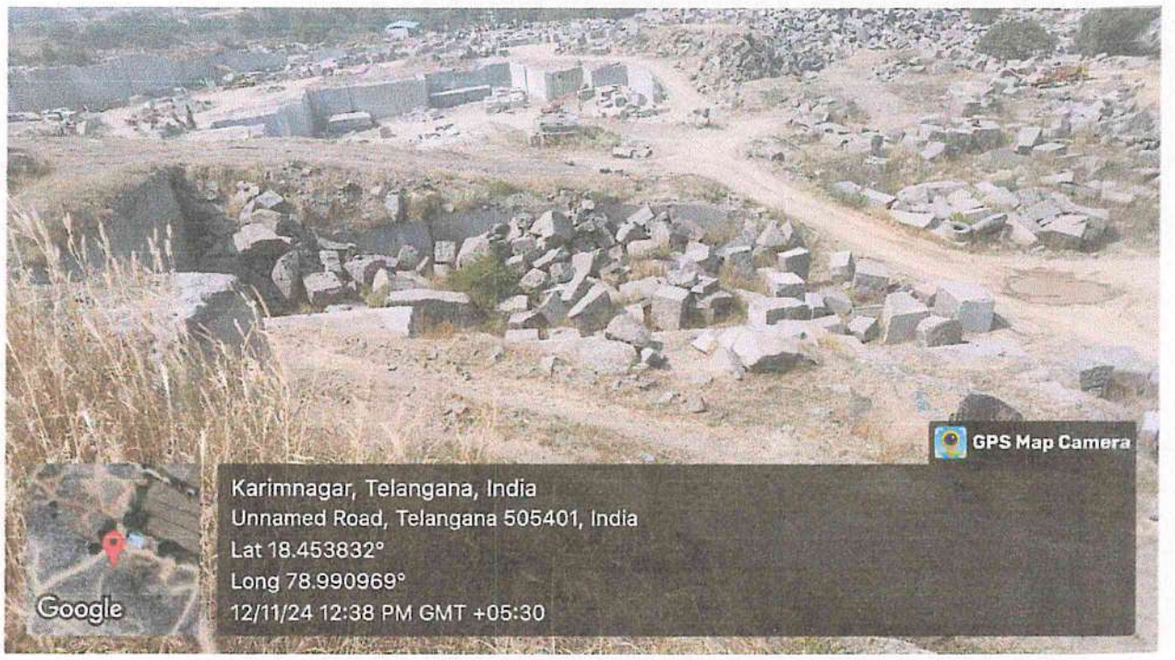
M/s. Sandiya International Granites, (1.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District (S.No.2)



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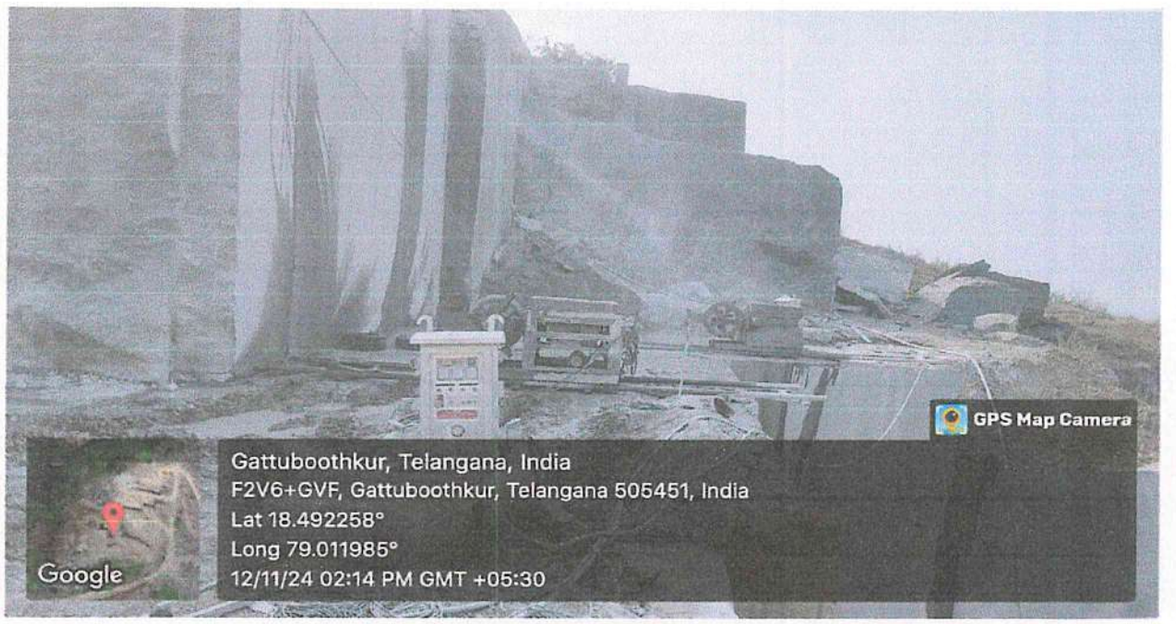
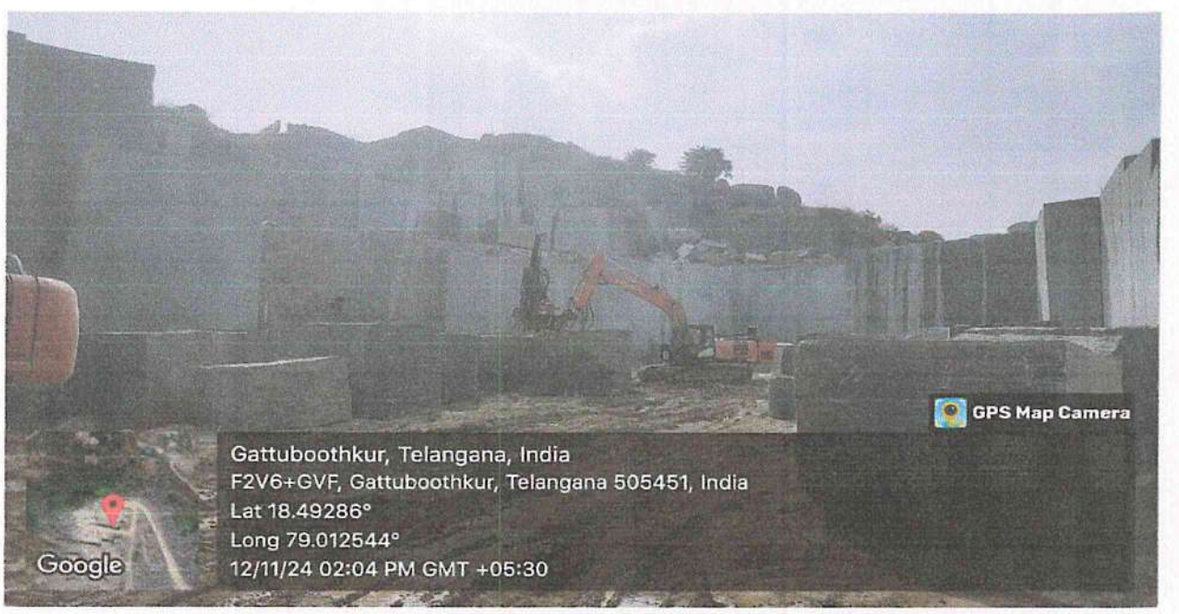
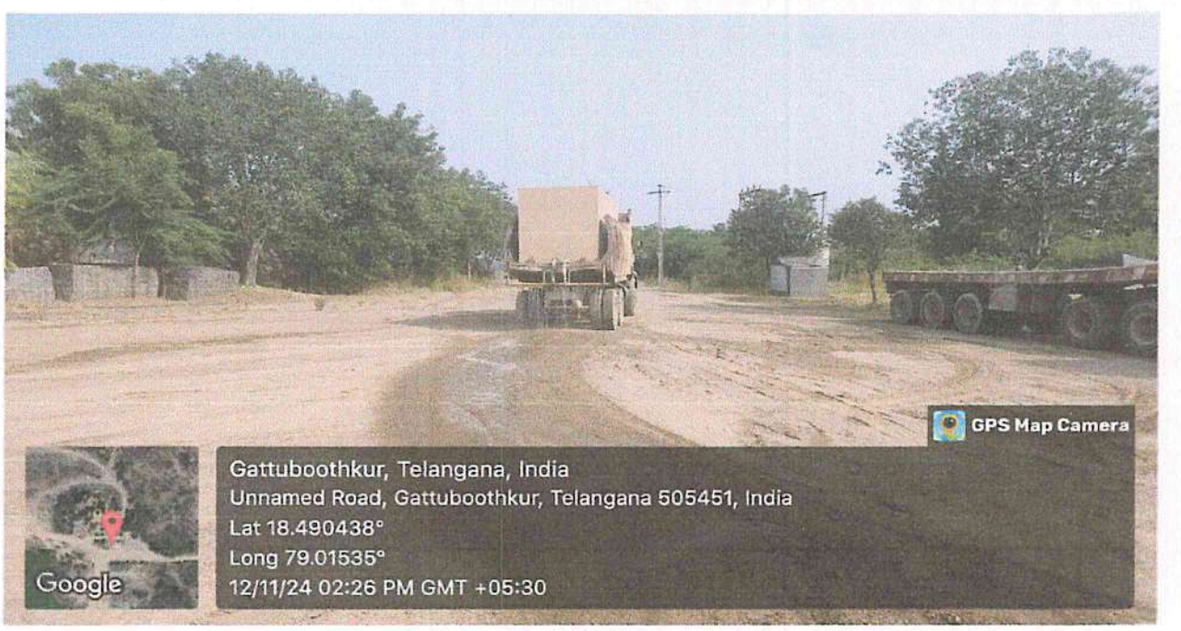
M/s. Manoj Granites (Earlier M/s. Swetha Guptha) (2.674 Ha. of Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District (S.No.3).



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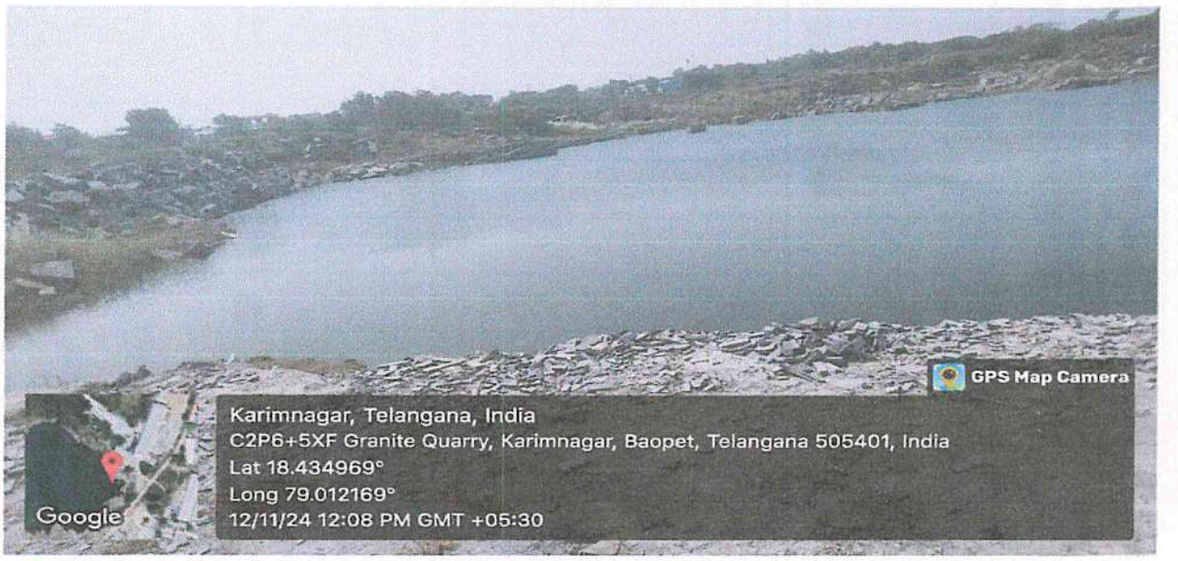
M/s. Sandiya International Granites, (1.953 Ha. Colour Granite Mine), Sy.No.325, 326 & 327, Asifnagar (V), Kothapalli (M), Karimnagar District (S.No.4)



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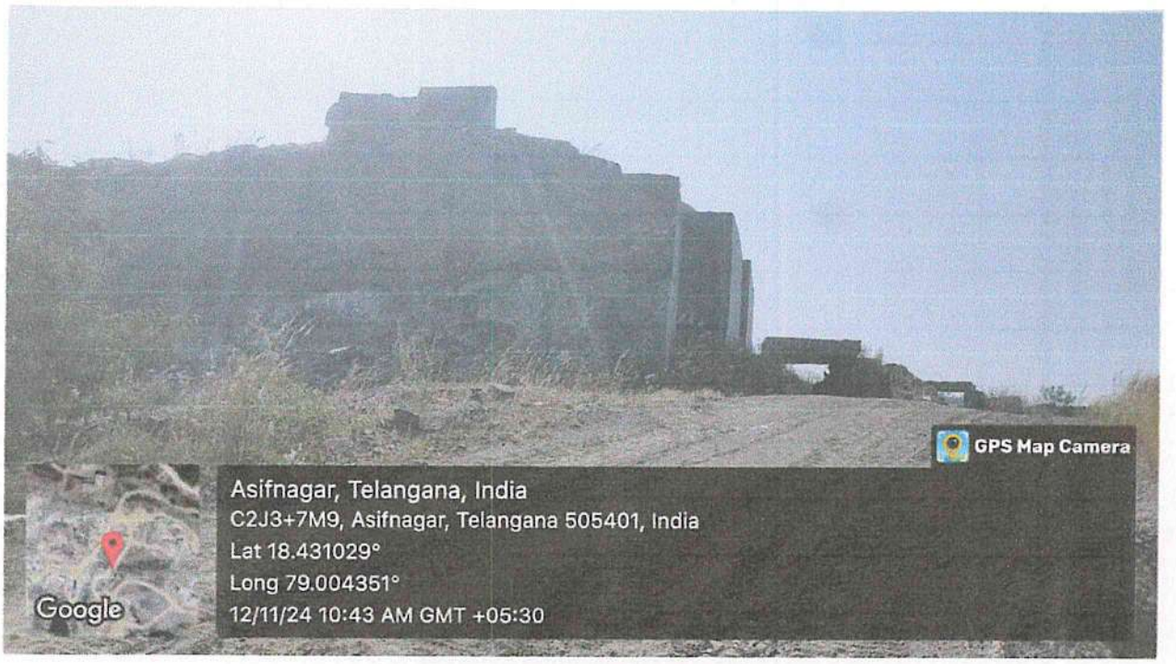
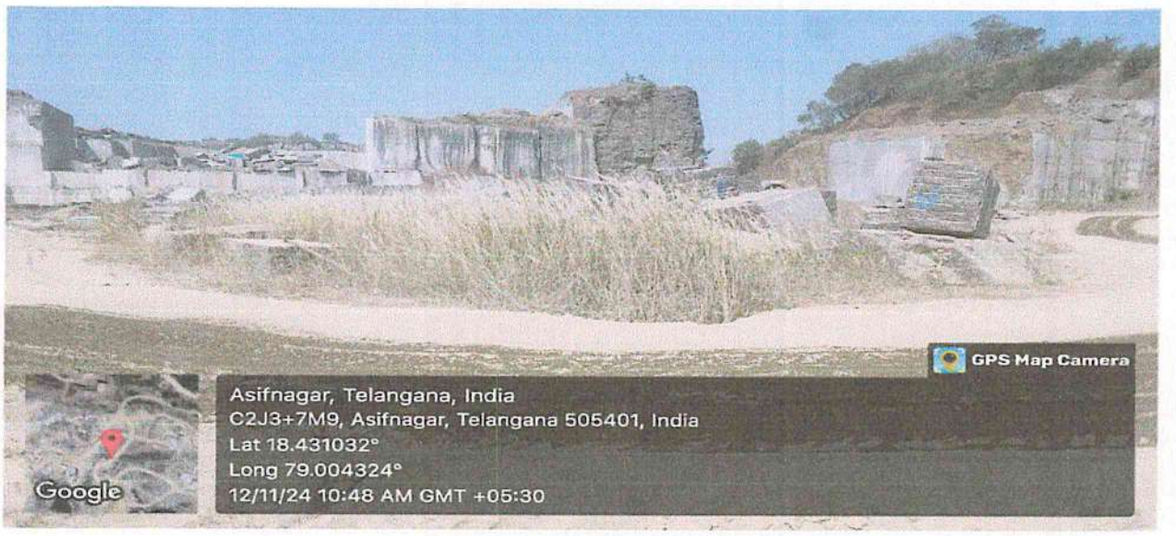
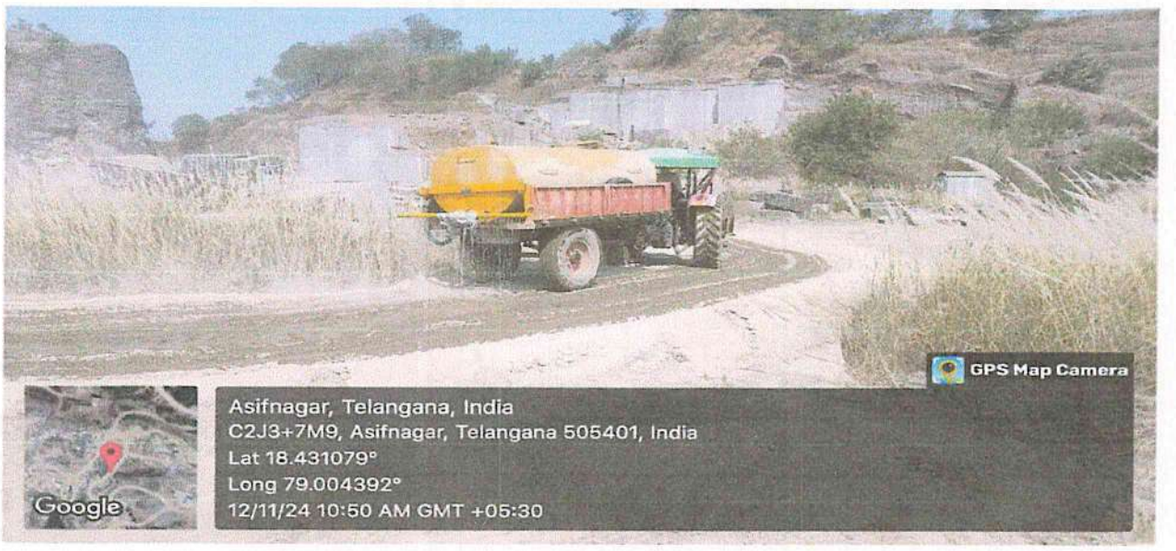
M/s. Swetha Granites, (0.2 Ha.Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.5).



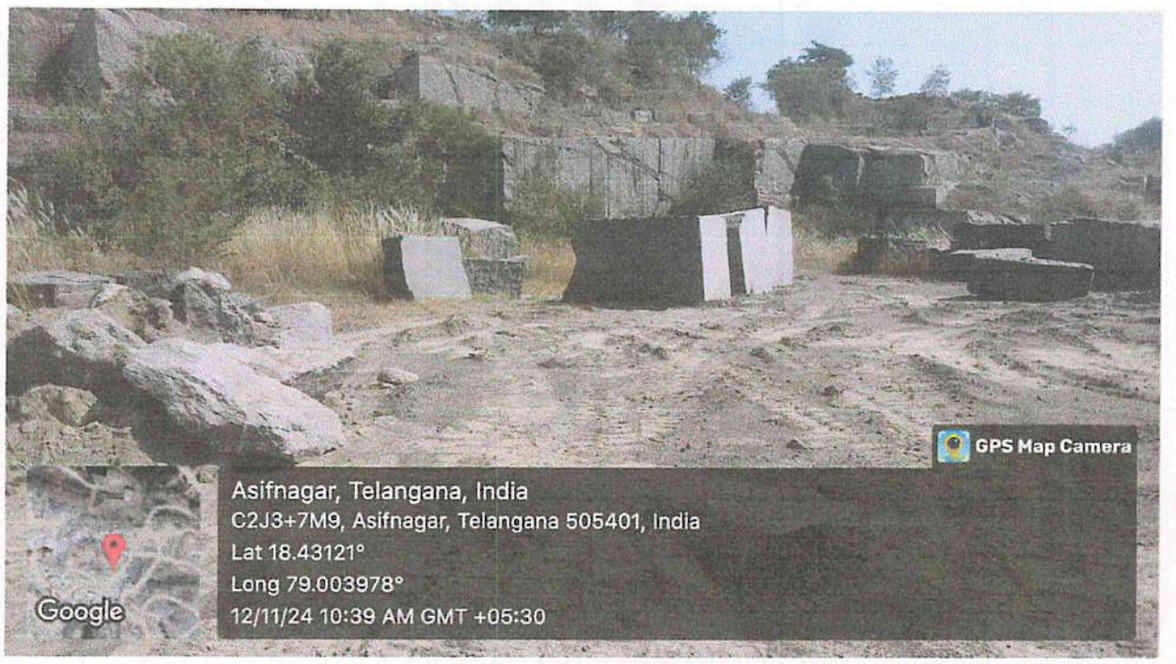

M/s. Swetha Granites, (1.0 Ha.Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.6).

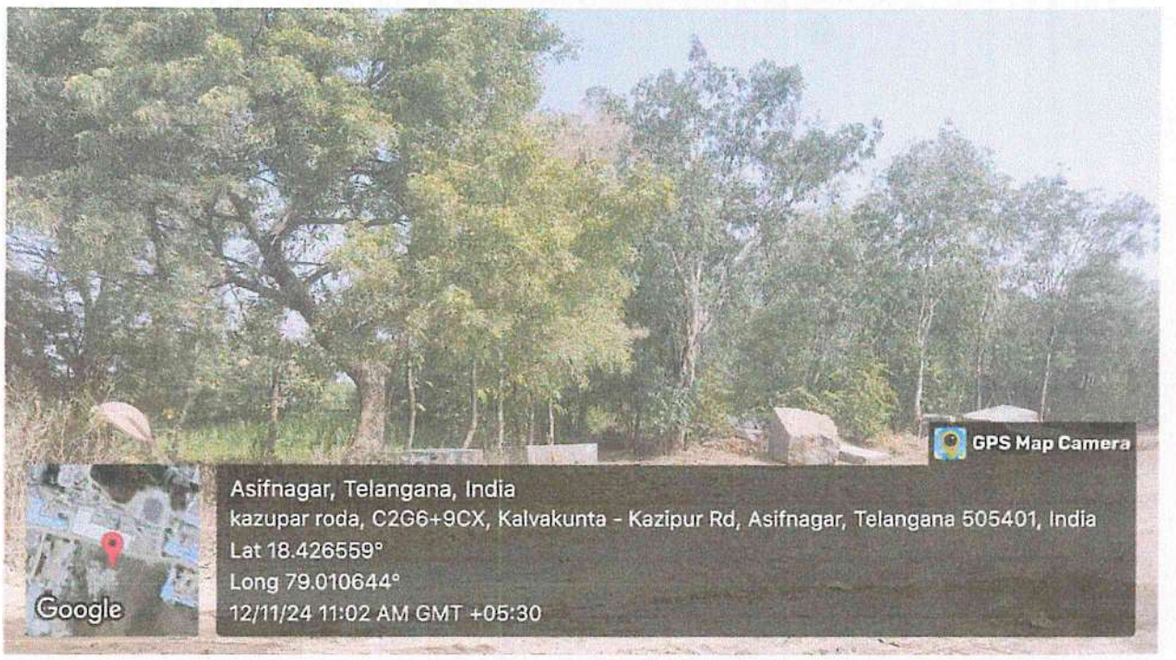


220

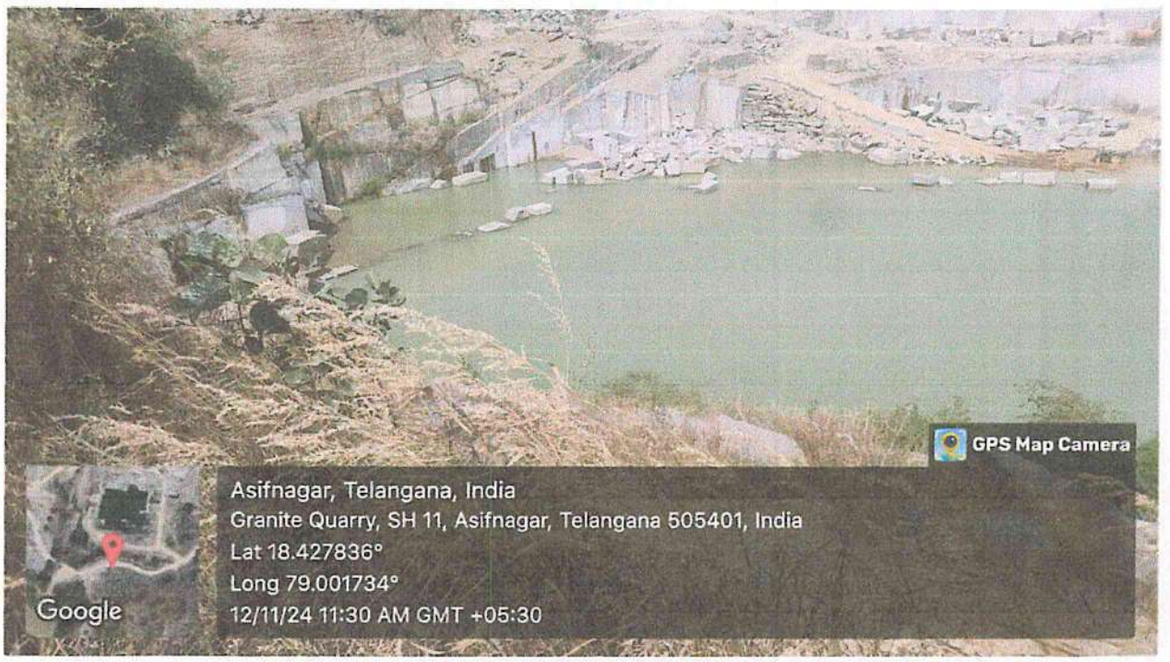
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.7)

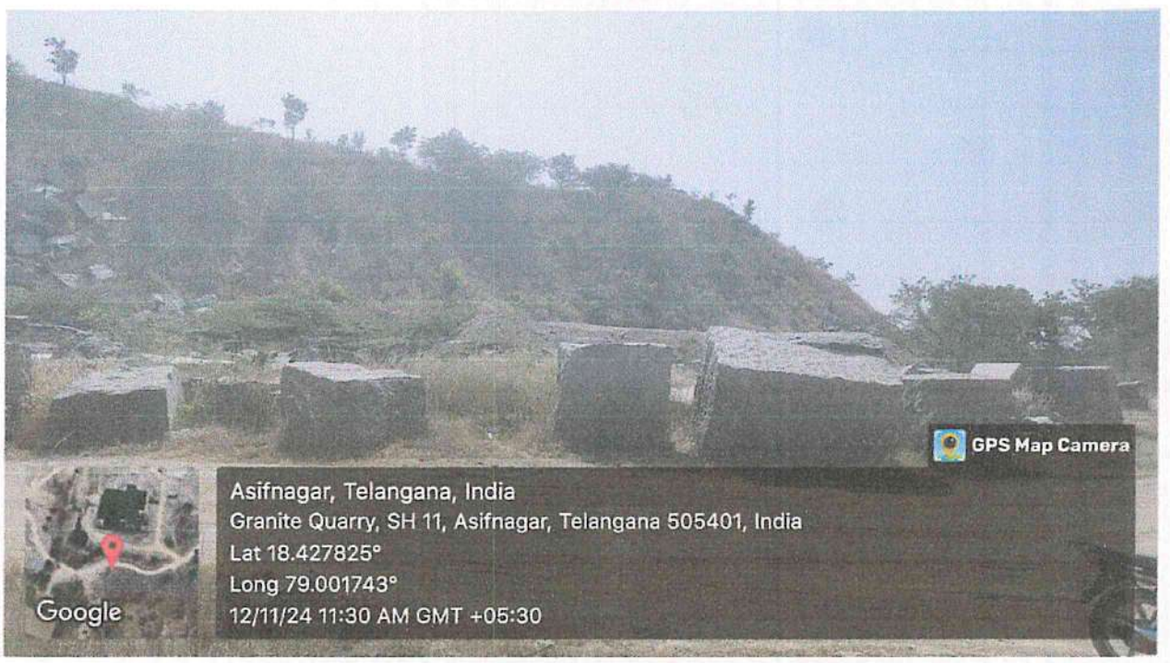


221

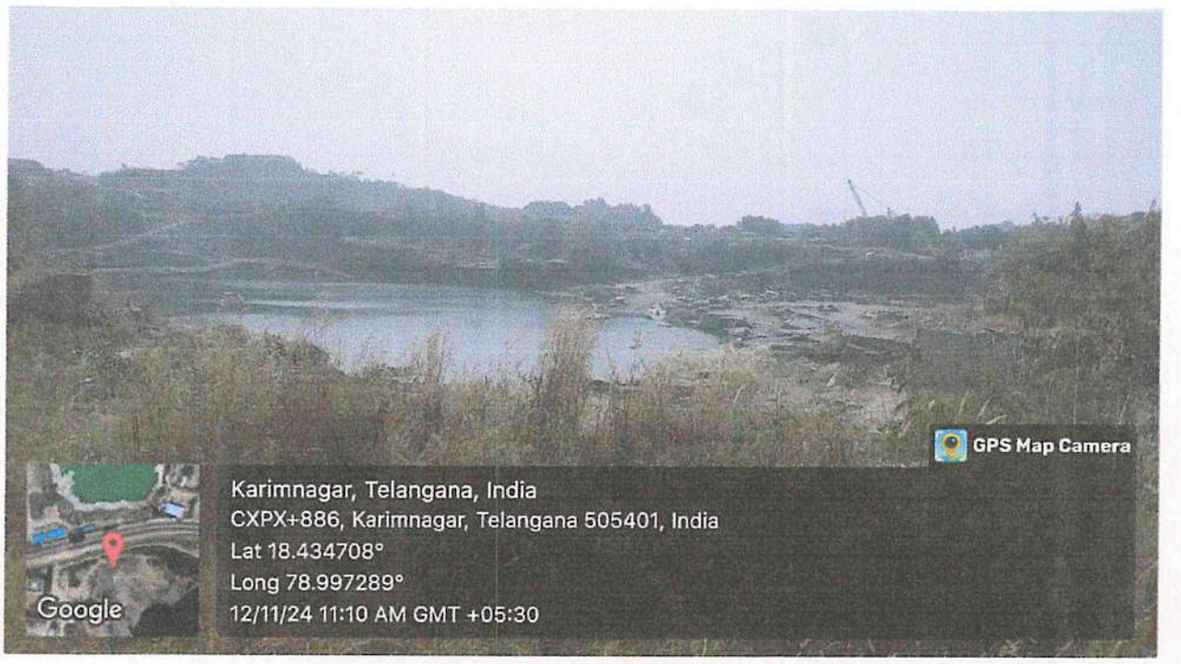
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.8).

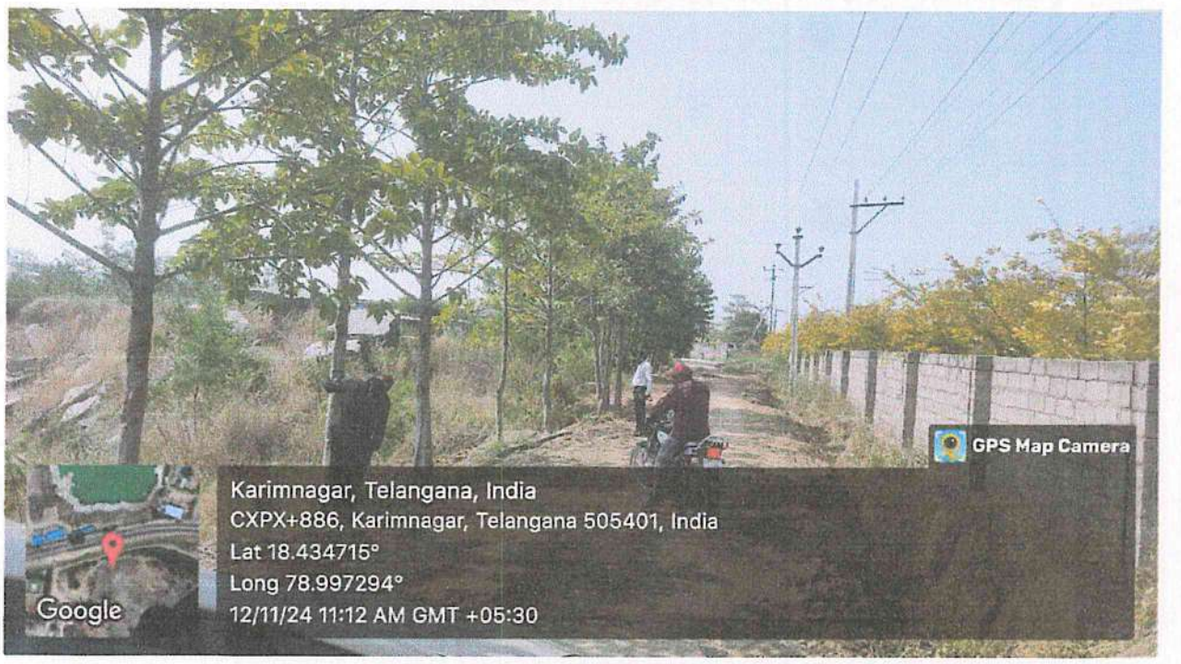


222

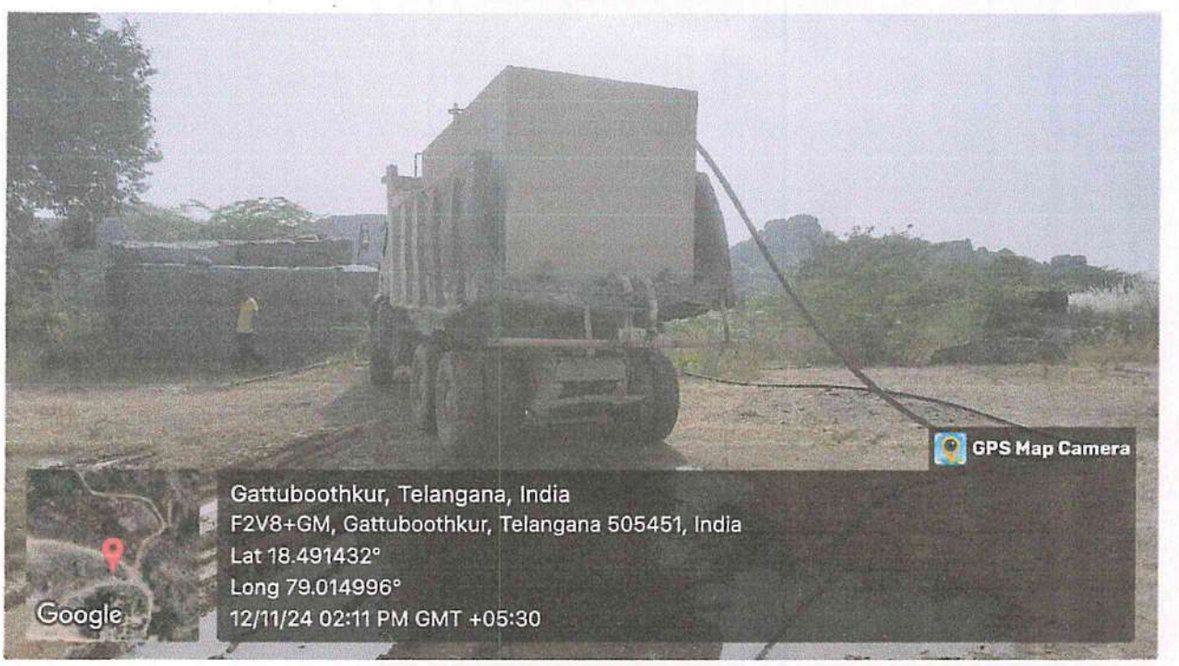
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.9)



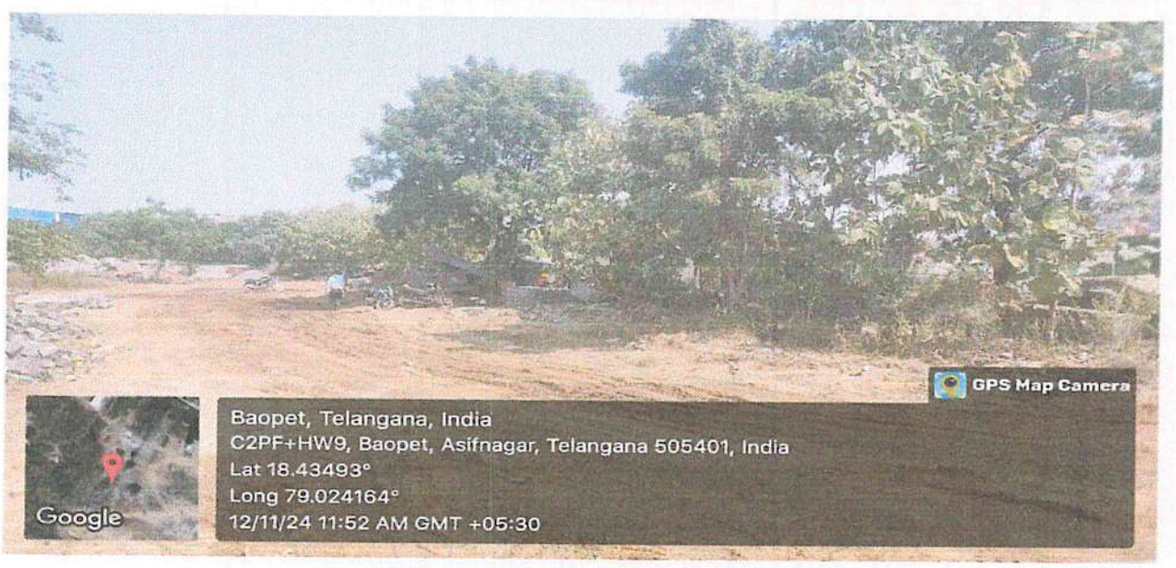
223

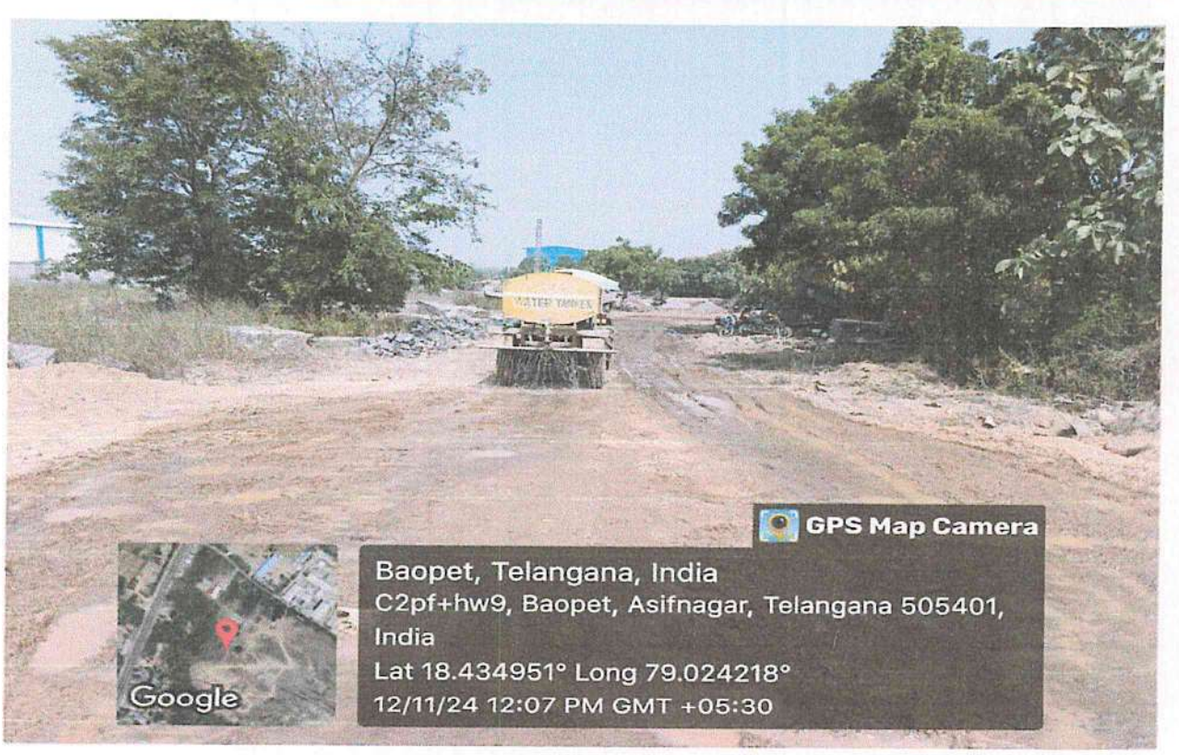
M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.610 Ha. Colour Granite Mine), Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District (S.No.10).



224

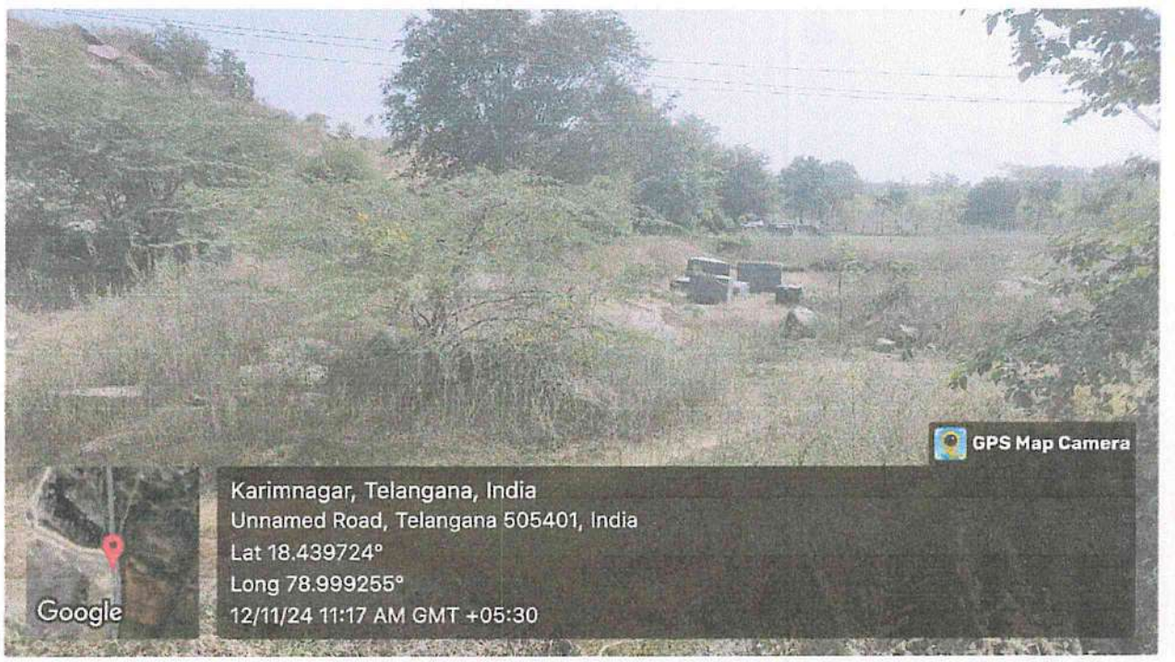
M/s. Swetha Granites, (1.350 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Kothapalli (M), Karimnagar District (S.No.11).

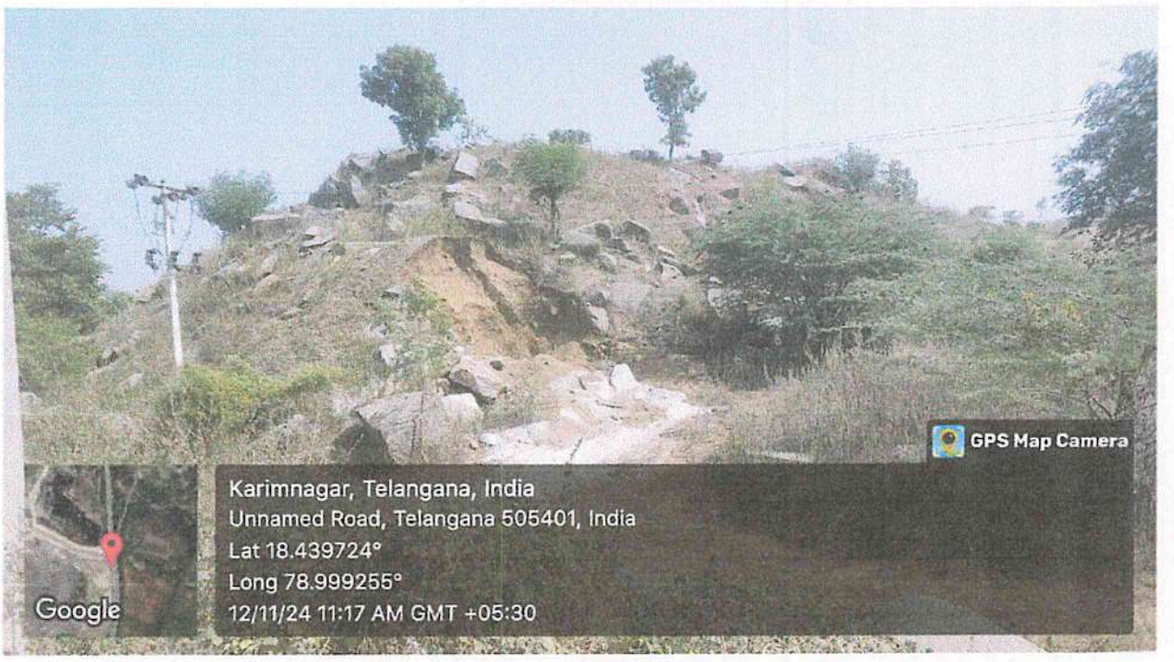


225

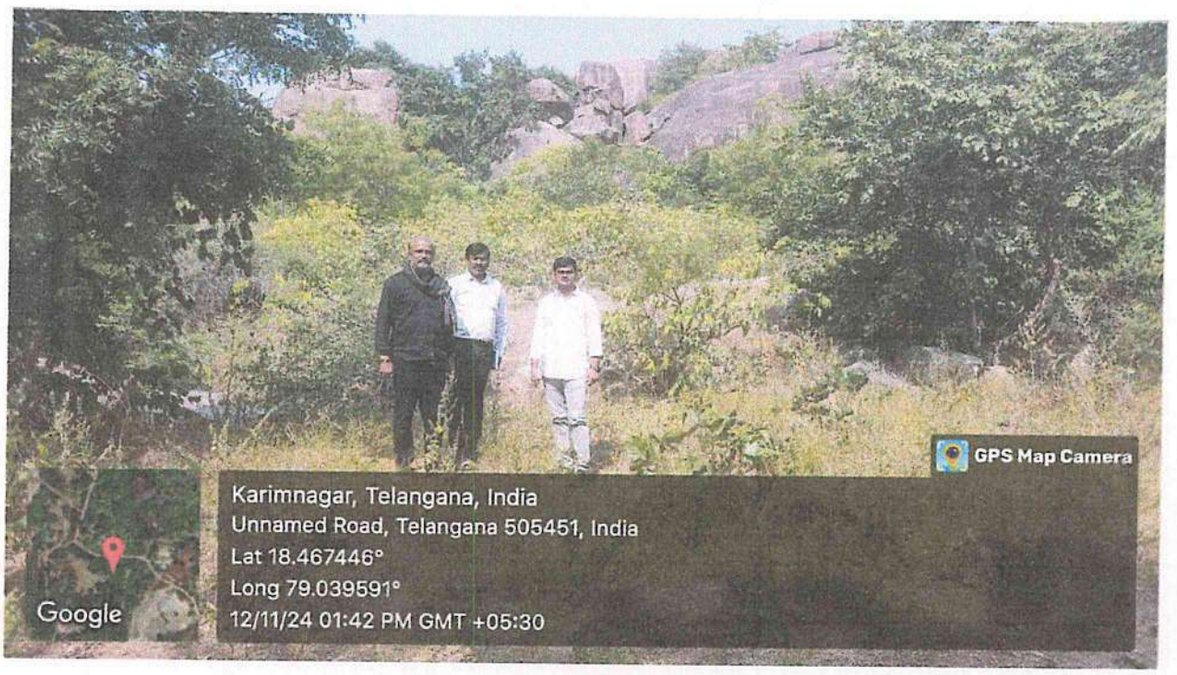
M/s. Swetha Granites, (1.44 Ha. Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.12)

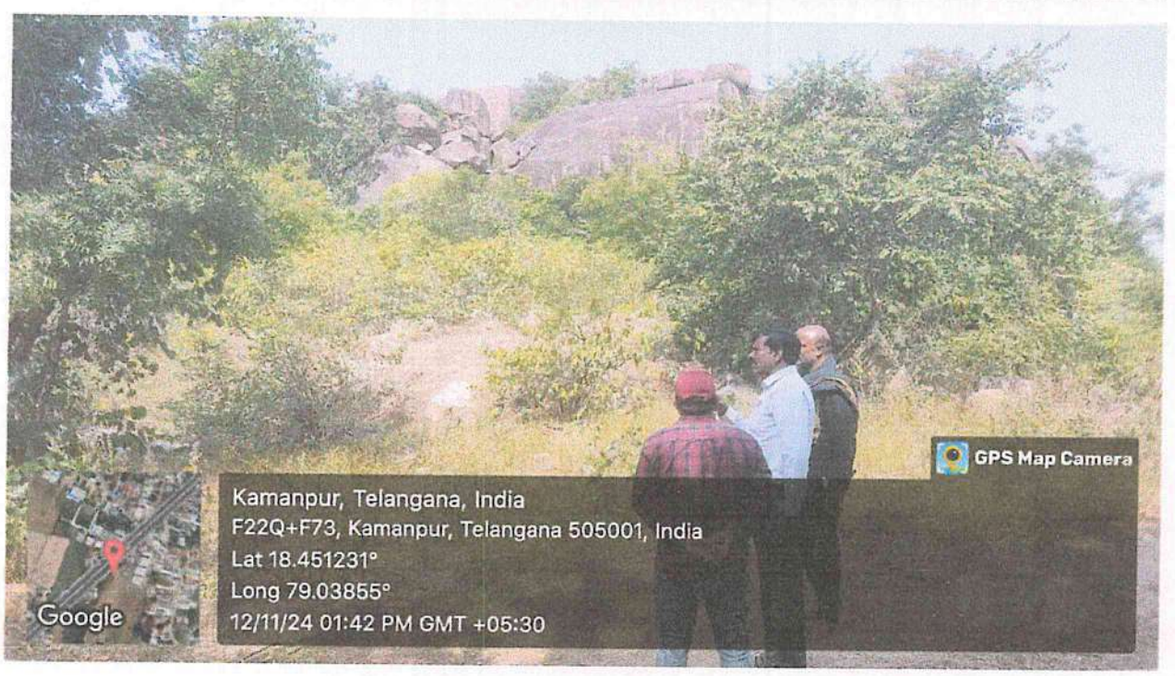


226

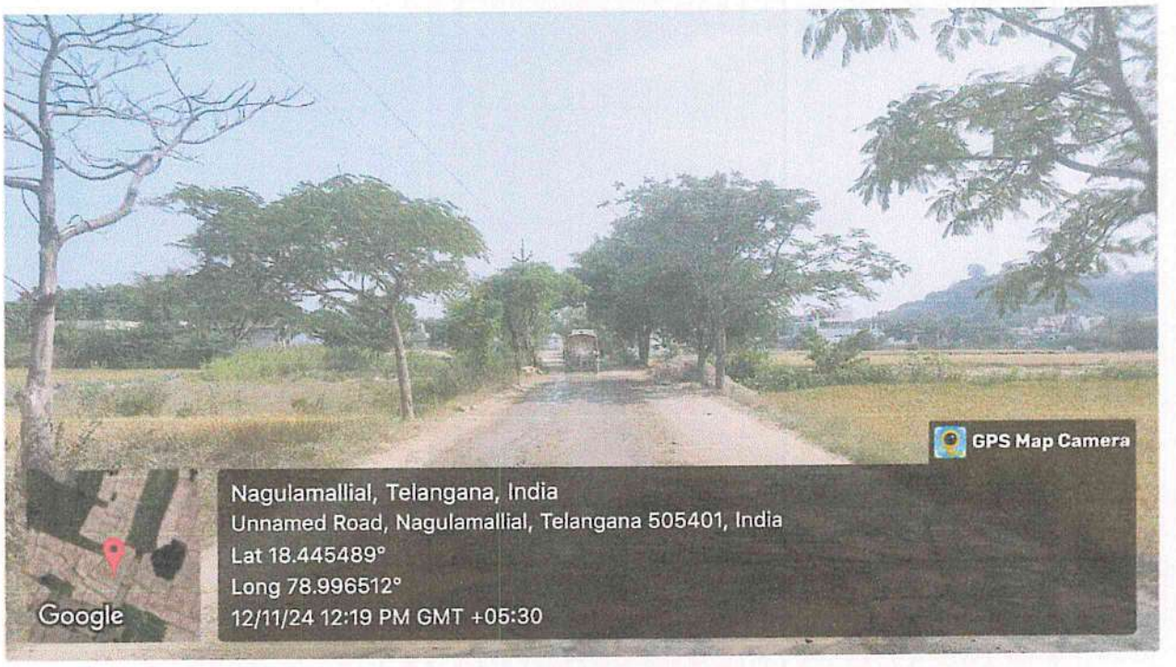
M/s. Swetha Granites, (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Kothapalli (M), Karimnagar District (S.No.13).



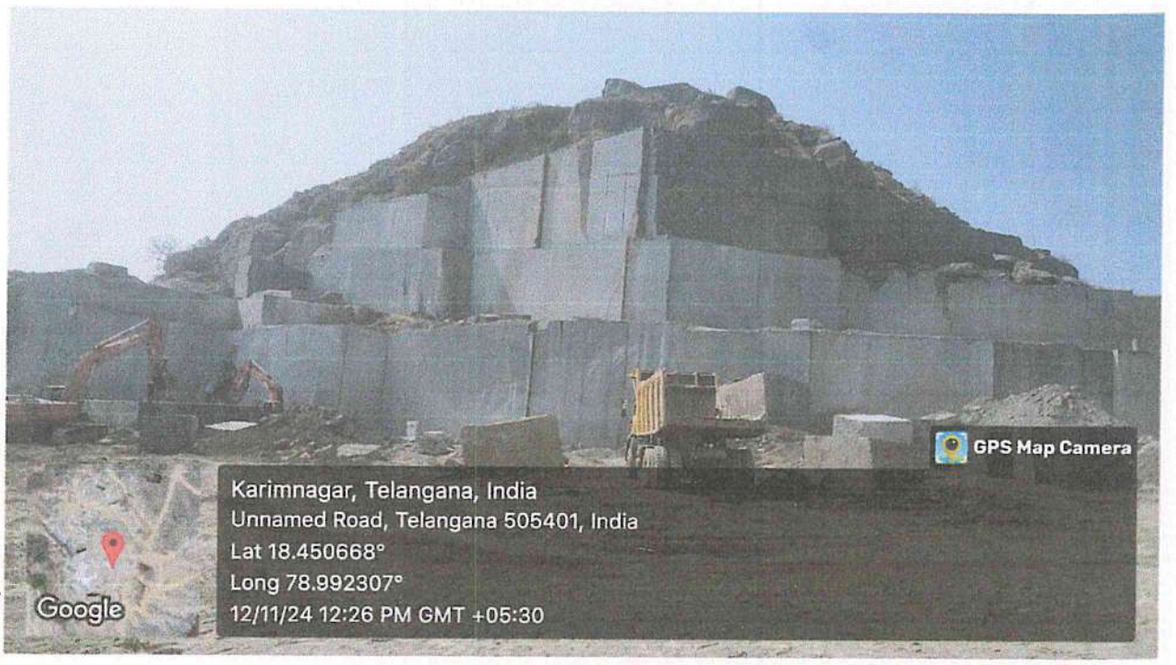
227

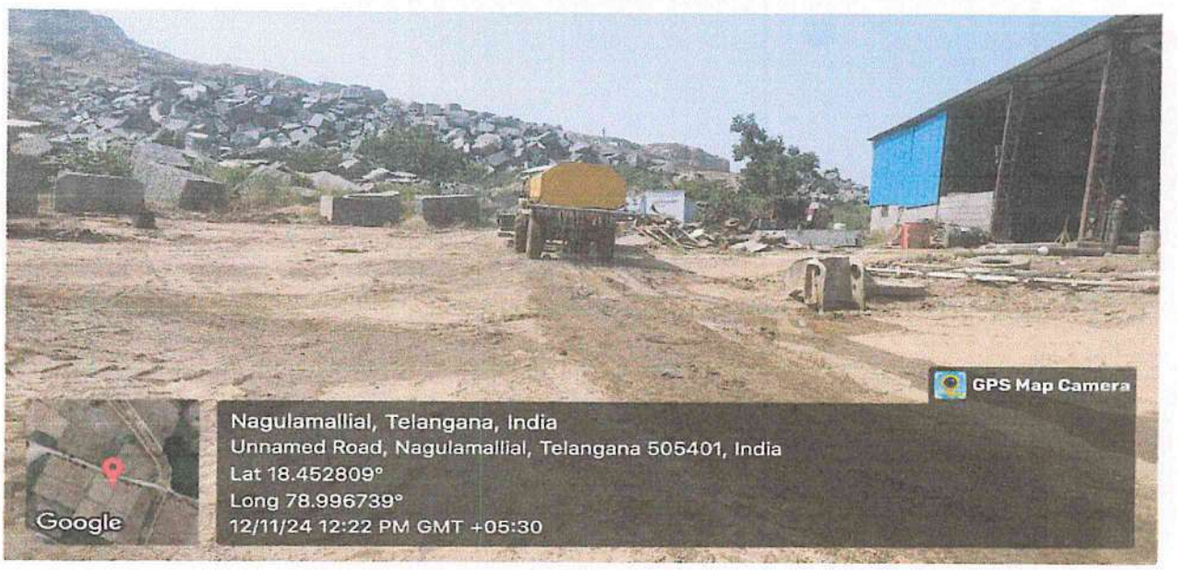
M/s. Sandiya International Granites, (2.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District (S.No.14).



228

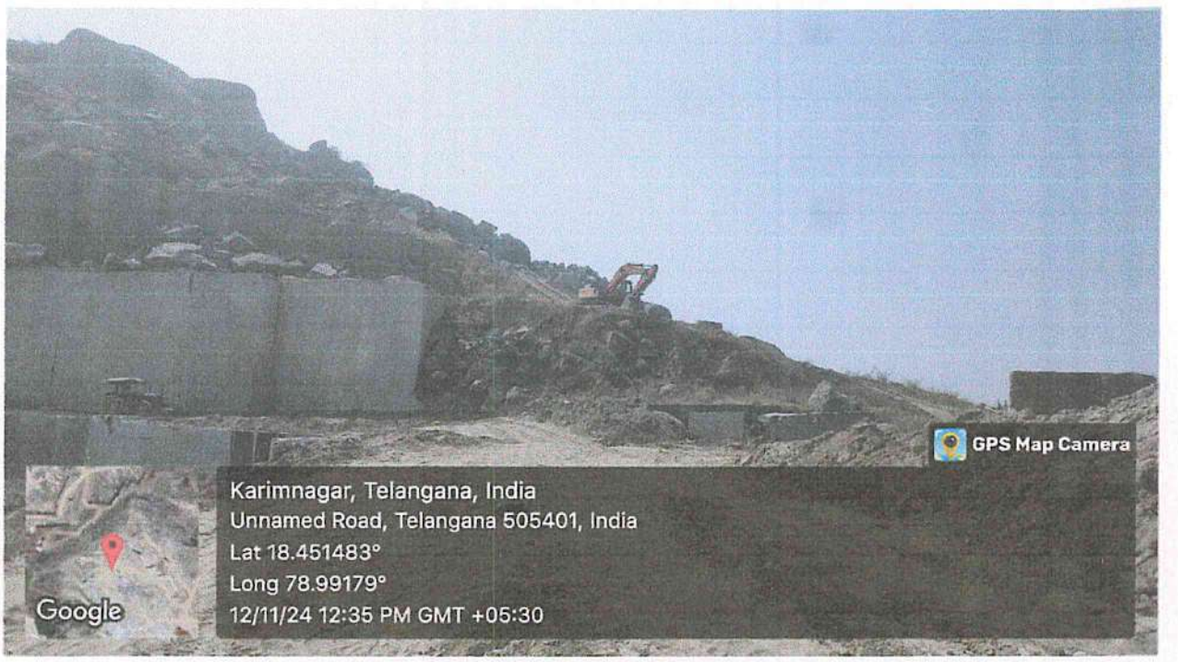
M/s. Sandiya International Granites, (5.30 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District (S.No.15)

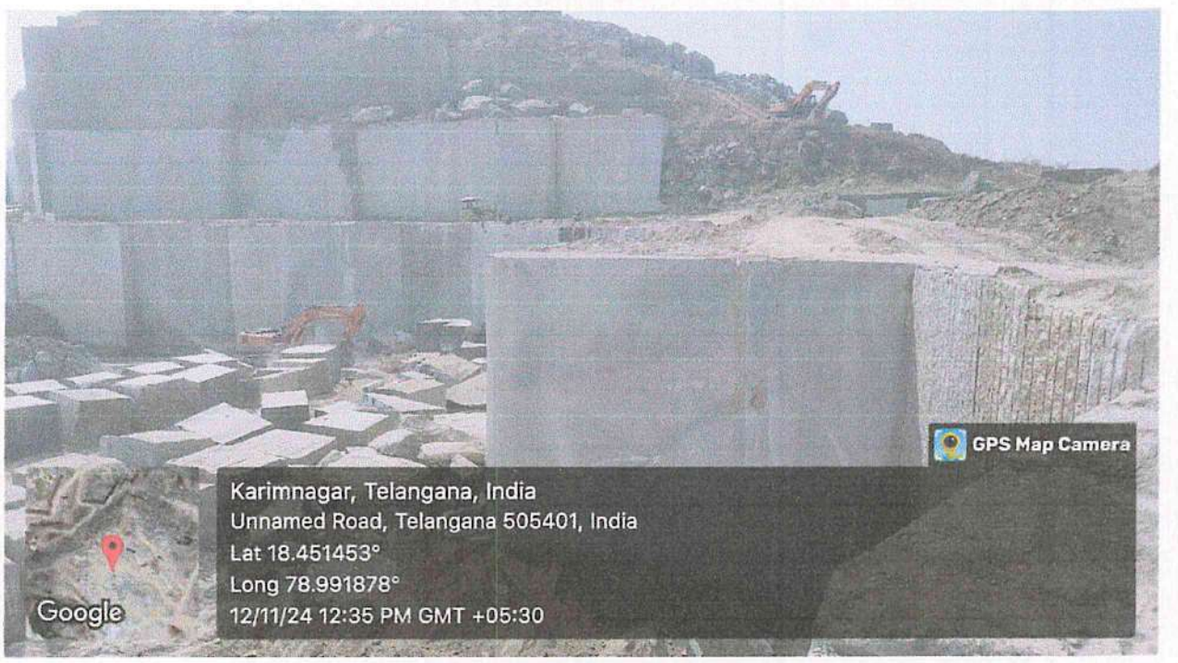


(229)

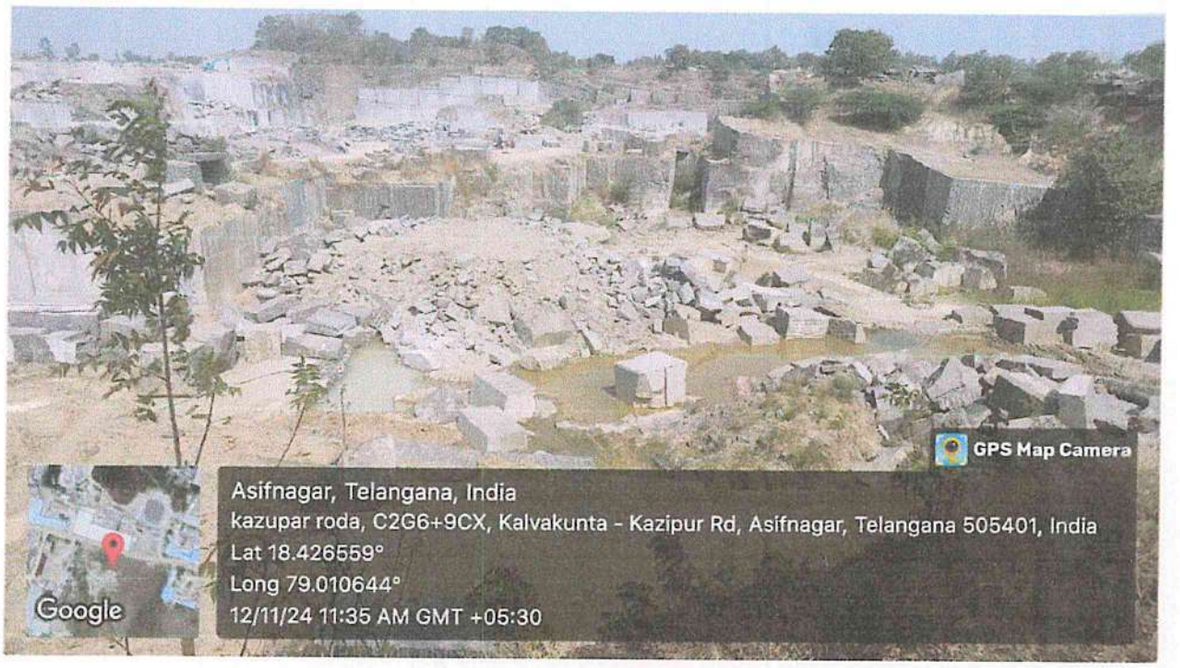
M/s. Sandiya International Granites, (2.570 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Kothapalli (M), Karimnagar District (S.No.16)

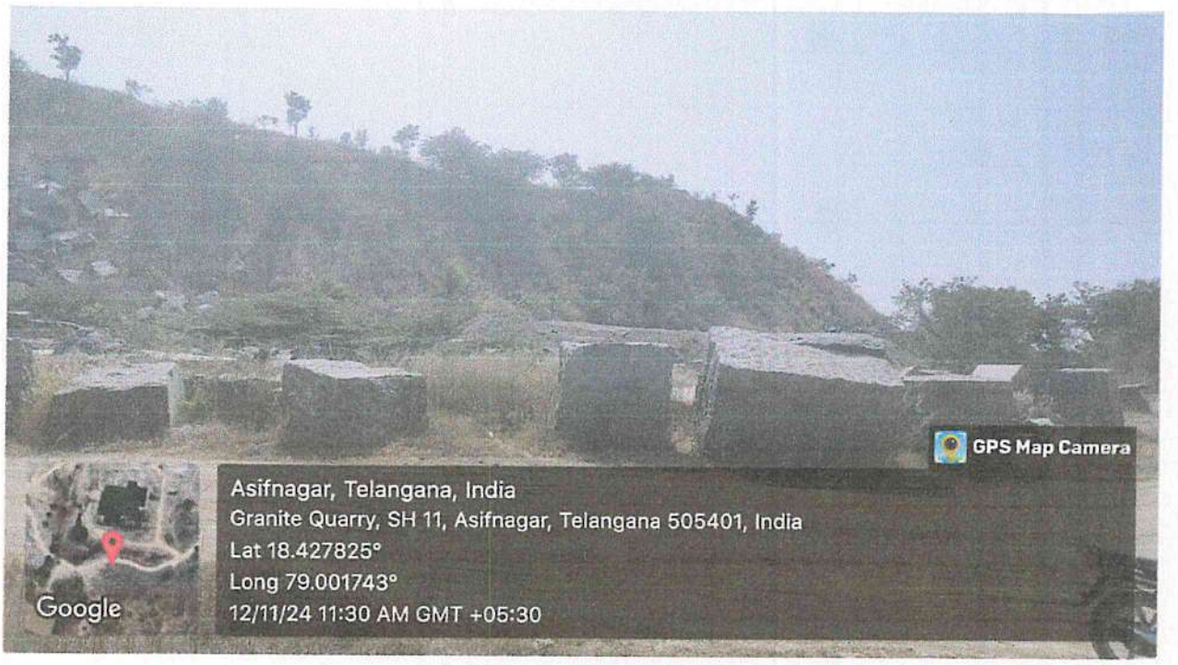


230

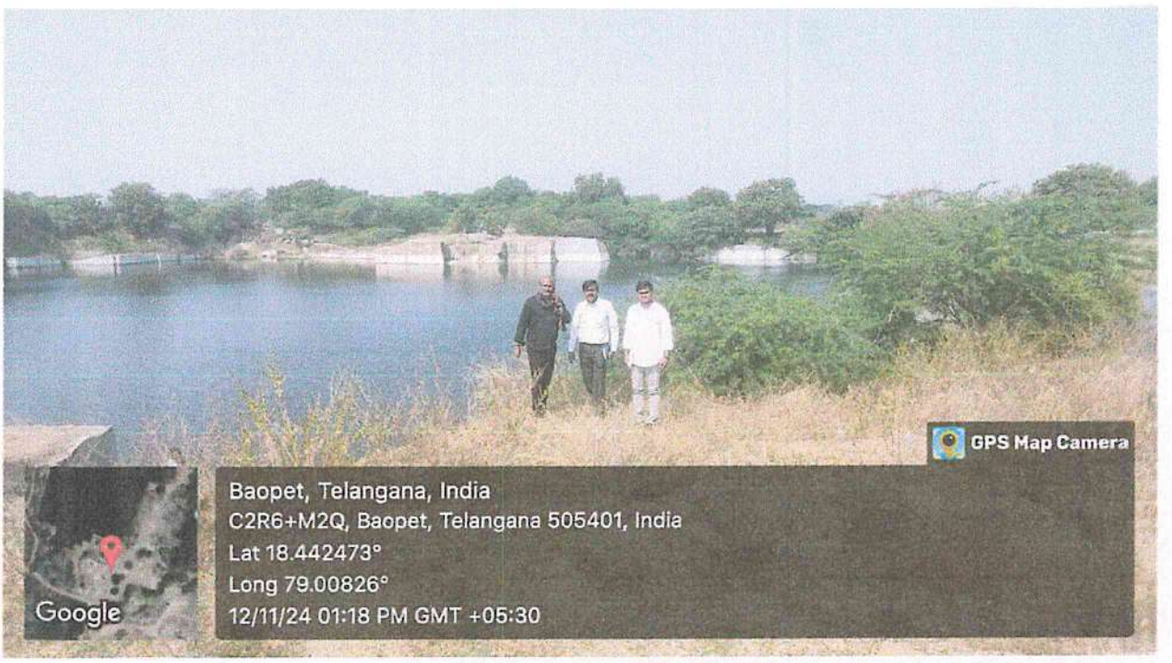
M/s. Swetha Granites, (9.267 Ha. Colour Granite Mine), Sy.No.169, 170, 177, 178 & 179, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.17)

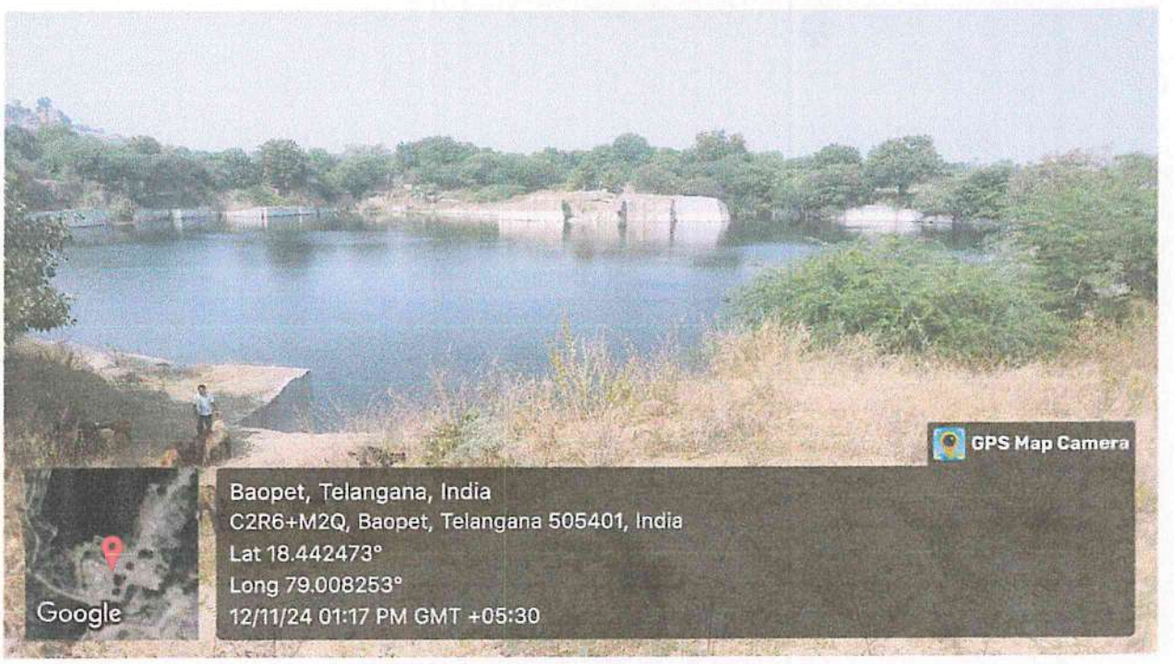


231

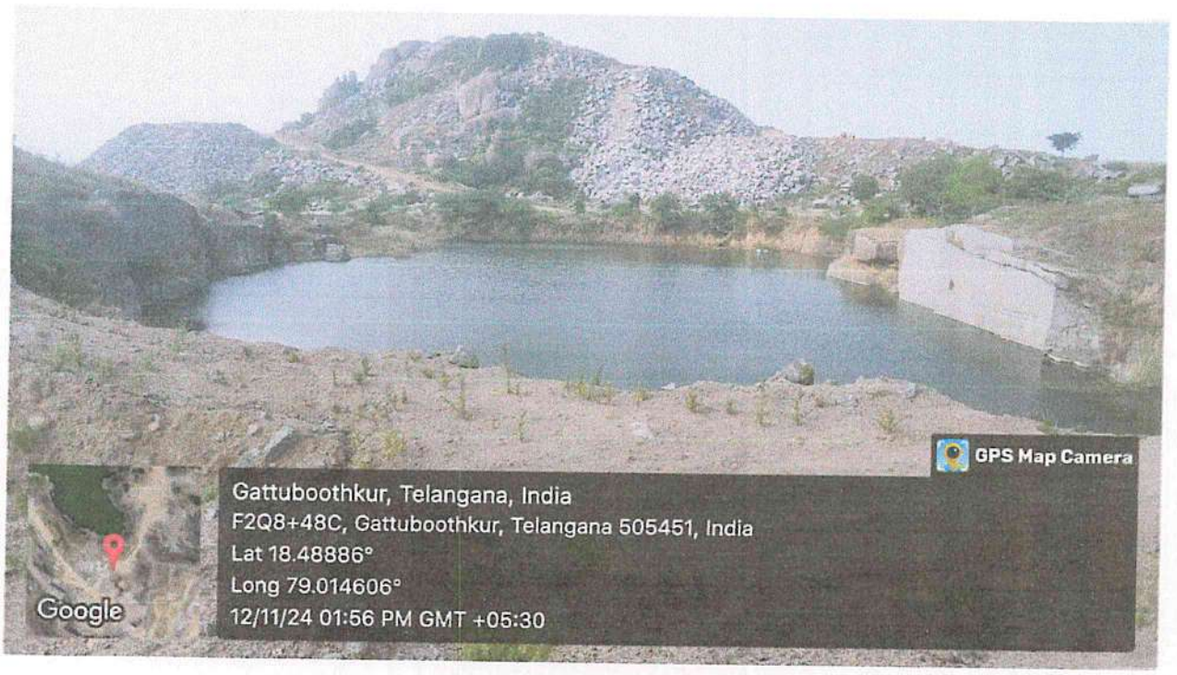
M/s. Swetha Granites, (3.80 Ha. Mining of Colour Granite), Sy.No.451, 452, 453, 454,463, 464, 465 & 466, Nagulamalyala (V), Kothapalli (M), Karimnagar District (S.No.18)

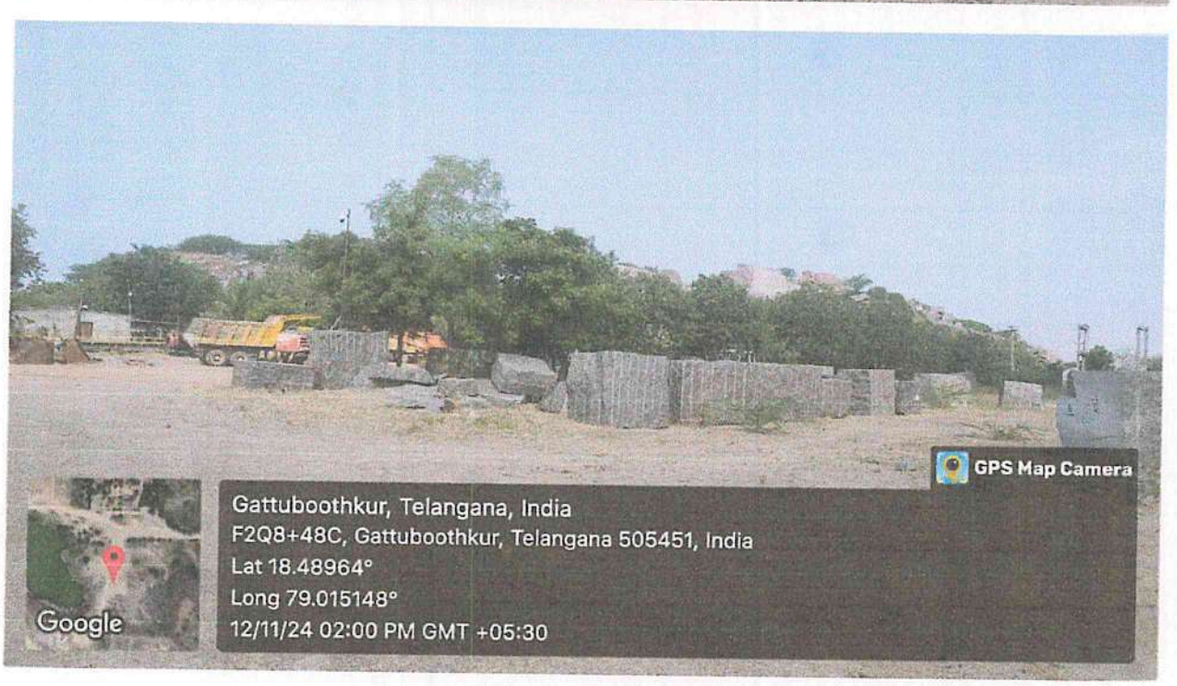


232

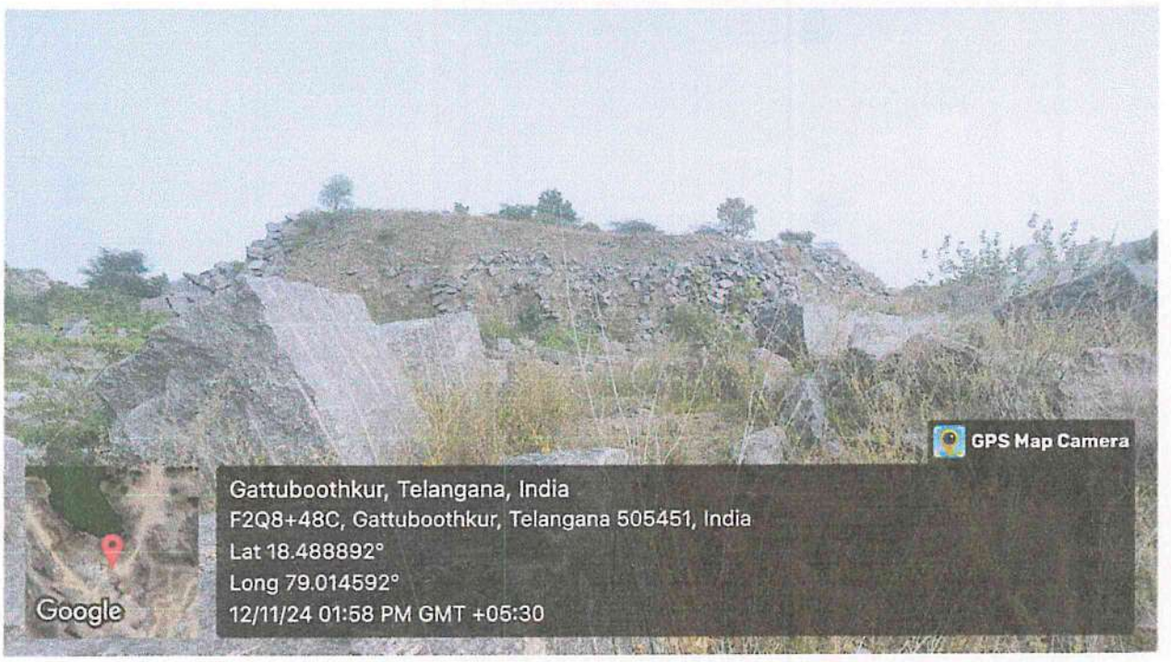
M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (4.65 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District (S.No.19).



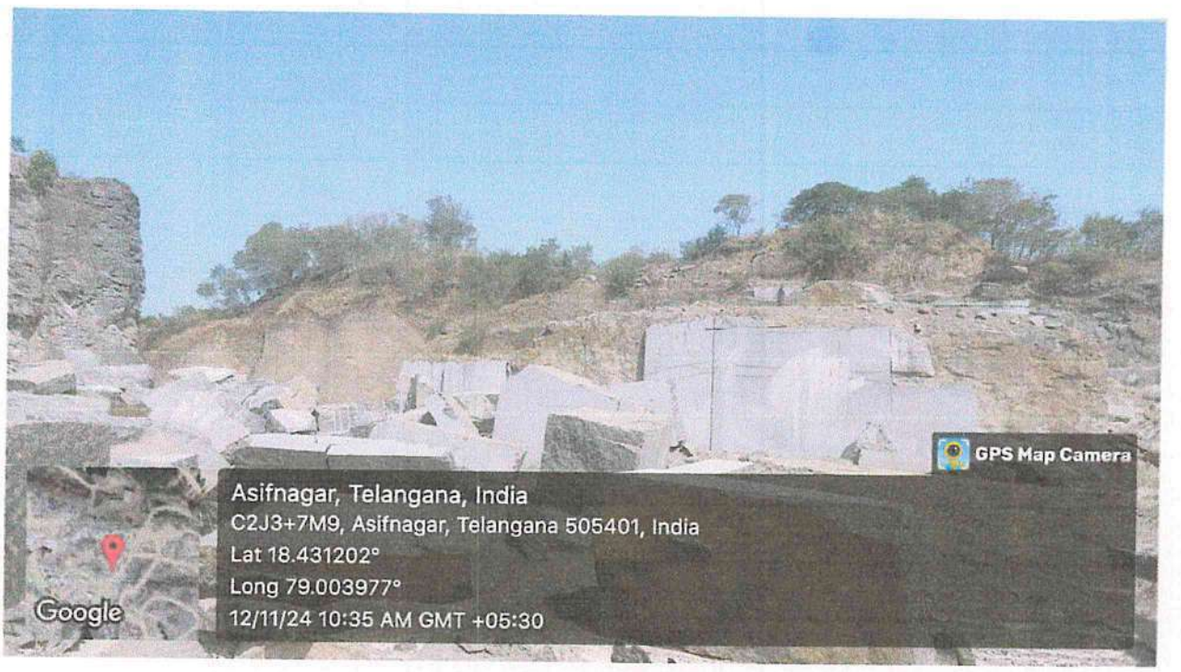
233

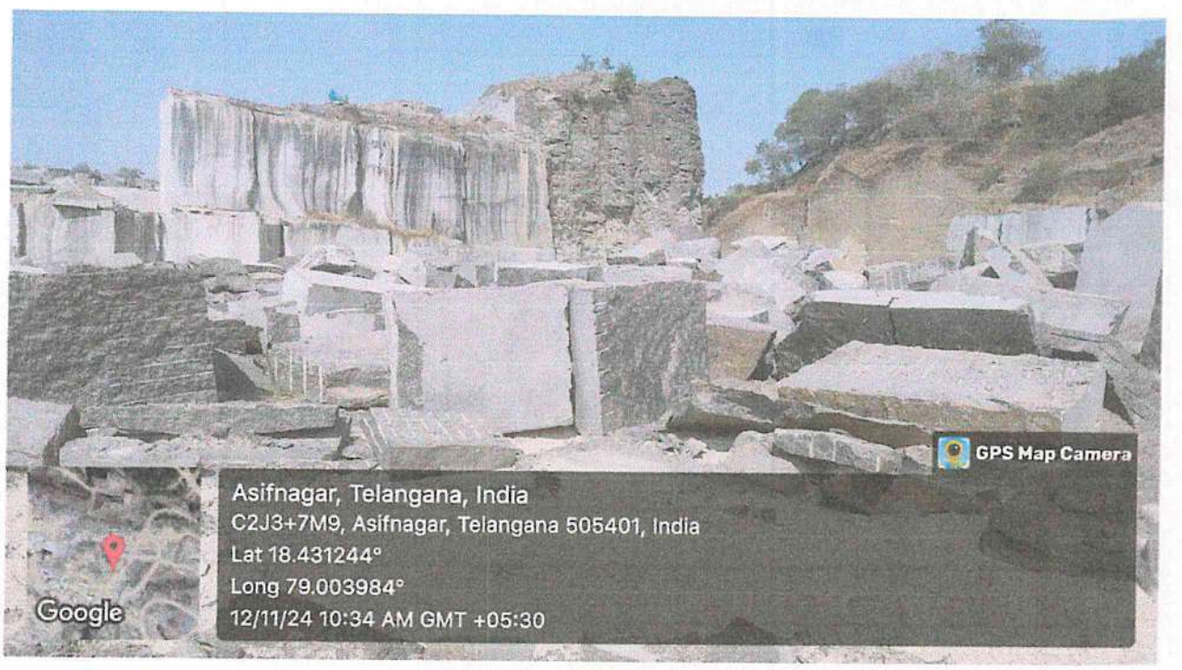
M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.30 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District (S.No.20).



(234)

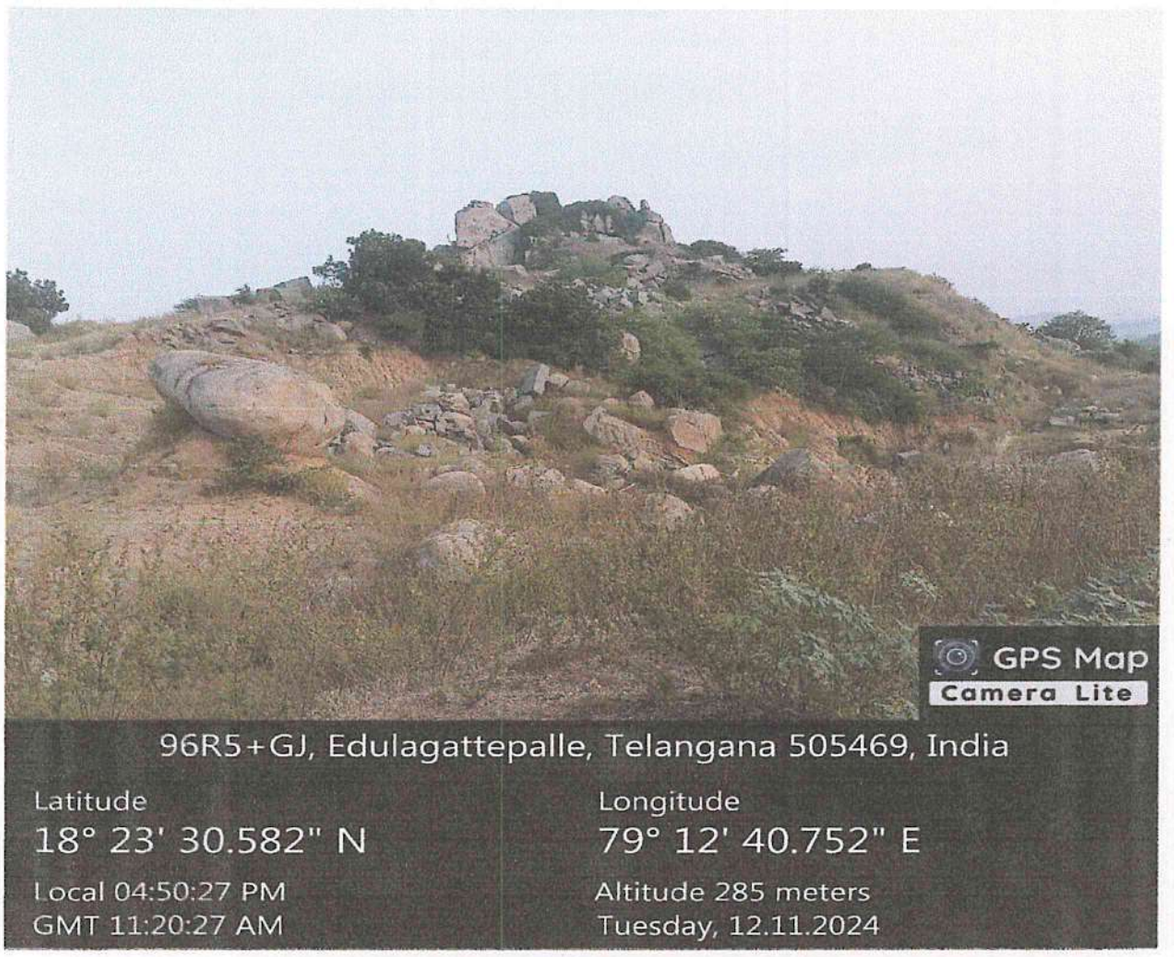
M/s. Swetha Granites, (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.21).

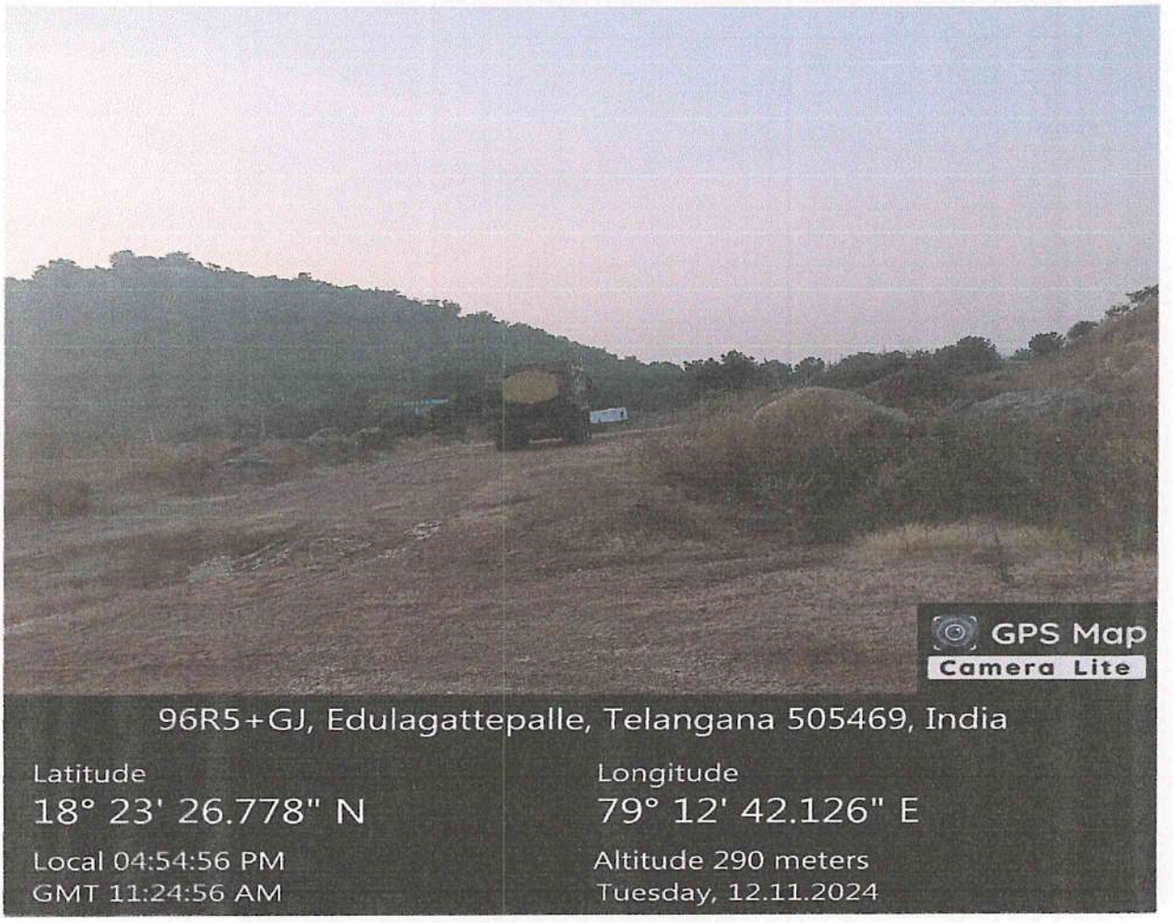


235

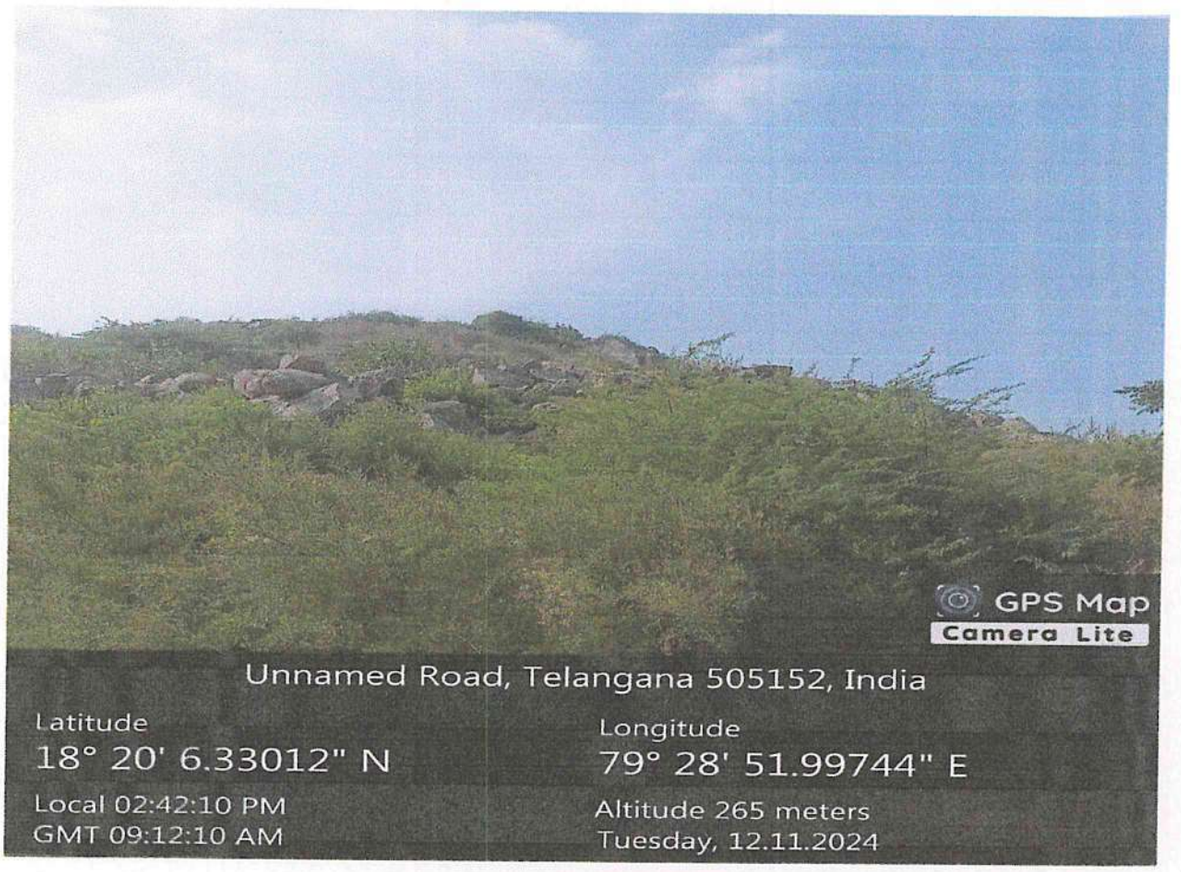
M/s. Aravind Granites, (2.0 Ha. Colour Granite Mine), Sy No.178, Edulagattepally (V), Manakondur (M), Karimnagar District (S.No.22).



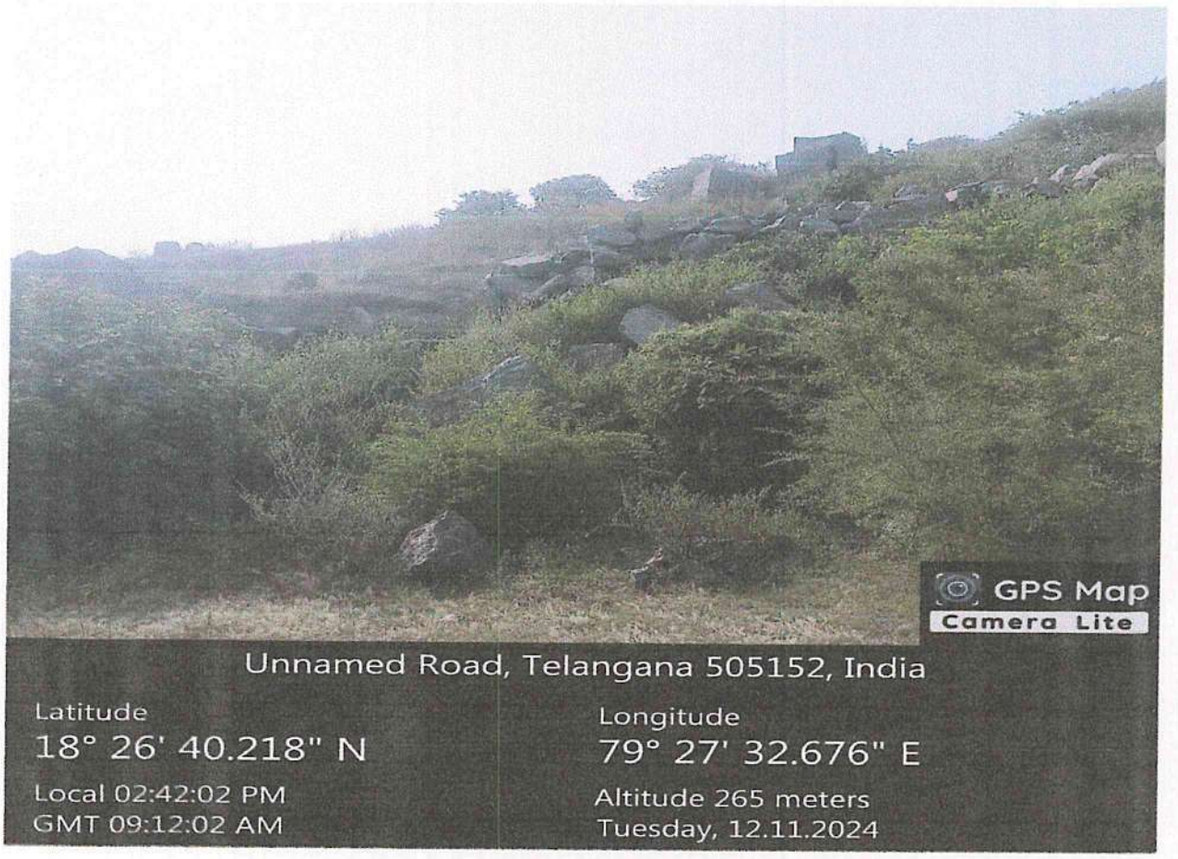



236

M/s. Sandiya International Granites, (Mine-I-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District (S.No.23).

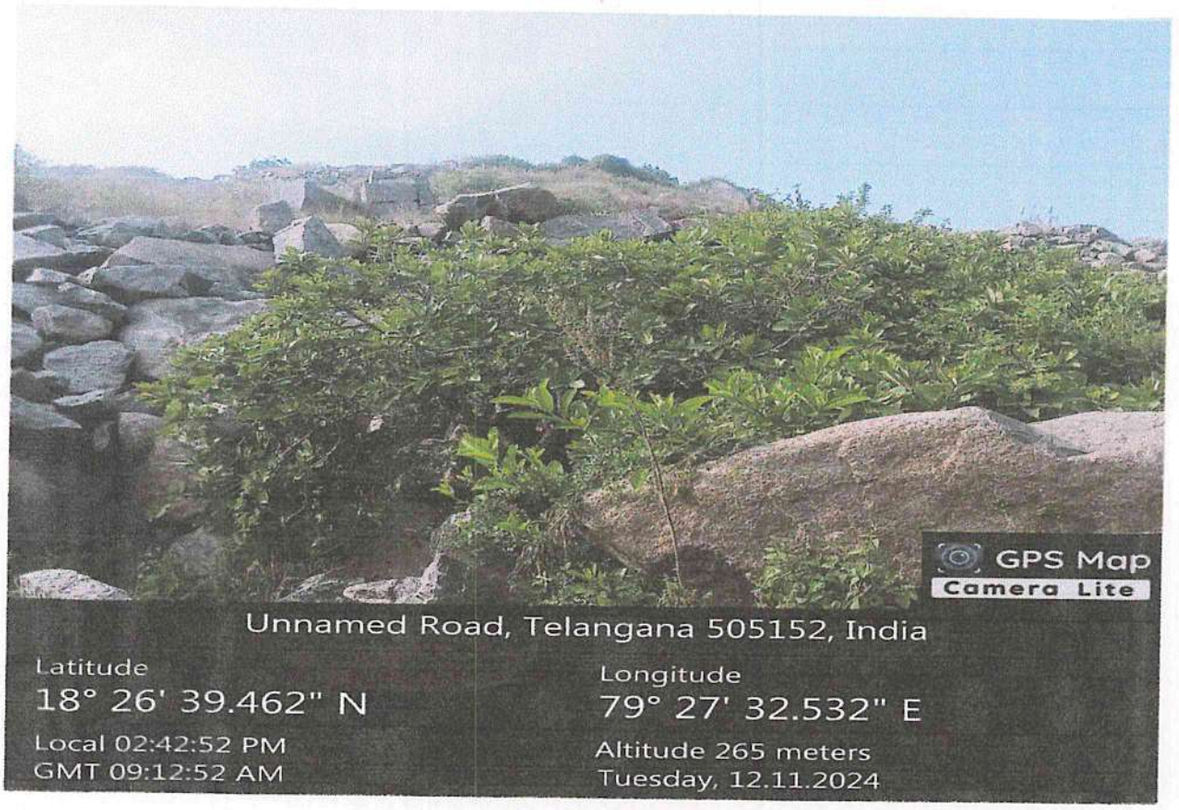



M/s. Sandiya International Granites, (1.58 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District (S.No.24).

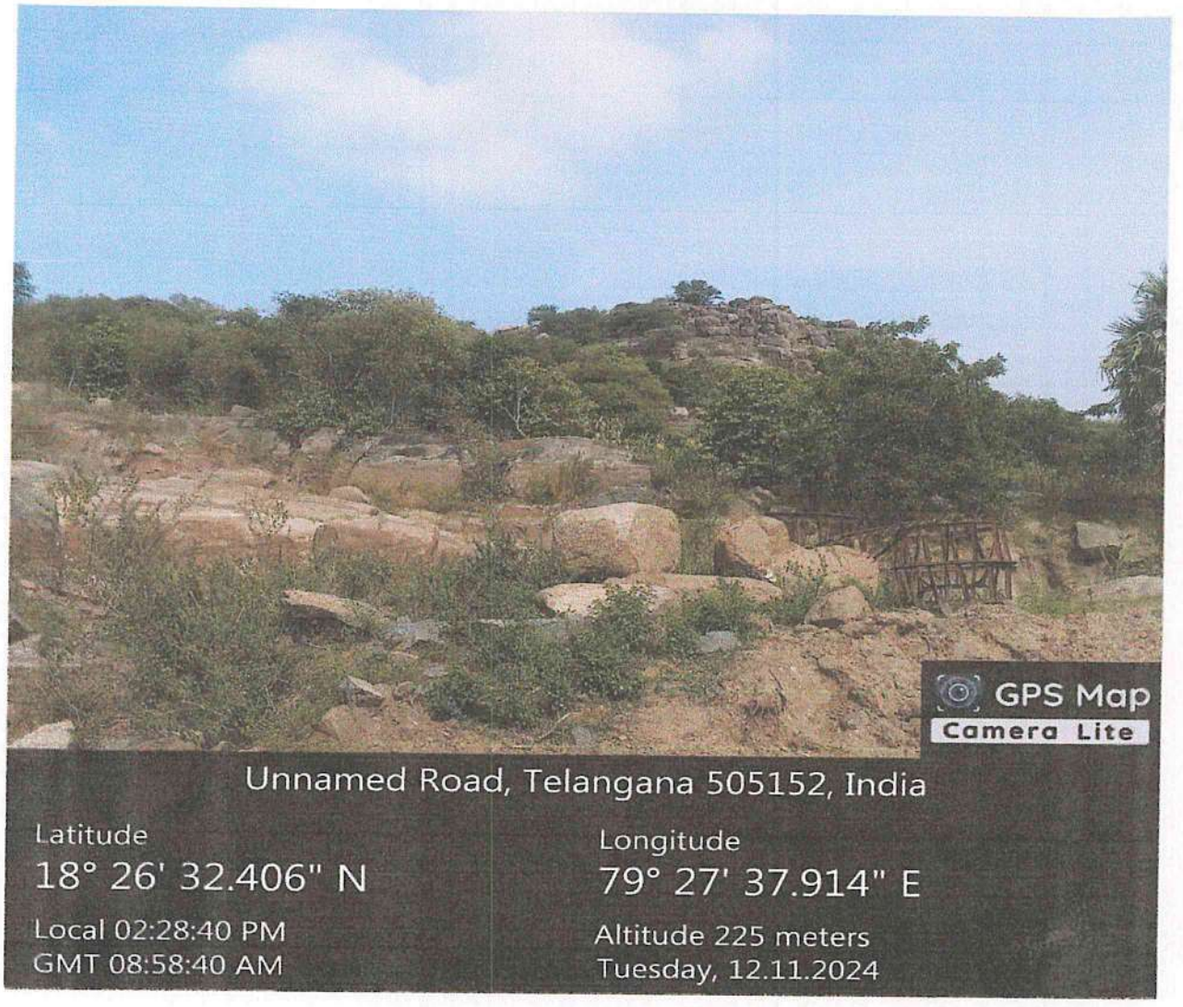


237

M/s. Sandiya International Granites, (3.80 Ha. Colour Granite Mine), Sy.No.500, Odela (V&M), Peddapalli District (S.No.25).




M/s. Sandiya International Granites, (Mine-II-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District (S.No.26).



238

M/s. Swetha Granites, (20.0 Ha. Colour Granite Mine), Sy.No.64&65, B.B. Rajpalli (V), Gollapalli (M), Jagtial District (S.No.27).

ANNEXURE - IV

(240)

**Item No.14:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 46 of 2022 (SZ)**

IN THE MATTER OF:

Perala Shekhar Roa
Hyderabad, Telangana State.

...Applicant(s)

**Versus**

Union of India,
Through its Secretary,
MoEF&CC, New Delhi and Ors.

...Respondent(s)

**Date of hearing: 25.09.2024.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. Shivang Singh a/w.
Ms. Mamatha Ralla.

For Respondent(s): Mr. G.M. Syed Nurullah Sheriff for R1.
Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R2 &R4.
Mr. Mohamed Aathic represented
Mrs. H. Yasmeen Ali for R3, R5 to R9.
Ms. S. Deepika represented
Ms. T. Hemalatha for R10 to R13.

(241)

**ORDER**

1. The learned counsel appearing for the SEIAA – Telangana, Telangana SPCB and the Department of Mines and Geology seeks time to file their report on the further action taken in this regard.

2. Let the matter be listed on **02.12.2024** for final hearing.

**Sd/-**
**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**
**Dr. Satyagopal Korlapati, EM**

**O.A. No.46/2022 (SZ)**
**25th September, 2024. Mn.**

NATIONAL GREEN TRIBUNAL, NEW DELHI

State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment, Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

Lr.No.4/EC/SEIAA/General/2015- Dt:13.09.2022.

To

**Sri T. Sai Krishnan, Advocate,**
**Standing Counsel for SEIAA, Telangana,**
**Chennai - 600001**

Sir,

**Sub:** **SEIAA, TS - Hon'ble NGT, Chennai – Original Application No. 46 of 2022 filed by Sri Perala Shekhar Rao R/o. L.B.Nagar, Hyderabad against Union of India & Others – Report- Submitted - Reg.**

**Ref:** Hon'ble NGT order dt.19.04.2022.

* * *

It is to submit that an Original Application was filed before the Hon'ble NGT, Chennai by Sri Perala Shekar Rao, Hyderabad regarding environmental issues arising out of illegal / unregulated mining activity in Karimnagar District by M/s. Swetha Granites & M/s. Swetha Agencies (Respondent No.11), M/s. Sandiya International Granites (Respondent No12) and M/s. Aravind Granites (Respondent No13).

The Member Secretary, State Level Environment Impact Assessment Authority is arrayed as Respondent (R2).

The Hon'ble NGT vide order dt.19.04.2022 in Original Application No.46 of 2022 directed that SEIAA,Telangana would inspect the spot and file an individual report. In compliance with the Hon'ble NGT order dt.19.04.2022, report of the SEIAA, Telangana is herewith submitted for kind information.

It is requested that the above report may kindly be placed before the Hon'ble NGT for further action.

Encl: As above.

Yours faithfully,

13/9

**Member Secretary,**
**SEIAA, Telangana**

4/5

**Report w.r.t. Hon'ble NGT Chennai order dt.19.04.2022 in Original Application No. 46 of 2022 filed by Sri Perala Shekhar Rao R/o. L.B.Nagar, Hyderabad against Union of India & Others:**

It is to submit that as per the provisions laid under para 2 of EIA Notification, 2006 & it's amendments, the activities listed in the EIA Notification require prior Environmental clearance. As per the EIA Notification, 2006, the activity "Mining of Minerals" require prior Environmental clearance (EC) under I (a) of the schedule.

The Hon'ble NGT vide order dt.19.04.2022 directed that State Level Environment Impact Assessment Authority (SEIAA) would inspect the site and file individual report. In this regard, it is submitted that Telangana State Pollution Control Board (TSPCB) is the monitoring agency for compliance of EIA Notification,2006 in addition to the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

**Status of Environmental clearance orders issued to the projects who are respondents in OA.No. 46 of 2022 is as follows:**

As per the records, presently, M/s. Swetha Granites & M/s. Swetha Agencies (Respondent No.11) is having Environmental Clearances (EC) for 13 no.of Colour Granite mines, M/s. Sandiya International Granites (Respondent No.12) is having ECs for 9 no.of Colour Granite mines & M/s. Aravind Granites (Respondent No.13) is having EC for one Colour Granite mine. All the 23 mines are having validity period. The details of ECs of the above mines are follows:

| Respondent | Name of the Project | S. No. | Details of Project(s) | Status of compliance of EIA Notification, 2006 |
|---|---|---|---|---|
| **Respondent No.11** | **M/s. Swetha Granites & M/s. Swetha Agencies, Reg Office: 3-1-227, Christian Colony, Karimnagar.** | 1. | 4.2 Ha. Colour Granite mine of M/s. Swetha Granite, Sy.No.104, Baddipally (V), Karimnagar (Mandal & District) | EC order dt.29.11.2012 for mining of Colour Granite-3,644m3/year for 20 years i.e, upto 28.11.2032. |
| | | 2. | 1.44 Ha. Colour Granite mine of M/s. Swetha Granite, Sy.No.94/A, Odyaram (V), Gangadhara(M), Karimnagar District. | EC order dt.01.04.2021 (Extension of Validity of EC dt.03.07.2015) for mining of Colour Granite-10,800 m3/year for 30 years (or) Life of mine whichever is earlier. As per mine plan, Life of mine is reported as 5 years. |
| | | 3. | 9.267 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 169, 170, 177, 178, & 179, Odayaram (V), Gangadhara (M), Karimnagar District. | EC order dt.03.10.2013 for mining of Colour Granite- 1,881 m3/year for 20 years i.e, upto 02.10.2033. |

| Respondent | Name of the Project | S. No. | Details of Project(s) | Status of compliance of EIA Notification, 2006 |
|---|---|---|---|---|
| | | 4. | 3.800 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 451, 453, 454, 463, 464,465 & 466 , Nagulamalyala (V), Karimangar (Mandal & District) | EC order dt.10.07.2013 for mining of Colour Granite - 1,307 m3/year for 20 years i.e, upto 09.07.2033. |
| | | 5. | 0.967 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite - 2,334.7 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 6. | 1.35 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.278, Asifnagar (V), Karimnagar (Mandal & District) | EC order dt.29.11.2012 for mining of Colour Granite – 2,314 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 7. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 452, Nagulamalyal (V), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite- 942 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 8. | 20.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.64 & 65, B.B. Rajpally(V), Gollapally (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite – 15,000 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 9. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite - 1,506.72 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 10. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites Exports (P) Ltd., Sy.No. 168, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite – 2,064 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 11. | 0.2 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite- 851 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 12. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite – 3,255 m3/year for 20 years i.e, upto 28.11.2032. |
| | | 13. | 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District. | EC order dt.29.11.2012 for mining of Colour Granite- 1,251 m3/year for 20 years i.e, upto 28.11.2032. |

| Respondent | Name of the Project | S. No. | Details of Project(s) | Status of compliance of EIA Notification, 2006 |
|---|---|---|---|---|
| **Respondent No.12** | **M/s. Sandiya International Granites, H.No.7-2-677, Mankamma Thota, Karimnagar City** | 1. | 1.58 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.500, Odela (V&M), Peddapalli District | EC order dt.25.10.2013 for mining of Colour Granite – 3,223 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 2. | 1.953 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.325,326 &327, Asifnagar (V), Karimnagar ( Mandal &District) | EC order dt.25.10.2013 for mining of Colour Granite – 1,715 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 3. | 2.00 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Mine-II, Sy.No.500, Odela (V&M), Peddapalli District | EC order dt.25.10.2013 for mining of Colour Granite – 1,550 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 4. | 1.0 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V), Karimnagar (M), Karimnagar District. | EC order dt.25.10.2013 for mining of Colour Granite – 1,812 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 5. | 3.8 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.500, Odela (V &M), Peddapalli District. | EC order dt.26.02.2013 for mining of Colour Granite for 20 years i.e, upto 25.02.2033. |
| | | 6. | 2.57 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V), Karimnagar (M), Karimnagar District. | EC order dt.08.03.2013 for mining of Colour Granite – 2,083 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 7. | 2.00 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Mine-I, Sy.No.500, Odela (V & M), Peddapalli District. | EC Order dt.25.10.2013 for mining of Colour Granite – 3,465 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 8. | 2.00 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V) Karimangar (M), Karimnagar District. | EC Order dt.08.05.2013 for mining of Colour Granite – 2,438 m3/year for 20 years i.e, upto 24.10.2033. |
| | | 9. | 5.30 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy.No.596, Nagulamalyal (V) Karimangar (M), Karimnagar District. | EC Order dt.10.06.2013 for mining of Colour Granite – 1,933 m3/year for 20 years i.e, upto 24.10.2033. |

| Respondent | Name of the Project | S.No. | Details of Project | Status of compliance of EIA Notification, 2006 |
|---|---|---|---|---|
| **Respondent No.13** | **M/s. Aravind Granites, Eedulagattapalli (V), Manakondur (M), Karimnagar** | 1 | 2.0 Ha. Colour Granite Mine of M/s. Aravind Granites, Sy.No.178, Eedulagattapalli (V), Manakondur (M), Karimnagar District. | EC order dt.03.10.2013 for mining of Colour Granite – 9,360 m3/year for 20 years i.e, upto 02.10.2033. |

13/9/22

**Member Secretary,**
**SEIAA, Telangana**

5/5

GOVERNMENT OF TELANGANA
ABSTRACT

Environment, Forests, Science & Technology Department – Agency to act as Secretariat for State Level Environment Impact Assessment Authority Telangana (SEIAAT), and State Level Expert Appraisal Committee Telangana (SEACT), for the Telangana State under Environment (Protection) Act, 1986 – Notification – Orders – Issued.

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ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (For.III) DEPARTMENT

G.O.Ms.No. 15 Dated: 14-03-2024.
Read:

Notification No.S.O.1201 (E), dated.11.03.2024 of Ministry of Environment, Forests and Climate Change, Government of India, New Delhi, published in the Gazette of India, Extraordinary, Part-II, Extraordinary No. 1139, dated:11.03.2024.

*****

O R D E R:-

In pursuance of the Notification No. S.O.1201 (E), issued by the Ministry of Environment, Forests and Climate Change dated:11.03.2024 read above, State Government of Telangana hereby notify the Agency to lookafter secretarial functions for the effective functioning of the State Level Environment Impact Assessment Authority Telangana (SEIAAT), and the State Level Expert Appraisal Committee Telangana (SEACT) constituted for the Telangana State under Environment (Protection) Act, 1986 (Act 29 of 1986).

2. Accordingly, the following notification shall be published in an Extra-Ordinary issue of the Telangana State Gazette, Dated:27.03.2024.

NOTIFICATION

In exercise of the powers conferred by paras 10 and 11 of the Notification No.S.O.1201 (E), issued by the Ministry of Environment, Forests and Climate Change, Government of India, dated.11.03.2024 the Government of Telangana hereby notify the Telangana State Pollution Control Board, as the Agency to act as Secretariat for the State Level Environment Impact Assessment Authority Telangana (SEIAAT), and the State Level Expert Appraisal Committee Telangana (SEACT), so as to provide all financial and logistic support including accommodation, transportation and such other facilities in respect of discharging their statutory functions.

3. Further, the Telangana State Pollution Control Board shall arrange to pay sitting fee, traveling allowance and dearness allowance to the Chairman and Members of the State Level Environment Impact Assessment Authority Telangana (SEIAAT) and the State Level Expert Appraisal Committee Telangana (SEACT) as per the rules of the Government of Telangana.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A. VANI PRASAD
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Commissioner, Printing & Stationery, Chanchalguda.(for notification of the above G.O. in the Extraordinary issue of State Gazette.)
The Member Secretary, Telangana State Pollution Control Board, Hyderabad.

(P.T.O)

Copy to:

The Secretary, Ministry of Environment, Forests & Climate Change,
Indira Paryavaram Bhawan, Vayu Wing, 3rd Floor, Aliganj, Jor Bagh Road,
New Delhi- 110003.

The PS to Secretary to C.M.

The OSD to Chief Secretary to Government.

The PS to M(E&F)

The PS to Principal Secretary to Government .

Dr. Gowravaram Sabitha, Chairman, State Level Environment Impact Assessment Authority, Telangana.

Sri Swargam Srinivas, IFS ( Retd), Member, State Level Environment Impact Assessment Authority, Telangana.

The Special Secretary, Environment , Forests , Science and Technology Department, Government of Telangana , Member Secretary, State Level Environment Impact Assessment Authority, Telangana.

Dr .M. Ram Gopal Reddy, Chairman, State Level Expert Appraisal Committee, Telangana.

Dr. Dinesh Kumar Bharatraj, Member, State Level Expert Appraisal Committee, Telangana.

Dr. A. Venkata Rajashekhar, Member, State Level Expert Appraisal Committee, Telangana.

Dr. Solipuram Venkat Reddy, Member, State Level Expert Appraisal Committee, Telangana.

Dr. Sarita Sajja, Member, State Level Expert Appraisal Committee, Telangana.

Dr. Shaik Basha, Member, State Level Expert Appraisal Committee, Telangana.

Dr. K. Mruthyunjaya Reddy, Member, State Level Expert Appraisal Committee, Telangana.

Dr. Sireesh Saride, Member, State Level Expert Appraisal Committee, Telangana.

Dr. K.L. Radhika, Member, State Level Expert Appraisal Committee, Telangana.

Dr. A. Sabitha Rani , Member, State Level Expert Appraisal Committee, Telangana.

Dr. K. L. N. Reddy , Member, State Level Expert Appraisal Committee, Telangana.

Prof. Gade Dayakar, Member, State Level Expert Appraisal Committee, Telangana.

Dr. Polisetty Venkateswara Rao, Member, State Level Expert Appraisal Committee, Telangana.

Prof. Bhukya Rajam, Member, State Level Expert Appraisal Committee, Telangana.

The Joint Chief Environmental Engineer, Member -Secretary Telangana, State Pollution Control Board , Hyderabad.

The Law Department (G) Department, Telangana State Secretariat Sc.

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF TELANGANA
ABSTRACT

EFS&T Department - Monitoring the Environmental Clearances issued to the projects by the State Environmental Impact Assessment Authorities (SEIAAs) & District Environmental Impact Assessment Authorities (DEIAAs) of the State of Telangana – Entrusting the monitoring the conditions of Environmental Clearances and compliance to the Telangana State Pollution Control Board (TSPCB) – Accorded – Orders – Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (For.III) DEPARTMENT

G.O.Ms. No.8 Dated:8.2.2018.

Read the following:-

Ref: 1.From the Secretary, MoEF&CC, GoI, New Delhi. D.O. Lr.No.J-11013/2/2013-IA.I, dated: 7.2.2014.
2. From the Addl. PCCF (Central), MoEF&CC, R.O. (South Eastern Zone), Chennai, Letter F.No. DP/12.1/2016-17/ROSEZ/Mon.SEIAA&DEIAA/1457, dated: 12.9.2017.

*****

ORDER:

The Secretary, Ministry of Environment & Forests, Government of India his letter 1st read above, has stated that, as per the scheme of things under the Environment Impact Assessment Notification, 2006 the State Environmental Impact Assessment Authority (SEIAA) deals with category 'B' projects. The Environmental Clearance letters issued by SEIAA contain a number of conditions which need to be monitored. The Ministry of Environment Forests (MoEF) has Regional Offices which monitor the conditions of Environmental Clearances granted for various projects in different sectors spread throughout the country. The Ministry of Environmental Forests & Climate Change has put in place a mechanism, through its Regional Offices, for monitoring the conditions of Environmental Clearances granted by it. The SEIAA also need to put in place an appropriate mechanism to monitor the conditions stipulated in the Environmental Clearances issued by them in respect of the projects in the State. The State Government need to help SEIAAs in putting in place of mechanism, the monitoring mechanism would essentially involve visiting the sites of various projects, verifying the compliance of conditions stipulated in the Environmental Clearances and sending the reports to the SEIAA for taking further necessary action. This monitoring work could perhaps be given to the State Pollution Control Board (including their Regional Offices) and/ or an appropriate mechanism may be put in place by the State Government in consultation with SEIAA. The monitoring mechanism may be such that it is able to regularly monitor all the projects for which Environmental Clearances have been issued by SEIAA in the State at reasonable intervals.

2. He has further stated that, in addition to the aforesaid proposed monitoring mechanism by SEIAA, it is decided that the concerned Regional Office of Ministry of Environment, Forests (MoEF) would also do random monitoring of the projects for which SEIAA has granted Environmental Clearances. During a year, the concerned Regional Office may do such monitoring in respect of about 10% of the average of the number of Environmental Clearances granted by SEIAA during the last three years. Such random checking would envisage covering the entire State to the extent possible and the projects in different sectors. He has therefore, requested to look into the matter and facilitate putting in place at the earliest a mechanism for monitoring of the Environmental Clearances granted by SEIAA in the State of Telangana.

( P.T.O.)

3. The Additional PCCF (Central), MoEF&CC & R.O. (SEZ) Chennai in his letter 2nd read above, has also stated that, it is observed that the Environmental Clearances accorded by the State Environment Impact Assessment Authority (SEIAA) and District Environmental Impact Assessment Authority (DEIAA) in Telangana are running into thousands now and observed that the SEIAA and DEIAA while according Environmental Clearances stipulate "the Regional Office of MoEFCC located in Chennai shall monitor compliance of stipulated conditions," which has become really impossible for the same on its own other than monitoring on random basis. He has therefore, requested to identify the suitable agency to help SEIAAs.

4. Government after careful consideration of the request of Government of India in the letters 1st and 2nd read above, hereby appoint the Telangana State Pollution Control Board, including their Regional Offices, Hyderabad to assist the SEIAAs and DEIAAs to monitor the conditions stipulated in the ECs issued by SEIAAs and DEIAAs in respect of the projects of the Telangana State which essentially involve visiting the sites of various projects, verifying the compliance of conditions stipulated in Environmental Clearances, and sending the reports to the SEIAA, on a quarterly basis for necessary action, henceforth. The procedure of random monitoring of projects for which SEIAA/DEIAAs has granted Environmental Clearances remain as usual with the Regional Office, MoEF&CC, Chennai.

5. The Member Secretary, State Environmental Impact Assessment Authority (SEIAA), State of Telangana Shall evolve appropriate mechanism to monitor the conditions stipulated in the Environmental Clearances to be monitored by the TSPCB. He is directed to substitute the sentence, " the Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions" with " The SEIAA and DEIAA of Telangana shall monitor compliance of the stipulated conditions through the Telangana State Pollution Control Board" while issuing Environmental and /CRZ clearances.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

Dr. RAJAT KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Member Secretary, State Environment Impact Assessment Authority, Hyderabad.
All the District Collectors in the State.
The Member Secretary, Telangana State Pollution Control Board, Hyderabad.

Copy to:

All District Member Secretaries, District Environment Impact Assessment Authority in the State.
All Departments in the Secretariat, Telangana State.
The Director General of Police, Hyderabad.
The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority , Hyderabad.
The Secretary, Ministry of Environment Forests & Climate Change, Government of India, New Delhi.
The Additional PCCF (Central), MoEF&CC, Regional Office , Chennai.
All HoDs/ Bodies under the control of Environment Forests Science & Technology Department.
The Municipal Administration & Urban Development Department, Telangana Secretariat, Hyderabad.

(Contd...3)

The Panchayat Raj & Rural Development Department, Telangana Secretariat, Hyderabad.
The Transport Roads & Buildings Department, Telangana Secretariat, Hyderabad .
The Health Medical & Family Welfare Department, Telangana Secretariat, Hyderabad
The Irrigation & Command Area Developrnent Department, Telangana Secretariat, Hyderabad.
The P.S. to Minister (F&E) .
The P.S. to Principal Secretary, EFS&T Deptt.,
The P.A. to Spl. Secretary (FAC), EFS&T Deptt.,
SF & SC.

// FORWARDED :: BY ORDER //

SECTION OFFICER

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 46 OF 2022 (SZ)**

**IN THE MATTER OF:**

Perala Shekhar Rao,
R/o.Hyderabad. .... Applicant(s)

Versus

Union of India,
Through its Secretary,
MoEF&CC, New Delhi & Others .... Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R4)**

**RUNNING INDEX**


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| 1. | Report of Telangana Pollution Control Board (R4) dated 23.11.2024. | 1 – 20 |
| 2. | **Annexure–I** – Statement showing list of 27 Colour Granite units obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA). | 21 – 29 |
| 3. | **Annexure–II** – Consent for Establishment Orders, Consent for Operation Orders, Notices etc., issued to 27 Colour Granite units. | 30 – 214 |
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| 5. | **Annexure–IV** – Hon'ble NGT, Chennai Order dated 25.09.2024. | 240 - 241 |


**Place:** Hyderabad

**Date:** 27-11-2024.

**COUNSEL FOR RESPONDENT BOARD (R4)**

**REPORT DATED 23.11.2024 OF THE ENVIRONMENTAL ENGINEER, TGPCB, REGIONAL OFFICE, RAMAGUNDAM (RESPONDENT NO.4) IN O.A NO.46 OF 2022 FILED BY SRI PERALA SHEKAR RAO.**

It is to submit that, Sri Perala Shekar Rao, R/o. H.No.104, 11-14-262, Manjeer Heights-II, Chitra Layout, L.B.Nagar, Hyderabad, Telangana filed O.A.No.46 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against Colour Granite/Stone & Metal Mining, Stone polishing and Stone crushing activities by private respondents in erstwhile Karimnagar District.

The Hon'ble NGT, Southern Zone, Chennai vide order dated 25.09.2024, listed the matter for final hearing on 02.12.2024.

**In this regard, the details of the respondent Granite mining units (27) and status is submitted as follows:**

- It is submitted that the respondent 27 no.s of Colour Granite mining units are located in the following Districts:
  - Karimnagar District – 22 nos.
  - Peddapalli District – 4 nos and
  - Jagtial District – 1 no.
- The 27 Respondent Colour Granite units have obtained Environmental Clearances (EC) from State Level Environment Impact Assessment Authority (SEIAA) and all the 27 units have valid EC. (ANNEXURE-I)
- Further all the 27 Respondent units have obtained Consent for Establishment (CFE) from the Board. Presently, out of the 27 Colour Granite mining units, 21 units have valid Consent for Operation (CFO) of the Board.
- The CFO validity of the remaining 6 units has been expired and these units has not been in operation for the last 6 years, the Board issued Closure Order to One unit and notices to Five (5) units and actually these Five (5) units were closed by the unit holders on their own which is also confirmed by the Mines & Geology department.
- The Board officials inspected all the 27 Respondent units on 12.11.2024 and the following is submitted:
  - The process of mining of granite involves the following: The Granite block is marked and removal of Granite block from the quarry is carried out by semi-mechanized opencast method. The mined blocks are loaded into the trucks using cranes / excavators and transported to processing units.
  - It was observed that the respondent units are carrying out semi-mechanized open cast mining. The granite mining units are carrying out wet drilling & wire saw cutting operations and using hydraulic drill machines fitted with

dust collectors for control of dust emissions. The units are using non explosive chemical cracking powder for separation of individual blocks from mother rock and to control dust emissions and reduce vibration.

- No blasting operations were observed. The granite mining units representatives have informed that no blasting operations are being conducted.
- The respondent granite mining has provided dedicated water tankers for carrying out water sprinkling on the haul roads and other service roads to suppress the fugitive dust emissions.
- The respondent granite mining units are collecting the solid waste i.e. overburden (top soil and rock waste) properly and dumping it within the quarry lease area premises.

**The details of the individual granite units are submitted as below:**

1. **M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.452, Nagulamalyala (V), Kothapalli (M), Karimnagar District.**

- M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.452, Nagulamalyala (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 942 Cum/Year. The E.C order is valid for a period of 16 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 16 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 29.01.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 03.12.2014 & 21.12.2016.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that their unit has not been in operation for the last 3 years due to market problems.

- Nearest human habitation i.e., Baopet village is existing at a distance of about 630 meters in South-East direction and Nagulamalyala village is existing at a distance of about 640 meters in North-West direction from the colour granite unit.

2. **M/s. Sandiya International Granites, (1.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District.**

   - M/s. Sandiya International Granites, (1.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
   - The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite - 1812 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 36 years.
   - The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) from the Board vide orders dated 01.04.2017.
   - Further, the unit has obtained CFO (renewal) from the Board vide orders dated 22.10.2022 and which is valid upto 31.01.2026.
   - The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the granite unit was in operation.
   - Nearest human habitation i.e., Nagulamalyala village is existing at a distance of about 830 meters in East direction from the colour granite unit.

3. **M/s. Manoj Granites (Earlier M/s. Swetha Guptha) (2.674 Ha. of Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

   - M/s. Manoj Granites (Earlier M/s. Swetha Guptha) (2.674 Ha. of Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
   - The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 08.03.2013 for Mining of Colour Granite-2275 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 56 years. The Mine was transferred from M/s. Swetha Guptha Granites to M/s. Manoj Granites vide EC orders dated 26.04.2018.

- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 27.10.2014 and obtained Consent for Operation (CFO) from the Board vide orders dated 07.01.2015. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 17.02.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 19.01.2021 and which is valid upto 31.12.2024.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was in operation.
- Nearest human habitation i.e., Gattubuthkur village is existing at a distance of about 300 meters in North-East & North-West directions from the colour granite unit.

**4. M/s. Sandiya International Granites, (1.953 Ha. Colour Granite Mine), Sy.No.325, 326 & 327, Asifnagar (V), Kothapalli (M), Karimnagar District.**

- M/s. Sandiya International Granites, (1.953 Ha. Colour Granite Mine), Sy.No.325, 326 & 327, Asifnagar (V), Kothapalli (M), Karimnagar District and is a colour granite mining unit.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite - 1715 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 74 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 09.07.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 02.09.2013.
- Further, the unit has obtained CFO renewal from the Board vide orders dated 19.03.2015 and which was expired on 31.03.2017.
- The Board has issued Closure orders to the unit vide orders dated 03.10.2017. The granite unit is not in operation after the issue of closure order.
- The Board officials inspected the colour granite unit on 12.11.2024.
- Nearest human habitation i.e., Odyaram village is existing at a distance of about 400 meters from the colour granite unit in West direction.

**5. M/s. Swetha Granites, (0.2 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (0.2 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-851 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 46 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 03.12.2014. Subsequently, the unit has obtained CFO renewal from the vide orders dated 21.12.2016.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Baopet village is existing at a distance of about 600 meters from the colour granite unit in North-East direction.

**6. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-2064 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 22 years.

- The granite unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 29.01.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 03.12.2014 & 21.12.2016.
- Presently, the unit has CFO renewal of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Baopet village is existing at a distance of about 1.3 KM on North-East direction and Odyaram village is existing at distance of about 1.3 KM in North-West direction from the colour granite unit.

**7. M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 3,255 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 33 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 29.01.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 03.12.2014 & 21.12.2016.
- Presntly, the unit has CFO (renewal) of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.

- Nearest human habitation i.e., Odyaram village is existing at a distance of about 500 meters from the colour granite unit in North-West direction.

8. **M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-1295 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 25 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 03.12.2014. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 21.12.2016.
- Further, the unit has obtained CFO renewal from the Board vide orders dated 01.02.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Odyaram village is existing at a distance of about 1.2 KM from the colour granite unit in North-West direction.

9. **M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District is a colour granite mine.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite-1506.72 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 93 years.

- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 21.08.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 02.12.2014 & 27.04.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 13.06.2022 and which is valid upto 31.05.2027.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that their unit became sick and has not been in operation for the last 3 years.
- Nearest human habitation i.e., Odyaram village is existing at a distance of about 1.3 Km from the colour granite unit in North-West direction.

**10. M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.610 Ha. Colour Granite Mine), Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

- M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.610 Ha. Colour Granite Mine), Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite - 2,180 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 62 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.12.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 28.12.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 03.12.2014 & 08.05.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 09.05.2022 and which is valid upto 31.03.2027.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.

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- Nearest human habitation i.e., Gattubuthkur village is existing at a distance of about 480 meters from the colour granite unit in North-East direction.

**11. M/s. Swetha Granites, (1.350 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Kothapalli (M), Karimnagar District.**

- M/s. Swetha Granites, (1.350 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 2314 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 56 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 19.03.2015. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 27.02.2016 & 12.11.2018.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 20.02.2024 and which is valid upto 31.12.2028.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was in operation.
- Nearest human habitation of i.e., Baopet village is existing at a distance of about 730 meters from the colour granite unit in North-West direction.

**12. M/s. Swetha Granites, (1.44 Ha. Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (1.44 Ha. Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gangadhara (M), Karimnagar District is a colour granite mine.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Telangana vide orders dated 03.07.2015 and obtained extension EC from (SEIAA), Telangana vide orders dated 01.04.2021 for Mining of Colour Granite - 10,800 $m^3$/annum. The extension E.C order is valid for a period of 30 years from EC order date 03.07.2015 OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 5 years.

- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 15.10.2015 obtained Consent for Operation (CFO) from the Board vide orders dated 10.11.2016.
- Further, the unit has obtained CFO renewal from the Board vide orders dated 05.02.2022 and which is valid upto 30.09.2026.
- The Board officials inspected the colour granite unit on 12.11.2024, and it was observed that the unit has not been in operation. The representative of the granite unit informed that their unit became sick and has not been in operation for the last 3 years.
- Nearest human habitation i.e., Nagulamalyala village is existing at a distance of about 800 meters from the colour granite unit in North-East direction.

**13. M/s. Swetha Granites, (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Kothapalli (M), Karimnagar District.**

- M/s. Swetha Granites, (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Kothapalli (M), Karimnagar District is a colour granite mine.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 3,644 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 284 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 obtained Consent for Operation (CFO) from the Board vide orders dated 19.03.2015. Subsequently, the unit has obtained CFO renewal from the Board vide orders dated 29.02.2016.
- Further, the unit has obtained CFO (renewal) of the Board vide orders dated 12.11.2018 and which was expired on 31.12.2023.
- The Board officials inspected the colour granite unit on 12.11.2024, and it was observed that no granite mining operations have been started.
- The Mines & Geology department has determined the quarry lease vide Proceeding No.1738540/R1-3/2022, dated.18.06.2024.
- Nearest human habitation i.e., Baddipally village is existing at a distance of about 380 meters from the colour granite unit in North-East direction.

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**14. M/s. Sandiya International Granites, (2.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District.**

- M/s. Sandiya International Granites, (2.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 08.05.2013 for Mining of Colour Granite - 2,438 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 213 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 25.09.2013 obtained Consent for Operation (CFO) from the Board vide orders dated 08.10.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 16.09.2016 & 24.03.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 23.11.2021 and which is valid upto 31.07.2026.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was in operation.
- Nearest human habitation i.e., Nagulamalyala village is existing at a distance of about 720 meters from the colour granite unit in East direction.

**15. M/s. Sandiya International Granites, (5.30 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District.**

- M/s. Sandiya International Granites, (5.30 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 10.06.2013 for Mining of Colour Granite - 1933 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 821 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 24.09.2013 obtained Consent for Operation (CFO) from the Board vide orders dated 08.10.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 14.09.2016.

- Presently, the unit has CFO (renewal) of the Board vide orders dated 23.11.2021 and which is valid upto 31.07.2026.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was in operation.
- Nearest human habitation of Nagulamalyala village is existing at a distance of about 800 meters from the colour granite unit in East direction.

**16. M/s. Sandiya International Granites, (2.570 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Kothapalli (M), Karimnagar District.**

- M/s. Sandiya International Granites, (2.570 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 08.03.2013 for Mining of Colour Granite - 2038 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 128.72 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 13.05.2013 obtained Consent for Operation (CFO) from the Board vide orders dated 02.07.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 19.03.2015 & 19.01.2019.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 04.03.2024 and which is valid upto 31.12.2028.
- The Board officials inspected the colour granite unit on 12.11.2024, and during the inspection the unit was in operation.
- Nearest human habitation i.e., Nagulamalyala village is existing at a distance of about 800 meters from the colour granite unit in East direction.

**17. M/s. Swetha Granites, (9.267 Ha. Colour Granite Mine), Sy.No.169, 170, 177, 178 & 179, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (9.267 Ha. Colour Granite Mine), Sy.No.169, 170, 177, 178 & 179, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 03.10.2013 for Mining of Colour Granite - 13577.40 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry

date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 54 years.

- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 30.11.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 31.12.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 23.01.2015 & 11.12.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 06.01.2023 and which is valid upto 31.03.2025.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Valasanenipalli village is existing at a distance of about 1 KM from the colour granite unit in South-East direction.

**18. M/s. Swetha Granites, (3.80 Ha. Mining of Colour Granite), Sy.No.451, 452, 453, 454,463, 464, 465 & 466, Nagulamalyala (V), Kothapalli (M), Karimnagar District.**

- M/s. Swetha Granites, (3.80 Ha. Mining of Colour Granite), Sy.No.451, 452, 453, 454,463, 464, 465 & 466, Nagulamalyala (V), Kothapalli (M), Karimnagar District is engaged in mining of colour granite.
- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 10.07.2013 for Mining of Colour Granite - 9888 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 55 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 25.09.2013 obtained Consent for Operation (CFO) from the Board vide orders dated 02.12.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 23.01.2015 & 11.12.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 06.01.2023 and which is valid upto 31.03.2025.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite

unit informed that their unit has not been in operation for the last 3 years due to market problems.

- Nearest human habitation i.e., Nagulamalyala village is existing at a distance of about 470 meters from the colour granite unit in North-West direction.

**19. M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (4.65 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

- M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (4.65 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite - 3855.84 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 68 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 25.06.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 21.12.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 09.12.2014 & 27.04.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 13.06.2022 and which is valid upto 30.04.2027.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Gattubuthkur village is existing at a distance of about 520 meters from the colour granite unit in North-East direction.

**20. M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.30 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.**

- M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.30 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.

- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite - 2422.80 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 32 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.12.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 28.12.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 09.12.2014 & 27.04.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 10.05.2022 and which is valid upto 30.04.2027.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Gattubuthkur village is existing at a distance of about 510 meters from the colour granite unit in North-East direction.

**21. M/s. Swetha Granites, (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District.**

- M/s. Swetha Granites, (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 2334.72 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 12 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 03.12.2014. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 21.12.2016.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.

- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Odyaram village is existing at a distance of about 1.2 KM in North-West direction and Baopet village is existing at a distance of about 1.2 KM in North-East direction from the colour granite unit.

**22. M/s. Aravind Granites, (2.0 Ha. Colour Granite Mine), Sy.No.178, Edulagattepally (V), Manakondur (M), Karimnagar District.**

- M/s. Aravind Granites, (2.0 Ha. Colour Granite Mine), Sy.No.178, Edulagattepally (V), Manakondur (M), Karimnagar District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 03.10.2013 for Mining of Colour Granite - 9360 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 49 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 07.02.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 16.04.2013. Subsequently, the unit has obtained CFO renewals from the Board vide orders dated 27.11.2014 & 21.04.2017.
- Presently, the unit has CFO (renewal) of the Board vide orders dated 06.02.2020 and which is valid upto 31.12.2024.
- The Board officials inspected the colour granite unit on 12.11.2024 and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., Edulagattepally village is existing at a distance of about 700 meters from the colour granite unit in South-East direction.

**23. M/s. Sandiya International Granites, (Mine-I-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District.**

- M/s. Sandiya International Granites, (Mine-I-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District and is a colour granite mining unit.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite - 3465 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 125 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) from the Board vide orders dated 01.04.2017 and which was expired on 31.01.2022.
- The Board officials inspected the colour granite unit on 12.11.2024. The unit has not been in operation for the last 6 years.
- The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.
- The Mines & Geology department has determined the quarry lease vide Proceeding No.9656/R1-3/2017, dated.03.03.2018.
- Nearest human habitation i.e., Odela village is existing at a distance of about 1 KM from the colour granite unit in North-West direction.

**24. M/s. Sandiya International Granites, (1.58 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District.**

- M/s. Sandiya International Granites, (1.58 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District and is a colour granite mining unit.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite - 3223 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 87 years.

- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) from the Board vide orders dated 24.03.2017 and which was expired on 31.01.2022.
- The Board officials inspected the colour granite unit on 12.11.2024. The unit has not been in operation for the last 6 years.
- The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.
- The Mines & Geology department has determined the quarry lease vide Proceeding No.9659/R1-3/2017, dated.03.03.2018.
- Nearest human habitation i.e., Odela village is existing at a distance of about 1.2 KM from the colour granite unit in North-West direction.

**25. M/s. Sandiya International Granites, (3.80 Ha. Colour Granite Mine), Sy.No.500, Odela (V&M), Peddapalli District.**

- M/s. Sandiya International Granites, (3.80 Ha. Colour Granite Mine), Sy.No.500, Odela (V&M), Peddapalli District and is a colour granite mining unit.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 26.02.2013 for Mining of Colour Granite - 2028 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 481.63 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 29.10.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 12.11.2013.
- Further, the unit has obtained CFO renewal from the Board vide orders dated 14.09.2016 and which was expired on 31.07.2021.
- The Board officials inspected the colour granite unit on 12.11.2024. The unit has not been in operation for the last 6 years.
- The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.
- The Mines & Geology department has determined the quarry lease vide Proceeding No.9658/R1-3/2017, dated.03.03.2018.
- Nearest human habitation i.e., Odela village is existing at a distance of about 1 KM from the colour granite unit in North-West direction.

**26. M/s. Sandiya International Granites, (Mine-II-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District.**

- M/s. Sandiya International Granites, (Mine-II-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District is a colour granite mining unit.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 25.10.2013 for Mining of Colour Granite - 1550 $m^3$/Annum. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 217 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 16.09.2016 and obtained Consent for Operation (CFO) from the Board vide orders dated 01.04.2017 and which was expired on 31.01.2022.
- The Board officials inspected the colour granite unit on 12.11.2024. The unit has not been in operation for the last 6 years.
- The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.
- The Mines & Geology department has determined the quarry lease vide Proceeding No.9657/R1-3/2017, dated.03.03.2018.
- Nearest human habitation i.e., Odela village is existing at a distance of about 980 meters from the colour granite unit in North-West direction.

**27. M/s. Swetha Granites, (20.0 Ha. Colour Granite Mine), Sy.No.64&65, B.B. Rajpalli (V), Gollapalli (M), Jagtial District.**

- M/s. Swetha Granites, (20.0 Ha. Colour Granite Mine), Sy.No.64&65, B.B. Rajpalli (V), Gollapalli (M), Jagtial District is engaged in mining of colour granite.
- The granite unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh vide orders dated 29.11.2012 for Mining of Colour Granite - 15000 Cum/year. The E.C order is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier. It was reported that the life of the Mine is 30 years.
- The unit has obtained Consent for Establishment (CFE) from the Board vide orders dated 28.01.2013 and obtained Consent for Operation (CFO) from the Board vide orders dated 29.01.2013. Subsequently, the unit has

obtained CFO renewals from the Board vide orders dated 03.12.2014 & 21.12.2016.

- Presently, the unit has CFO (renewal) of the Board vide orders dated 25.01.2022 and which is valid upto 31.12.2026.
- The Board officials inspected the unit on 12.11.2024, and during the inspection the unit was not in operation. The representative of the granite unit informed that the granite mining operations have been temporarily stopped because of market issues.
- Nearest human habitation i.e., B.B.Rajpally village is existing at a distance of about 850 meters from the colour granite unit in North-West direction.

The granite unit wise CFE & CFO initially and their dates of renewals of the same up to date in tabular form along with latest CFO orders, Notices and Closure order are submitted as Annexure-II and Photographs are submitted as Annexure-III.

It is to further submit that the Respondent Board will continue the regular monitoring of the units to ensure compliance of the directions / conditions. In case any violation is observed, the Respondent Board will initiate necessary action.

**Place: Ramagundam,**
**Date: 23.11.2024.**

B. Bhikshapathi
**ENVIRONMENTAL ENGINEER**

Environmental Engineer
Telangana Pollution Control Board
REGIONAL OFFICE,
RAMAGUNDAM

(21)

Annexure-I

| S. No. | Name & Address of the industry | EC Order Date & Validity | CFE issued Date | First CFO order date | Renewal CFO order dates | Remarks |
|---|---|---|---|---|---|---|
| 1. | M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.452, Nagulamalyala (V), Kothapalli (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 16 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 29.01.2013 | 03.12.2014, 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |
| 2. | M/s. Sandiya International Granites, (1.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Kothapalli (M), Karimnagar District. | E.C order date 25.10.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.09.2016 | 01.04.2017 | 22.10.2022 & valid upto 31.01.2026 | -- |
| 3. | M/s. Manoj Granites (Earlier M/s. Swetha Guptha) (2.674 Ha. of Colour Granite Mine), Sy No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District. | E.C order date 08.03.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 27.10.2014 | 07.01.2015 | 17.02.2017, 19.01.2021 & valid upto 31.12.2024 | -- |

| | | | | | | |
|---|---|---|---|---|---|---|
| 4. | M/s. Sandiya International Granites, (1.953 Ha. Colour Granite Mine), Sy.No.325, 326 & 327, Asifnagar (V), Kothapalli (M), Karimnagar District. | E.C order date 26.02.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 09.07.2013 | 02.09.2013 | 19.03.2015 & expired on 31.03.2017 | Closure orders issued by the Board vide orders dated 03.10.2017. The unit is not in operation after issue of Closure Order. |
| 5. | M/s. Swetha Granites, (0.2 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 03.12.2014 | 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |
| 6. | M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 29.01.2013 | 03.12.2014, 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |
| 7. | M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date | 28.01.2013 | 29.01.2013 | 03.12.2014, 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |

| | | | | | | |
|---|---|---|---|---|---|---|
| | | of Mine lease period, whichever is earlier | | | | |
| 8. | M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 03.12.2014 | 21.12.2016, 01.02.2022 & valid upto 31.12.2026 | -- |
| 9. | M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 21.08.2013 | 02.12.2014, 27.04.2017, 13.06.2022 & valid upto 31.05.2027 | -- |
| 10. | M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.610 Ha. Colour Granite Mine), Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District. | E.C order date 26.02.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.12.2013 | 28.12.2013 | 03.12.2014, 08.05.2017 09.05.2022 & valid upto 31.03.2027 | -- |

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|---|---|---|---|---|---|---|
| 11. | M/s. Swetha Granites, (1.350 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Kothapalli (M), Karimnagar District | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 19.03.2015 | 27.02.2016, 12.11.2018 20.02.2024 & valid upto 31.12.2028 | -- |
| 12. | M/s. Swetha Granites, (1.44 Ha. Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gangadhara (M), Karimnagar District. | E.C extension order date 01.04.2021 and which is valid for a period of 30 years from EC order date 03.07.2015 OR the expiry date of Mine lease period, whichever is earlier | 15.10.2015 | 10.11.2016 | 05.02.2022 & valid upto 30.09.2026 | -- |
| 13. | M/s. Swetha Granites, (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Kothapalli (M), Karimnagar District | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 19.03.2015 | 29.02.2016, 12.11.2018 & expired on 31.12.2023 | The Board officials inspected the colour granite unit on 12.11.2024, and it was observed that no granite mining operations have been started. The unit was closed by their own and also further, the Mines & Geology department has determined the quarry lease vide Proceeding No.1738540/R1- |

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|---|---|---|---|---|---|---|
| | | | | | | 3/2022, dated.18.06.2024. |
| 14. | M/s. Sandiya International Granites, (2.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapally (M), Karimnagar District | E.C order date 08.05.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 25.09.2013 | 08.10.2013 | 16.09.2016, 24.03.2017 23.11.2021 & valid upto 31.07.2026. | -- |
| 15. | M/s. Sandiya International Granites, (5.30 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapally (M), Karimnagar District | E.C order date 10.06.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 24.09.2013 | 08.10.2013 | 14.09.2016, 23.11.2021 & valid upto 31.07.2026. | -- |
| 16. | M/s. Sandiya International Granites, (2.570 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Kothapally (M), KarimnagarMandal& District. | E.C order date 08.03.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 13.05.2013 | 02.07.2013 | 19.03.2015, 19.01.2019, 04.03.2024 & valid upto 31.12.2028. | -- |
| 17. | M/s. Swetha Granites, (9.267 Ha. Colour Granite Mine), Sy.No.169, 170, 177, 178 & 179, Odyaram (V), Gangadhara (M), Karimnagar District | E.C order date 03.10.2013 and which is valid for a period of 20 years | 30.11.2013 | 31.12.2013 | 23.01.2015, 11.12.2017, 06.01.2023 & valid upto 31.03.2025 | -- |

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|---|---|---|---|---|---|---|
| | | OR the expiry date of Mine lease period, whichever is earlier | | | | |
| 18. | M/s. Swetha Granites, (3.80 Ha. Mining of Colour Granite), Sy.No.451, 452, 453, 454,463, 464, 465 & 466, Nagulamalyala (V), Kothapally (M), Karimnagar District. | E.C order date 10.07.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 25.09.2013 | 02.12.2013 | 23.01.2015, 11.12.2017, 06.01.2023 & valid upto 31.03.2025 | -- |
| 19. | M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (4.65 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District. | E.C order date 26.02.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 25.06.2013 | 21.12.2013 | 09.12.2014, 27.04.2017, 13.06.2022 & valid upto 30.04.2027 | -- |
| 20. | M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.30 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District | E.C order date 26.02.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.12.2013 | 28.12.2013 | 09.12.2014, 27.04.2017, 10.05.2022 & valid upto 30.04.2027 | -- |

| | | | | | | |
|---|---|---|---|---|---|---|
| 21. | M/s. Swetha Granites, (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 03.12.2014 | 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |
| 22. | M/s. Aravind Granites, (2.0 Ha. Colour Granite Mine), Sy.No.178, Edulagattepally (V), Manakondur (M), Karimnagar District | E.C order date 03.10.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 07.02.2013 | 16.04.2013 | 27.11.2014, 21.04.2017, 06.02.2020 & valid upto 31.12.2024 | -- |
| 23. | M/s. Sandiya International Granites, (Mine-I-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District | E.C order date 25.10.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.09.2016 | 01.04.2017 | 01.04.2017 & expired on 31.01.2022 | The unit has not been in operation for the last 6 years.<br>The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.<br>The unit was closed by their own and also further, the Mines & Geology department has determined the quarry lease vide Proceeding dated.03.03.2018. |

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|---|---|---|---|---|---|---|
| 24. | M/s. Sandiya International Granites, (1.58 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District | E.C order date 25.10.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.09.2016 | 24.03.2017 | 24.03.2017 & expired on 31.01.2022 | The colour granite has not been in operation for the last 6 years.<br>The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.<br>The unit was closed by their own and also further, the Mines & Geology department has determined the quarry lease vide Proceeding dated.03.03.2018. |
| 25. | M/s. Sandiya International Granites, (3.80 Ha. Colour Granite Mine), Sy.No.500, Odela (V&M), Peddapalli District | E.C order date 26.02.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 29.10.2013 | 12.11.2013 | 14.09.2016 & expired on 31.07.2021. | The colour granite has not been in operation for the last 6 years.<br>The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.<br>The unit was closed by their own and also further, the Mines & Geology department has determined the quarry lease vide Proceeding dated.03.03.2018. |

| | | | | | | |
|---|---|---|---|---|---|---|
| 26. | M/s. Sandiya International Granites, (Mine-II-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District | E.C order date 25.10.2013 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 16.09.2016 | 01.04.2017 | 01.04.2017 & expired on 31.01.2022 | The colour granite has not been in operation for the last 6 years.<br>The Board has issued a notice to the unit on 26.09.2022, directing the unit not to operate the granite mine without obtaining valid CFO of the Board.<br>The unit was closed by their own and also further, the Mines & Geology department has determined the quarry lease vide Proceeding dated.03.03.2018. |
| 27. | M/s. Swetha Granites, (20.0 Ha. Colour Granite Mine), Sy.No.64&65, B.B. Rajpalli (V), Gollapalli (M), Jagtial District | E.C order date 29.11.2012 and which is valid for a period of 20 years OR the expiry date of Mine lease period, whichever is earlier | 28.01.2013 | 29.01.2013 | 03.12.2014, 21.12.2016, 25.01.2022 & valid upto 31.12.2026 | -- |

# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 281-RGM/TSPCB/ZOH/CFO/2022-** 1396 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(1.0 Ha. of colour granite mine),**
**Sy No.452 , Nagulamalyala (V),**
**Karimnagar( M), Karimnagar (Dist)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 0.8 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. of colour granite mine), Sy No.452 , Nagulamalyala (V), Karimnagar( M), Karimnagar (Dist) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

(31)

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.0 Ha.) | 2.58 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026.** ***The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016***

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(1.0 Ha. of colour granite mine),**
**Sy No.452 , Nagulamalyala (V),**
**Karimnagar( M), Karimnagar (Dist)**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

(32)

## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 32,000/- upto 31.12.2024. The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order i.e., upto 31.12.2026.**

2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**

3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.2 KLD |
| 2. | Green belt development | 0.4 KLD |
| 3. | Domestic | 1.4 KLD |
| | **TOTAL** | **3.0 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

low explosive blasting and shall carryout mining of colour granite in an area of **1.0 Ha.** only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

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**SCHEDULE - C**
**(See Rule 6(2))**
**|SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE|**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(1.0 Ha. of colour granite mine),**
**Sy No.452 , Nagulamalyala (V), Karimnagar( M),**
**Karimnagar (Dist Karimnagar (Dist).**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 846-RGM/TSPCB/ZOH/CFO/2022-** 1076 **Date:22.10.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Sandiya International Granites**
**(1.0 Ha. Colour Granite mine), Sy.No.596,**
**Nagulamalyal (V), Karimnagar (M & Dist.)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.8 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 100 KVA | -- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granites (1.0 Ha. Colour Granite mine), Sy.No.596, Nagulamalyal (V), Karimnagar (M & Dist.) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous /solid waste | Stream | Quantity | Disposal option |
|---|---|---|---|---|
| 1 | Waste Oil | 5.1 of Sch-I | -- | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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| | | | | |
|---|---|---|---|---|
| | **Other Waste** | | | |
| 2 | Overburden / waste of granite blocks | --- | 2,553.12 $m^3$/Annum | Shall be dumped in the dump yard within the quarry lease area. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.0 Ha.) | 1,812 $m^3$/Annum |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.01.2026.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Sandiya International Granites**
**(1.0 Ha. Colour Granite mine), Sy.No.596,**
**Nagulamalyal (V), Karimnagar (M & Dist.)**
**Email Id: ecpcbsoluations@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust suppression & Drilling | 1.0 KLD |
| 2 | Greenbelt development | 1.0 KLD |
| 3 | Domestic | 1.0 KLD |
| | **TOTAL** | **3.0 KLD** |

2. The industry shall remit water cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
5. The industry shall carry out only semi-mechanized open cast mining and shall carryout colour granite mining in an area of **1.0 Ha only**.
6. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw and excavation. The separated blocks shall be dressed manually.

7. The industry shall adopt wet drilling & wire saw cutting method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
8. The industry shall not carry out any blasting operations.
9. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
10. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
11. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 25.10.2013.
12. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
13. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
14. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
15. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
16. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
17. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
18. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
19. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
20. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
21. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

22. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
23. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
24. The industry shall stack the top soil properly with proper slope with adequate measures.
25. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
26. The industry shall comply with all the directions issued by the Board from time to time.
27. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
28. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
29. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
30. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**

**|SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE|**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**
**M/s. Sandiya International Granites**
**(1.0 Ha. Colour Granite mine), Sy.No.596,**
**Nagulamalyal (V), Karimnagar (M & Dist.).**

# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED ON 19/01/2021

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 412-RGM/TSPCB/ZOH/CFO/2021-** 1673 **Date: 19.01.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Manoj Granites**
**(Earlier M/s. Swetha Guptha),**
**(2.674 Ha. Colour Granite Mine),**
**Sy.No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic | 1.0 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| ---- | ---- | --- | --- |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Manoj Granites (Earlier M/s. Swetha Guptha), (2.674 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Overburden (OB) and waste of granite blocks of various sizes and shapes of about 6,825.0 m3/year | --- | Shall be dumped in the dump yard towards western side of the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S. No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour granite<br>(Over an extent of 2.674 Ha.) | 6.23 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2024**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A & B

**To**
**M/s. Manoj Granites**
**(Earlier M/s. Swetha Guptha),**
**(2.674 Ha. Colour Granite Mine),**
**Sy.No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**
**Email Id: manojgranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule – B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30$^{th}$ September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| S. No. | Purpose | Total Consumption (KLD) |
|---|---|---|
| 1. | Dust Suppression & Drilling and Green belt development | 1.0 KLD |
| 2. | Domestic | 2.0 KLD |
| . | TOTAL | 3.0 KLD |

2. The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

| S. No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **2.764 Ha** only.
8. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall not carryout blasting operations.
10. The industry shall adopt wet drilling method to control dust emissions.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the SEIAA, (State level Environment Impact Assessment Authority) in the Environmental Clearance order dated 26.04.2018.
14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard towards north-western side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

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22. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.

25. The industry shall stack the top soil properly with proper slope with adequate measures.

26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

27. The industry shall comply with all the directions issued by the Board from time to time.

28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

30. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Manoj Granites**
**(Earlier M/s. Swetha Guptha),**
**(2.674 Ha. Colour Granite Mine),**
**Sy.No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

B.Raghu
Joint Chief Environmental Engineer (FAC)

4th Floor, Hyderabad Collectorate Complex,
Nampally, Hyderabad
Phone: 23202486, Fax: 23202503
Email:hyd.zo.jcec@pcb.ap.gov.in

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17/04/2015

**BY REGISTERED POST WITH ACKNOWLEDEMENT DUE**

**CONSENT & HW AUTHORIZATION ORDER**

**Order No:356-RGM/PCB/ZOH/CFO/2015-** 3998 **Date: 19.03.2015**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to.

**M/s. Sandiya International Granites**
**(1.953 Ha Colour Granite Mine),**
**Sy.No.325, 326 & 327, Asifnagar,**
**Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

AEE

**i) Outlets for discharge of effluents:**

17/4/15

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.5 | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 60 KVA | ---- | SPM – 115 $mg/Nm^3$ |

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

**iii) Hazardous Waste Authorization: (Form – II) [See Rule 5(4)]:**

M/s. Sandiya International Granites (1.953 Ha Colour Granite Mine), Sy.No.325, 326 & 327, Asifnagar, Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.953 Ha.) | 4.69 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2017.**

Applied 20/4/2015

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**Encl:** Schedules A, B & C

**To**
**M/s. Sandiya International Granites**
**(1.953 Ha Colour Granite Mine),**
**H. No. 7-2-677, Mankammathota,**
**Karimnagar – 505 001**
**E-mail: sandiya-granites@yahoo.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

33. The authorization issued under Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, shall comply with the provision of the Environment (Protection) act, 1986.

34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

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## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 1.0 |
| 2 | Domestic / Gardening/ irrigation | 1.5 |
| | TOTAL | 2.5 KLD |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water-meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **1.953 Ha only**.
7. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw. The separated blocks shall be dressed manually.
8. The industry shall adopt wet drilling method to control dust emissions.
9. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
10. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
11. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 26.02.2013.
12. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
13. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.

- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

14. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
15. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
16. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
17. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
18. The rock waste shall be dumped in the dump yard towards the north-west side of the quarry in their own land / lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
19. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
20. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
21. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
22. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
23. The industry shall comply with all the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
26. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

## SCHEDULE - C

**(See Rule 5(4))**

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management. Handling and Transboundary Movement) Rules, 2008 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.

5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and amendments thereof.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorised recyclers / re-processors only.

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**
**M/s. Sandiya International Granites**
**(1.953 Ha Colour Granite Mine),**
**Sy.No.325, 326 & 327, Asifnagar,**
**Karimnagar District**

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE, HYDERABAD.
# 6-3-1219, Block – C, Ward No.91, Near Country Club,
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy
Joint Chief Environmental Engineer

Website : tspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**Order No. 15-RGM /TSPCB/ZO-HYD/2017** 1439 **Date:03.10.2017**

**Sub:** **TSPCB, ZOH - 1.953 Ha. Colour Granite Mine of M/s. Sandiya International Granites, Sy. No. 325, 326 & 327, Asifnagar (V), Karimnagar (M) & District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without valid CFO of the Board – **CLOSURE ORDERS – ISSUED** – Reg.

2642 16/10/17

**Ref:**
1. CFO order dated 19.03.2015.
2. Hon'ble NGT order dated 25.01.2017.
3. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
4. Show Cause Notice dated 29.08.2017.
5. B.O. Lr. No. Gen-RGM/TSPCB/U-I/TF/2017-1915, dated: 23.09.2017.

***

1. WHEREAS, you are operating the industry located at Sy. No. 325, 326 & 327, Asifnagar (V), Karimnagar (M) & District.
2. WHEREAS, it is mandatory on the part of industry to obtain consents from the Board for establishing and operating the industry, under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
3. WHEREAS, vide reference 1st cited, the Board issued Consent for Operation (CFO) to the industry which was expired on 31.03.2017, stipulating certain conditions to comply, including a condition to apply for renewal of the CFO within stipulated validity period. You have failed to apply for renewal of the same and operating without Consents of the Board violating the provisions under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
4. WHEREAS, vide reference 2nd cited, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
5. WHEREAS, vide reference 3rd cited, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
6. WHEREAS, vide reference 4th cited, the Board issued Show Cause Notice to your industry for non-compliance of Board directions and operating without valid consents of the Board.
7. WHEREAS, in-spite of giving an opportunity to submit the explanation, the industry has failed to furnish the reply till date.
8. WHEREAS, you are operating the industry without CFO of the Board, inspite of giving sufficient time and notice and continuing to operate, thereby violating the statutory provisions of Water & Air Acts.
9. In view of the above and after careful consideration of material facts of the case, the Board hereby issues **Closure Orders** to your industry, under the powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and for the reasons stated above, in the

interest of protecting public health and environment. You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

10. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987,the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to take note that the TSNPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 03.10.2017

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
1.953 Ha. Colour Granite Mine of
M/s. Sandiya International Granites,
Sy. No. 325, 326 & 327, Asifnagar (V),
Karimnagar (M) & District

Copy to:

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. Copy submitted to the JCEE-I, TSPCB, Board Office, Hyderabad for kind information.
3. The Chairman & Managing Director, TSNPDCL, Vidyuth Bhavan, Nakkalagutta, Hanamkonda, Warangal – 506 001 for favour of information and necessary action.
4. The Collector & District Magistrate, Karimnagar for favour of information.
5. The Superintending Engineer (Operations), TSNPDCL, Opp. Court Buildings, Jagitial Road, Karimnagar for favour of information and necessary action
6. The AD (Mines & Geology), Karimnagar District with a request to stop the issue of permits and not to renew the lease licenses till obtained revocation of closure orders of the Board
7. The Environmental Engineer, Regional Office, Ramagundam for information and necessary action.

(58)

# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 276-RGM/TSPCB/ZOH/CFO/2022-** 1397 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(0.2 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 0.5 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 100 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (0.2 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

(59)

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 0.2 Ha.) | 2.33 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026.** ***The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(0.2 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

(60)

## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 22,000/- upto 31.12.2024. The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order i.e., upto 31.12.2026.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 0.25 KLD |
| 2. | Green belt development | 0.15 KLD |
| 3. | Domestic | 0.64 KLD |
| | **TOTAL** | **1.04 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

low explosive blasting and shall carryout mining of colour granite in an area of **0.20 Ha.** only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

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**SCHEDULE - C**
**(See Rule 6(2))**
**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take nccessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(0.2 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 278-RGM/TSPCB/ZOH/CFO/2022-** 1400 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 2.5 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

(66)

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 1.0 Ha.) | 5.65 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 0.9 KLD |
| 2. | Green belt development | 0.7 KLD |
| 3. | Domestic | 3.1 KLD |
| | TOTAL | 4.7 KLD |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **1.0 Ha.** only.

5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

8. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

   - Road shall be graded to mitigate the dust emissions.

- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
- shall not cause any pollution to the surrounding agricultural lands

9. The industry shall implement the following measures to reduce the noise pollution.
   - The proper and regular maintenance of the vehicles and other equipment.
   - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
   - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
10. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The industry shall dump within quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
11. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
12. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
13. The industry shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
16. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
17. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C
**(See Rule 6(2))**
## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.

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6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 275-RGM/TSPCB/ZOH/CFO/2022-** 1399 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.106, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 2.7 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 125 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.0 Ha.) | 8.92 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026.** ***The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.106, Odyaram (V), Gangadhara (M),**
**Karimnagar District**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 25,000/- upto 31.12.2024. The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order i.e., upto 31.12.2026.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.06 KLD |
| 2. | Green belt development | 0.79 KLD |
| 3. | Domestic | 3.45 KLD |
| | TOTAL | 5.30 KLD |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

low explosive blasting and shall carryout mining of colour granite in an area of **1.0 Ha.** only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped within quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

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## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.106, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
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**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 277-RGM/TSPCB/ZOH/CFO/2022-** 1411 **Date: 01.02.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.178, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 1.7 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.0 Ha.) | 3.54 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026.** ***The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.178, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 18,000/- upto 31.12.2023. The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order i.e., upto 31.12.2026.**

2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**

3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.5 KLD |
| 2. | Green belt development | 0.64 KLD |
| 3. | Domestic | 2.14 KLD |
| | **TOTAL** | **4.28 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

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low explosive blasting and shall carryout mining of colour granite in an area of **1.0 Ha.** only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

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## SCHEDULE - C
**(See Rule 6(2))**
## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(1.0 Ha. Colour Granite Mine),**
**Sy.No.178, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 284-RGM/TSPCB/ZOH/CFO/2022-** 400 **Date:13.06.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites,**
**(1.0 Ha Colour Granite Mine),**
**Sy.No.162 & 165, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.7 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to DG Set of capacity – 120 KVA | -- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites, (1.0 Ha Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M),Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous /solid waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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| | | | |
|---|---|---|---|
| 2 | Overburden / waste of granite blocks (2700 $m^3$/year) | --- | Shall be dumped in the dump yard towards west side of the quarry lease area |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.0 Ha.) | 4.13 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.05.2027.** ***The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites,**
**(1.0 Ha Colour Granite Mine),**
**Sy.No.162 & 165, Odyaram (V), Gangadhara (M),**
**Karimnagar District**
**Email: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year based on the fixed assets (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. **The industry has paid consent fee upto 31.05.2023. The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order i.e., upto 31.05.2027.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year based on the fixed assets (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
3. **The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
4. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 1.0 KLD |
| 2 | Green belt development | 0.5 KLD |
| 3 | Domestic | 1.0 KLD |
| | **TOTAL** | **2.5 KLD** |

5. The industry shall remit water cess as per the assessment orders as and when issued by Board.
6. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

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7. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
8. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
9. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **1.0 Ha only**.
10. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw and excavation. The separated blocks shall be dressed manually.
11. The industry shall adopt wet drilling & wire saw cutting method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
12. The industry shall not carry out any blasting operations.
13. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
14. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
15. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 29.11.2012.
16. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
17. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
18. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
19. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
20. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
21. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
22. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden

soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

23. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
24. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
25. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
27. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
28. The industry shall stack the top soil properly with proper slope with adequate measures.
29. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
30. The industry shall comply with all the directions issued by the Board from time to time.
31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
32. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
33. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
34. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.

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7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**
**M/s. Swetha Granites,**
**(1.0 Ha Colour Granite Mine),**
**Sy.No.162 & 165, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
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## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 415-RGM/TSPCB/ZOH/CFO/2022-** 211 **Date: 09.05.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.610 Ha Colour Granite Mine)**
**Sy. No.1174, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.8 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to DG Set of capacity – 120 KVA | -- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites) (1.610 Ha Colour Granite Mine) Sy. No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous/solid waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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| | | | |
|---|---|---|---|
| 2 | Overburden / waste of granite blocks (3,270.60 $m^3$/Annum) | --- | Shall be dumped in the dump yard within the quarry lease area. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.610 Ha.) | 5.97 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2027**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.610 Ha Colour Granite Mine)**
**Sy. No.1174, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**
**Email:** swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

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27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.0 KLD |
| 2. | Green belt development | 0.5 KLD |
| 3. | Domestic | 1.5 KLD |
| | **TOTAL** | **3.0 KLD** |

2. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **1.610 Ha only**.
7. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw and excavation. The separated blocks shall be dressed manually.
8. The industry shall adopt wet drilling & wire saw cutting method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust
9. The industry shall not carry out any blasting operations.
10. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

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11. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
12. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, and Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 26.02.2013 and 07.12.2019.
13. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
14. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
15. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
16. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
17. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
18. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
19. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
20. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
21. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
22. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
23. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
24. The industry shall submit Environmental Statement in Form V before 30$^{th}$ September every year as per Rule No.14 of Environmental (Protection) Act, 1986.

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25. The industry shall stack the top soil properly with proper slope with adequate measures.
26. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
27. The industry shall comply with all the directions issued by the Board from time to time.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
29. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
30. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
31. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**
**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.610 Ha Colour Granite Mine)**
**Sy. No.1174, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No:283-RGM/TSPCB/ZOH/CFO/2024-** 1235 **Date:20.02.2024**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites**
**(1.35 Ha. Colour Granite Mine),**
**Sy.No.278, Asifnagar (V),**
**Karimnagar (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 2.9 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.35 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Karimnagar (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (30 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |
| 2 | Overburden (3000 m$^3$/annum) | -- | Shall be disposed in the dump yard located in the western part within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only:

| S.No. | Name of the Product / Activity | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 1.35 Ha.) | 6.34 $m^3$ / day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2028**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(1.35 Ha. Colour Granite Mine),**
**Sy.No.278, Asifnagar (V),**
**Karimnagar (M), Karimnagar District.**
**Email Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| S.No. | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.1 KLD |
| 2. | Gardening / greenbelt / Domestic | 4.4 KLD |
| | **Total** | **5.5 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of Colour Granite in an area of 1.35 Ha. only.
5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

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6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
8. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh (Combined State) in the Environmental Clearance order dated 29.11.2012.
9. The industry shall not cause any pollution to the surrounding agricultural lands.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
15. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
16. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
17. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
18. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
19. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
20. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

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21. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
22. The industry shall stack the top soil properly with proper slope with adequate measures.
23. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
24. The industry shall comply with all the directions issued by the Board from time to time.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
26. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites**
**(1.35 Ha. Colour Granite Mine),**
**Sy.No.278, Asifnagar (V),**
**Karimnagar (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 748-RGM/TSPCB/ZOH/CFO/2022-** 1470 **Date:05.02.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites,**
**(1.44 Ha Colour Granite Mine),**
**Sy.No.94/A, Odyaram (V), Gagadhara (M),**
**Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 0.8 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization:Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites, (1.44 Ha Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gagadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Over burden (Top soil & rock waste) (43,200 m$^3$/year) | --- | Shall be dumped in the dump yard of the quarry lease area at Northern side of the area and back filling of mine excavation. |

(107)

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 1.44 Ha.) | 10,800 $m^{3/}$Annum |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **30.09.2026.** ***The industry shall pay the consent fees annually from the financial year 2025-2026 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites,**
**(1.44 Ha Colour Granite Mine),**
**Sy.No.94/A, Odyaram (V), Gagadhara (M),**
**Karimnagar District.**
**Email Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 24000/- upto 30.09.2025. The industry shall pay the consent fees annually from the financial year 2025-2026 to till the validity of the consent order i.e., upto 30.09.2026.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust suppression / Wet Drilling Operations | 1.0 KLD |
| 2. | Gardening / greenbelt | 1.0 KLD |
| 3. | Domestic | 1.0 KLD |
| | **TOTAL** | **3.0 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **1.44 Ha.** only.

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7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
- The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
- The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
12. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
13. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
14. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
15. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
16. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
17. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

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18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
21. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
22. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**
**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Swetha Granites,**
**(1.44 Ha Colour Granite Mine),**
**Sy.No.94/A, Odyaram (V), Gagadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad – 500 016.
Email: jcee-zhyd-tspcb@telangana.gov.in

D.....
Dt. 12/11/2018

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 282-RGM/TSPCB/ZOH/CFO/2018-** 2007 **Date: 12.11.2018**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites**
**(4.2 Ha. Colour Granite Mine),**
**Sy.No.104, Baddipally (V), Karimangar (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1 | Domestic effluents | 2.5 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | — | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – II) [See Rule 5(4)]-**

M/s. Swetha Granites (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Karimangar (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (30 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |
| 2 | Overburden (3000 m$^3$/annum) | — | Shall be disposed in the dump yard located in the western part of the quarry lease area. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

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This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 4.2 Ha.) | 9.98 $m^3$ / day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2023.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
Sri G.Sudhakar,
M/s. Swetha Granites
(4.2 Ha. Colour Granite Mine),
H.No.3-1-205 (Old), 3-1-227(New),
Christian Colony,
Karimnagar – 505 001
Email: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information

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## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule – B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air

pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font

size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

33. The authorization issued under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE – B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 2.0 KLD |
| 2 | Gardening / greenbelt / Domestic | 4.0 KLD |
| | **Total** | **6.0 KLD** |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of 4.2 Ha only.
8. The blocks are cut by using jack hammer drilling, blasting and wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall adopt wet drilling and wire saw cutting method to control dust emissions.
10. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana (formerly Andhra Pradesh), Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 29.11.2012.
14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stocked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard towards west side within the quarry lease. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
22. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.

25. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

26. The industry shall comply with all the directions issued by the Board from time to time.

27. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

28. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

29. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

30. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

## SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorised recyclers / re-processors only.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Swetha Granites
(4.2 Ha. Colour Granite Mine),
Sy.No.104, Baddipally(V), Karimangar (M),
Karimnagar District.

# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 505-RGM/TSPCB/ZOH/CFO/2021-** 1019 **Date:23.11.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granites**
**(2.00 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V),**
**Kothapally (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 1.0 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granites (2.00 Ha. Colour Granite Mine), Sy.No.596, Nagulamalayala (V), Kothapally (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

(121)

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 2.0 Ha.) | 6.67 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.07.2026.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Sandiya International Granites**
**(2.00 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V),**
**Kothapally (M), Karimnagar District**
**Email Id: ecpcbsolutions@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 2.0 KLD |
| 2. | Domestic / Gardening/ irrigation | 2.0 KLD |
| | **TOTAL** | **4.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **2.0 Ha.** only.

5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
   - Road shall be graded to mitigate the dust emissions.
   - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
   - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
   - shall not cause any pollution to the surrounding agricultural lands

7. The industry shall implement the following measures to reduce the noise pollution.

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- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

8. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard towards south-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
9. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
10. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
11. The industry shall comply with all the directions issued by the Board from time to time.
12. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
13. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
14. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
15. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers. The industry shall check the certificate/Authrisation/ order of MoEF issued to the Re-user/Recycler units while disposing the waste oil. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
5. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
6. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & other wastes (Management, Handling &Transboundary Movement) Rules, 2016 and amendments thereof

7. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with Authorization. In case of Violation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/CFE/CFO in this regard.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**
**M/s. Sandiya International Granites**
**(2.00 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V),**
**Kothapally (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 504-RGM/TSPCB/ZOH/CFO/2021-** 1018 **Date:23.11.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granites**
**(5.30 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V),**
**Kothapally (M), Karimnagar (Dist)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 1.0 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization:Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granites (5.30 Ha. Colour Granite Mine), Sy.No.596, Nagulamalayala (V), Kothapally (M), Karimnagar (Dist) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 5.30 Ha.) | 5.29 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.07.2026.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Sandiya International Granites**
**(5.30 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V), Kothapally (M),**
**Karimnagar (Dist).**
**Email Id: ecpcbsolutions@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 3.0 KLD |
| 2. | Domestic / Gardening/ irrigation | 2.0 KLD |
| | **TOTAL** | **5.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **5.30 Ha.** only.

5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

7. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

   - Road shall be graded to mitigate the dust emissions.
   - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
   - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

- shall not cause any pollution to the surrounding agricultural lands

8. The industry shall implement the following measures to reduce the noise pollution.
   - The proper and regular maintenance of the vehicles and other equipment.
   - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
   - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
9. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard towards south-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
10. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
11. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
12. The industry shall comply with all the directions issued by the Board from time to time.
13. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
14. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
15. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
16. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers. The industry shall check the certificate/Authrisation/ order of MoEF issued to the Re-user/Recycler units while disposing the waste oil. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
5. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
6. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e quantity of incinerable waste, land

disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & other wastes (Management, Handling &Transboundary Movement) Rules, 2016 and amendments thereof

7. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with Authorization. In case of Violation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/CFE/CFO in this regard.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**
**M/s. Sandiya International Granites**
**(5.30 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalayala (V), Kothapally (M),**
**Karimnagar (Dist).**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No:407-RGM/TSPCB/ZOH/CFO/2024-** 1267 **Date:04.03.2024**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Sandiya International Granites**
**(2.57 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalyal (V),**
**Karimnagar (Mandal & District)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 1.0 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granites (2.57 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Karimnagar (Mandal & District) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |
| 2 | Over Burden (OB) & Waste of granite blocks (3,057 m$^3$/year) | --- | Shall be dumped in the dump yard towards north-east side of the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only:

| S.No. | Name of the Product / Activity | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 2.57 Ha.) | 5.58 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2028.**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Sandiya International Granites**
**(2.57 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalyal (V),**
**Karimnagar (Mandal & District).**
**Email Id:** ecpcbsoluations@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

## SCHEDULE – B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| S.No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 1.0 KLD |
| 2 | Domestic / Gardening/ irrigation | 3.0 KLD |
| | **Total** | **4.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. **The industry shall operate only after obtaining revocation of Closure Orders issued by the Board.**
5. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of Colour Granite in an area of **2.57 Ha.** only.

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6. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
7. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
8. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
9. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh (Combined State) in the Environmental Clearance order dated 08.03.2013.
10. The industry shall not cause any pollution to the surrounding agricultural lands.
11. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
12. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
13. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
14. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
15. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
16. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
17. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
18. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
19. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
20. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

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21. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
22. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
23. The industry shall stack the top soil properly with proper slope with adequate measures.
24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
25. The industry shall comply with all the directions issued by the Board from time to time.
26. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
27. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Sandiya International Granites**
**(2.57 Ha. Colour Granite Mine),**
**Sy.No.596, Nagulamalyal (V),**
**Karimnagar (Mandal & District).**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in


## CONSENT ORDER – RED CATEGORY

**Order No: 576-RGM/TSPCB/ZOH/CFO/2023-** 1795 **Date:06.01.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and orders made thereunder to

**M/s. Swetha Granites**
**(9.267 Ha Colour Granite Mine),**
**Sy.No.169,170,177,178 & 179, Odyaram (V),**
**Gangadhara (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 2.0 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| -- | -- | -- | -- |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 9.267 Ha.) | 37.198 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2025**

JOINT CHIEF ENVIRONMENTAL ENGINEER

T.S. POLLUTION CONTROL BOARD ZONAL OFFICE, HYDERABAD-16

**Encl:** Schedules A & B.

**To**
**M/s. Swetha Granites**
**(9.267 Ha Colour Granite Mine),**
**Sy.No.169,170,177,178 & 179, Odyaram (V),**
**Gangadhara (M), Karimnagar District**
**Email Id: swethagranites@gmail.com**
Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 3.0 KLD |
| 2 | Green belt development | 2.0 KLD |
| 3 | Domestic | 4.0 KLD |
| | **TOTAL** | **9.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **9.267 Ha.** only.
5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

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6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
8. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 03.10.2013.
9. The industry shall not cause any pollution to the surrounding agricultural lands.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
15. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
16. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
17. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
18. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
19. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
20. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
21. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.

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22. The industry shall stack the top soil properly with proper slope with adequate measures.
23. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
24. The industry shall comply with all the directions issued by the Board from time to time.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
26. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

JOINT CHIEF ENVIRONMENTAL ENGINEER

T.S. POLLUTION CONTROL BOARD ZONAL OFFICE, HYDERABAD-16

**To**
**M/s. Swetha Granites**
**(9.267 Ha Colour Granite Mine),**
**Sy.No.169,170,177,178 & 179, Odyaram (V),**
**Gangadhara (M), Karimnagar District.**

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**TELANGANA STATE POLLUTION CONTROL BOARD**
**ZONAL OFFICE: HYDERABAD**
H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 506-RGM/TSPCB/ZOH/CFO/2023-** 1794 **Date:06.01.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites**
**(3.8 Ha Colour Granite Mine),**
**Sy.No.451,452,453,454,463,464,465 & 466,**
**Nagulamalyala (V), Kothapally (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.5 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 125 KVA | -- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (3.8 Ha Colour Granite Mine), Sy.No.451,452,453,454,463,464,465 & 466, Nagulamalyala (V), Kothapally (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous /solid waste | Stream | Quantity | Disposal option |
|---|---|---|---|---|
| 1 | Waste Oil | 5.1 of Sch-I | 20 LPA | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |
| 2 | Over burden & waste of granite blocks | -- | 6,591.84 m$^3$/year | Shall be disposed in the dump yard situated towards north-east side within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 3.8 Ha.) | 27.09 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2025**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(3.8 Ha Colour Granite Mine),**
**Sy.No.451,452,453,454,463,464,465 & 466,**
**Nagulamalyala (V), Kothapally (M), Karimnagar District**
**Email Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 1.5 KLD |
| 2 | Green belt development | 0.5 KLD |
| 3 | Domestic | 1.0 KLD |
| | **TOTAL** | **3.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **3.8 Ha.** only.
5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
8. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 10.07.2013.
9. The industry shall not cause any pollution to the surrounding agricultural lands.
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and car muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
15. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
16. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
17. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
18. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
19. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall bc carried out without prior approval from the Board.
20. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

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21. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
22. The industry shall stack the top soil properly with proper slope with adequate measures.
23. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
24. The industry shall comply with all the directions issued by the Board from time to time.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
26. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

**SCHEDULE - C**
**(See Rule 6(2))**

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization.
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

POLLUTION CONTROL BOARD * ZONAL OFFICE, HYDERABAD-16 *

**To**
**M/s. Swetha Granites**
**(3.8 Ha Colour Granite Mine),**
**Sy.No.451,452,453,454,463,464,465 & 466,**
**Nagulamalyala (V), Kothapally (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 416-RGM/TSPCB/ZOH/CFO/2022-** 387 **Date:13.06.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(4.65 Ha. Colour Granite Mine),**
**Sy. No.1160 Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.8 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to DG Set of capacity – 100 KVA | -- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites) (4.65 Ha. Colour Granite Mine), Sy. No.1160 Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous /solid waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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| | | | |
|---|---|---|---|
| 2 | Overburden / waste of granite blocks (5,783.76 $m^3$/Annum) | --- | Shall be dumped in the dump yard towards south-west within the quarry lease area. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 4.65 Ha.) | 10.56 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **30.04.2027**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(4.65 Ha. Colour Granite Mine),**
**Sy. No.1160 Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District**
**Email: mahalaxmigranites2018@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

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27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 2.0 KLD |
| 2 | Green belt development | 0.5 KLD |
| 3 | Domestic | 1.0 KLD |
| | **TOTAL** | **3.5 KLD** |

2. The industry shall remit water cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **4.65 Ha only**.
7. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw and excavation. The separated blocks shall be dressed manually.
8. The industry shall adopt wet drilling & wire saw cutting method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
9. The industry shall not carry out any blasting operations.
10. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

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11. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

12. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 26.02.2013.

13. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

14. The industry shall implement the following measures to reduce the noise pollution.

    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

15. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

16. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

17. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

18. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

19. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

20. The industry shall adopt the following measures to control erosion of dumps:

    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

21. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

22. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

23. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

24. The industry shall submit Environmental Statement in Form V before 30$^{th}$ September every year as per Rule No.14 of Environmental (Protection) Act, 1986.

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25. The industry shall stack the top soil properly with proper slope with adequate measures.
26. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
27. The industry shall comply with all the directions issued by the Board from time to time.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
29. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
30. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
31. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(4.65 Ha. Colour Granite Mine),**
**Sy. No.1160 Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 414-RGM/TSPCB/ZOH/CFO/2022-** 221 **Date: 10.05.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.30 Ha Colour Granite Mine),**
**Sy. No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 1.0 KLD | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to DG Set of capacity – 120 KVA | -- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization:Form – 2) [See Rule 6(2)]:**

M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites) (1.30 Ha Colour Granite Mine), Sy. No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No. | Name and quantity of the Hazardous /solid waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil |

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| | | | |
|---|---|---|---|
| | | | Re-Processors / Re – Cycling units. |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite<br>(over an extent of 1.30 Ha.) | 6.63 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30.04.2027. ***The industry shall pay the consent fees annually from the financial year 2025-26 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.30 Ha Colour Granite Mine),**
**Sy. No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**
**Email: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year based on the fixed assets (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

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12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. **The industry has paid consent fee upto 30.04.2025. The industry shall pay the consent fees annually from the financial year 2025-26 to till the validity of the consent order i.e., upto 30.04.2027.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year based on the fixed assets (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
3. **The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
4. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 2.0 KLD |
| 2 | Green belt development | 0.5 KLD |
| 3 | Domestic | 2.0 KLD |
| | **TOTAL** | **4.5 KLD** |

5. The industry shall remit water cess as per the assessment orders as and when issued by Board.
6. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

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7. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
8. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
9. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **1.30 Ha only**.
10. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw and excavation. The separated blocks shall be dressed manually.
11. The industry shall adopt wet drilling & wire saw cutting method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
12. The industry shall not carry out any blasting operations.
13. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
14. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
15. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 26.02.2013.
16. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
17. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
18. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
19. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
20. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
21. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
22. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden

soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

23. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
24. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
25. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
27. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
28. The industry shall stack the top soil properly with proper slope with adequate measures.
29. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
30. The industry shall comply with all the directions issued by the Board from time to time.
31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
32. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
33. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
34. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.

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7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half-yearly basis to Board Office, Hydcrabad and concerned Regional Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**
**M/s. Mahalaxmi Granites**
**(Formerly M/s. Swetha Granites)**
**(1.30 Ha Colour Granite Mine),**
**Sy. No.1160, Gattubuthkur (V),**
**Gangadhara (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 279-RGM/TSPCB/ZOH/CFO/2022-** 1395 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**
**(0.967 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 0.8 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 $mg/Nm^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 0.967 Ha.) | 6.40 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026.** ***The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.***

***The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.***

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites**
**(0.967 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March)within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

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27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. **The industry has paid consent fee of Rs. 28,000/- upto 31.12.2024. The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order i.e., upto 31.12.2026.**
2. **The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.**
3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 1.2 KLD |
| 2. | Green belt development | 0.7 KLD |
| 3. | Domestic | 1.1 KLD |
| | **TOTAL** | **3.0 KLD** |

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

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low explosive blasting and shall carryout mining of colour granite in an area of **0.967 Ha.** only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
    - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped within quarry lease area.Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

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## SCHEDULE - C
(See Rule 6(2))
## |SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE|

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hydcrabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**
**M/s. Swetha Granites**
**(0.967 Ha. Colour Granite Mine),**
**Sy.No.168, Odyaram (V), Gangadhara (M),**
**Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**G. Hanmantha Reddy**
Joint Chief Environmental Engineer (FAC)

H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad – 500 016.
Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED
ON 07/02/2020

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 590-RGM/TSPCB/ZOH/CFO/2020-** 869 **Date: 06.02.2020**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s Aravind Granites,**
**(2.0 Ha Colour Granite Mine),**
**Sy. No. 178, Edulagattepally (V),**
**Manakondur (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.5 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 82.5 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s Aravind Granites (2.0 Ha Colour Granite Mine), Sy. No. 178, Edulagattepally (V), Manakondur (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |
| 2 | Over burden (2,600 m3/year) | --- | Shall be dumped in the dump yard towards Western side within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 2.0 Ha.) | 25.64 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2024**

6/02/2020

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**Encl:** Schedules A, B & C

**To**
**Sri Aravind Vyas, Proprietor,**
**C/o M/s. Aravind Granites,**
**(2.0 Ha Colour Granite Mine),**
**H. No. 1-5-275, Kaman Road,**
**Karimnagar – 505 001**
**Email Id: suryanarayana222@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule – B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30$^{th}$ September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-

compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust suppression & Drilling | 14.0 KLD |
| 2. | Domestic | 1.0 KLD |
| | **Total:** | **15.0 KLD** |

2. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **2.0 Ha** only.
8. The blocks are cut by using jack hammer drilling, blasting and wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall adopt wet drilling and wire saw cutting method to control dust emissions.
10. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
11. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
12. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State (Formerly Andhra Pradesh), Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 03.10.2013.
13. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
14. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
15. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
16. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
17. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
18. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stocked properly with proper slope with adequate measures and should be used for plantation purpose.
19. The rock waste shall be dumped in the dump yard towards north-west side within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

20. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
21. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
22. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
23. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
28. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
29. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

## SCHEDULE - C
**(See Rule 6(2))**

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
7. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.

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11. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

26/02/2020

**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**
**M/s Aravind Granites,**
**(2.0 Ha Colour Granite Mine),**
**Sy. No. 178, Edulagattepally (V),**
**Manakondur (M), Karimnagar District.**

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

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02/05/17

**BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No:843-RGM/TSPCB/ZOH/CFO/2017-** 09 **Date: 01.04.2017**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granite**
**(Mine-I-2.0 Ha. Mining of Colour Granite),**
**Sy.No. 500, Odela (V & M),**
**Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.5 | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granite (Mine-I-2.0 Ha. Mining of Colour Granite), Sy.No. 500, Odela (V & M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Overburden / waste of granite blocks (4,524 m$^3$/Annum) | --- | Shall be dumped in the dump yard within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 2.0 Ha.) | 3,465 $m^3$/Annum |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.01.2022**

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**Shree. J. Linga Rao (The Managing Partner),**
**C/o. M/s. Sandiya International Granites,**
**H.No.7-2-677, Mankammathota,**
**Karimnagar District - 505001**
**Email Id: sandiya_granites@yahoo.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the JCEE(CESS), TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.

19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE – B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and T.S. Pollution Control Board, Regional Office, Ramagundam regularly.
3. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of 2.0 Ha only.
4. The blocks shall be separated from the mother rock by jack hammer drilling, wedge cutting by wire saw. The separated blocks shall be dressed manually.
5. The industry shall not carry out any blasting operations.
6. The industry shall adopt wet drilling method to control dust emissions.
7. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
8. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
9. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 25.10.2013.
10. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

| S. No. | Purpose | Total (KLD) |
|---|---|---|
| 1. | Process | 2.0 KLD |
| 2. | Greenbelt | 1.0 KLD |
| 3. | Domestic | 1.0 KLD |
| | Total | 4.0 KLD |

11. The maximum waste water generation (KLD) shall not exceed the following:

| S. No. | Wastewater generation | Total (KLD) | Mode of disposal |
|---|---|---|---|
| 1. | Domestic | 0.5 KLD | Septic tank followed by soak pit |
| | Total | 0.5 KLD | |

12. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
13. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

14. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

15. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

16. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

17. The proponent shall comply with the following for controlling air pollution.

| S. No. | Details of Stack | Stack 1 |
|---|---|---|
| a) | Attached to | DG Set |
| b) | Capacity | 80 KVA |
| c) | Fuel | HSD |
| d) | Stack height from GL | $H = h + 0.2 (KVA)^{0.5}$<br>H = height of the stack from GL in mtrs.<br>h = height of the building where DG set is installed, in mtrs. |
| e) | Diameter / Size, in mm | 100 mm |
| f) | Details of Air Pollution Control Equipment | Acoustic Enclosure. |
| g) | Standards to be complied | SPM – 115 mg/Nm$^3$ |

18. The Solid wastes generated shall not exceed the following breakup quantities:

| S.No. | Solid Waste generation | Hazardous / as defined under HWM Rules, 2016 | Method of Disposal |
|---|---|---|---|
| 1 | Overburden / waste of granite blocks (4,524 m$^3$/Annum) | --- | Shall be dumped in the dump yard within the quarry lease area. |

19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

20. The rock waste shall be dumped in the dump yard towards southern side of the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

21. The industry shall adopt the following measures to control erosion of dumps:

- Retention/toe walls shall be provided at the foot of the dumps.
- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

22. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

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23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
25. The industry shall develop 33% of the total area as thick green belt all along the boundary of the mine lease area and also in all the vacant places within the mine lease area with tall growing trees with wide leaf area.
26. The industry shall not dispose the solid waste outside the factory premises.
27. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
28. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
29. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
30. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
31. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
32. The industry shall comply with all the directions issued by the Board from time to time.
33. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
34. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
35. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

16/9/2016

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sandiya International Granite
(Mine-I-2.0 Ha. Mining of Colour Granite),
Sy.No. 500, Odela (V & M), Karimnagar District.

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TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAMAGUNDAM
Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar – 505 215, Peddapally District
Phone:08728-272597
Email: ee-rgm-tspcb@telangana.gov.in

Notice No.217/PCB/RO-RGM/CFO/2022-782 Date:26.09.2022

NOTICE

Sub: TSPCB – RO – RGM – M/s. Sandiya International Granites, (Mine-I, 2 Ha. Mining of Colour granite), Sy.No.500, Odela (V&M), Peddapalli District – Operating the granite mine/quarry without valid CFO of the Board as required under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 – Notice issued – Reg.

Ref : CFO Order.No.843-RGM/PCB/ZOH/CFO/2017-09, Dt.01.04.2017.

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WHEREAS you are operating a granite mine/quarry in the name & style of M/s. Sandiya International Granites(Mine-I, 2 Ha. Mining of Colour granite), Sy.No.500, Odela (V&M), Peddapalli District and engaged in mining of colour granite 3,465 $m^3$/Annum in an area of 2.0 Ha.

WHEREAS the Board has issued Consent for Operation (CFO) to your unit with certain conditions vide reference cited and same was **expired on 31.01.2022**. As per the Consent condition, you are required to apply for renewal at least 30 days before the expiry of consent order.

WHEREAS operation of the industry without having valid consents of the Board is violation of Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

Hence, you are hereby directed to take notice as to why action should not be initiated against your industry under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. Your reply, if any should reach this office within 15 days from the date of receipt of this notice. You are further directed to apply consents of the Board immediately, failing which action will be initiated against your industry without further notice.

B. Bhaskarapathi
ENVIRONMENTAL ENGINEER
Environmental Engineer
Telangana State Pollution Control Board
REGIONAL OFFICE
RAMAGUNDAM

To
**M/s. Sandiya International Granites,**
**(Mine-I, 2 Ha. Mining of Colour granite),**
**Sy.No.500, Odela (V&M),**
**Peddapalli District.**

Copy submitted to the JCEE, TSPCB, Zonal Office, Begumpet, Hyderabad for information and necessary action

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Order No:844-RGM/PCB/ZOH/CFO/2017- 2063 Date: 24.03.2017

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granites,**
**(1.58 Ha Colour Granite Mine),**
**Sy.No.500, Odela (V & M),**
**Karimnagar District – 505001**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 1.0 | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 120 KVA | ---- | SPM – 115 mg/Nm$^3$ |

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granites, (1.58 Ha Colour Granite Mine), Sy.No.500, Odela (V & M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Overburden / waste of granite blocks (4,252.32 m$^3$/Annum) | -- | Shall be dumped in the dump yard within the quarry lease area. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 1.58 Ha.) | 3,223 $m^3$/Annum |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.01.2022**

JOINT CHIEF ENVIRONMENTAL ENGINEER

**Encl:** Schedules A, B & C.

**To**
**To**
**Shree. J. Linga Rao (The Managing Partner),**
**C/o. M/s. Sandiya International Granites,**
**H.No.7-2-677, Mankammathota,**
**Karimnagar District - 505001**
**Email Id: sandiya_granites@yahoo.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the JCEE(CESS), TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Process | 2.0 KLD |
| 2 | Greenbelt | 1.0 KLD |
| 3 | Domestic | 1.0 KLD |
| | TOTAL | 4.0 KLD |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| Sl. No. | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

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6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **1.58 Ha** only.
8. The blocks shall be separated from the mother rock by jack hammer drilling, wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall not carry out any blasting operations.
10. The industry shall adopt wet drilling method to control dust emissions.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 25.10.2013.
14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

15. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard towards southern side of the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
22. Retention/toe walls shall be provided at the foot of the dumps.
23. Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
24. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

25. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
26. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
27. The industry shall develop 33% of the total area as thick green belt all along the boundary of the mine lease area and also in all the vacant places within the mine lease area with tall growing trees with wide leaf area.
28. The industry shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
31. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

## SCHEDULE - C

(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sandiya International Granites,
(2.0 Ha Colour Granite Mine),
Sy.No.596, Nagulamalyala (V & M),
Karimnagar District – 505 001.

(19)

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAMAGUNDAM
Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar – 505 215, Peddapally District
Phone:08728-272597
Email: ee-rgm-tspcb@telangana.gov.in

Notice No.217/PCB/RO-RGM/CFO/2022-782 Date:26.09.2022

NOTICE

Sub: TSPCB – RO – RGM – M/s. Sandiya International Granites (1.58 Ha Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District – Operating the granite mine/quarry without valid CFO of the Board as required under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 – Notice issued – Reg.

Ref : CFO Order.No.844-RGM/PCB/ZOH/CFO/2017-2063, Dt.24.03.2017.

***

WHEREAS you are operating a granite mining/quarry in the name & style of M/s. Sandiya International Granites (1.58 Ha Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District and engaged in mining of colour granite 3,223 $m^3$/Annum in an area of 1.58 Ha.

WHEREAS the Board has issued Consent for Operation (CFO) to your unit with certain conditions vide reference cited and same was **expired on 31.01.2022**. As per the Consent condition, you are required to apply for renewal at least 30 days before the expiry of consent order.

WHEREAS operation of the industry without having valid consents of the Board is violation of Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

Hence, you are hereby directed to take notice as to why action should not be initiated against your industry under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 Your reply, if any should reach this office within 15 days from the date of receipt of this notice. You are further directed to apply consents of the Board immediately, failing which action will be initiated against your industry without further notice.

B. Bhikshapathi
ENVIRONMENTAL ENGINEER
పెద్దపల్లి జిల్లా
తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి
ప్రాంతీయ కార్యాలయము, రామగుండం

To
**M/s. Sandiya International Granites,**
**(1.58 Ha Colour Granite Mine),**
**Sy.No.500, Odela (V&M),**
**Peddapalli District.**

Copy submitted to the JCEE, TSPCB, Zonal Office, Begumpet, Hyderabad for information and necessary action.

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer (FAC)

1255
10/10/16

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

BY REGISTERED POST WITH ACKNOWLEDEMENT DUE

CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Order No:495-RGM/PCB/ZOH/CFO/2016- 962 Date: 14.09.2016

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granites,**
**(3.80 Ha Colour Granite Mine),**
**Sy.No. 500, Odela (V& M),**
**Karimnagar District – 505 506.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 1.0 | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 mg/Nm$^3$ |

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

**iii) Hazardous Waste Authorization:**

M/s. Sandiya International Granites, (3.80 Ha Colour Granite Mine), Sy.No.500, Odela (V& M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

(193)

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 3.80 Ha.) | 5.55 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.07.2021

14/9/2016

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Encl: Schedules A, B & C.

To
Shree. J. Linga Rao (The Managing Partner),
C/o. M/s. Sandiya International Granites,
H.No.7-2-677, Mankammathota,
Karimnagar District - 505001
Email Id: sandiya_granites@yahoo.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the JCEE (CESS), TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

(94)

SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the** CFO.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **3.80 Ha** only.
8. It is a semi mechanized open cast quarry. The blocks are cut by using jack hammer drilling, blasting and wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall not carryout blasting operations.
10. The industry shall adopt wet drilling method to control dust emissions.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 26.02.2013.
14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard towards north side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

33. The authorization issued under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1 | Dust Suppression & Drilling | 3.0 |
| 2 | Domestic / Gardening/ irrigation | 2.0 |
| | TOTAL | 5.0 KLD |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and

- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

22. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
28. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

## SCHEDULE - C

(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

14/9/2016

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Sandiya International Granites,
(3.80 Ha Colour Granite Mine),
Sy.No. 500, Odela (V& M),
Karimnagar District – 505 506.

(199)

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAMAGUNDAM
Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar – 505 215, Peddapally District
Phone:08728-272597
Email: ee-rgm-tspcb@telangana.gov.in

Notice No.217/PCB/RO-RGM/CFO/2022-782 Date:26.09.2022

NOTICE

Sub: TSPCB – RO – RGM – M/s. Sandiya International Granites (3.80 Ha. Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District – Operating the granite mine/quarry without valid CFO of the Board as required under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 – Notice issued – Reg.

Ref : CFO Order.No.495-RGM/PCB/ZOH/CFO/2016-962, Dt.14.09.2016.

***

WHEREAS you are operating a granite mine/quarry in the name & style of M/s. Sandiya International Granites(3.80 Ha. Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District and engaged in mining of colour granite 5.55 $m^3$/day in an area of 3.80 Ha.

WHEREAS the Board has issued Consent for Operation (CFO) to your unit with certain conditions vide reference cited and same was **expired on 31.07.2021**. As per the Consent condition, you are required to apply for renewal at least 30 days before the expiry of consent order.

WHEREAS operation of the industry without having valid consents of the Board is violation of Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

Hence, you are hereby directed to take notice as to why action should not be initiated against your industry under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. Your reply, if any should reach this office within 15 days from the date of receipt of this notice. You are further directed to apply consents of the Board immediately, failing which action will be initiated against your industry without further notice.

B. Bhirmapathi
ENVIRONMENTAL ENGINEER

To
**M/s. Sandiya International Granites,**
**(3.80 Ha Colour Granite Mine),**
**Sy.No.500, Odela (V&M),**
**Peddapalli District.**

Copy submitted to the JCEE, TSPCB, Zonal Office, Begumpet, Hyderabad for information and necessary action

(200)

# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

1190
02/05/17

**BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No:845-RGM/TSPCB/ZOH/CFO/2017-** 06 **Date: 01.04.2017**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Sandiya International Granite**
**(Mine-II-2.0 Ha. Mining of Colour Granite),**
**Sy.No. 500, Odela (V & M),**
**Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluents | 0.5 | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1. | Attached to D.G. Set of capacity – 80 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Sandiya International Granite (Mine-II-2.0 Ha. Mining of Colour Granite), Sy.No. 500, Odela (V & M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S.No. | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Overburden / waste of granite blocks (3,042 m$^3$/Annum) | --- | Shall be dumped in the dump yard within the quarry lease area. |

(201)

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 2.0 Ha.) | 1,550 $m^3$/Annum |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.01.2022**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

**To**
**Shree. J. Linga Rao (The Managing Partner),**
**C/o. M/s. Sandiya International Granites,**
**H.No.7-2-677, Mankammathota,**
**Karimnagar District - 505001**
**Email Id: sandiya_granites@yahoo.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the JCEE(CESS), TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

## SCHEDULE – A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
   b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30$^{th}$ September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.

15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i . Number of containers received.
    ii . Date and method of detoxification.
    iii . Name of agencies to whom containers were sold with quantities.
    iv . Transportation particulars.

25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

## SCHEDULE - B

Special Conditions :

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl. No. | Purpose | Quantity |
|---|---|---|
| 1 | Process | 2.0 KLD |
| 2 | Greenbelt | 1.0 KLD |
| 3 | Domestic | 1.0 KLD |
| | TOTAL | 4.0 KLD |

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| Sl. No. | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels**: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of **2.0 Ha** only.
8. It is a semi mechanized open cast quarry. The blocks are cut by using jack hammer drilling, blasting and wedge cutting by wire saw. The separated blocks shall be dressed manually.
9. The industry shall not carryout blasting operations.
10. The industry shall adopt wet drilling method to control dust emissions.
11. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 25.10.2013.
14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
    - Road shall be graded to mitigate the dust emissions.
    - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
    - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
    - The proper and regular maintenance of the vehicles and other equipment.
    - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
    - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard towards north side of within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

22. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
28. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

## SCHEDULE - C

(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Sandiya International Granite**
**(Mine-II-2.0 Ha. Mining of Colour Granite),**
**Sy.No. 500, Odela (V & M), Karimnagar District.**

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TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAMAGUNDAM
Quarter No. Special C-3, NTPC - TTS, Near Zilla Parishad High School
Jyotinagar – 505 215, Peddapally District
Phone:08728-272597
Email: ee-rgm-tspcb@telangana.gov.in

Notice No.217/PCB/RO-RGM/CFO/2022-782 Date:26.09.2022

NOTICE

Sub: TSPCB – RO – RGM – M/s. Sandiya International Granites (Mine – II - 2.0 Ha. Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District – Operating the granite mine/quarry without valid CFO of the Board as required under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 – Notice issued – Reg.

Ref : CFO Order.No.845-RGM/TSPCB/ZOH/CFO/2017-06, Dt.01.04.2017.

***

**WHEREAS** you are operating a granite mine/quarry in the name & style of M/s. Sandiya International Granites (Mine-II-2.0 Ha. Colour granite mine), Sy.No.500, Odela (V&M), Peddapalli District and engaged in mining of colour granite 1,550 $m^3$/Annum in an area of 2.0 Ha.

**WHEREAS** the Board has issued Consent for Operation (CFO) to your unit with certain conditions vide reference cited and same was **expired on 31.01.2022**. As per the Consent condition, you are required to apply for renewal at least 30 days before the expiry of consent order.

**WHEREAS** operation of the industry without having valid consents of the Board is violation of Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

Hence, you are hereby directed to take notice as to why action should not be initiated against your industry under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. Your reply, if any should reach this office within 15 days from the date of receipt of this notice. You are further directed to apply consents of the Board immediately, failing which action will be initiated against your industry without further notice.

B. Bhikshapathi
ENVIRONMENTAL ENGINEER

To
**M/s. Sandiya International Granites,**
**(Mine-II-2.0 Ha. Colour granite mine),**
**Sy.No.500, Odela (V&M),**
**Peddapalli District.**

Copy submitted to the JCEE, TSPCB, Zonal Office, Begumpet, Hyderabad for information and necessary action

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# TELANGANA STATE POLLUTION CONTROL BOARD
## ZONAL OFFICE: HYDERABAD

**D. Krupanand**
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

## CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

**Order No: 280-RGM/TSPCB/ZOH/CFO/2022-** 1398 **Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites Export**
**(20.0 Ha. of colour granite mine),**
**Sy No.64 & 65, B.B Rajpalli (V),**
**Gollapalli M), Jagtial (Dist)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|---|---|---|---|
| 1. | Domestic effluent | 1.0 KLD | Septic tank followed by soak pit |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|---|---|---|---|
| 1 | Attached to D.G. Set of capacity – 250 KVA | ---- | SPM – 115 mg/Nm$^3$ |

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites Export (20.0 Ha. of colour granite mine),Sy No.64 & 65, B.B Rajpalli (V), Gollapalli M), Jagtial (Dist) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

| S. No | Name and quantity of the Hazardous waste | Stream | Disposal option |
|---|---|---|---|
| 1 | Waste Oil (20 LPA) | 5.1 of Sch-I | Shall be sold to authorized waste oil Re-Processors / Re – Cycling units. |

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S.No. | Product | Capacity |
|---|---|---|
| 1. | Mining of Colour Granite (over an extent of 20.0 Ha.) | 41.09 $m^3$/day |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules A, B & C.

**To**
**M/s. Swetha Granites Export**
**(20.0 Ha. of colour granite mine),**
**Sy No.64 & 65, B.B Rajpalli (V),**
**Gollapalli M), Jagtial (Dist)**
**E-mail Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

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## SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
   b) The industry shall maintain following records to accessible to the Board, whenever required.
   1. Analysis reports of waste water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

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13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.

17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.

18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:

    i. Number of containers received.
    ii. Date and method of detoxification.
    iii. Name of agencies to whom containers were sold with quantities.
    iv. Transportation particulars.

21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.

26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

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Pollution) Act, 1974 and its amendments thereof **and** under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.

29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

## SCHEDULE - B

**Special Conditions**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|---|---|---|
| 1. | Dust Suppression & Drilling | 2.7 KLD |
| 2. | Green belt development | 1.0 KLD |
| 3. | Domestic | 1.3 KLD |
| | **TOTAL** | **5.0 KLD** |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

| S.No | Parameters | Standards in µg/m3; |
|---|---|---|
| 1 | Particulate Matter(PM10) | 100 |
| 2 | Particulate Matter (PM2.5) | 60 |
| 3 | SO2 | 80 |
| 4 | NOx | 80 |

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **20.0 Ha.** only.

5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.

7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

8. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

   - Road shall be graded to mitigate the dust emissions.

- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
- shall not cause any pollution to the surrounding agricultural lands

9. The industry shall implement the following measures to reduce the noise pollution.
   - The proper and regular maintenance of the vehicles and other equipment.
   - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
   - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
10. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped within quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
11. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
12. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
13. The industry shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
16. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
17. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

## SCHEDULE - C

**(See Rule 6(2))**

## [SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATAOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.

(214)

6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

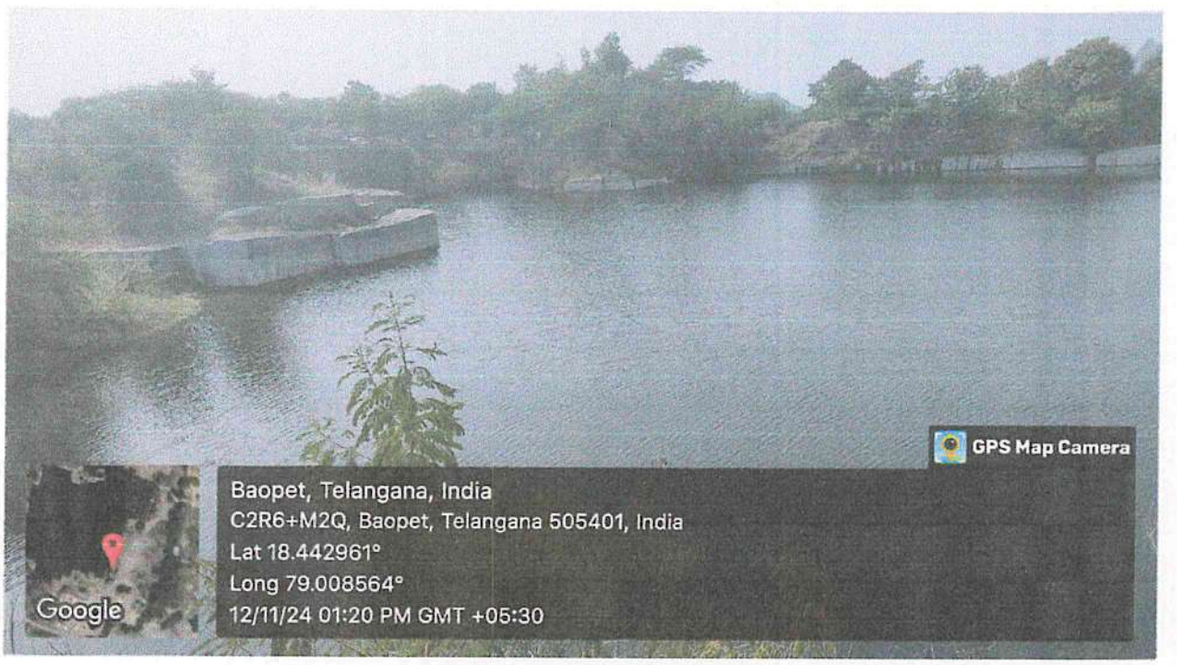
**To**
**M/s. Swetha Granites Export**
**(20.0 Ha. of colour granite mine),**
**Sy No.64 & 65, B.B Rajpalli (V),**
**Gollapalli M), Jagtial (Dist).**

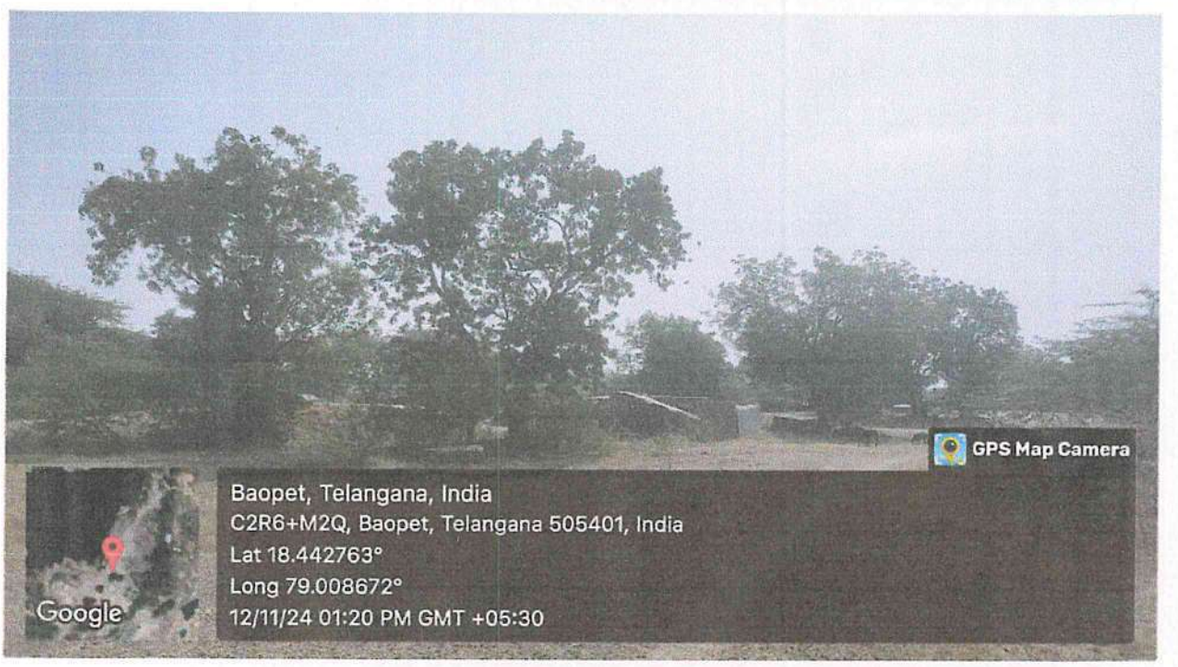
215

Annexure-III

**Photographs submitted in connection with O.A.No.46 of 2022:**

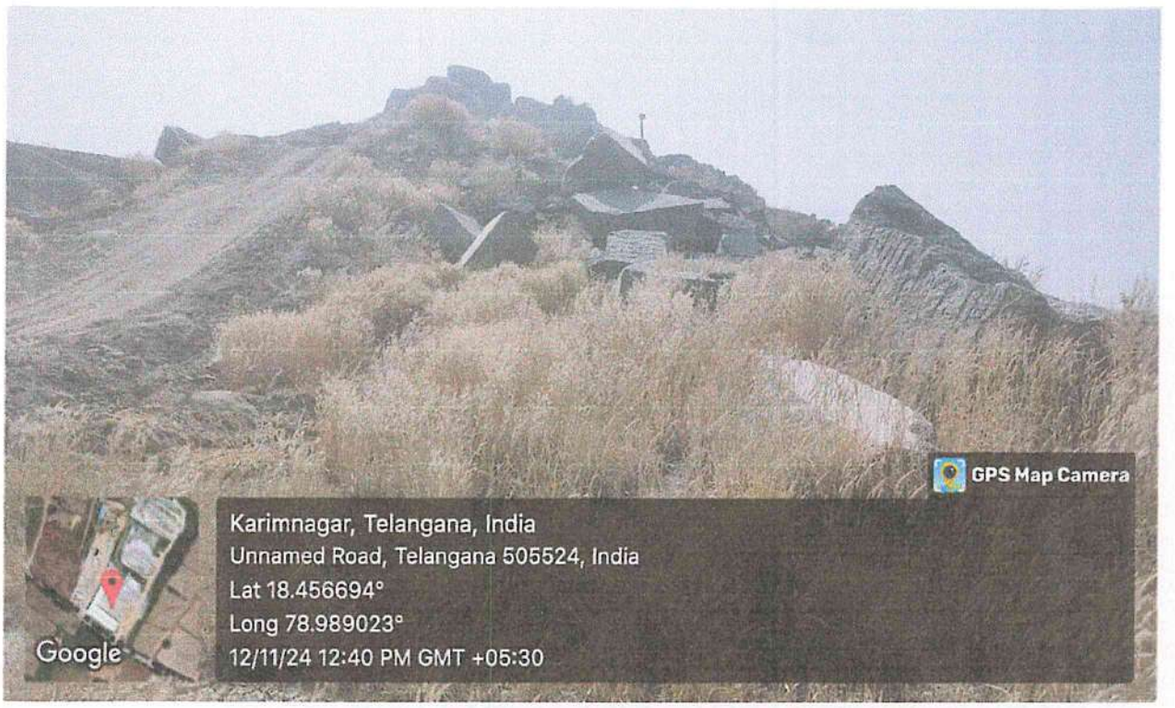
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.452, Nagulamalyala (V), Kothapalli (M), Karimnagar District (S.No.1).

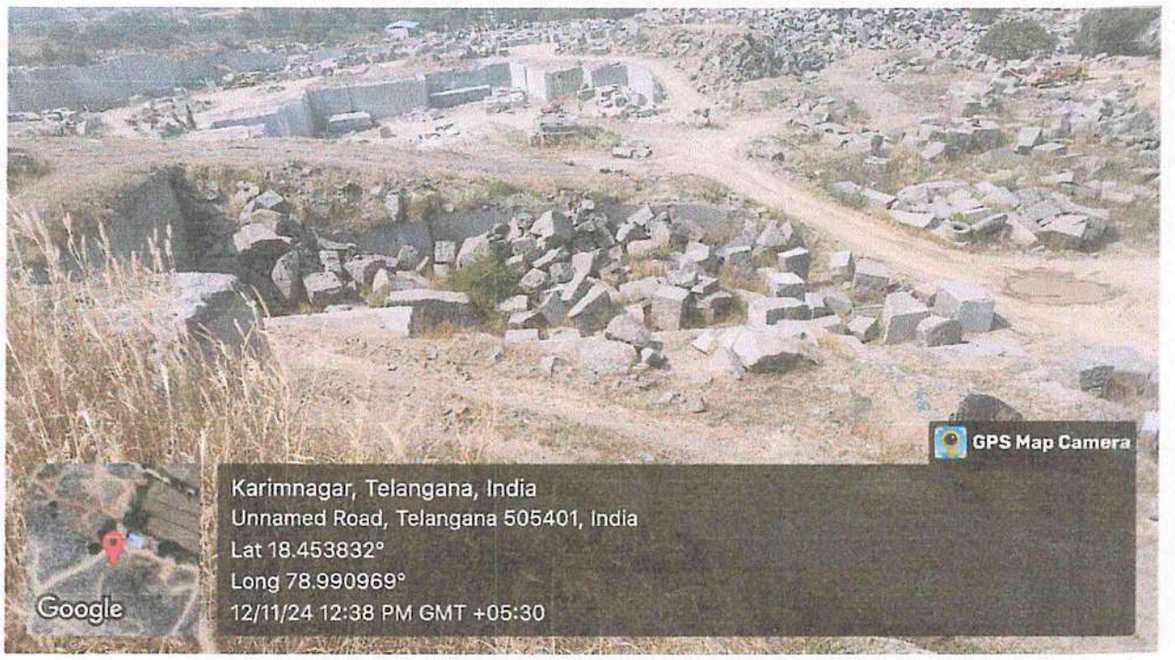


216

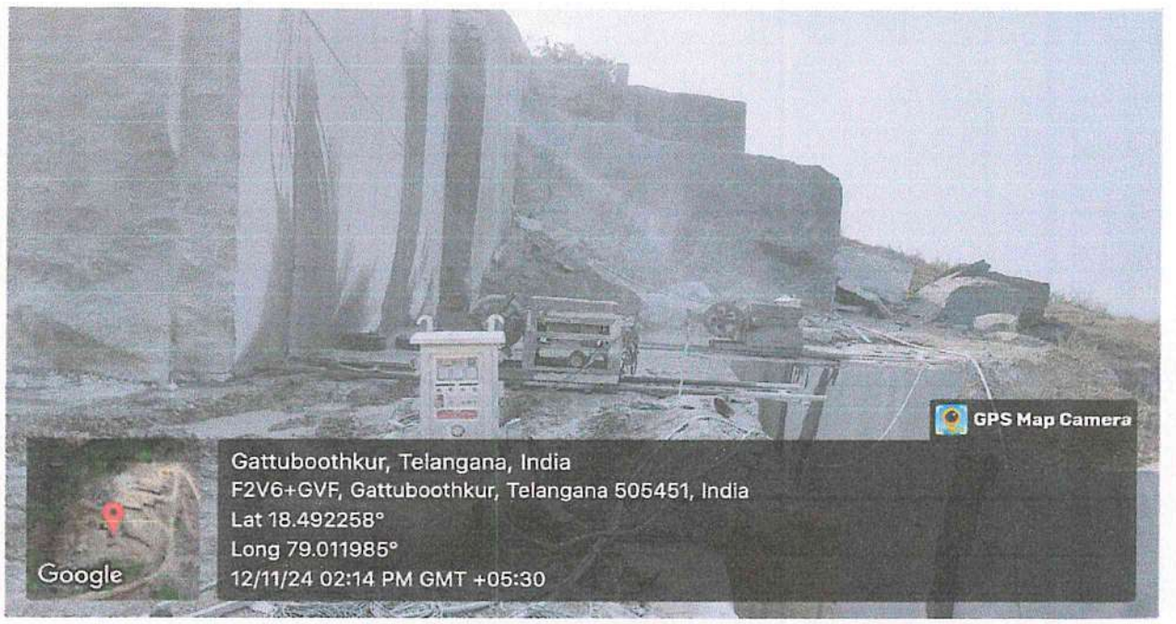
M/s. Sandiya International Granites, (1.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District (S.No.2)

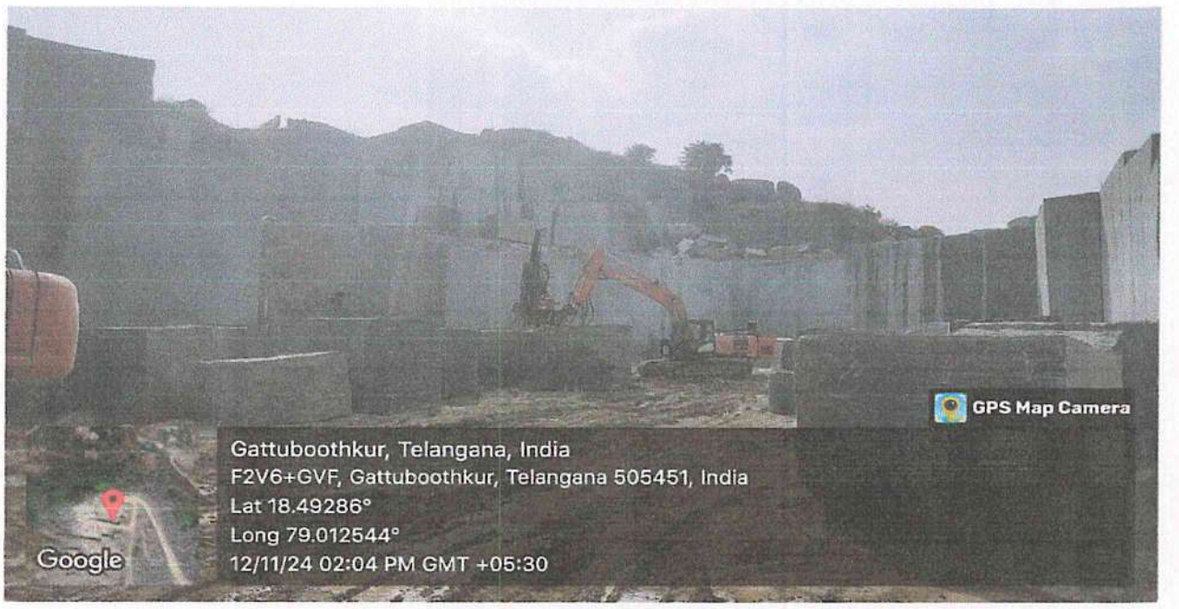


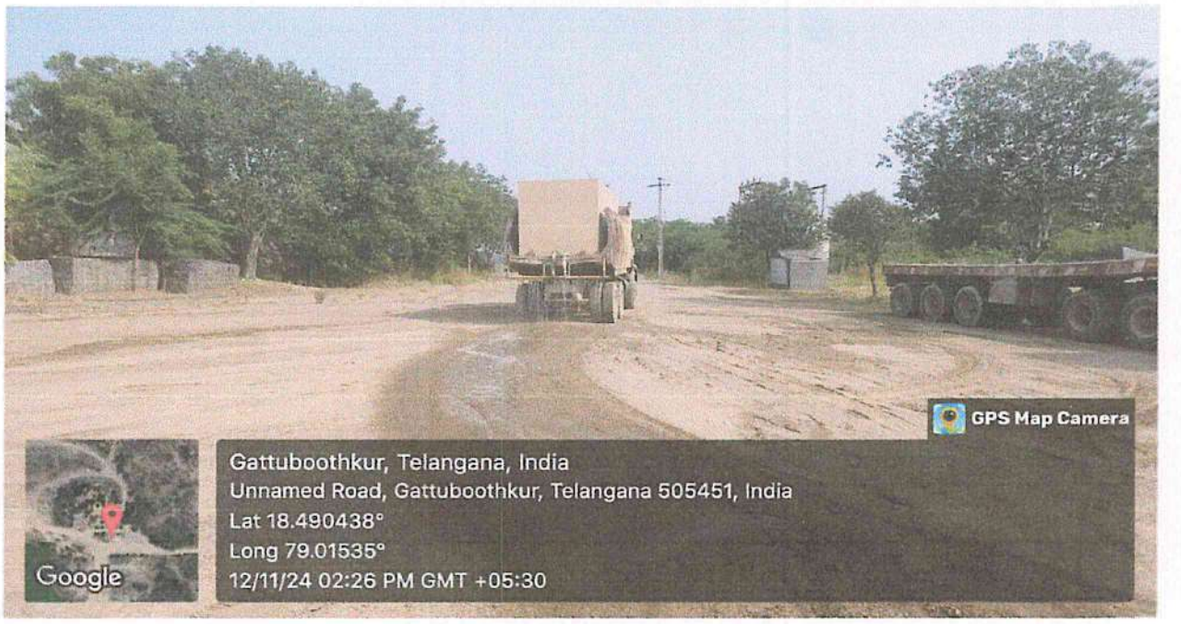



(217)

M/s. Manoj Granites (Earlier M/s. Swetha Guptha) (2.674 Ha. of Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District (S.No.3).

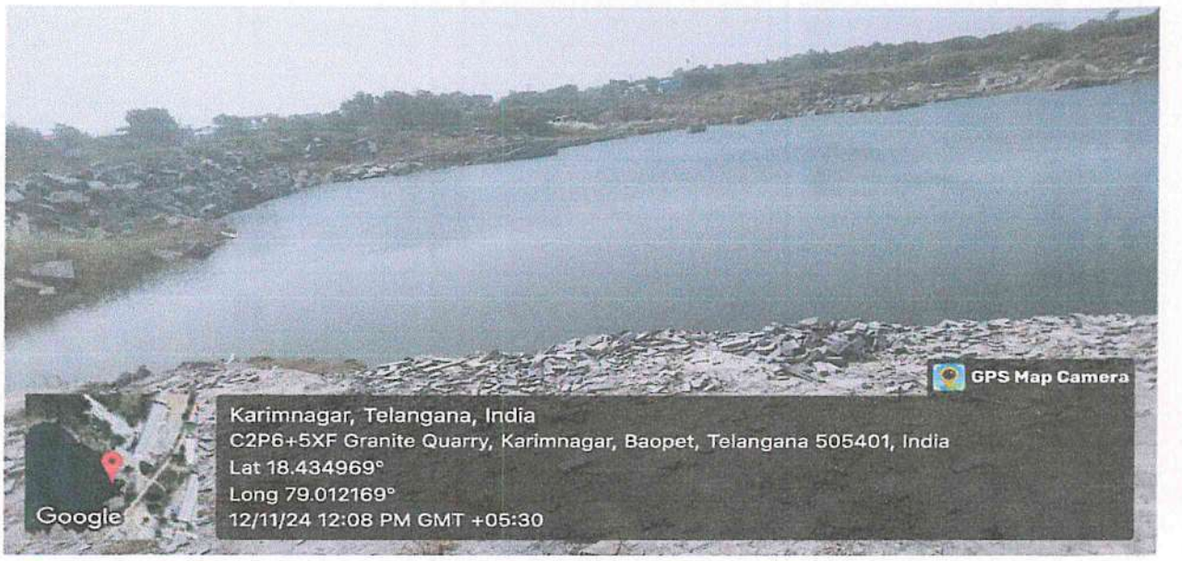


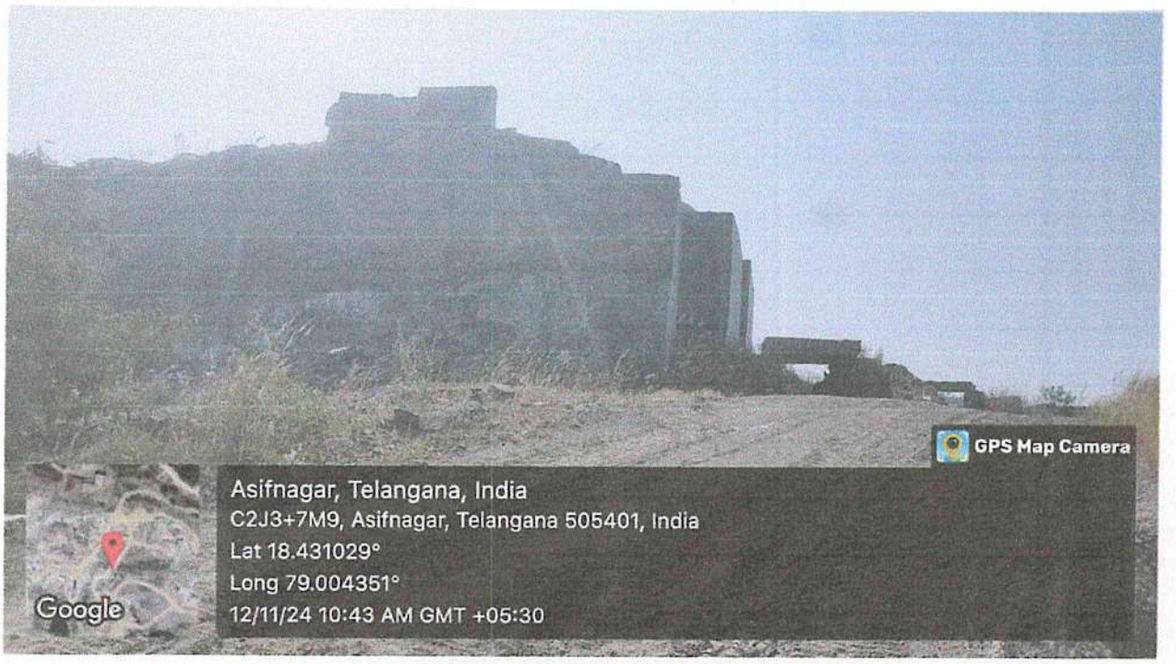
(218)

M/s. Sandiya International Granites, (1.953 Ha. Colour Granite Mine), Sy.No.325, 326 & 327, Asifnagar (V), Kothapalli (M), Karimnagar District (S.No.4)

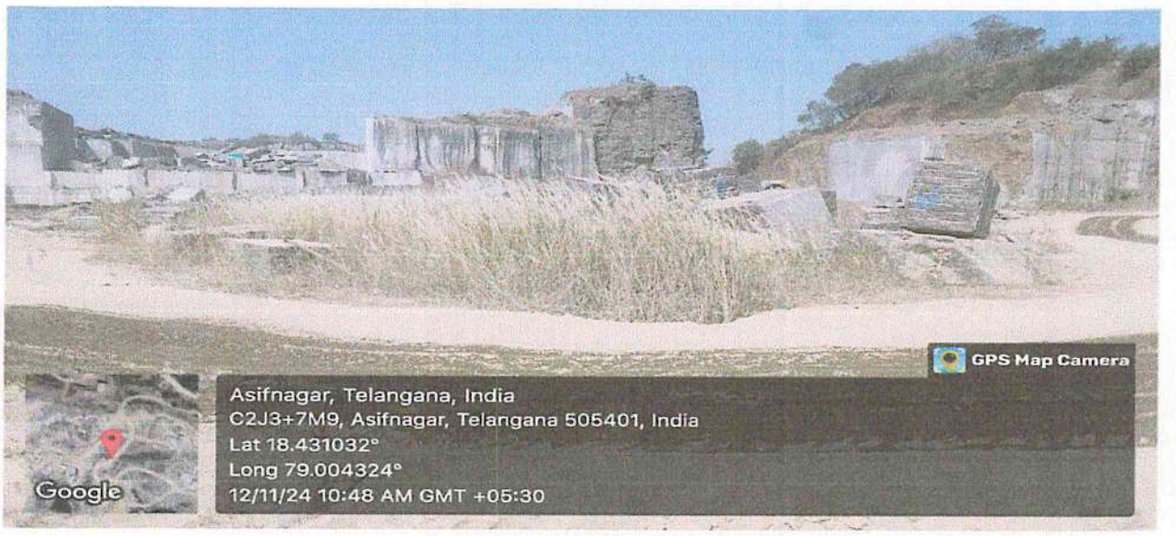


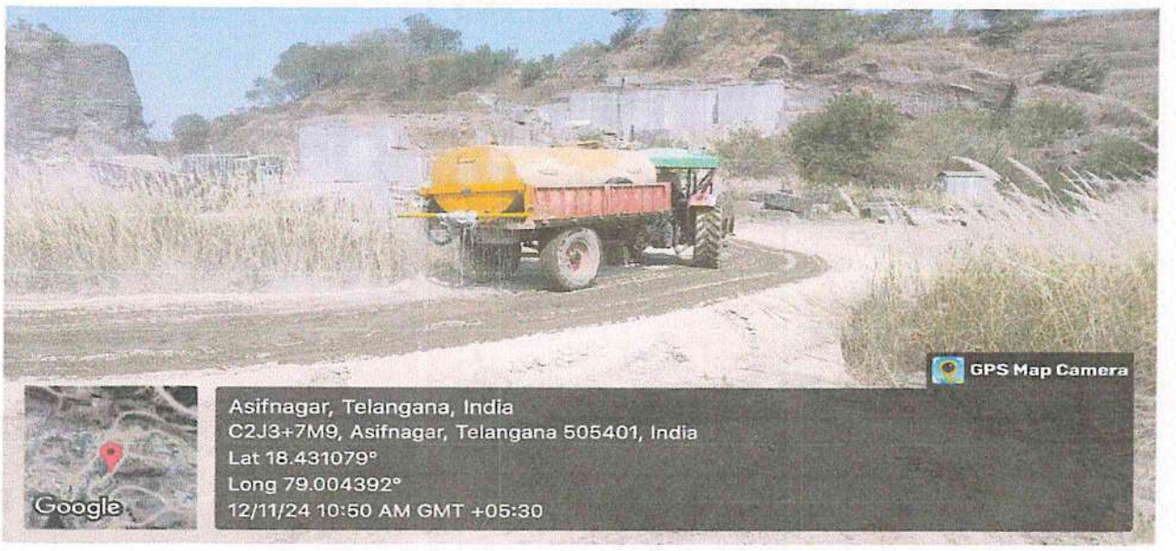
219

M/s. Swetha Granites, (0.2 Ha.Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.5).



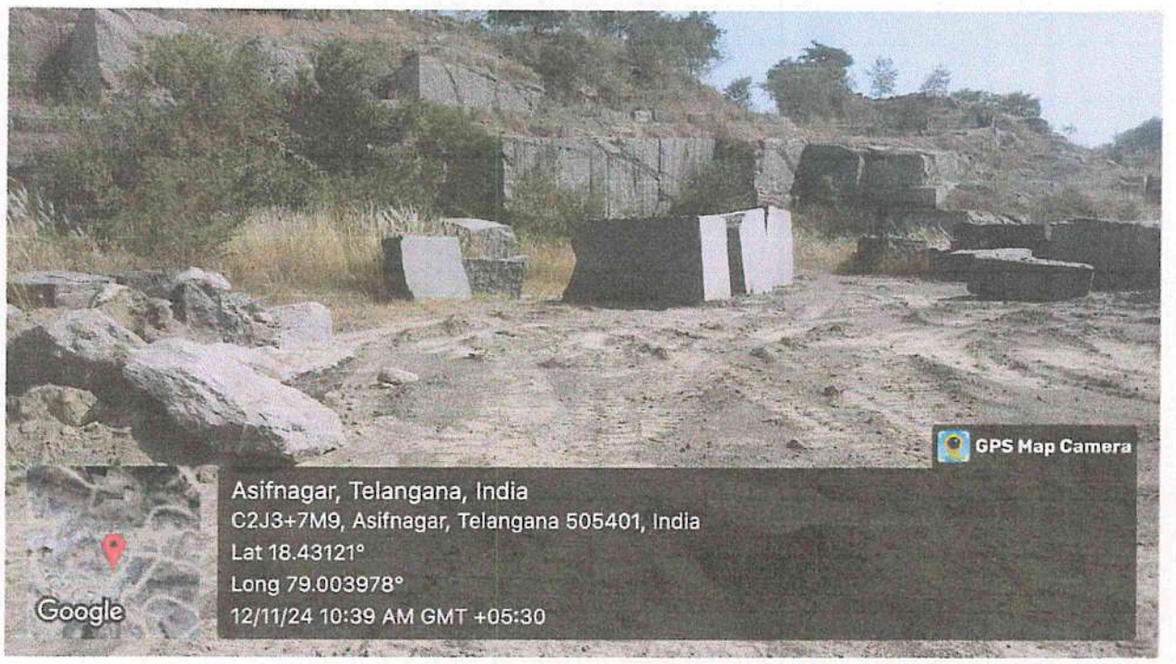

M/s. Swetha Granites, (1.0 Ha.Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.6).

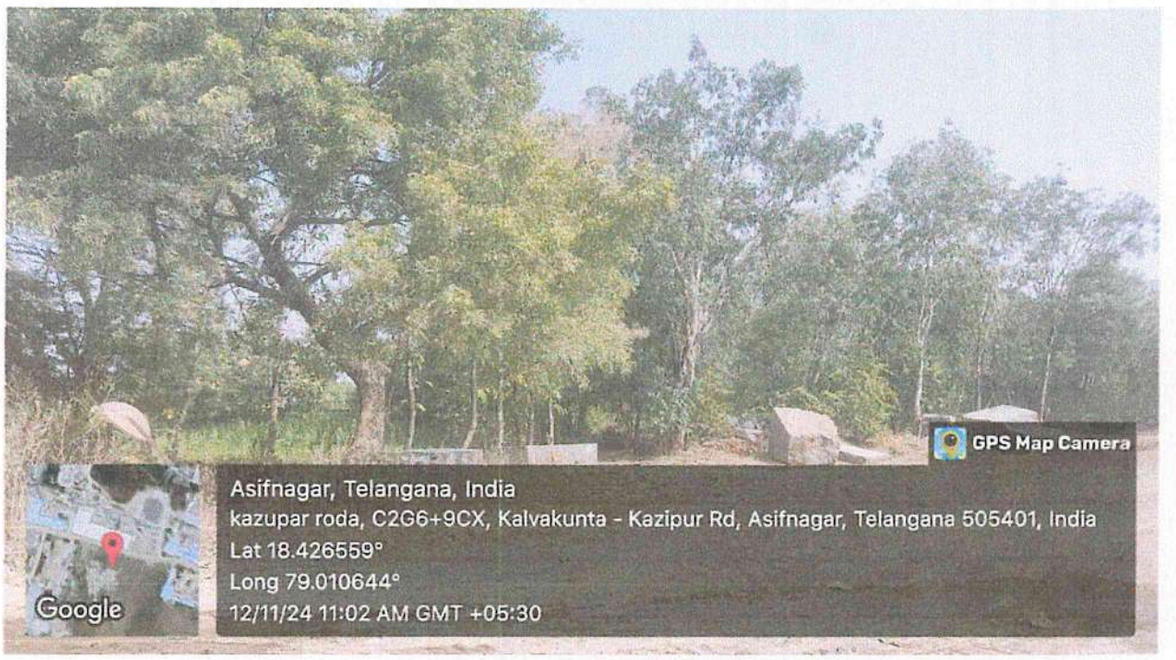


220

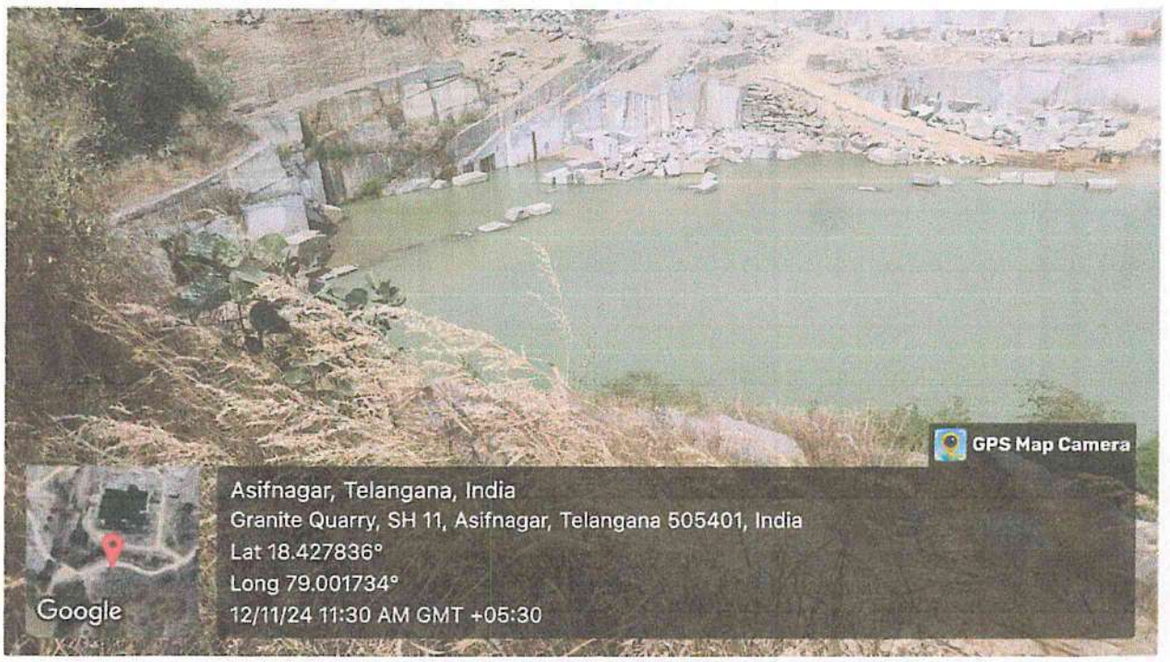
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.7)

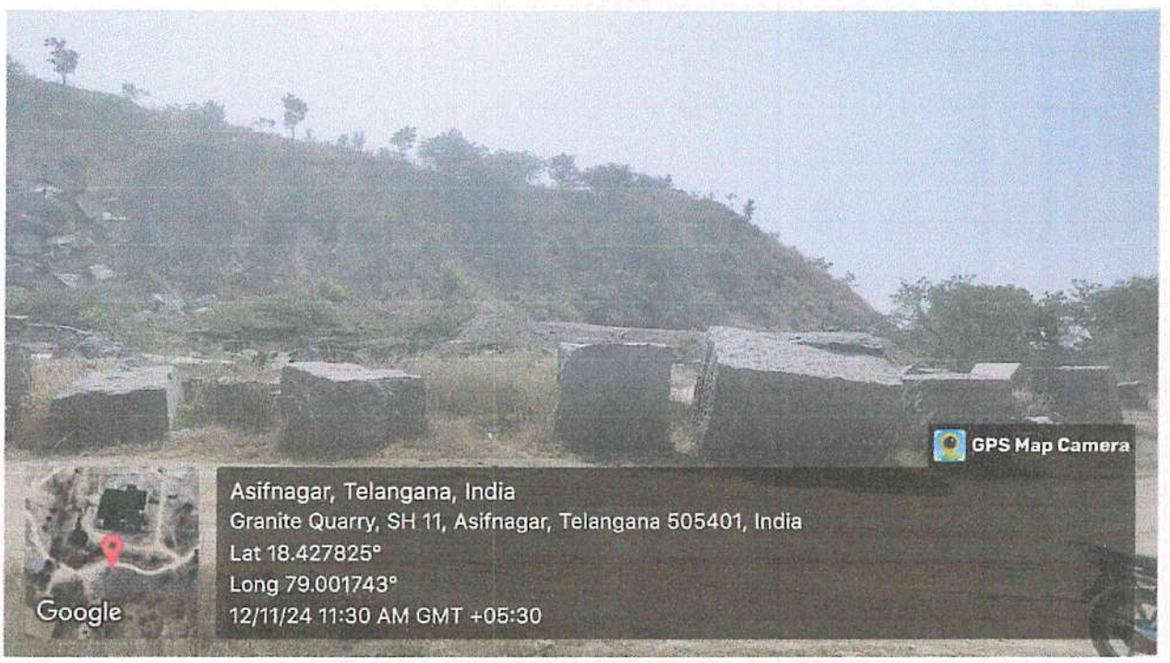


221

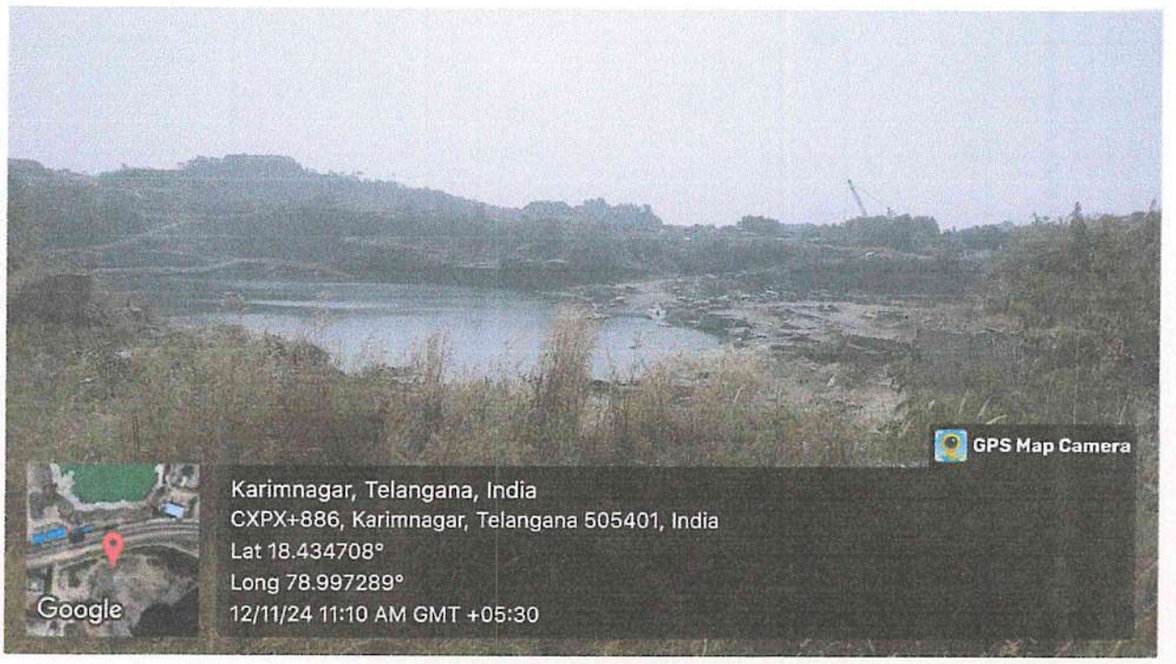
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.8).

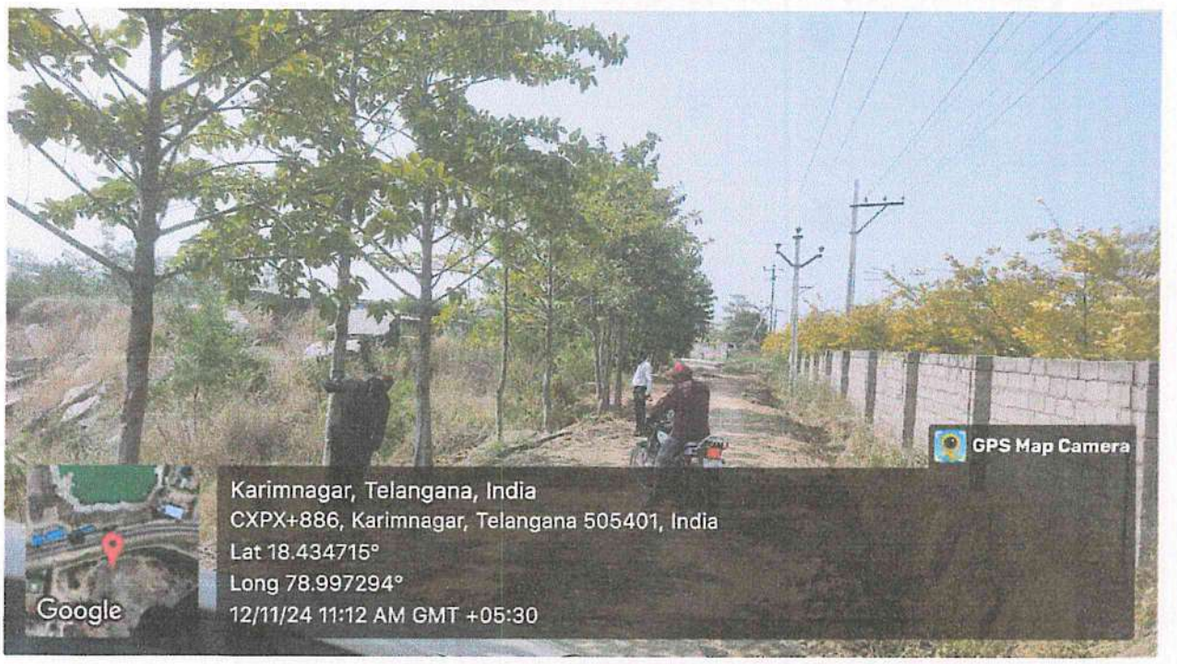


222

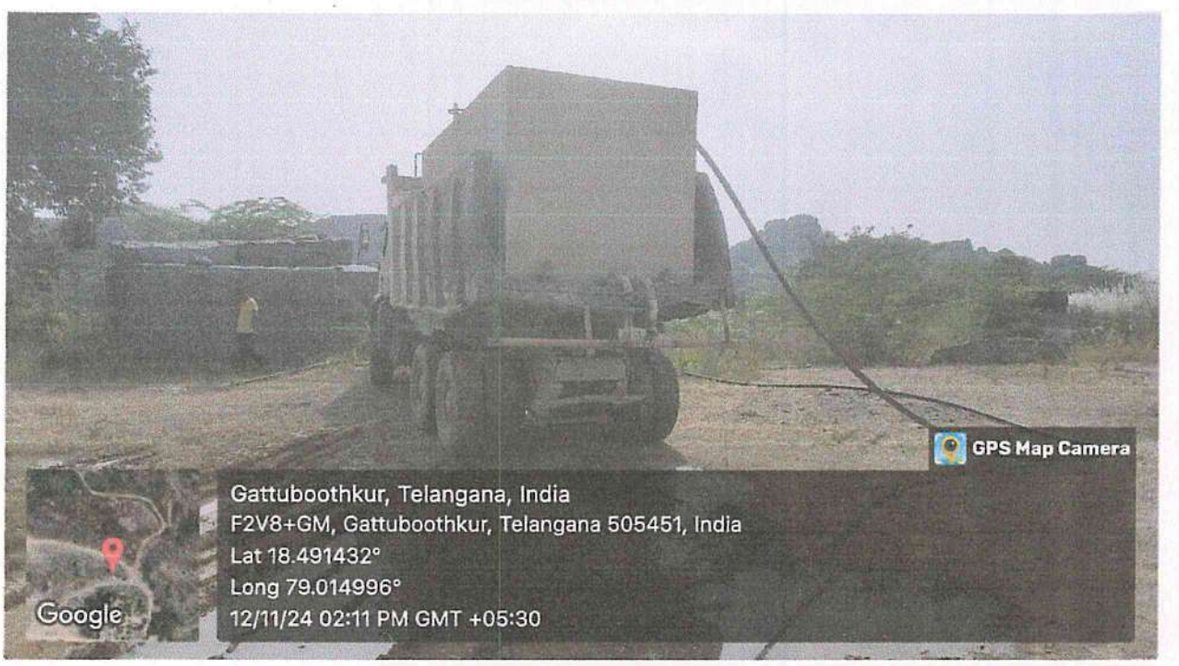
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.9)



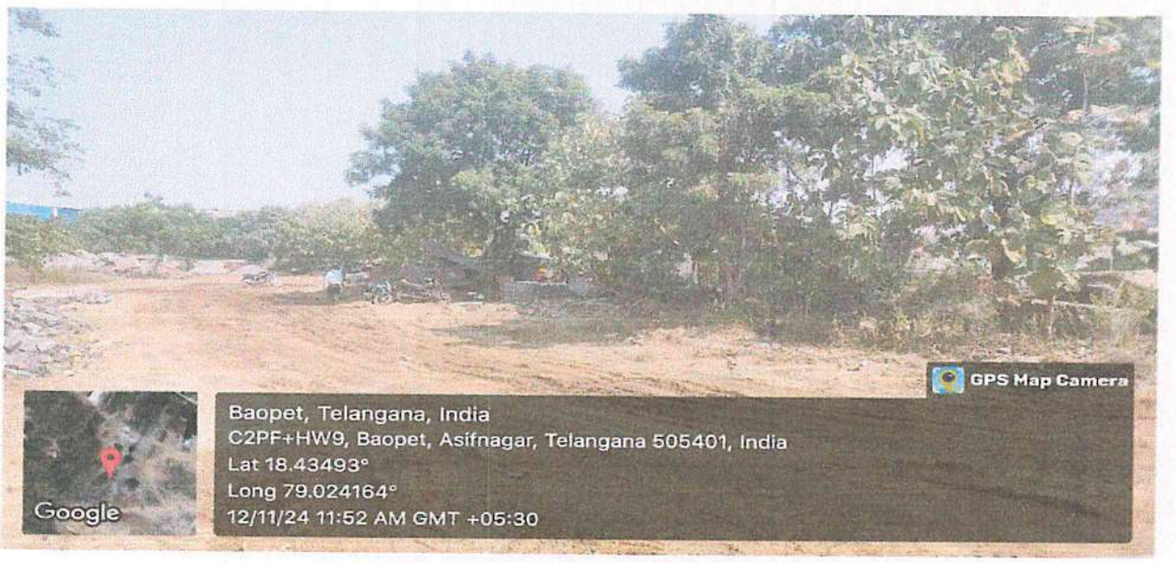
(223)

M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.610 Ha. Colour Granite Mine), Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District (S.No.10).



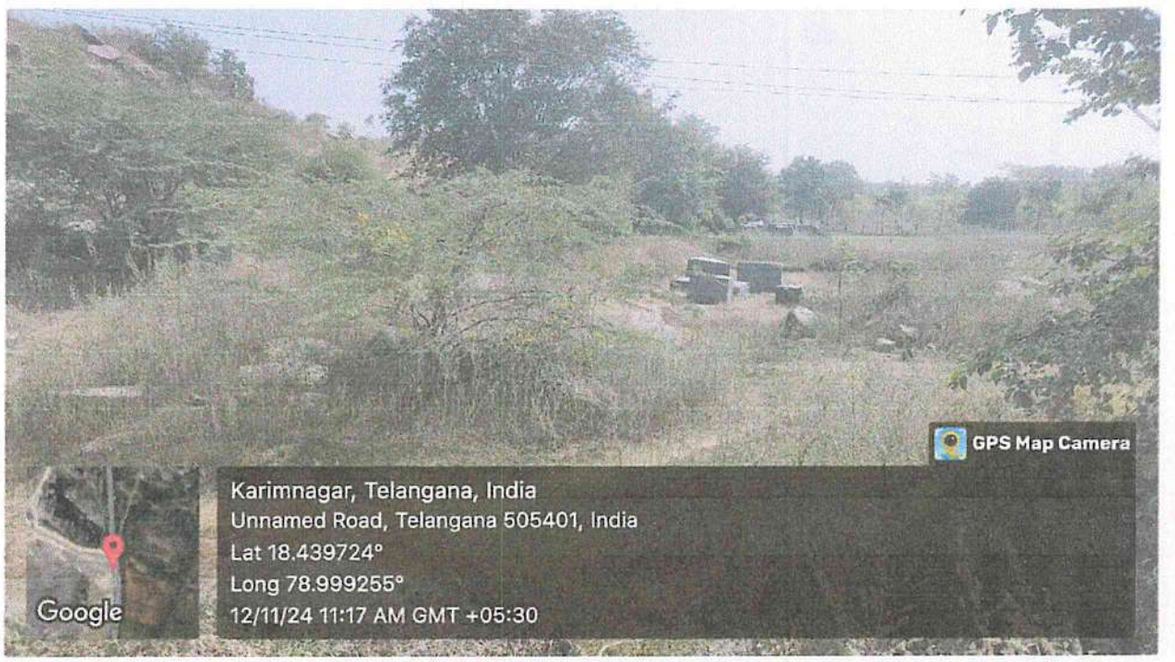
(224)

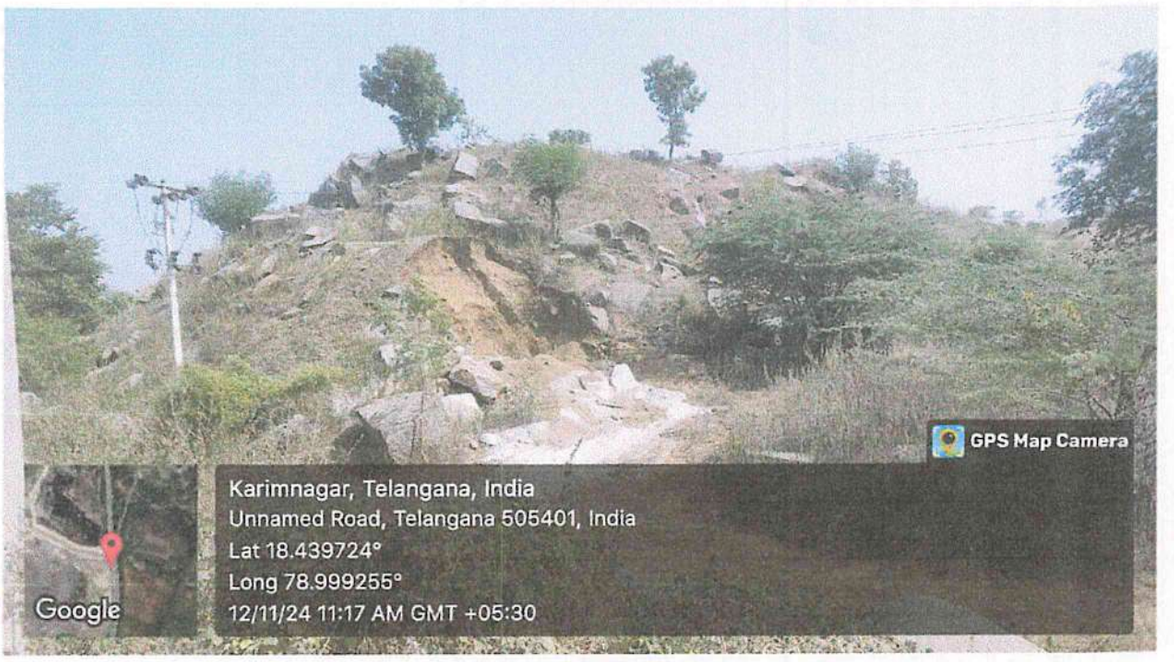
M/s. Swetha Granites, (1.350 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Kothapalli (M), Karimnagar District (S.No.11).



225

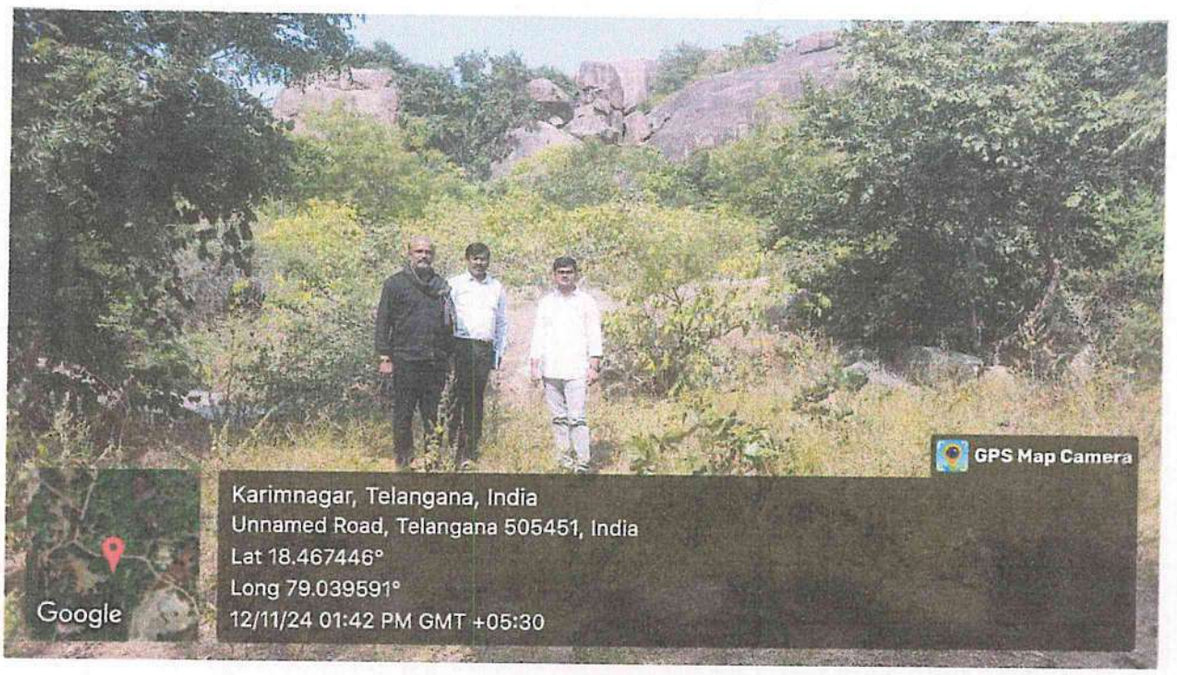
M/s. Swetha Granites, (1.44 Ha. Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.12)

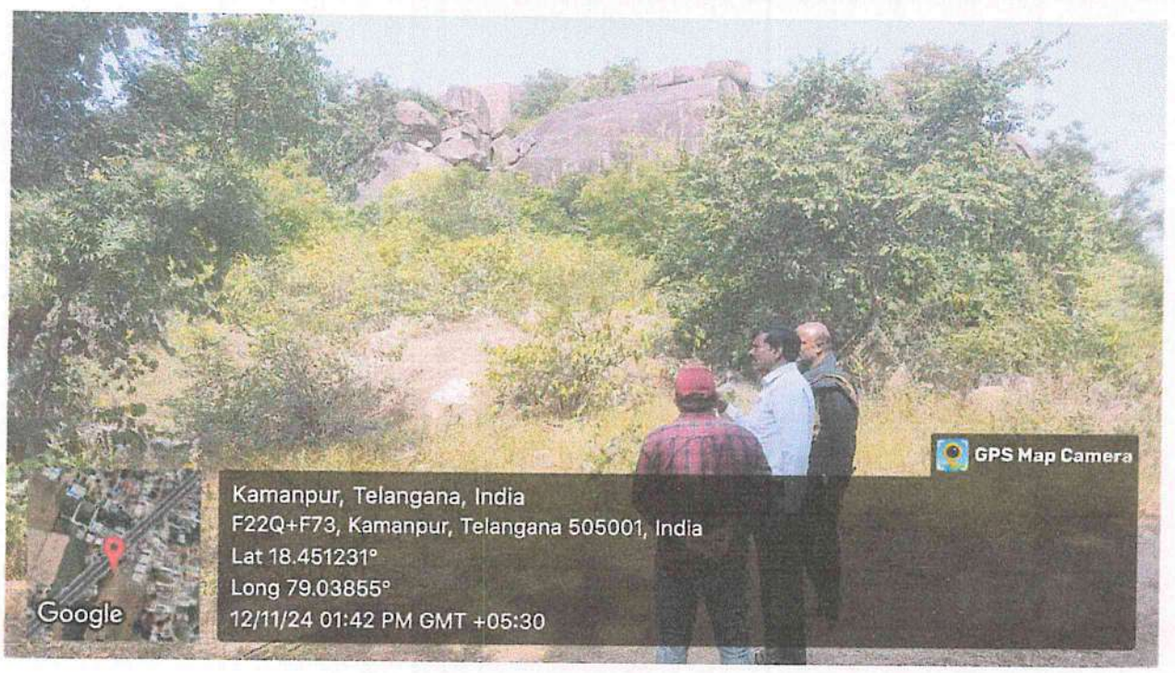


226

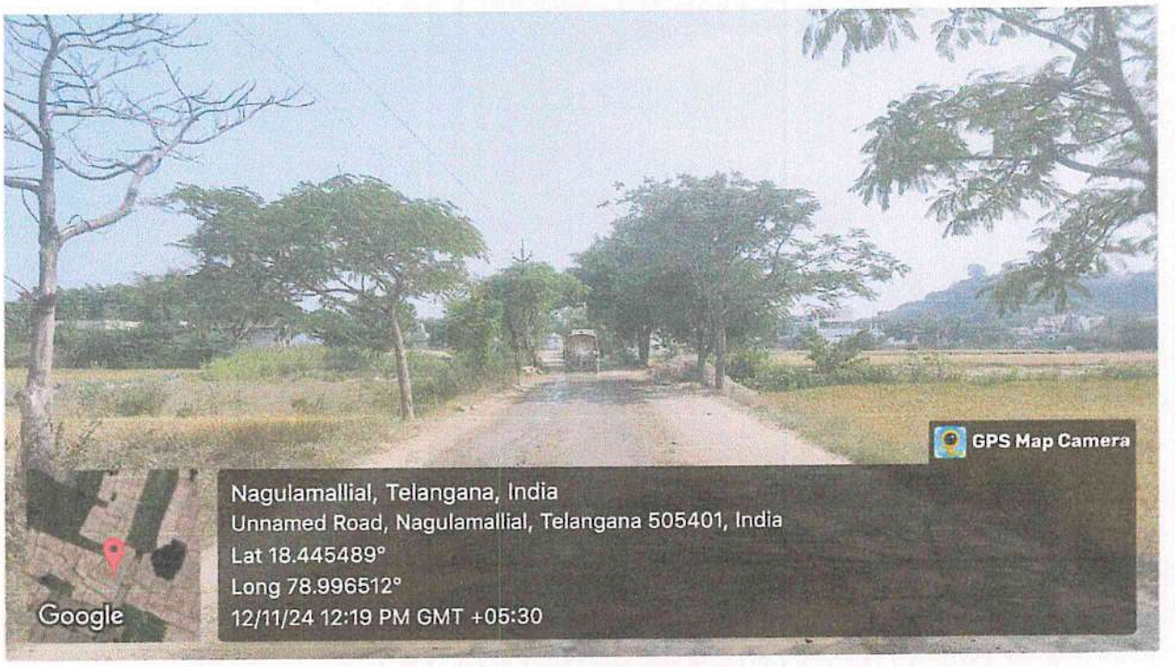
M/s. Swetha Granites, (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Kothapalli (M), Karimnagar District (S.No.13).



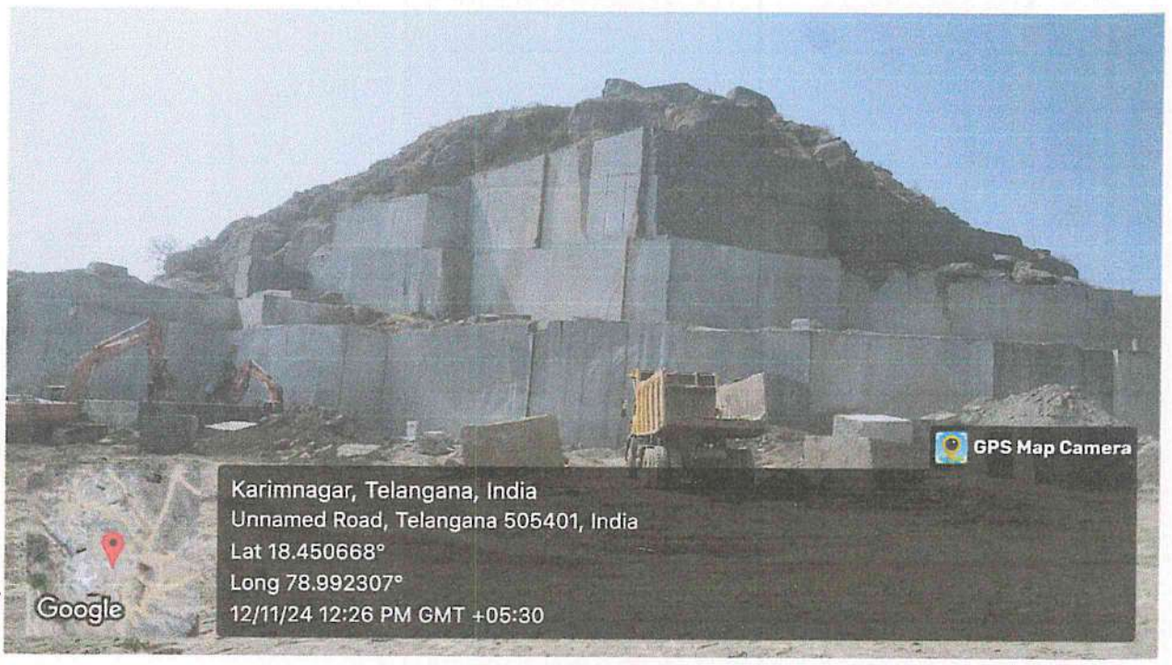
227

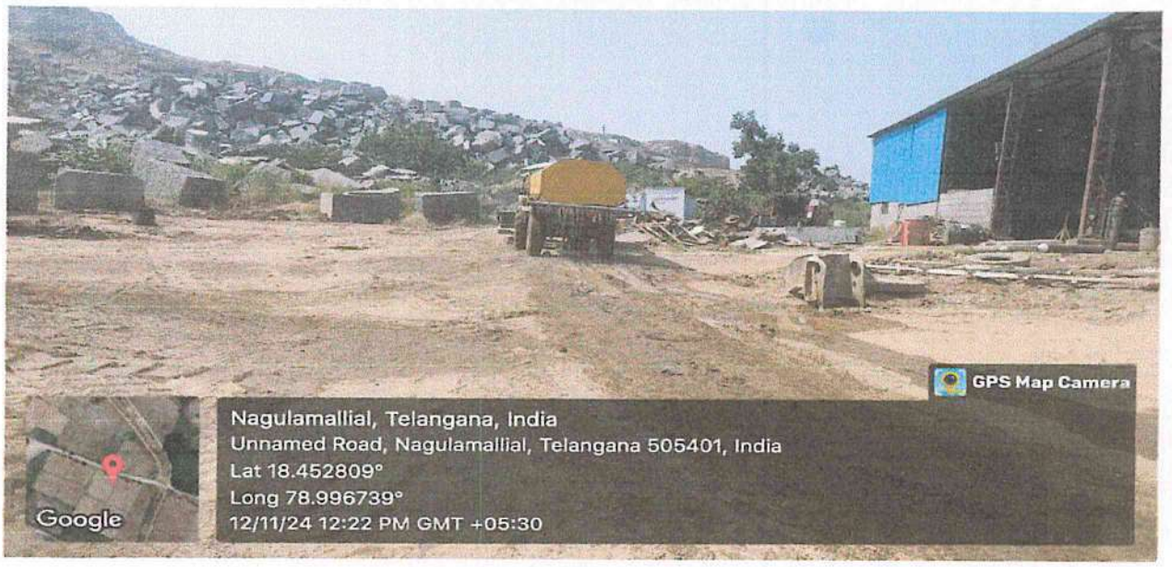
M/s. Sandiya International Granites, (2.0 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District (S.No.14).



228

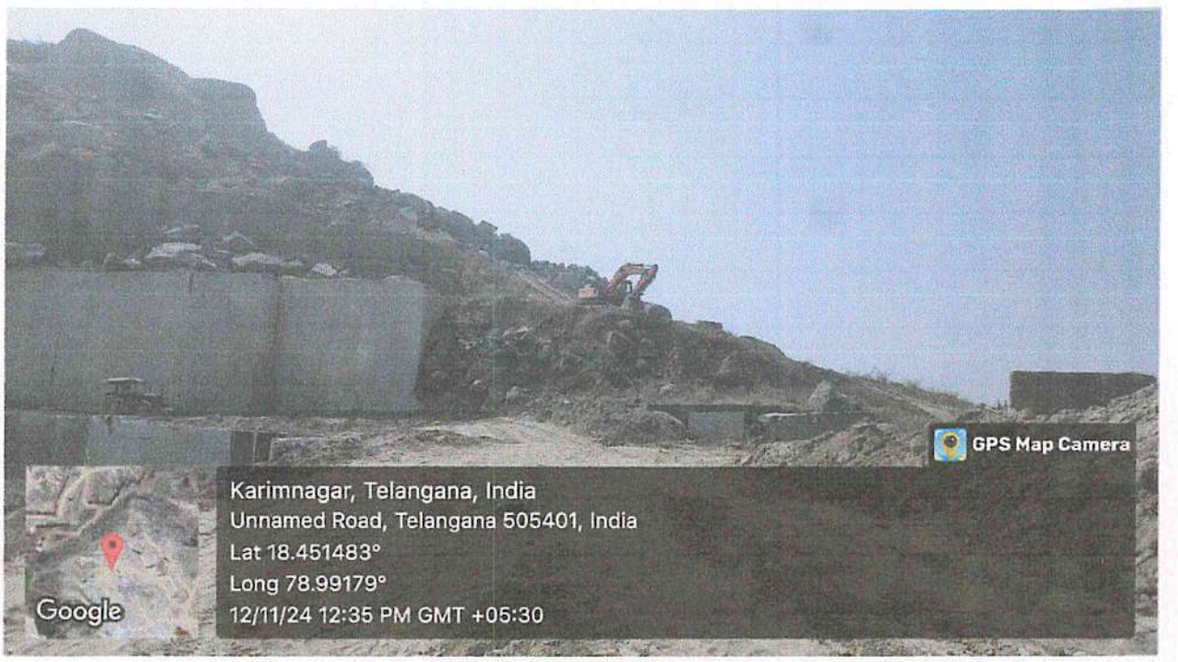
M/s. Sandiya International Granites, (5.30 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyala (V), Kothapalli (M), Karimnagar District (S.No.15)

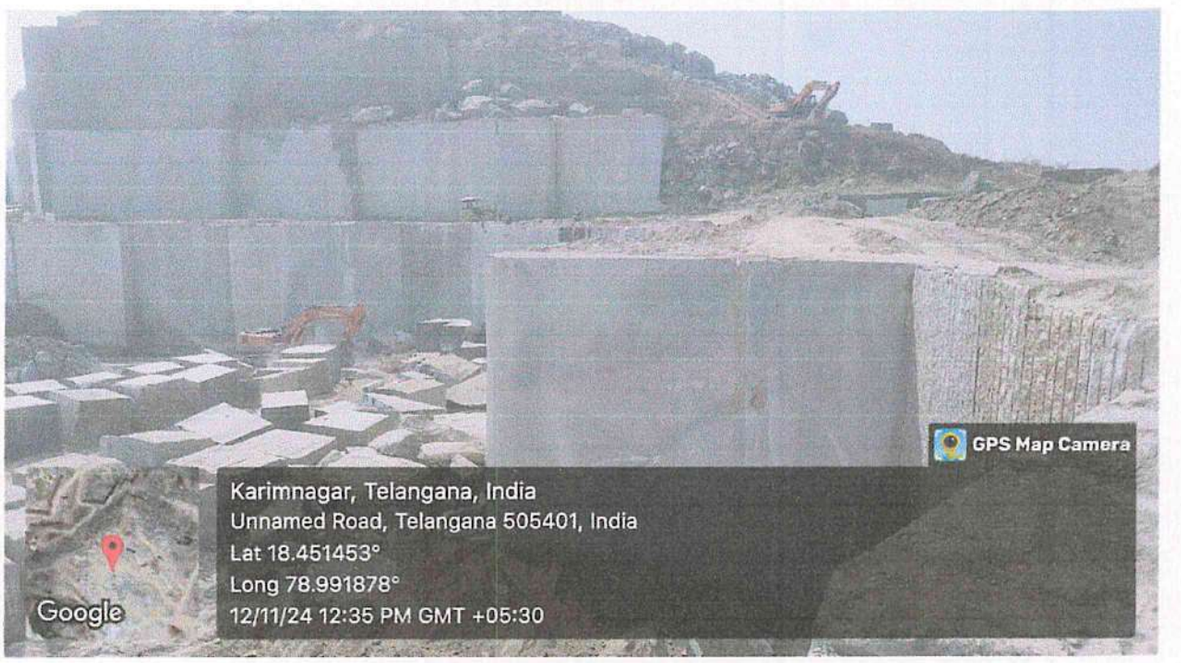


(229)

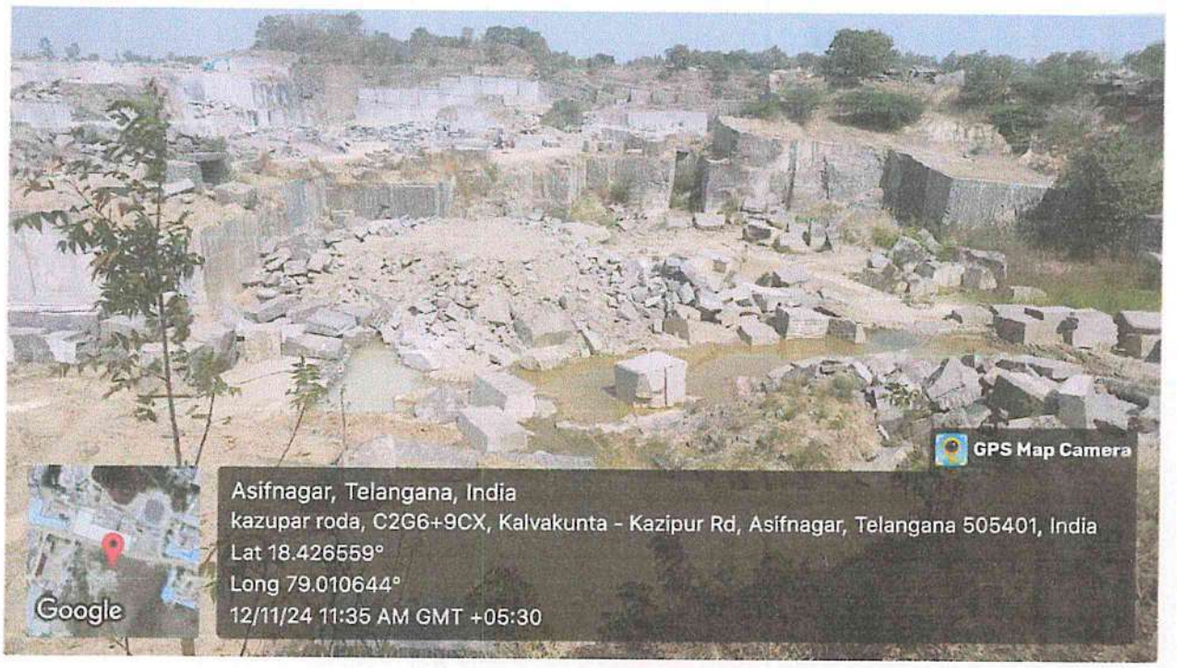
M/s. Sandiya International Granites, (2.570 Ha. Colour Granite Mine), Sy.No.596, Nagulamalyal (V), Kothapalli (M), Karimnagar District (S.No.16)

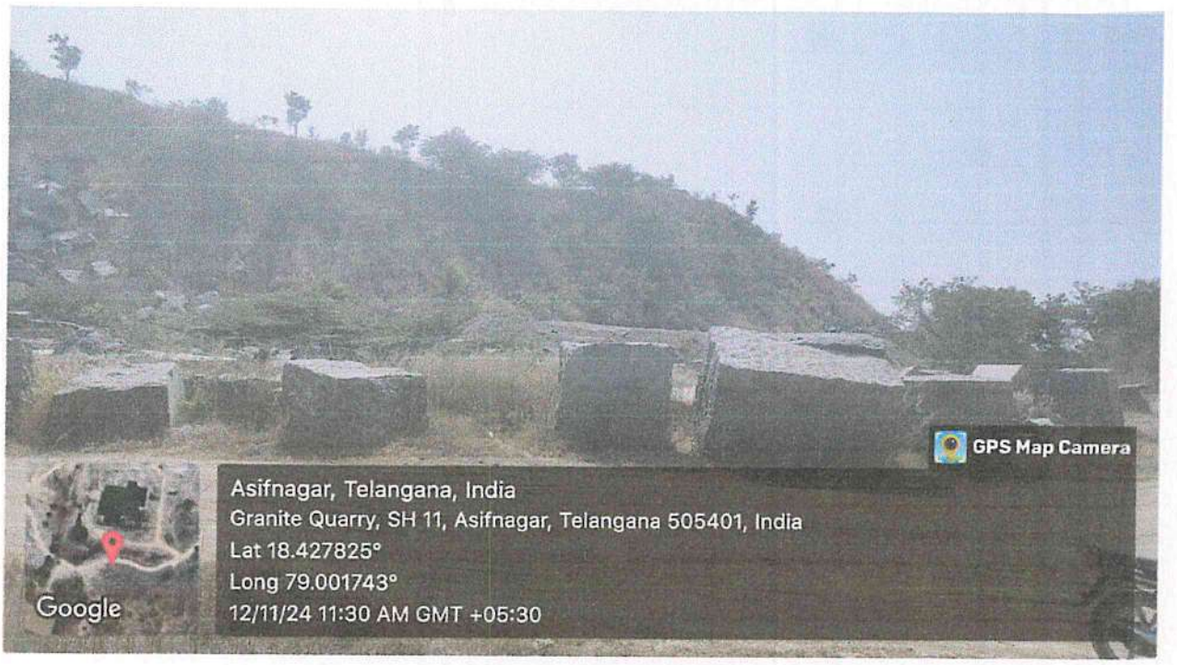


230

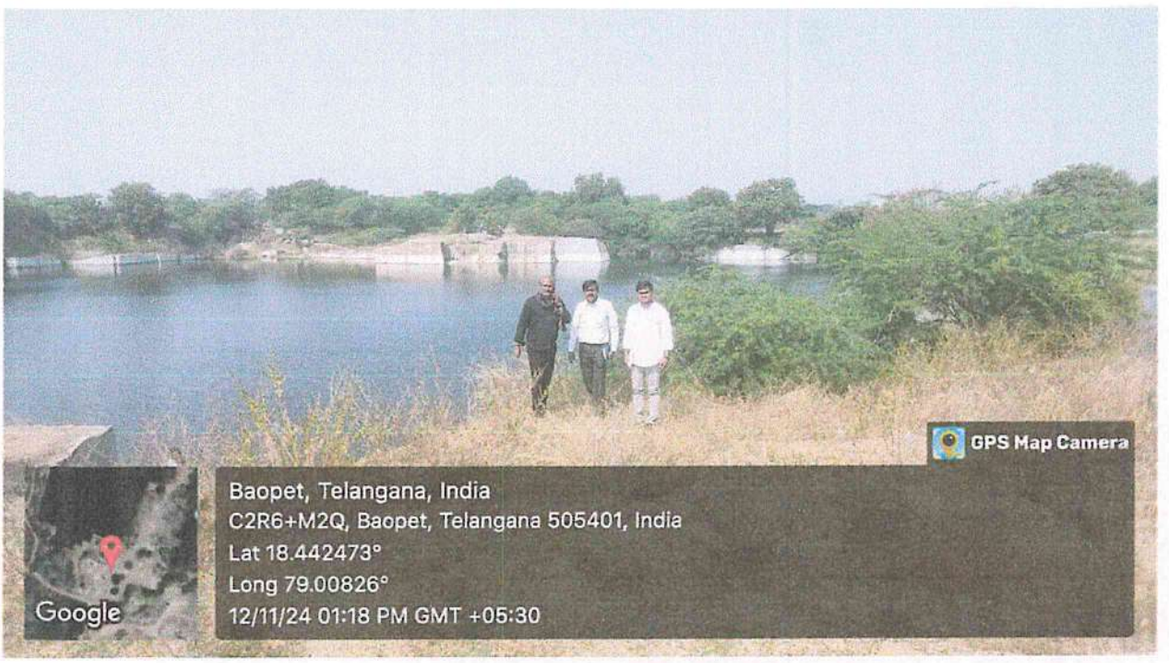
M/s. Swetha Granites, (9.267 Ha. Colour Granite Mine), Sy.No.169, 170, 177, 178 & 179, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.17)

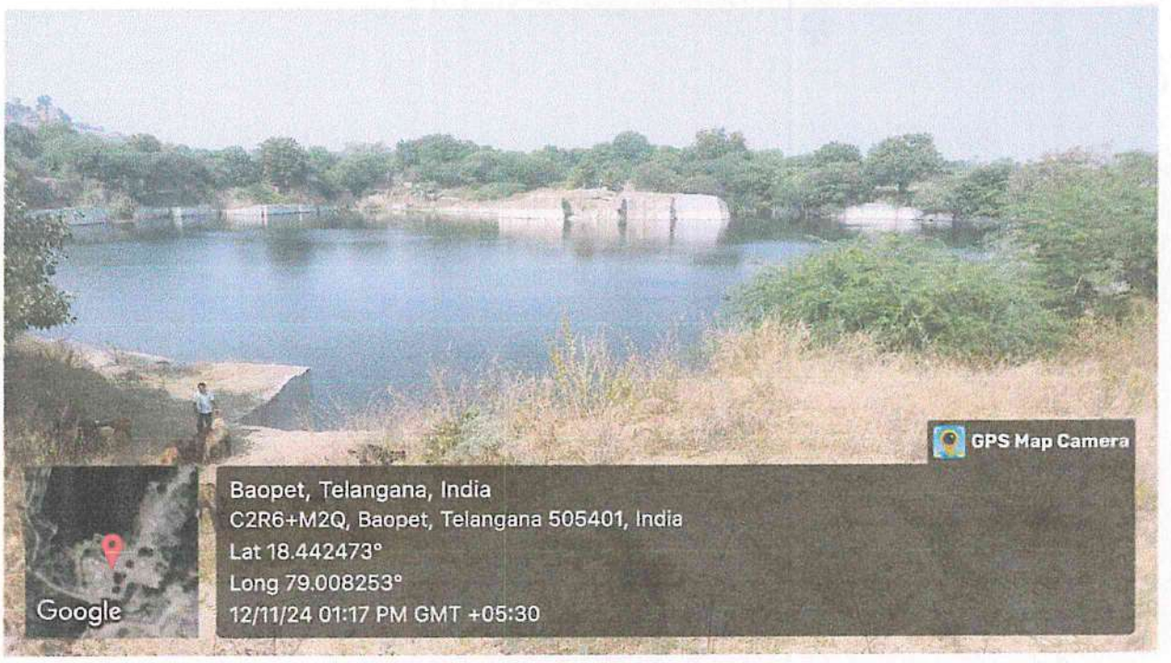


231

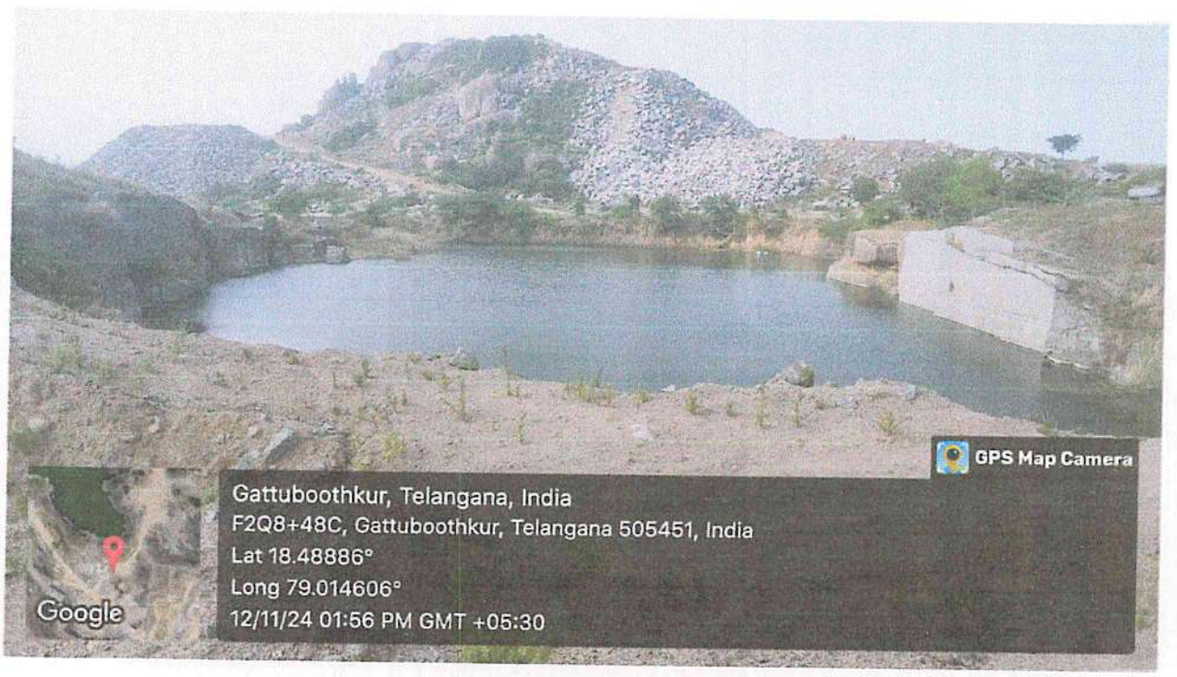
M/s. Swetha Granites, (3.80 Ha. Mining of Colour Granite), Sy.No.451, 452, 453, 454,463, 464, 465 & 466, Nagulamalyala (V), Kothapalli (M), Karimnagar District (S.No.18)

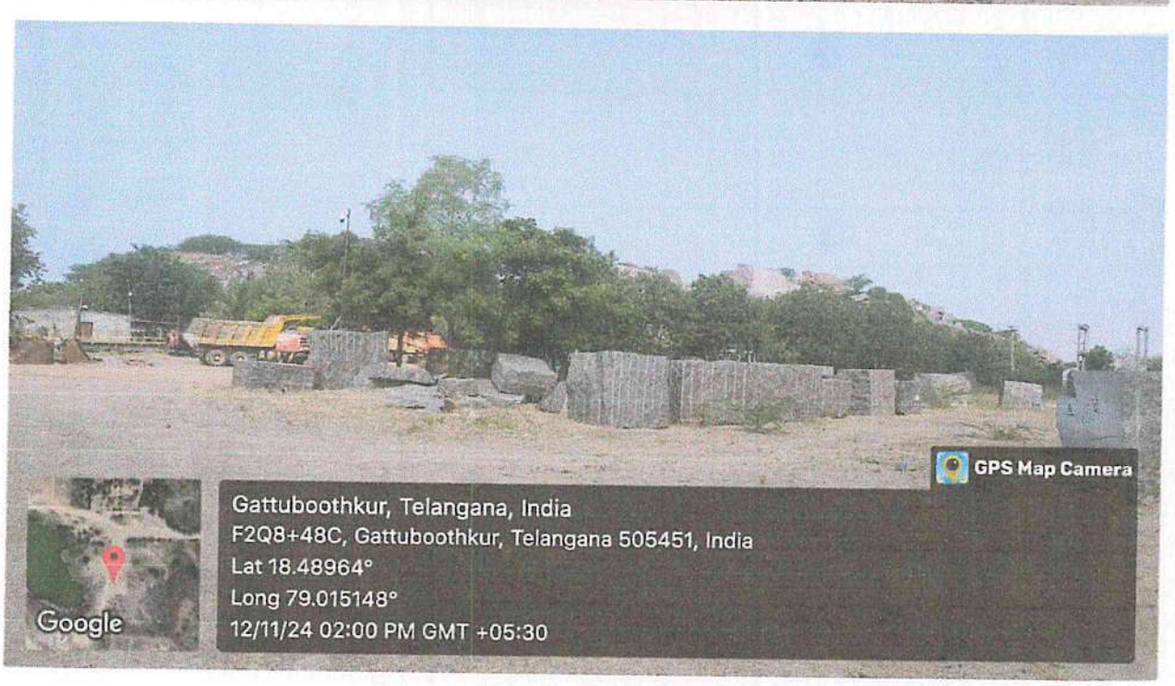


232

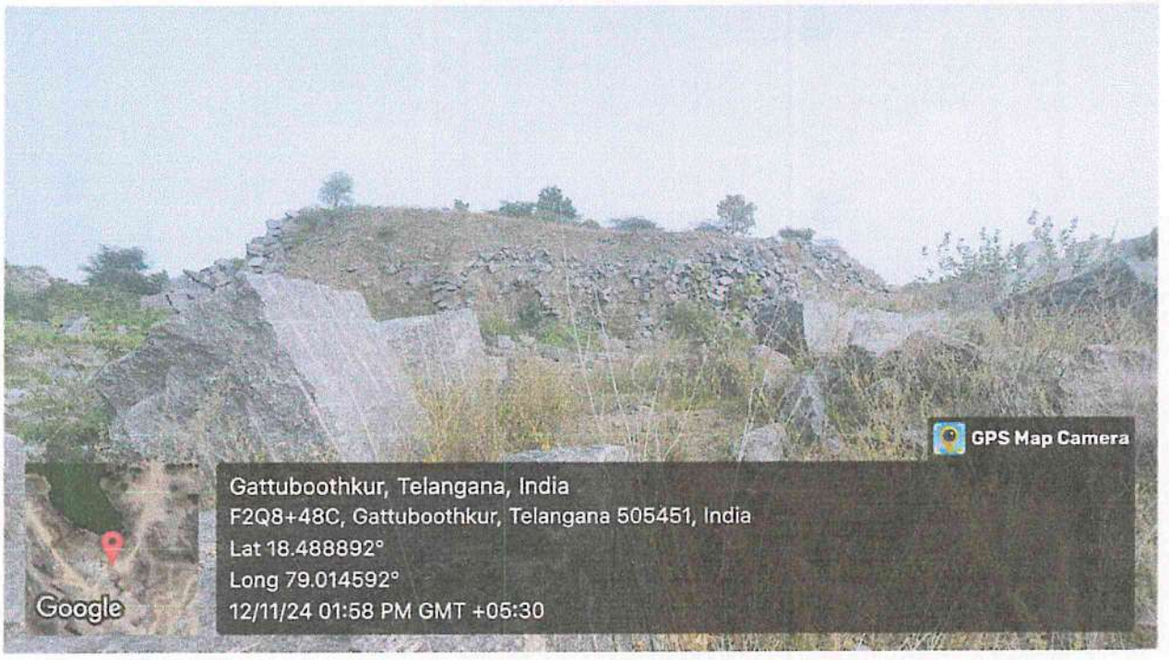
M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (4.65 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District (S.No.19).



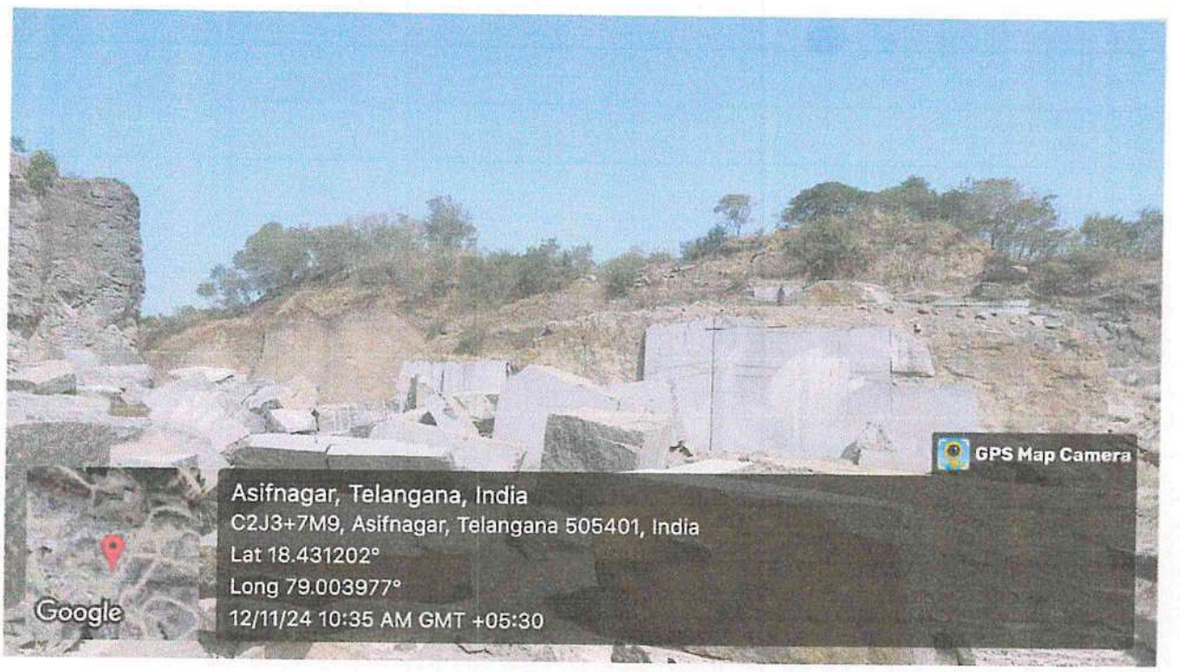
(233)

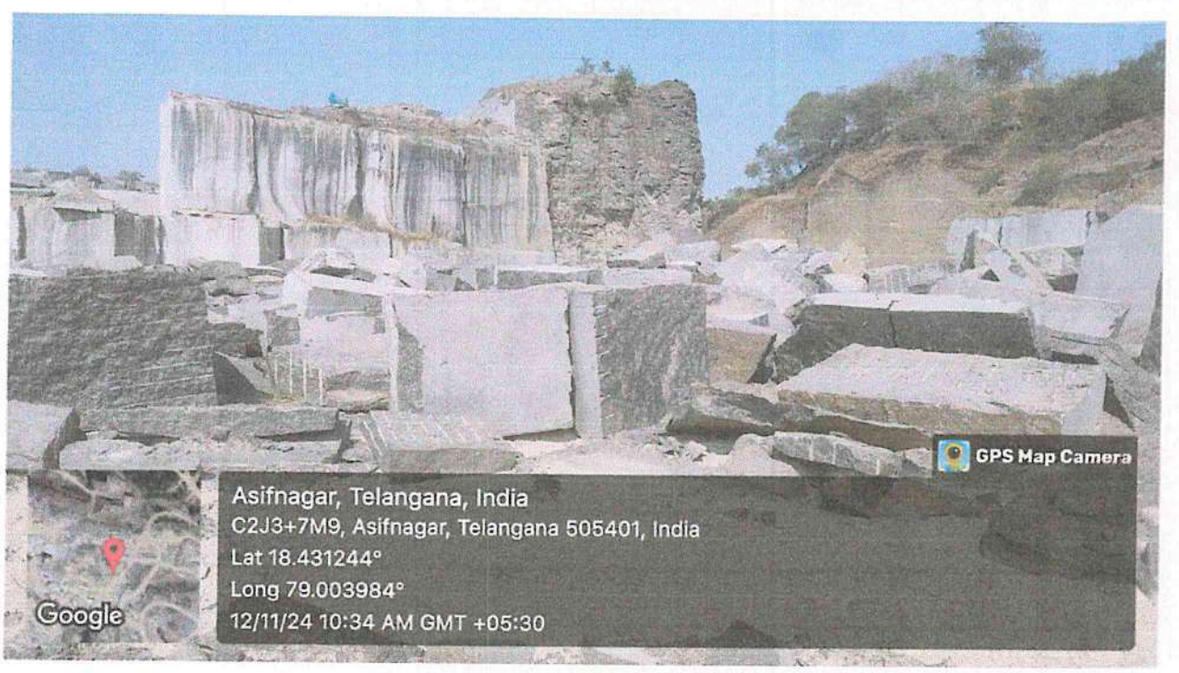
M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.30 Ha. Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District (S.No.20).



(234)

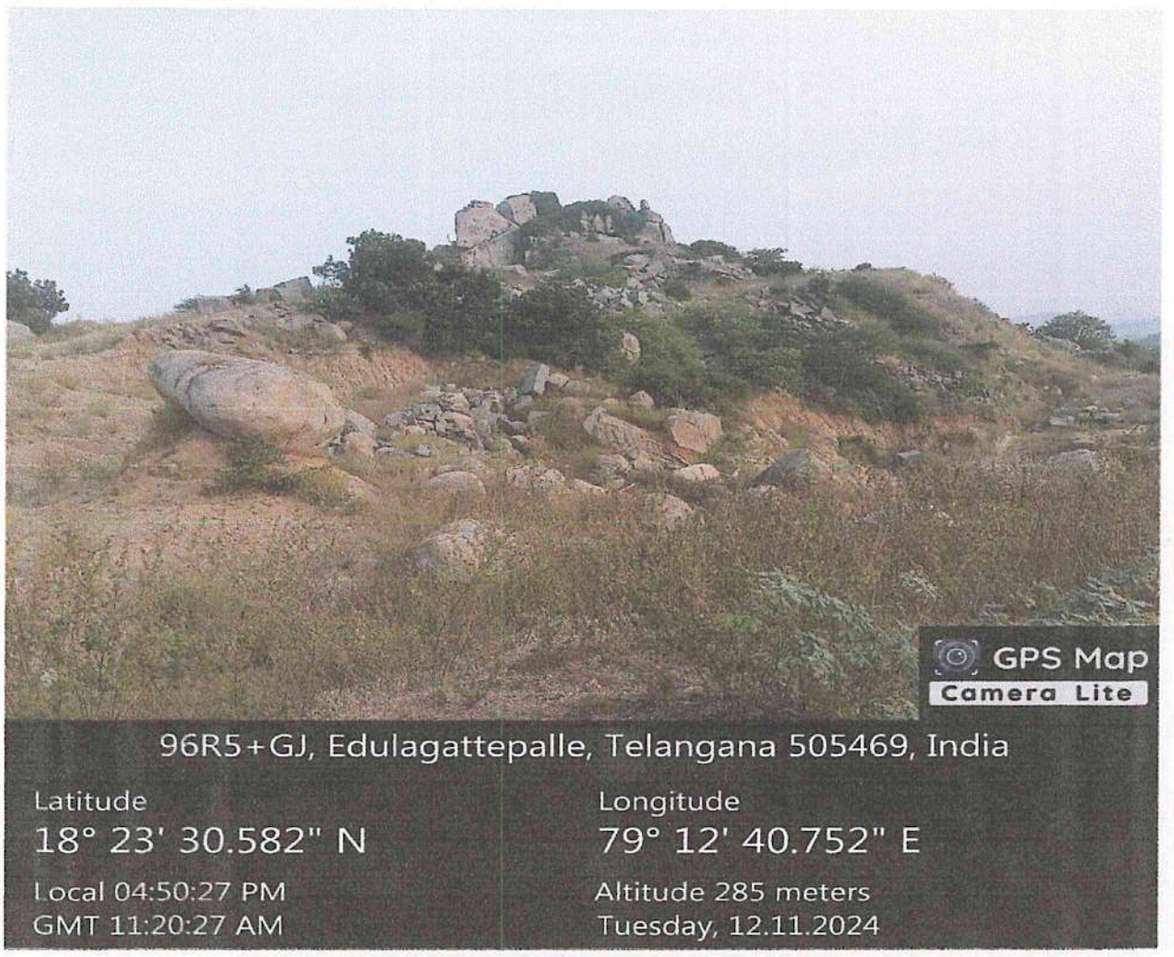
M/s. Swetha Granites, (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District (S.No.21).

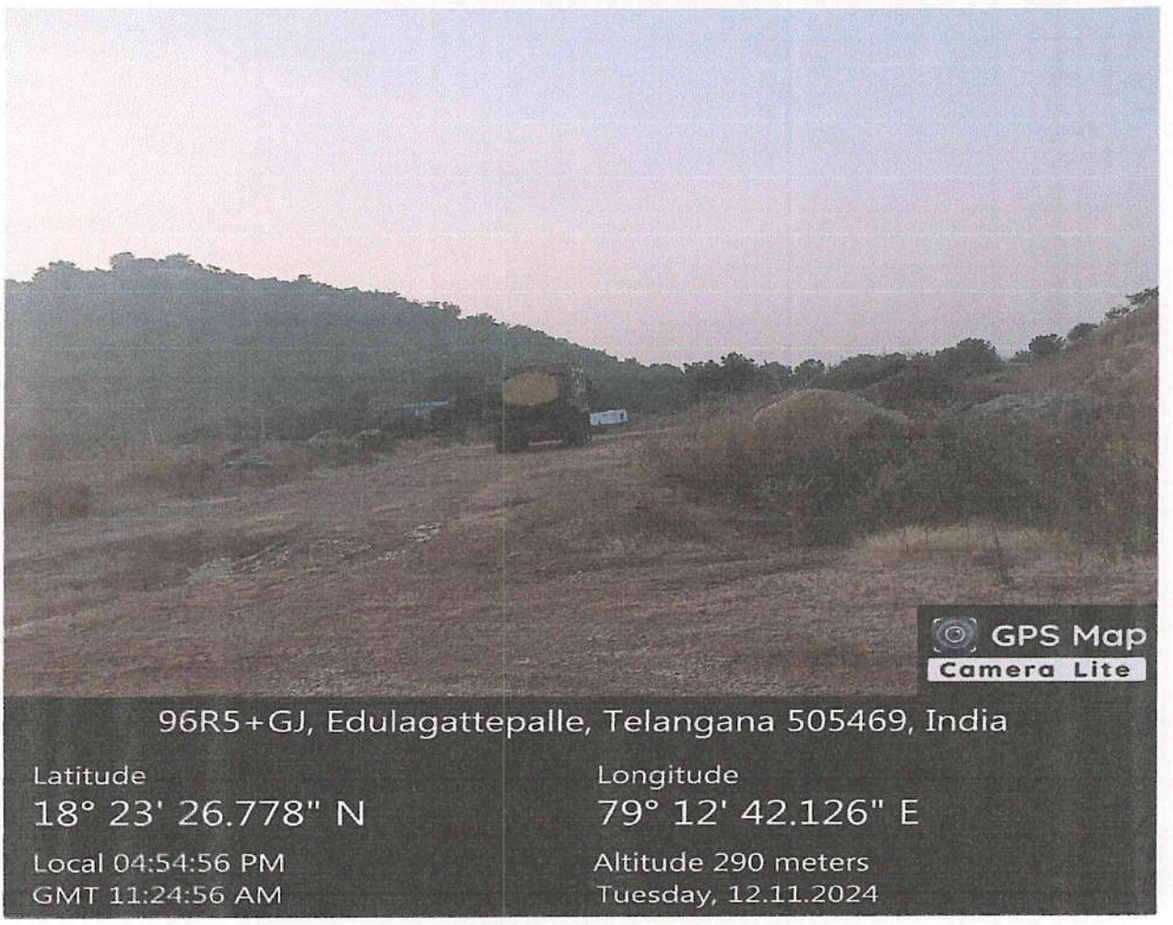


235

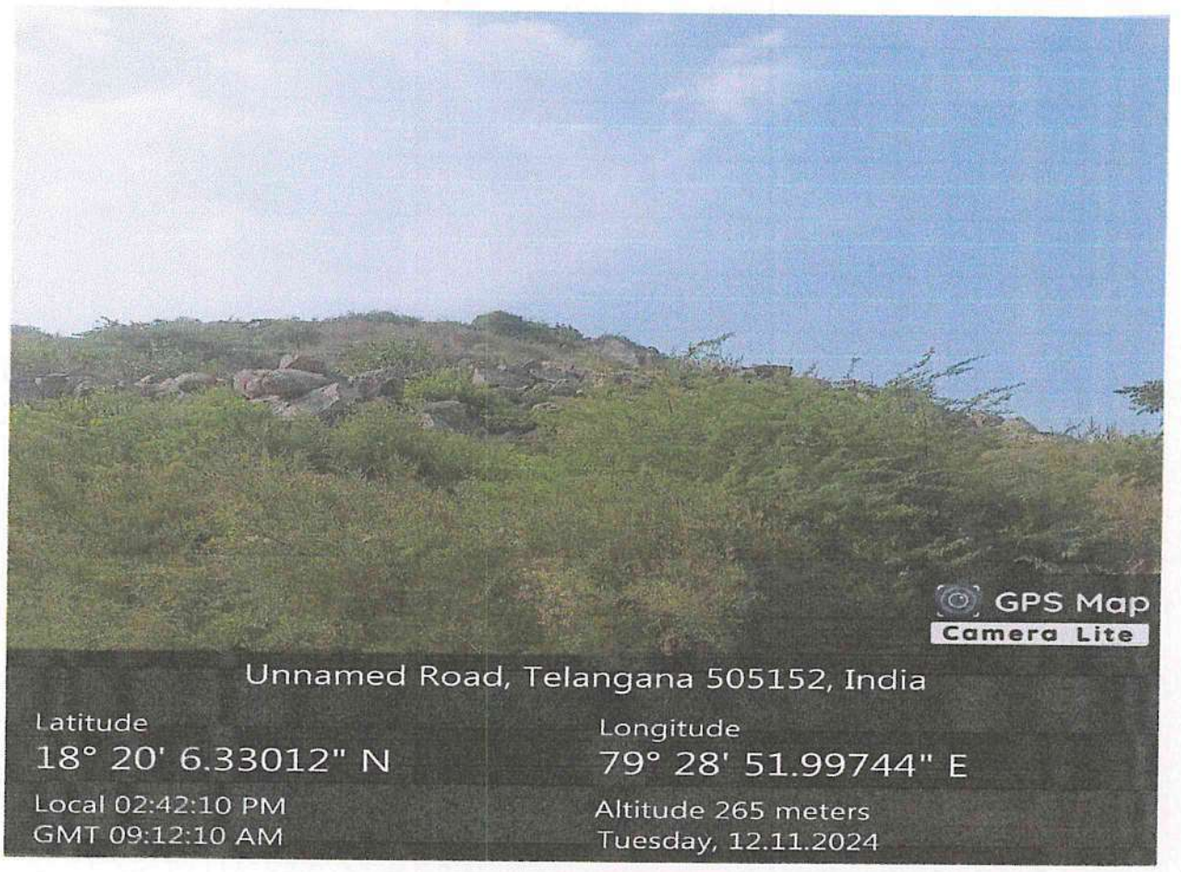
M/s. Aravind Granites, (2.0 Ha. Colour Granite Mine), Sy No.178, Edulagattepally (V), Manakondur (M), Karimnagar District (S.No.22).



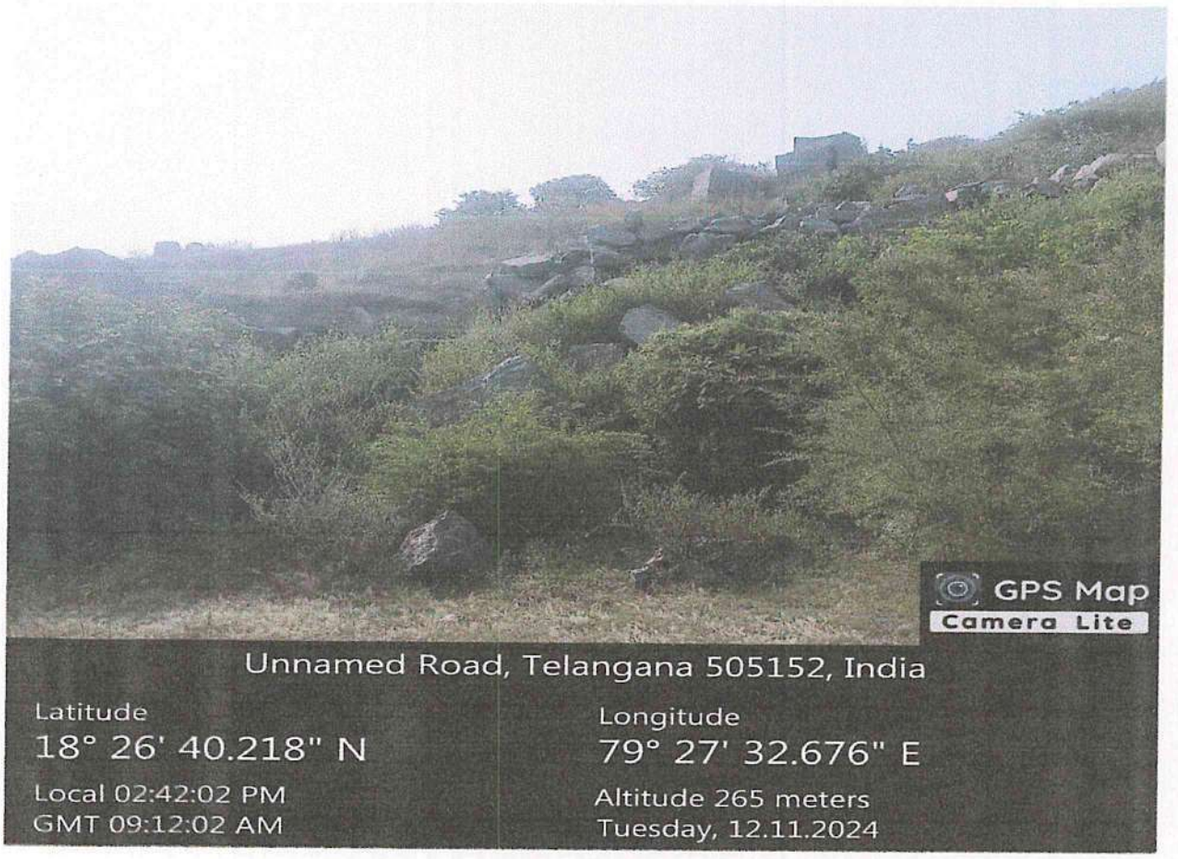



236

M/s. Sandiya International Granites, (Mine-I-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District (S.No.23).

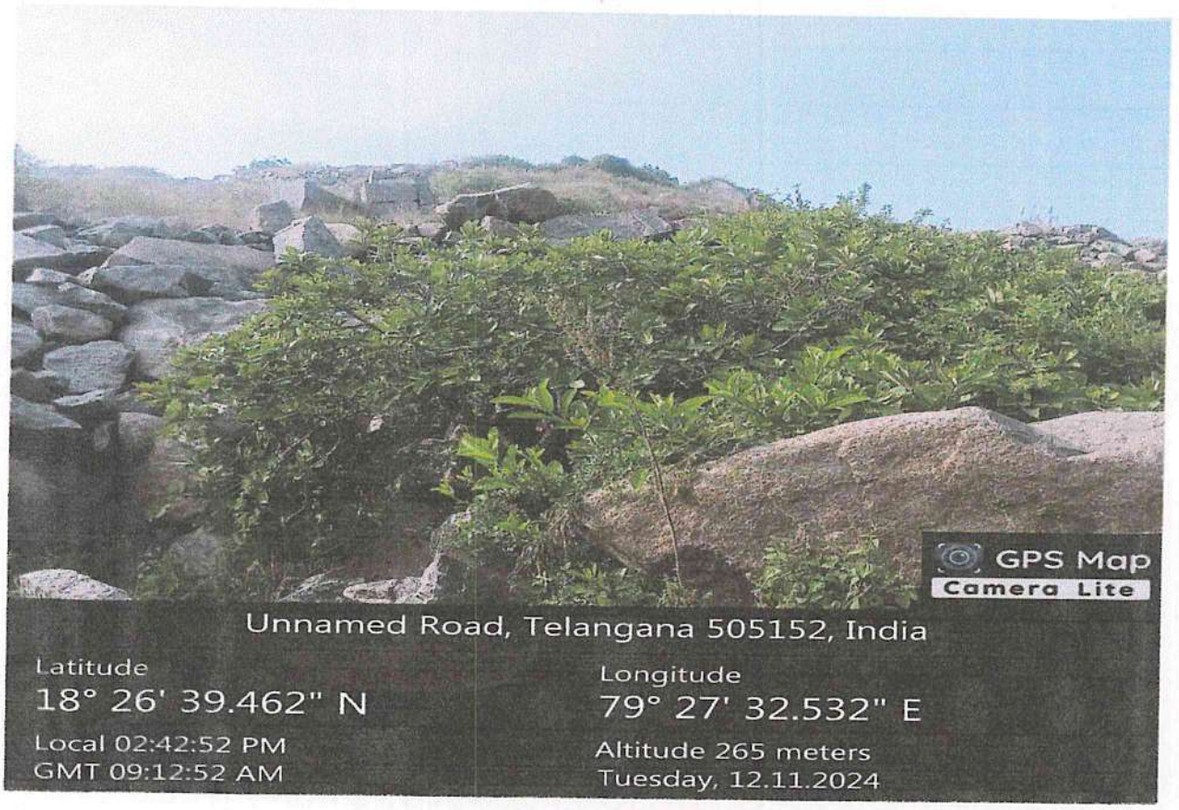



M/s. Sandiya International Granites, (1.58 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District (S.No.24).

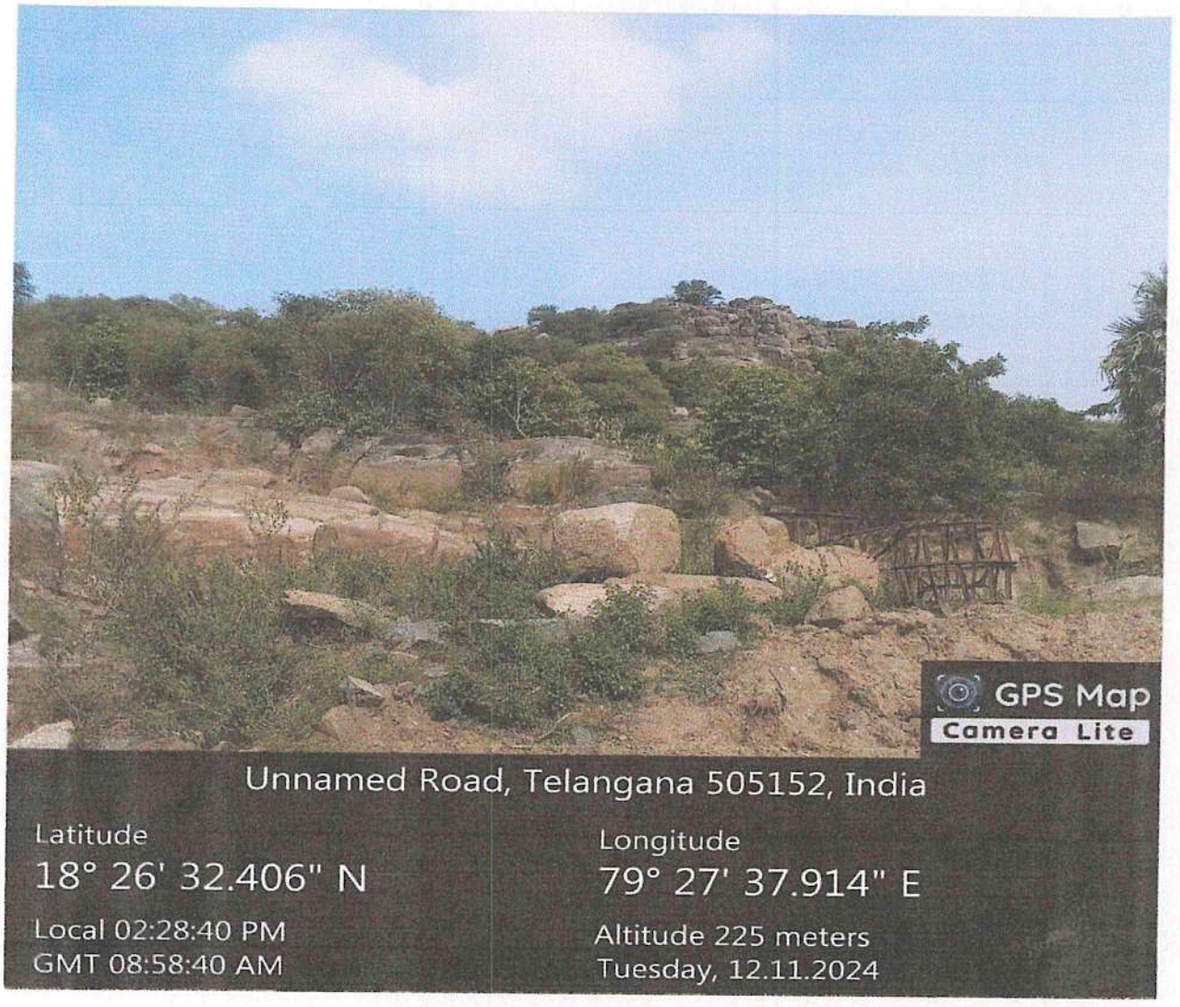


237

M/s. Sandiya International Granites, (3.80 Ha. Colour Granite Mine), Sy.No.500, Odela (V&M), Peddapalli District (S.No.25).




M/s. Sandiya International Granites, (Mine-II-2.0 Ha. Mining of Colour Granite), Sy.No.500, Odela (V&M), Peddapalli District (S.No.26).



(238)

M/s. Swetha Granites, (20.0 Ha. Colour Granite Mine), Sy.No.64&65, B.B. Rajpalli (V), Gollapalli (M), Jagtial District (S.No.27).

(240)

**Item No.14:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 46 of 2022 (SZ)**

IN THE MATTER OF:

Perala Shekhar Roa
Hyderabad, Telangana State.

...Applicant(s)

**Versus**

Union of India,
Through its Secretary,
MoEF&CC, New Delhi and Ors.

...Respondent(s)

**Date of hearing: 25.09.2024.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. Shivang Singh a/w.
Ms. Mamatha Ralla.

For Respondent(s): Mr. G.M. Syed Nurullah Sheriff for R1.
Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R2 &R4.
Mr. Mohamed Aathic represented
Mrs. H. Yasmeen Ali for R3, R5 to R9.
Ms. S. Deepika represented
Ms. T. Hemalatha for R10 to R13.

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**ORDER**

1. The learned counsel appearing for the SEIAA – Telangana, Telangana SPCB and the Department of Mines and Geology seeks time to file their report on the further action taken in this regard.

2. Let the matter be listed on **02.12.2024** for final hearing.

**Sd/-**
**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**
**Dr. Satyagopal Korlapati, EM**

**O.A. No.46/2022 (SZ)**
**25th September, 2024. Mn.**

NATIONAL GREEN TRIBUNAL, NEW DELHI